

**IN THE COURT OF NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A.NO. 249 OF 2023

IN THE MATTER OF:

NEWS ITEM ON INDIA'S SINKING ISLANDS

APPEARED IN THE HINDU 19.3.2023

..APPLICANTS

VERSUS

MINISTRY OF ENVIRONMENT FOREST

AND CLIMATE CHANGE (MOEF) & Ors.

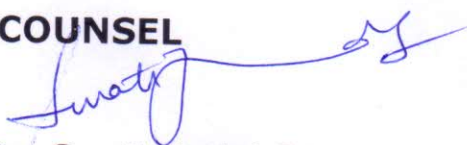
....RESPONDENTS

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N.D.O.H. 06.03.2024

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F No. IA3-3/91/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
Jor Bagh Road,
New Delhi-110003
Dated: 01st March, 2024

To,
The Hon'ble National Green Tribunal,
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi – 110001
Email: judicial-ngt@gov.in

Subject: Filing of Report in O.A. No. 249 of 2023 In re: News item published in The Hindu dated 19/03/2023 titled "India's Sinking Island" before Hon'ble NGT (PB)- regarding.

Sir/Madam,

Reference is invited to the above referred O.A. No. 249 of 2023 In re: News item published in The Hindu dated 19/03/2023 titled "India's Sinking Island" pending before Hon'ble NGT (PB).

2. The Hon'ble Tribunal *vide* order dated 08/01/2024 has directed to place the stand of the Ministry of Environment, Forest and Climate Change by way of a report.
3. In view of the above, the report titled "*Report on the action taken by the Ministry of Environment, Forest and Climate Change to expedite the updation/revision of the CZMP/ICRZP as per CRZ/ICRZ Notification, 2019*" is enclosed herewith for your kind perusal.
4. This issues with the approval of the Competent Authority.

Yours faithfully,



(Dr. H. Kharkwal)

Scientist 'E'

(डा. एच. खर्कवाल)
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Govt. of India, New Delhi

Encl.: Report on the action taken by the Ministry of Environment, Forest and Climate Change to expedite the updation/revision of the CZMP/ICRZP as per CRZ /ICRZ Notification, 2019

Copy to:

1. Adv. Ms. Swati Jindal, Counsel in O.A. No. 249 of 2023, NGT, PB
2. Adv. Mr. Ravinder Kumar Gupta, Counsel in tagged matter i.e. O.A. No 795 of 2023, NGT, PB
3. Office copy / Guard file for record

**REPORT ON THE ACTION TAKEN BY THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE TO
EXPEDITE THE UPDATION/ REVISION OF THE CZMP/ ICRZP
AS PER CRZ / ICRZ NOTIFICATION, 2019**

March, 2024

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

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**REPORT ON THE ACTION TAKEN BY THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE TO EXPEDITE THE UPDATION/ REVISION OF
THE CZMP/ ICRZP AS PER CRZ /ICRZ NOTIFICATION, 2019**

1. Background

The instant matter pertains to O.A. No. 249 of 2023- In re: News item published in Newspaper The Hindu dated 19.03.2023 titled "India's Sinking Island" wherein the Hon'ble National Green Tribunal, Principal Bench has taken suo moto cognizance. The Hon'ble Tribunal in its last order dated 08/01/2024 has directed that, "*... Since, in spite of the direction of NCZMA, the CZMP/ICRZP have not formulated the plan. Hence respondent no. 14 is required to ensure that the plan is prepared by each Coastal Management Authority and Union Territory Coastal Management Authority expeditiously within a time bound period...*" Moreover, the Hon'ble Tribunal has directed to place the stand of the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC) by way of a Report.

A true copy of the order dated 08/01/2024 has been annexed herewith and marked as **Annexure-1.**

2. The Coastal Regulation Zone Notifications

In view of the exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rule, 1986, the Ministry of Environment and Forest had notified the Coastal Regulation Zone Notification, 1991 on 19/02/1991. In suppression of the Coastal Regulation Zone Notification, 1991; the Coastal Regulation Zone Notification, 2011 was notified on 06/01/2011 for regulation of developmental activities along the coastal stretches and to ensure the livelihood

security to the fisher communities and other local communities, living in the coastal areas and to conserve and protect coastal stretches. The Coastal Regulation Zone Notification, 2011, has been superseded by the Coastal Regulation Zone Notification, 2019 (hereinafter referred to as CRZ Notification, 2019) issued *vide* Notification No. G.S.R. 37(E), dated the 18th January, 2019. The CRZ Notification, 2019 was issued by the Central Government with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming and to declare the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone.

The CRZ Notification, 2019 at para 6 states and defines the scope of the Coastal Zone Management Plan (hereinafter referred to as CZMP) which is as follows:

.....**“6. Coastal Zone Management Plan (CZMP)**

- i. *All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the*

CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

- ii. The CZMP may **be prepared or updated by the coastal State Government or Union territory** by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- iii. The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the **guidelines given in Annexure-IV to this notification**, which involve public consultation.

All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.

- iv. The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- v. The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.

- vi. *The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision...*

Further, **Annexure-IV to the CRZ Notification, 2019** lays down the “**Guidelines for Preparation of Coastal Zone Management Plans**” which constitutes the following:

I. Demarcation of High Tide Line and Low Tide Line

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

II. Hazard Line

A ‘Hazard line’ has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

III. Preparation of CZM Maps

- i. Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit	: 7.5 minutes X 7.5 minutes
Numbering	: Survey of India Sheet Numbering System
Horizontal Datum	: Everest or WGS 84
Vertical Datum	: Mean Sea Level (MSL)
Topography	: Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

- ii. Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.
- iii. Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.
- iv. HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.
- v. Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

IV. Local level CZM Maps:

- i. Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.
- ii. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.
- iii. HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

V. Classification of CRZ areas

- i. The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- ii. Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- iii. In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.

- iv. The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- v. The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- vi. In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- vii. The existing authorised developments on the seaward side shall be clearly demarcated.
- viii. The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- ix. Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

VI. Public consultations on CZMP

- i. The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.

- ii. Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- iii. The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

VII. Revision of Coastal Zone Management Plans

- i. Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- ii. If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

A true copy of the CRZ Notification, 2011 and the CRZ Notification, 2019 are annexed herewith and marked as **Annexure-2** and **Annexure-3** respectively.

It is humbly submitted that the preparation of CZMP as per CRZ Notification 2011 could be completed by July 2022 when CZMP of Goa was approved by Ministry.

3. Initiatives undertaken by the Ministry for expeditious Updation/ Revision of CZMP/ ICRZP as per CRZ / ICRZ Notification, 2019

The Ministry since the issuance of the CRZ Notification, 2019 has undertaken several initiatives for expeditious updation/ revision of CZMP/ ICRZP as per CRZ / ICRZ Notification, 2019 which are as follows:

3.1 Issuance of O.M. dated 26/06/2019 stipulating the Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019

This Ministry has issued "*Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019-reg.*", dated 26/06/2019 to facilitate the coastal States/ UT's in the updation/ revision of the CZMP/ICRZP. A true copy of these Guidelines dated 26/06/2019 is annexed herewith and marked as **Annexure-4**.

These said Guidelines at para 2 lays down the "*General Guidelines*" which are follows:

- a. All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization, following due procedures, shall submit to the MoEFCC for its final approval at the earliest.
- b. The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.
- c. The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in Annexure-IV to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

Furthermore, para 3 of the said Guidelines provides for the “Steps for preparation of CZMP” which are as follows:

a. Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the ‘Hazard line’ as demarcated by the Survey of India (Sol), shall be used by the States/UTs in preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b. Data to be provided by the States/UTs to the authorized agencies

- i. Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii. Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii. Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.

- iv. Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and spawning grounds of fish and the like, for updating the CZMP, as applicable.
- v. Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi. Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

c. CRZ buffers

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d. Processing of Census data

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps

shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

e. CRZ Classifications

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-IIIA, CRZIIIB and CRZ-IV shall be done as per the guidelines given Annexure-IV to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f. CRZ areas falling within municipal limits of Greater Mumbai

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g. Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019

- i. The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.
- ii. The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of Annexure-IV of the CRZ Notification, 2019.
- iii. Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h. Technical Scrutiny Committee

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i. CZMP Report

A CZMP report will be prepared and in the format given in Annex-1, enclosed to these guidelines.

j. CZMP maps and Coastal landuse maps

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The checklist is enclosed to these guidelines as Annex-2.

k. Approval of CZMP

- i. The State Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC.
- ii. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.
- iii. The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l. Environment management plan of ESAs

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on

CRZ Notifications 2019 by the states and Union territories, as per guidelines given in Annexure-1 of CRZ Notification 2019.

m. Critically Vulnerable Coastal Areas (CVCAs)

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

Moreover, para 5 of the said guidelines dated 26/06/2019 prescribes that the State Governments/UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011 to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of these guidelines. The CZMP shall be updated or revised by the concerned coastal State/UT through any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESA), Critically Vulnerable Coastal Areas (CVCAs) as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India. The authorised agencies as approved by the Ministry are as follows:

- i. Space Application Centre, Ahmedabad
- ii. National Centre for Earth Science Studies, Thiruvananthapuram
- iii. Institute of Remote Sensing, Anna University, Chennai

- iv. National Centre for Sustainable Management (NCSCM), Chennai
- v. Institute of Environmental Studies and Wetland Management, Kolkata
- vi. National Institute of Oceanography (NIO), Panjim, Goa
- vii. National Institute of Ocean Technology (NIOT), Chennai

A true copy of the O.M. dated 08/08/2019 notifying the "*Institutes/Agencies for preparation/updation of Coastal Zone Management Plans (CZMPs)/Island Coastal Regulation Zone (ICRZ) plans/ Integrated Island Management Plans (IIMPs) in line with CRZ/ICRZ Notifications, 2019*" is annexed herewith and marked as **Annexure-5**.

To sum up, the above-mentioned guidelines include several stages at various central/state level which involves exhaustive procedures that starts from preparation of CZMPs (along with maps) by any seven authorized institutes approved by MoEF&CC and as opted by the SCZMAs.

The drafts are then published by SCZMAs for Public Hearing which takes significant time as all the public comments are to be scrutinized as per the procedure prescribed in EIA Notification, 2006. The comments are placed by the State Government in the SCZMA Committee and then incorporated by SCZMA in the drafts which is then sent to Technical Scrutiny Committee (herein after referred to as TSC) at NCSCM for consideration and technical scrutiny. The same is considered by the TSC and sent back to the SCZMAs with suggestions/recommendations. The draft is then forwarded by State Government to National Coastal Zone Management Authority (hereinafter referred to as NCZMA) at the Ministry along with CZMP Reports including maps.

The NCZMA has been established in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) for the purpose of protecting and improving the quality of the coastal environment and preventing,

abating and controlling environmental pollution in the coastal areas. The Committee is presided over by the Chairman, ex officio i.e. Secretary MoEF&CC along with twenty-four other members. A true copy of the Notification dated 11/05/2022 stipulating the constitution and functions of the NCZMA is annexed herewith and marked as **Annexure-6**.

The NCZMA after due consideration and deliberation, recommends the draft for approval of the Ministry. Thereupon, the CZMP is approved by the Ministry at a scale of 1:25000 and the same is communicated to the concerned SCZMAs. The maps approved by this Ministry have to be signed by NCSCM, concerned SCZMA & MoEF&CC and has to be uploaded in the public domain by all of them. Thereafter, based upon the 1:25000 scale map approved by NCZMA as per CRZ Notification, 2019, cadastral map would be prepared by the concerned State/UT at a scale of 1:4000.

3.2 Deliberations by the National Coastal Zone Management Authority (NCZMA)

The National Coastal Zone Management Authority (NCZMA) has been established in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) for the purpose of protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the coastal areas. The functions of the NCZMA are as follows:

- i. The Authority shall co-ordinate the actions of the State Coastal Zone Management Authorities and the Union Territory Coastal Zone Management

Authorities under the said Act and the rules made thereunder, or under any other law which is relatable to the objects of the said Act;

- ii. The Authority shall examine the proposals for changes or modification in the classification of Coastal Zone Areas and in the Coastal Zone Management Plans received from the State Coastal Zone Management Authorities and the Union Territory Coastal Zone Management Authorities, and make specific recommendations to the Central Government therefor;
- iii. The Authority shall hold review of cases involving violations of the provisions of the said Act and the rules made thereunder, or any other law which is related to the objects of the said Act, either *suo-moto*, or on the basis of complaint made by an individual or body, or organisation, and wherever necessary, issue directions under Section 5 of the said Act;
- iv. The Authority shall provide technical assistance and guidance to the concerned State Government, Union territory Governments or Administrations, in the matters relating to protection and improvement of the coastal environment and may advise the Central Government on policy, planning, research and development, setting up of centres of excellence and funding in matters relating to coastal areas management;
- v. **The Authority shall examine and approve the Coastal Zone Management Plans (CZMPs) and Island Coastal Regulation Zone Plan (ICRZP), Integrated Island Management Plans (IIMPs) and modifications thereof submitted by the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities;**

- vi. The Authority shall place information regarding the agenda and minutes of its meetings of its meetings in the public domain, including through Ministry's website;
- vii. The foregoing powers and functions of the Authorities shall be subject to the supervision and control of the Central Government'
- viii. The Authority may, wherever required, invite other expert as member during its meeting.
- ix. A member, other than *ex officio* Member, shall be paid allowance as per the norms decided by the Central Government.

A true copy of the Notification dated 11/05/2022 stipulating the constitution and functions of the NCZMA is annexed herewith and marked as **Annexure-6**.

The NCZMA has extensively monitored and deliberated the issue of the Status of updudation/revision CZMPs/ICRZP prepared based on provisions of CRZ Notification, 2019 which is as follows:

S. N.	NCZMA MoM	RELEVANT EXCERPT
1.	Minutes of the 40 th Meeting dated 28/08/2020	• The Status of updation / revision of CZMPs prepared based on provisions of CRZ Notification, 2019 was examined. • The National Centre for Sustainable Coastal Management (NCSCM) made a presentation on the status of the updation/revision. • NCZMA deliberated the status and decided that the coastal State Government/ Union Territory Administration shall expedite the updation/revision of CZMP's and shall submit to this Ministry for early approval.

		• NCZMA further decided that MoEFCC shall send a reminder to all Coastal State Governments/ Union territory administrations in this regard. A true copy of the Minutes of the 40th Meeting of the NCZMA dated 28/08/2020 is annexed herewith and marked as Annexure-7.
2.	Minutes of the 42 nd Meeting dated 23/03/2021	• Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Great Nicobar Islands prepared on the basis of CRZ Notification, 2019 for approval. A true copy of the approval letter dated 01/06/2021 titled, "Island Coastal Regulation Zone Plan of Great Nicobar Island as per ICRZ Notification, 2019" is annexed herewith and marked as Annexure-8. • Also, based on the presentation made by Odisha Coastal Zone Management Authority on CZMPs of the State of Odisha and deliberations held, the NCZMA recommended the CZMPs of Odisha for approval. The NCZMA also congratulated Odisha CZMA for being the first State for completing their updation/revision of CZMPs as per CRZ Notification, 2019. A true copy of the approval letter dated 01/06/2021 titled, "Coastal Zone Management Plans of Odisha as per CRZ Notification, 2019" is annexed herewith and marked as Annexure-9. • The Status of updation/revision of CZMPs prepared based on provisions of CRZ Notification, 2019 was examined.

		• NCSCM presented the status of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019, duly endorsed and updated by the representatives of SCZMAs. • The NCZMA deliberated the status and decided that the coastal State Government/Union Territory Administration shall expedite the updation/revision of CZMP's and shall submit to this Ministry for early approval. A true copy of the Minutes of the 42nd Meeting of the NCZMA dated 23/03/2021 is annexed herewith and marked as Annexure-10.
3.	Minutes of the 43 rd Meeting dated 16/08/2021	• The Principal Secretary & Chairman of Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plan (CZMP) of Mumbai City and Mumbai Sub-Urban Districts of the State of Maharashtra, prepared as per provisions of the CRZ Notification, 2019. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Mumbai City and Mumbai Sub-Urban Districts for approval. A true copy of the Approval letter dated 29/09/2021 titled, "Coastal Zone Management Plans of Mumbai City and Mumbai Sub-Urban in the State of Maharashtra as per CRZ Notification, 2019" is annexed herewith and marked as Annexure- 11. • The Status of updation / revision of CZMPs of all Coastal States/UTs based on the CRZ Notification, 2019 was examined. The NCZMA desired that the Coastal State Government/ Union Territory shall expedite the updation/

		revision of CZMP's and shall submit to this Ministry for early approval. The NCZMA has also directed NCSCM to expedite the updation/revision of CZMP's pending with them. A true copy of the Minutes of the 43rd Meeting of the NCZMA dated 16/08/2021 is annexed herewith and marked as Annexure-12.
4.	Minutes of the 44 th Meeting dated 22/02/2022	• The Status of updation / revision of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019 was examined. • The representative of the State & UT Government / CZMA presented the status of the CZMP preparation as per the CRZ Notification, 2019 before the NCZMA. • The NCZMA noted the progress made by the States/UTs and desired that the updation shall be expedited without any further delay. A true copy of the Minutes of the 44th Meeting of the NCZMA dated 22/02/2022 is annexed herewith and marked as Annexure-13.
5.	Minutes of the 45 th Meeting dated 01/09/2022	• Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Little Andaman Islands prepared on the basis of ICRZ Notification, 2019 for approval by the Ministry. A true copy of the Approval letter dated 12/09/2022 titled, "Island Coastal Regulation Zone Plan (ICRZ Plan) of Little Andaman Island as per the ICRZ Notification, 2019" is annexed herewith and marked as Annexure-14. • Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Karnataka as per CRZ Notification, 2019 for approval by the Ministry.

		The NCZMA also appreciated the efforts of Karnataka State for being the second State to finalise the updation/ revision of CZMP of all concerned Districts as per CRZ Notification, 2019. A true copy of the Approval letter dated 02/09/2022 titled, "Coastal Zone Management Plans of Karnataka as per CRZ Notification, 2019" is annexed herewith and marked as Annexure-15. • The Status of updation / revision of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019 was examined. The NCZMA reviewed the State-wise status and desired to know the likely date of completion of the task. • The status as informed by the States during meeting was also noted/recorded. • After detailed deliberations, the NCZMA felt that the progress of preparation of CZMP 2019 by all other Coastal States/ UTs is very slow and directed that it should be completed by December, 2022. A true copy of the Minutes of the 45th Meeting of the NCZMA dated 01/09/2022 is annexed herewith and marked as Annexure-16.
6.	Minutes of the 46 th Meeting dated 01/08/2023	• The Principal Secretary and Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of five districts namely Raigad, Ratnagiri, Sindhurg, Thane and Palghar in the State of Maharashtra. It was informed that these plans had undergone Public Consultation and had

		been duly approved by the State Government. It was also informed that objections/suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPS of five districts namely, Raigad, Ratnagiri, Sidhudurg, Thane and Palghar in the State of Maharashtra had been scrutinized by the Technical Scrutiny Committee (TSC) constituted for the task, at NCSCM Chennai and were found to be in order. Director (NCSCM) also confirmed that shoreline change map shad also been included in the revised CZMP and proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of 5 districts of Maharashtra namely Raigad, Ratnagiri, Sindhurg, Thane and Palghar as per CRZ Notification, 2019 for approval by the Ministry, subject to the condition that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas. A true copy of the Approval letter dated 25/08/2023 titled, "Coastal Zone Management Plans (CZMPs) of five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra as per CRZ Notification, 2019" is annexed herewith and marked as Annexure-17.

		• The Status of updation / revision of CZMPs of all Coastal States/UTs based on the provisions of the CRZ Notification, 2019 was examined. • After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per CRZ Notification 2019, must complete the same within two months. • It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such area. A true copy of the Minutes of the 46th Meeting of the NCZMA dated 01/08/2023 is annexed herewith and marked as Annexure-18.

3.3 MoEF&CC correspondence to expedite the updation/ revision of the CZMP/ICRZP as per the CRZ/ ICRZ Notification, 2019

This Ministry has issued letters to accord top priority to the exercise to the updation/ revision of the CZMP/ICRZP as per CRZ/ ICRZ Notification 2019. The details of the letters issued are as follows:

S. N.	Details of the correspondence/ Issuing Authority	Annexure No.
1.	Secretary, MoEF&CC vide D.O. No. 12-1/2019-IA-III dated 16/10/2019	Annexure-19
2.	Joint Secretary, MoEF&CC vide D.O. No. 17-107/2020-IA-III dated 16/02/2021	Annexure-20
3.	Joint Secretary, MoEF&CC vide D.O. No. 19-107/2020- IA-III dated 08/06/2021	Annexure-21
4.	Joint Secretary, MoEF&CC vide D.O. No. 19-107/2020-IA-III dated 18/01/2022	Annexure-22
5.	Member Secretary, CRZ vide letter dated 29/06/2022	Annexure-23

6.	Joint Secretary, MoEF&CC vide D.O. No. 19-107/2020-IA-III dated 22/09/2023	Annexure-24
7.	Joint Secretary, MoEF&CC vide D.O. No. 19-107/2020-IA-III dated 30/11/2023	Annexure-25

3.4. Other Relevant Matters

3.4.1 O.A. No. 04 of 2013 with Appeal No. 18 of 2017 (NGT, SZ) titled C.H. Balamohan vs. Union of India & Ors

The Hon'ble, NGT (SZ) vide order dated 11/04/2022 in O.A. No. 04 of 2013 with Appeal No. 18 of 2017 titled C.H. Balamohan vs. Union of India & Ors., had directed as follows:

"83. Accordingly, we direct Chief Secretaries of the Coastal State/UT to finalise the CZMP and get them approved by MoEF within 2 months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including high, medium and low erosion stretches for such erosion prone areas..."

A true copy of the order dated 11/04/2022 is annexed herewith and marked as **Annexure-26**.

In view of the abovementioned directions, this Ministry has undertaken the following actions:

- This Ministry vide letter dated 08/09/2022, has requested the National Centre for Sustainable Coastal Management (NCSCM), Chennai to share the status of CZMPs being prepared as per CRZ Notification, 2019 along with difference between the same and CZMP to be prepared as per direction of Hon'ble Tribunal's direction in the subject matter, if any. A true copy of letter dated 08/09/2022 is annexed herewith and marked as **Annexure-27**.

- Also, Office Memorandum (O.M.) dated 08/09/2022 has been issued by this Ministry whereby all Chief Secretaries of the Coastal States, The Director, National Institute of Ocean Technology (NIOT), Chennai and the Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai were requested to comply with the order dated 11/04/2022 in O.A. No. 04 of 2013 with Appeal No. 18 of 2017 (NGT,SZ). A true copy of O.M dated 08/09/2022 is annexed herewith and marked as **Annexure-28**.
- Moreover, *vide* Office Memorandum (O.M.) dated 11/10/2022, this Ministry has again requested all seven designated institutes to take note order dated 11/04/2022 and ensure its compliance while preparing the CZMPs for different states. A true copy of O.M dated 11/10/2022 is annexed herewith and marked as **Annexure-29**.
- This Ministry had also convened a meeting dated 16/03/2023 under the Chairmanship of Joint Secretary (CRZ) with Seven authorised Institutes to discuss the preparedness by the Institutes for incorporating shoreline management plan in CZMP being prepared/prepared as per CRZ Notification 2019. A true copy of the Record of the discussion of the meeting dated 28/03/2023 has been annexed herewith and marked as **Annexure-30**.
- In the 46th Meeting of the National Coastal Zone Management Authority dated 01/08/2023, the Principal Secretary and Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of five districts namely Raigad, Ratnagiri, Sindhurg, Thane and Palghar in the State of Maharashtra. The Director (NCSCM) confirmed that shoreline change maps had also been included in the revised CZMP and proper shoreline management plan shall need to be

prepared as per laid down procedure before any hard infrastructures are constructed in high eroding areas as per direction of Hon'ble NGT. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of 5 districts of Maharashtra namely Raigad, Ratnagiri, Sindhurg, Thane and Palghar as per CRZ Notification, 2019 for approval by the Ministry, subject to the condition that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas. A true copy of 46th Meeting of the National Coastal Zone Management Authority dated 01/08/2023 is annexed herewith and marked as **Annexure-18**.

- Furthermore, this Ministry had issued letter dated 27/02/2023 to the State of West Bengal with respect to the submission of their draft Coastal Zone Management Plan (CZMP) for Purba Mednipur District, West Bengal. It was observed that the Shore Line Management Plan needs to be incorporated in the draft CZMP as per the Hon'ble NGT (SZ) order dated 11/04/2022 in the matter C.H. Bala Mohan vs. Union of India. Therefore, they were requested to incorporate the above and submit the revised proposal to the Ministry for further consideration by the NCZMA. A true copy of letter dated 27/02/2023 is annexed herewith and marked as **Annexure-31**.

3.4.2 O.A. No. 795 of 2023, NGT (PB) in News Item titled "Third of India's coastline vulnerable to erosion - here are the worst hit states" appearing in Indian Express dated 06.12.2023

The Hon'ble NGT, PB in O.A. No. 795 of 2023 vide order dated 16/01/2024 has taken suo moto cognizance of newspaper report published in Indian Express dated 06.12.2023 with the title "Third of India's coastline vulnerable to erosion - here are the worst hit states". Report says that various beaches in Coastal areas/States like

Maharashtra, Tamil Nadu, Kerala, Karnataka etc. are vulnerable to erosion and are getting damaged on account of lack of proper management due to non-finalization of Coastal Regulatory provisions i.e. Coastal Zone Management Plan.

The Hon'ble Tribunal has taken a note of the direction passed in O.A. No. 04 of 2013 titled C.H. Balamohan vs. Union of India & Ors., and has directed to list O.A. No 795 of 2023 with O.A. No. 249 of 2023 (instant matter).

A true copy of the order dated 16/01/2024 in O.A. No. 795 of 2023 is annexed herewith and marked as **Annexure-32**.

3.5. Action taken in the instant matter i.e. O.A. No. 249 of 2023 in re: News item published in Newspaper The Hindu dated 19.03.2023 titled "India's Sinking Island pending before Hon'ble NGT (PB)

The Hon'ble NGT, PB has taken suo moto cognizance based on News item which appeared in The Hindu dated 19/03/2023 titled "*Several of the country's 1,382 islands are under siege from unseasonal cyclonic storms, sea erosion and new development projects. And one island has entirely disappeared from the map*".

- The Hon'ble Tribunal vide order dated 13/10/2023 has observed the following:
"...3. We take note of the fact that in the notification dated 18.01.2019 issued by MOEF&CC, it has been provided that Integrated Island Management Plans (IIMPs) will be formulated by the respective States/ Union Territories for the concerned islands and that the earlier notification dated 06.01.2011 was issued for preparation of the Integrated Island Management Plan for Andaman Nicobar and Lakshadweep. The suggestions incorporated in the report dated 10.10.2023 need to be looked into for preparation/amendment of the Integrated Island Management Plan..."

A true copy of the order dated 13/10/2023 is annexed herewith and marked as **Annexure-33.**

In compliance of the order dated 13/10/2023, this Ministry has also issued letter dated 24/11/2023 to all the State/ UTs Coastal Zone Management Authority seeking compliance of order dated 13/10/2023 in O.A. No. 249/2023.

A true copy of the letter dated 24/11/2023 is annexed herewith and marked as **Annexure-34.**

- The matter was last listed on 08/01/2024 wherein the Hon'ble Tribunal has taken a note of the reply filed by Ministry of Environment, Forest and Climate Change and has directed that, "*Since, inspite of the direction of NCZMA, the CZMP/ICRZP have not formulated the plan. Hence respondent no. 14 is required to ensure that the plan is prepared by each Coastal Management Authority and Union Territory Coastal Management Authority expeditiously within a time bound period*". The Hon'ble Tribunal has also directed to place the stand of MoEF&CC by way of a report.

A true copy of the affidavit filed by this Ministry is annexed herewith and marked as **Annexure-35.**

- In compliance of the same, this Ministry has issued letter dated 05/02/2024 seeking urgent compliance of the order dated 08/01/2024 and has reiterated that the directions of the National Coastal Zone Management Authority may be strictly complied and the CZMP/ICRZP as per the CRZ/ICRZ Notification, 2019 may be formulated at the earliest. In continuation of the same, this Ministry has also issued letter dated 09/02/2024 requesting the States/ UTs (District Wise) to furnish the latest status of the preparation of CZMP/ICRZP as per CRZ Notification, 2019 by 14/02/2024 as per a specified format. A copy of the letter

dated 05/02/2024 and 09/02/2024 is *annexed* herewith and marked as **Annexure-36** and **Annexure-37** respectively.

- A meeting was convened under the Chairmanship of Joint Secretary (CRZ) on 16/02/2024, MoEF&CC with the Coastal State/UTs in view of directions of the Hon'ble NGT, PB in O.A. No. 249 of 2023.

3.6 Status Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification, 2019 as communicated by the SCZMA

S. N.	Coastal State's / UT's	Coastal Districts/ Island	Agency preparing CZMP/ICRZP-2019	At what stage of preparation the CZMP is pending	Expected date of completion as communicated by SCZMA
1.	Andhra Pradesh	1. Srikakulam	NCSCM	• Preparation of CZMP as per CRZ Notification, 2019 was awarded to M/s. NCSCM, Chennai vide Lr. dt. 31/01/2020 by the EFS&T Dept., Govt of A.P. • APPCB paid an amount of ₹1,98,66,480/- vide Lr. dt. 03/09/2020 for the above work. • APCZMA has conducted meetings with NCSCM & Stakeholder Departments on 13/09/2022, 11/05/2023, 08/06/2023, 16/08/2023, 17/08/2023 and 13/12/2023. The views and data submitted by the Stakeholder Depts., were forwarded to the NCSCM.	May 2024
		2. Vizianagaram			
		3. Vishakhapatnam			
		4. Anakapalli			
		5. Kakinada			
		6. Dr. B.R. Ambedkar Konaseema			
		7. West Godavari			
		8. Eluru			
		9. Krishna			
		10. Bapatla			
		11. Prakasam			
		12. SPSR Nellore			
		13. Tirupathi			

				• The draft CZMPs are at final stage. After receipt of draft CZMPs, Public Hearing Notifications will be given and further course of action will be taken to prepare final CZMPs for onward submission to the MoEF&CC, Gol, New Delhi for final approval. • The APCZMA had requested the Secretary, Ministry of Earth Sciences (MoES) vide Lr. Dt. 01.11.2023 to prepare Shoreline Management Plan (SMP) for the Coast of Andhra Pradesh. • APCZMA has conducted meeting with NCCR & Stakeholders Department on 16/08/2023, 17/08/2023, 01/12/2023 & 12/12/2023. The views and date submitted by the Stakeholder Depts., were forwarded to the NCCR. The preparation of draft SMP is at final stage.	
2.	Andaman & Nicobar (UT)	1. Great Nicobar	NCSCM	Approved on 01/06/2021	-
		2. Little Andaman		Approved on 12/09/2022	-
		3. Flat Bay		Comments of Administration on the comments of TSC was submitted to NCSSM on	On receipt of final draft from NCSCM, the ANCZMA shall forward the same to the

			27/12/2022. Final draft IIMP from NCSCM is awaited.	Ministry for approval within 01 month.
		4. Smith	The comments of the administration on the comments of the Technical Scrutiny Committee have been submitted to the NCSCM on 16/01/2024 for finalization of IIMP. Final draft IIMP from NCSCM is awaited.	
		5. Kamorta Island	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 26/12/2022. The Administration is awaiting the placement of draft IIMPCRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
		6. Swaraj Dweep (Havelock)	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
		7. Rutland	The comments of administration on claims/objections / suggestions of general public and stakeholder have been submitted to NCSCM for placing the same before the	

			technical scrutiny committee on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
		8. Long island	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
		9. Baratang	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
		10. Middle Andaman	The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		11. North Andaman	The comments of administration on claims/objections / suggestions of	

				stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		12. Car Nicobar		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		13. Shaheed Dweep (Neil)		The preparation of draft comments of the Administration on the comments / claims / objection suggestion of the stakeholders and general public is finalized.	The comments of the Administration on the comments/suggestion s/claims/objections of stakeholder shall be submitted to the NCSCM shortly.
		14. South Andaman		The draft comments of the Administration on the comments / claims / suggestions / objections of the stakeholder have been submitted to the competent authority for approval and will be forwarded to NCSCM shortly.	On receipt of approval, the comments of the Administration shall be submitted to the NCSCM for placing the same before the TSC.
		15. Aves		The comments of the A&N Administration on the IIMP of Avis Island have not yet been finalized due to SLP No.25445/2019 filed in the Hon'ble Supreme Court. The Administration is in	On receipt of relief from the Hon'ble Court, the comments of the Administration shall be submitted to the NCSCM for placing the same before TSC within 01 month.

				the process of seeking relief from the Apex court to allow the finalization of the IIMP.	
		16. North Passage, Stewart, East Narcondum and Curlew Island, Interview & Tillong Chong Island.		The draft CZMPs are awaited.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		17. Teresa, Strait, Nancowrie, Pillomillow, Little Nicobar Katchal Island & Chowra		The public/stakeholder consultation and the collection of field data by NCSCM are awaited to prepare the draft IIMP plan.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		18. Netaji Subash Chandra Bose Dweep		The draft IIMP is awaited from NCSCM.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
3.	Daman & Diu		NCSCM	Under process	
4.	Goa	1. North Goa	NCESS	Under process	May, 2024
		2. South Goa		Under process	
5	Gujrat	1. Ahmedabad	NCSCM	Public hearings have been completed in the	Public hearing will be completed by first

		2. Bharuch		month of January-February, 2024 in 13 coastal districts. Public hearing has been scheduled for remaining 03 districts- Bhavnagar, Amreli & Kutch on 05/03/2024, 01/03/2024 & 03/03/2024 respectively	week of March, 2024 for all the coastal districts. Suggestions/ recommendation of public consultation process will be submitted for all the coastal districts by 15/03/ 2024. NCSCM will finalize CZMP for submission to GCZMA for which NCSCM will be consulted.
		3. Gir Somnath			
		4. Surat Navsari			
		5. Junagarh			
		6. Valsad			
		7. Amreli			
		8. Porbandar			
		9. Devbhumi			
		10. Dwarka			
		11. Anand			
		12. Vadodara			
		13. Bhavnagar			
		14. Jamnagar			
		15. Kutch			
		16. Morbi			
6.	Karnataka	1. Uttara Kannada			
		2. Udupi			
		3. Dakshina Kannada			
7.	Kerala	1. Kasargod	NCESS	Draft CZMP 2019 pertaining to Kerala has been forwarded to National Centre for Sustainable Coastal Management for placing before the Technical Scrutiny Committee.	To be placed before the TSC in the next meeting i.e. March, 2024
		2. Kannur			
		3. Kozhikode			
		4. Malappuram			
		5. Thrissur			
		6. Ernakulam			
		7. Kottayam			

		8. Alappuzha			
		9. Kollam			
		10. Thiruvananthapuram			
8.	Lakshadweep (UT)	1. Bangaram	NCSCM	Draft report of IIMPs of Suheli, Kadamat and Minicoy is completed and the preparation of IIMPs of other Islands is under progress.	Public Hearing to be completed by March, 2024
		2. Suheli			
		3. Cheriam			
		4. Tinnakara			
		5. Minicoy			
		6. Kadmat			
		7. Kavaratti			
		8. Agatti			
		9. Androth			
		10. Amini			
		11. Kalpeni			
		12. Chetlat			
		13. Kiltan			
		14. Bitra			
9.	Maharashtra	1. Mumbai City	NCSCM	Approved on 29/09/2021	
		2. Mumbai Sub-Urban			
		3. Raigad		Approved on 25/08/2023.	
		4. Ratnagiri			
		5. Sindhudurg			
		6. Thane			
		7. Palghar			
10.	Odisha	1. Balasore	ORSAC/SAC	Approved on 01/06/2021.	

		2. Puri			
		3. Bhadrak			
		4. Ganjam			
		5. Jagatsinghapur			
		6. Kendrapara			
		7. Khorda			
11.	Puducherry (UT)	1. Puducherry	NCSCM	Public Hearings for the Draft CZMP of Mahe and Yanam regions were completed on 24/03/2023 and 12/04/2023 respectively. The Public Hearings for Puducherry and Karaikal regions are scheduled on 20/03/2024 and 22/03/2024.	For all the districts, the public hearing will be completed by March, 2024
		2. Karaikal			
		3. Yanam			
		4. Mahe			
12.	Tamil Nadu	1. Tiruvallur	NCSCM	The NCSCM has requested all Coastal District administrations to depute two representatives from the Fisheries and Revenue department. The representatives is being presented at NCSCM and making corrections in the draft CZMP from 18/01/2024 to 12/03/2024. The work is under progress.	By October, 2024, the CZMP will be submitted to the TSC.
		2. Chennai			
		3. Chengalpattu			
		4. Villupuram			
		5. Cuddalore			
		6. Mayiladuthurai			
		7. Nagapattinam			
		8. Thiruvallur			
		9. Thanjavur			
		10. Pudukottai			
		11. Ramanathapuram			
		12. Thoothukudi			

		13. Tirunvelveli			
		14. Kanyakumari			
13.	West Bengal	Purba Medinipur	IESWM	Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data.	Clarifications from NCSCM.
		North 24 Parganas		Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data.	Clarifications from NCSCM.
		South 24 Parganas		Work is under progress.	It will be completed by June 2024

A true copy of the complied responses received from the coastal States/UTs received by this Ministry is annexed herewith and marked as **Annexure-38**.

4. Stand of the Ministry

The report presents the details of several initiatives undertaken by the Ministry for expeditious updation/ revision of CZMP/ ICRZP as per CRZ / ICRZ Notification, 2019 as per the procedure elaborated in the report.

This Ministry has issued Guidelines dated 26/06/2019 to facilitate the coastal States/ UT's in the updation/ revision of the CZMP/ICRZP. Moreover, this Ministry has issued several correspondences to the SCZMAs in the form of D.O. Letters, Office Memorandums etc. to accord top priority to the updation of the CZMP/ICRZP as per the CRZ/ ICRZ Notification, 2019.

This matter is being continuously monitored and deliberated by NCZMA during the course of its different meetings since the issuance of CRZ Notification, 2019. For instance, as per the minutes of the 46th meeting of the NCZMA dated 01/08/2023, it

was directed that all Coastal States/ UTs whose CZMP/ ICRZP are yet to be finalised as per CRZ Notification, 2019 must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given timeline of two months, no projects i.e. Private/ Government should be considered for CRZ Clearance as per CRZ Notification, 2011 in such area. In pursuance of the directions, several coastal States/UTs have sought time extension for the updation/ revision of the CZMP/ICRZP. For instance, State of Kerala has sought extension till March, 2024; State of Andhra Pradesh and Goa have requested for extension till May, 2024 and State of West Bengal have requested for extension till June, 2024.

Moreover, under Section 5, 10 and 19 of the Environment (Protection) Act, 1986, the State Coastal Zone Management Authorities (SCZMAs) have been delegated the power and are primarily responsible for the enforcement and implementation of the provisions of the CRZ Notifications and compliance of the conditions stipulated thereunder. The main function of these Authorities includes enquiring into the cases of alleged violation of the provisions of the CRZ Notifications and take appropriate decision and action including power to enforce provisions. A copy of the Notifications dated 30/09/2022 is annexed herewith and marked as **Annexure-39**.

In view of the above, it is humbly submitted that this Ministry has been taking all necessary measures to expedite the completion of CZMP updation exercise as per CRZ Notification, 2019 and all directions of this Hon'ble Tribunal have been complied with in right earnest by this Ministry.

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 249/2023

In re: News item published in Newspaper The Hindu dated 19.03.2023
titled "**India's Sinking Island**"

Date of hearing: 08.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Gigl. C. George, Adv. for Ministry of Earth Sciences
Dr. Swati Jindal Garg, Mr. Soumya China, Mr. Kunal Kakumanu, Ms.
Nidhi Kumar, Mr. Abhimanyu Kumar & Ms. Anjali Kaushik, Advs. for
MoEF & CC
Mr. Maulik Nanavati, Adv. for R - 1 (Through VC)
Mr. Abhimanu Garg, Adv. for R - 12 (Through VC)

ORDER

1. The issue involved in this Original Application relates to the dangers of sea level rise and submergence of low lying islands. The Tribunal in the previous proceeding had considered the Notification dated 18.01.2019 issued by the MoEF&CC providing for formulation of Integrated Island Management Plans (IIMPs) by the respective States/Union Territories for the concerned islands. The Tribunal had also directed impleadment of State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities. Accordingly, notices were directed to be issued. The memo of parties prepared by the office in terms of the direction of the Tribunal reveals that, as many as, 16 respondents have been impleaded.

2. The reply on behalf of the respondent no. 14, Secretary, Ministry of Environment, Forest and Climate Changes has been filed which reveals that the CZMPs as per 2019 Notification have been approved only for the

State of Odisha, Karnataka and Maharashtra and ICRZP as per ICRZ 2019 Notification has been approved only for Great Nicobar Island and Little Andaman Island. The reply further reveals that the National Coastal Zonal Management Authority (NCZMA) in its 46th meeting dated 01.08.2023 had directed that all Coastal States/Union Territories, whose CZMPs/ICRZP are yet to be finalized as per 2019 Notification, must complete the same within two months by 31.10.2023. It has been pointed out by the learned Counsel for respondent no. 14 that apart from the three States and two islands of Union Territories noted above, no other State or Union Territory has formulated the plan till now. The stand of the respondent no. 14 is that by the Notification dated 30.09.2022, the Central Government has delegated its power under Section 23 of the Environment (Protection) Act, 1986 to issue direction under Section 5 of the Act to the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities within their respective jurisdictions with the conditions and limitations which have been provided in the said Notification. Since, inspite of the direction of NCZMA, the CZMP/ICRZP have not formulated the plan. Hence respondent no. 14 is required to ensure that the plan is prepared by each Coastal Management Authority and Union Territory Coastal Management Authority expeditiously within a time bound period.

3. Learned Counsel for respondent no. 14 has prayed for time to obtain instructions in this regard and place the stand of respondent no. 14 by way of the report at least one week before the next date of hearing.

4. All the States and Union Territory Coastal Zone Authorities, who have been impleaded as respondents in this OA and issued notice in terms of the previous order, are directed to file their response, at least one week before the next date of hearing.

5. List on 06.03.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 08, 2024
Original Application No. 249/2023
SN.

MINISTRY OF ENVIRONMENT AND FORESTS
(Department of Environment, Forests and Wildlife)
COASTAL REGULATION ZONE NOTIFICATION

New Delhi, the 6th January, 2011

S.O. 19(E).— WHEREAS a draft notification under sub-section (1) of section and clause (V) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 was issued inviting objections and suggestions for the declaration of coastal stretches as Coastal Regulation Zone and imposing restrictions on industries, operations and processes in the CRZ was published vide S.O.No.2291 (E), dated 15th September, 2010.;

AND WHEREAS, copies of the said Gazette were made available to the public on 15th September, 2010.;

AND WHEREAS, the suggestions and objections received from the public have been considered by the Central Government.;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas, sea level rise due to global warming, does hereby, declare the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands upto its territorial limit, as Coastal Regulation Zone (hereinafter referred to as the CRZ) and restricts the setting up and expansion of any industry, operations or processes and manufacture or handling or storage or disposal of hazardous substances as specified in the Hazardous Substances (Handling, Management and Transboundary Movement) Rules, 2009 in the aforesaid CRZ.; and

In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection) Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment and Forests, number S.O.114(E), dated the 19th February, 1991 except as respects things done or omitted to be done before such supersession, the Central Government hereby declares the following areas as CRZ and imposes with effect from the date of the notification the following restrictions on the setting up and expansion of industries, operations or processes and the like in the CRZ,-

- (i) the land area from High Tide Line (hereinafter referred to as the HTL) to 500mts on the landward side along the sea front.
- (ii) CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (hereinafter referred to as the CZMPs).

Explanation.- For the purposes of this sub-paragraph the expression tidal influenced water bodies means the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.

(iii) the land area falling between the hazard line and 500mts from HTL on the landward side, in case of seafront and between the hazard line and 100mts line in case of tidal influenced water body the word 'hazard line' denotes the line demarcated by Ministry of Environment and Forests (hereinafter referred to as the MoEF) through the Survey of India (hereinafter referred to as the SoI) taking into account tides, waves, sea level rise and shoreline changes.

(iv) land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.

(v) the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2. For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide and shall be demarcated uniformly in all parts of the country by the demarcating authority(s) so authorized by the MoEF in accordance with the general guidelines issued at Annexure-I. HTL shall be demarcated within one year from the date of issue of this notification.

3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-

(i) Setting up of new industries and expansion of existing industries except,-

(a) those directly related to waterfront or directly needing foreshore facilities;

Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

(b) projects of Department of Atomic Energy;

(c) facilities for generating power by non-conventional energy sources and setting up of desalination plants in the areas not classified as CRZ-I(i) based on an impact assessment study including social impacts.;

(d) development of green field Airport already permitted only at Navi Mumbai;

(e) reconstruction, repair works of dwelling units of local communities including fishers in accordance with local town and country planning regulations.

(ii) manufacture or handling oil storage or disposal of hazardous substance as specified in the notification of Ministry of Environment and Forests, No. S.O.594 (E), dated the 28th July 1989, S.O.No.966(E), dated the 27th November, 1989 and GSR 1037 (E), dated the 5th

December, 1989 except,-

- (a) transfer of hazardous substances from ships to ports, terminals and refineries and vice versa;
- (b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas (hereinafter referred to as the LNG) in the areas not classified as CRZ- I(i) subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by MoEF and subject to further terms and conditions for implementation of ameliorative and restorative measures in relation to environment as may be stipulated by in MoEF.

Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as CRZ-I(i).

- (iii) Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas:
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except those,-
 - (a) required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sealink, road on stilts, and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification;
 - (b) measures for control of erosion, based on scientific including Environmental Impact Assessment (hereinafter referred to as the EIA) studies
 - (c) maintenance or clearing of waterways, channels and ports, based on EIA studies;
 - (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF.
- (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for,-
 - (a) discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
 - (b) storm water drains and ancillary structures for pumping;
 - (c) treatment of waste and effluents arising from hotels, beach resorts and human settlements located in CRZ areas other than CRZ-I and disposal of treated wastes and effluents;
- (vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.
- (vii) Dumping of city or town wastes including construction debris, industrial solid wastes, fly

ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.

Note:-The MoEF will issue a separate instruction to the State Governments and Union territory Administration in respect of preparation of Action Plans and their implementation as also monitoring including the time schedule thereof, in respect of paras (v), (vi) and (vii).

(viii) Port and harbour projects in high eroding stretches of the coast, except those projects classified as strategic and defence related in terms of EIA notification, 2006 identified by MoEF based on scientific studies and in consultation with the State Government or the Union territory Administration.

(ix) Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities.

(x) Mining of sand, rocks and other sub-strata materials except,-

- (a) those rare minerals not available outside the CRZ area,
- (b) exploration and exploitation of Oil and Natural Gas.

(xi) Drawl of groundwater and construction related thereto, within 200mts of HTL; except the following:-

- (a) in the areas which are inhabited by the local communities and only for their use.
- (b) In the area between 200mts-500mts zone the drawl of groundwater shall be permitted only when done manually through ordinary wells for drinking, horticulture, agriculture and fisheries and where no other source of water is available.

Note:-Restrictions for such drawl may be imposed by the Authority designated by the State Government and Union territory Administration in the areas affected by sea water intrusion.

(xi) Construction activities in CRZ-I except those specified in para 8 of this notification.

(xiii) Dressing or altering the sand dunes, hills, natural features including landscape changes for beautification, recreation and other such purpose.

(xiv) Facilities required for patrolling and vigilance activities of marine/coastal police stations.

4. Regulation of permissible activities in CRZ area.- The following activities shall be regulated except those prohibited in para 3 above,-

- (i)(a) clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities;
- (b) for those projects which are listed under this notification and also attract EIA notification, 2006 (S.O.1533 (E), dated the 14th September, 2006), for such projects clearance under EIA notification only shall be required subject to being recommended by the concerned State or Union territory Coastal Zone Management Authority (hereinafter referred to as the CZMA).
- (c) Housing schemes in CRZ as specified in paragraph 8 of this notification;

- (d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered in accordance with EIA notification, 2006 and in case of projects less than 20,000sq mts built-up area shall be approved by the concerned State or Union territory Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.
- (e) MoEF may under a specific or general order specify projects which require prior public hearing of project affected people.
- (f) construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures;

(ii) the following activities shall require clearance from MoEF, namely:-

- (a) those activities not listed in the EIA notification, 2006.
- (b) construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects. Residential buildings, office buildings, hospital complexes, workshops of strategic and defence projects in terms of EIA notification, 2006.;
- (c) construction, operation of lighthouses;
- (d) laying of pipelines, conveying systems, transmission line;
- (e) exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (f) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants. MoEF may specify for category of projects such as at (f), (g) and (h) of para 4;
- (g) Mining of rare minerals as listed by the Department of Atomic Energy;
- (h) Facilities for generating power by non-conventional energy resources, desalination plants and weather radars;
- (i) Demolition and reconstruction of (a) buildings of archaeological and historical importance, (ii) heritage buildings; and buildings under public use which means buildings such as for the purposes of worship, education, medical care and cultural activities;

4.2 Procedure for clearance of permissible activities.- All projects attracting this notification shall be considered for CRZ clearance as per the following procedure, namely:-

- (i) The project proponents shall apply with the following documents seeking prior clearance under CRZ notification to the concerned State or the Union territory Coastal Zone Management Authority,-
 - (a) Form-1 (Annexure-IV of the notification);
 - (b) Rapid EIA Report including marine and terrestrial component except for construction projects listed under 4(c) and (d)
 - (c) Comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding by MoEF based on scientific studies and in consultation with the State Governments and Union territory Administration;
 - (d) Disaster Management Report, Risk Assessment Report and Management Plan;
 - (e) CRZ map indicating HTL and LTL demarcated by one of the authorized agency (as indicated in para 2) in 1:4000 scale;
 - (f) Project layout superimposed on the above map indicated at (e) above;

- (g) The CRZ map normally covering 7km radius around the project site.
- (h) The CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas;
- (i) No Objection Certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.;
- (ii) The concerned CZMA shall examine the above documents in accordance with the approved CZMP and in compliance with CRZ notification and make recommendations within a period of sixty days from date of receipt of complete application,-
 - (a) MoEF or State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) as the case may be for the project attracting EIA notification, 2006;
 - (b) MoEF for the projects not covered in the EIA notification, 2006 but attracting para 4(ii) of the CRZ notification;
- (iii) MoEF or SEIAA shall consider such projects for clearance based on the recommendations of the concerned CZMA within a period of sixty days.
- (vi) The clearance accorded to the projects under the CRZ notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.
- (v) For Post clearance monitoring – (a) it shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.
- (b) the compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vi) To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMPs of the respective State Government or Union territory.

5. Preparation of Coastal Zone Management Plans.

- (i) The MoEF may obtain the CZMPs prepared through the respective State Government or Union territory;
- (ii) The CZMPs may be prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of MoEF and in consultation with the concerned stakeholders;
- (iii) The hazard line shall be mapped by MoEF through Sol all along the coastline of the country and the hazard line shall be demarcated taking into account, tide, waves, sea level

rise and shoreline changes;

- (iv) For the purpose of depicting the flooding due to tides, waves and sea level rise in the next fifty and hundred years, the contour mapping of the coastline shall be carried out at 0.5m interval normally upto 7km from HTL on the landward side, and the shoreline changes shall be demarcated based on historical data by comparing the previous satellite imageries with the recent satellite imageries;
- (v) Mapping of the hazard line shall be carried out in 1:25,000 scale for macro level planning and 1:10,000 scale or cadastral scale for micro level mapping and the hazard line shall be taken into consideration while preparing the land use plan of the coastal areas;
- (vi) The coastal States and Union Territory will prepare within a period of twenty four months from the date of issue this notification, draft CZMPs in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-I of the notification, which involve public consultation;
- (vii) The draft CZMPs shall be submitted by the State Government or Union territory to the concerned CZMA for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986;
- (viii) The State Government or Union territory CZMA shall submit the draft CZMPs to MoEF alongwith its recommendations on the CZMP within a period of six months after incorporating the suggestions and objections received from the stakeholders;
- (ix) MoEF shall thereafter consider and approve the CZMPs within a period of four months from the date of receipt of the CZMPs complete in all respects;
- (x) All developmental activities listed in this notification shall be regulated by the State Government, Union Territory Administration, the local authority or the concerned CZMA within the framework of such approved CZMPs as the case may be in accordance with provisions of this notification;
- (xi) The CZMPs shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking revision of the maps following the above procedures;
- (xii) The CZMPs already approved under CRZ notification, 1991 shall be valid for a period of twenty four months unless the aforesaid period is extended by MoEF by a specific notification subject to such terms and conditions as may be specified therein.

6. Enforcement of the CRZ, notification, 2011-

- (a) For the purpose of implementation and enforcement of the provisions this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 with the MoEF, State Government or the Union territory Administration NCZMA and SCZMAs;
- (b) The composition, tenure and mandate of NCZMA and State Government or the Union territory CZMAs have already been notified by MoEF in terms of Orders of Hon'ble

Supreme Court in Writ Petition 664 of 1993;

- (c) the State Government or the Union territory CZMAs shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned containing atleast three representatives of local traditional coastal communities including from fisherfolk;
 - (d) The dwelling units of the traditional coastal communities including fisherfolk, tribals as were permissible under the provisions of the CRZ notification, 1991, but which have not obtained formal approval from concerned authorities under the aforesaid notification shall be considered by the respective Union territory CZMAs and the dwelling units shall be regularized subject to the following condition, namely-
 - (i) these are not used for any commercial activity
 - (ii) these are not sold or transferred to non-traditional coastal community.
7. Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:-
- (i) CRZ-I,-
 - A. The areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast,-
 - (a) Mangroves, in case mangrove area is more than 1000 sq mts, a buffer of 50meters along the mangroves shall be provided;
 - (b) Corals and coral reefs and associated biodiversity;
 - (c) Sand Dunes;
 - (d) Mudflats which are biologically active;
 - (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986); including Biosphere Reserves;
 - (f) Salt Marshes;
 - (g) Turtle nesting grounds;
 - (h) Horse shoe crabs habitats;
 - (i) Sea grass beds;
 - (j) Nesting grounds of birds;
 - (k) Areas or structures of archaeological importance and heritage sites.
 - B. The area between Low Tide Line and High Tide Line;

(ii) CRZ-II,-

The areas that have been developed upto or close to the shoreline.

Explanation.- For the purposes of the expression “developed area” is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains;

(iii) CRZ-III,-

Areas that are relatively undisturbed and those do not belong to either CRZ-I or II which include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up.

(iv.) CRZ-IV,-

- A. the water area from the Low Tide Line to twelve nautical miles on the seaward side;
- B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.

(v) Areas requiring special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities,-

- A. (i) CRZ area falling within municipal limits of Greater Mumbai;
(ii) the CRZ areas of Kerala including the backwaters and backwater islands;
(iii) CRZ areas of Goa.
- B. Critically Vulnerable Coastal Areas (CVCA) such as Sunderbans region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 and managed with the involvement of coastal communities including fisherfolk.

8 Norms for regulation of activities permissible under this notification,-

- (i) The development or construction activities in different categories of CRZ shall be regulated by the concerned CZMA in accordance with the following norms, namely:-

Note:- The word existing use hereinafter in relation to existence of various features or existence of regularisation or norms shall mean existence of these features or regularisation or norms as on 19.2.1991 wherein CRZ notification, was notified.

I. CRZ-I,-

- (i) no new construction shall be permitted in CRZ-I except,-

- (a) projects relating to Department of Atomic Energy;
- (b) pipelines, conveying systems including transmission lines;
- (c) facilities that are essential for activities permissible under CRZ-I;
- (d) installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department;
- (e) construction of trans harbour sea link and without affecting the tidal flow of water, between LTL and HTL.
- (f) development of green field airport already approved at only Navi Mumbai;

- (ii) Areas between LTL and HTL which are not ecologically sensitive, necessary safety measures will be incorporated while permitting the following, namely:-

- (a) exploration and extraction of natural gas;
- (b) construction of dispensaries, schools, public rainshelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concerned CZMA.
- (c) necessary safety measure shall be incorporated while permitting such developmental activities in the area falling in the hazard zone;
- (d) salt harvesting by solar evaporation of seawater;
- (e) desalination plants;
- (f) storage of non-hazardous cargo such as edible oil, fertilizers and food grain within notified ports;
- (g) construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water.

II. CRZ-II,-

- (i) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- (ii) buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio:
Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road;
- (iii) reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;
- (iv) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (v) desalination plants and associated facilities;
- (vi) storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;
- (vii) facilities for generating power by non-conventional power sources and associated facilities;

III. CRZ-III,-

A. Area upto 200mts from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked as "No Development Zone (NDZ)",-

- (i) the NDZ shall not be applicable in such area falling within any notified port limits;
- (ii) No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities; Construction/reconstruction of dwelling units of traditional coastal communities including fisherfolk may be permitted between 100 and 200 metres from the HTL along the seafront in accordance with a comprehensive plan prepared by the State Government or the Union territory in consultation with the traditional coastal communities including fisherfolk and incorporating the necessary disaster management

provision, sanitation and recommended by the concerned State or the Union territory CZMA to NCZMA for approval by MoEF;

(iii) however, the following activities may be permitted in NDZ –

- (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry;
- (b) projects relating to Department of Atomic Energy;
- (c) mining of rare minerals;
- (d) salt manufacture from seawater;
- (e) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (f) facilities for regasification of liquefied natural gas subject to conditions as mentioned in subparagraph (ii) of paragraph 3;
- (g) facilities for generating power by non conventional energy sources;
- (h) Foreshore facilities for desalination plants and associated facilities;
- (i) weather radars;
- (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
- (k) construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee;
- (l) facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;
- (m) development of green field airport already permitted only at Navi Mumbai.

B. Area between 200mts to 500mts,-

The following activities shall be permissible in the above areas;

- (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III ;
- (ii) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (iii) facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (iv) storage of non-hazardous cargo such as, edible oil, fertilizers, food grain in notified ports;
- (v) foreshore facilities for desalination plants and associated facilities;
- (vi) facilities for generating power by non-conventional energy sources;
- (vii) construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
- (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major

part of which falls within CRZ if no other area is available for construction of such facilities;

- (ix) reconstruction or alteration of existing authorised building subject to sub-paragraph (vii), (viii);
- (x) development of green field airport already permitted only at Navi Mumbai.

(IV) In CRZ-IV areas,-

The activities impugning on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by local communities as follows:-

- (a) No untreated sewage, effluents, ballast water, ship washes, fly ash or solid waste from all activities including from aquaculture operations shall be let off or dumped. A comprehensive plan for treatment of sewage generating from the coastal towns and cities shall be formulated within a period of one year in consultation with stakeholders including traditional coastal communities, traditional fisherfolk and implemented;
- (b) Pollution from oil and gas exploration and drilling, mining, boat house and shipping;
- (c) There shall be no restriction on the traditional fishing and allied activities undertaken by local communities.

V. Areas requiring special consideration,-

1. CRZ areas falling within municipal limits of the Greater Mumbai.

- (i) Developmental activities in the CRZ area of the Greater Mumbai because of the environmental issues, relating to degradation of mangroves, pollution of creeks and coastal waters, due to discharge of untreated effluents and disposal of solid waste, the need to provide decent housing to the poor section of society and lack of suitable alternatives in the inter connected islands of Greater Mumbai shall be regulated as follows, namely:-

A. Construction of roads - In CRZ-I areas indicated at sub-paragraph (i) of paragraph 7 of the notification the following activities only can be taken up:-

- (a) Construction of roads, approach roads and missing link roads approved in the Developmental Plan of Greater Mumbai on stilts ensuring that the free flow of tidal water is not affected, without any benefit of CRZ-II accruing on the landward side of such constructed roads or approach roads subject to the following conditions:-
 - (i) All mangrove areas shall be mapped and notified as protected forest and necessary protection and conservation measures for the identified mangrove areas shall be initiated.
 - (ii) Five times the number of mangroves destroyed/cut during the construction process shall be replanted.

B. Solid waste disposal sites shall be identified outside the CRZ area and thereafter within two years the existing conventional solid waste sites shall be relocated outside the CRZ area.

(iii) In CRZ-II areas-

- (a) The development or redevelopment shall continue to be undertaken in accordance with the norms laid down in the Town and Country Planning Regulations as they existed on the date of issue of the notification dated the 19th February, 1991, unless specified otherwise in this notification.

(b) SLUM REHABILITATION SCHEMES,-

1. In the Greater Mumbai area there are large slum clusters with lakhs of families residing therein and the living conditions in these slums are deplorable and the civic agencies are not able to provide basic infrastructure such as drinking water, electricity, roads, drainage and the like because the slums come up in an unplanned and congested manner and the slums in the coastal area are at great risk in the event of cyclones, storm surges or tsunamis, in view of the difficulties in providing rescue, relief and evacuation.
2. To provide a safe and decent dwelling to the slum dwellers, the State Government may implement slum redevelopment schemes as identified as on the date of issue of this notification directly or through its parastatal agencies like Maharashtra Housing and Area Development Authority (MHADA), Shivshahi Punarvasan Prakalp Limited (SPPL), Mumbai Metropolitan Region Development Authority (MMRDA) and the like.:

Provided that,-

- (i) such redevelopment schemes shall be undertaken directly or through joint ventures or through public private partnerships or other similar models ensuring that the stake of the State Government or its parastatal entities shall be not less than 51%;
- (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority;
- (iii) it shall be the duty of the project proponent undertaking the redevelopment through conditions (i)(2) above along with the State Government to ensure that all legally regularized tenants are provided houses in situ or as per norms laid down by the State Government in this regard.

(c) REDEVELOPMENT OF DILAPIDATED, CESSSED AND UNSAFE BUILDINGS:

1. In the Greater Mumbai, there are, also a large number of old and dilapidated, cesssed and unsafe buildings in the CRZ areas and due to their age these structures are extremely vulnerable and disaster prone and therefore there is an urgent need for the redevelopment or reconstruction of these identified buildings.
2. These projects shall be taken up subject to the following conditions and safeguards:
 - (i) such redevelopment or reconstruction projects as identified on the date of issue of this notification shall be allowed to be taken up involving the owners of these buildings either above or with private developers in accordance with the prevailing Regulation, directly or through joint ventures or through other similar models.
 - (ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority
 - (iii) suitable accommodation to the original tenants of the specified buildings shall be

ensured during the course of redevelopment or reconstruction of the buildings by the project proponents, undertaking the redevelopment through condition 2(i) above.

(d) Notwithstanding anything contained in this notification, the developmental activities for slums and for dilapidated, cessed and unsafe buildings as specified at paras (b) and (c) above shall be carried out in an accountable and transparent manner by the project proponents mentioned therein which shall include the following pre-condition measures, wherever applicable;-

1. (i) applicability of the Right to Information Act, 2005 to all redevelopment or reconstruction projects granted clearance by the Competent Authorities;
 - (ii) MoEF shall issue an order constituting the CPIO and the first Appellate Authority of appropriate ranks in consultation with Government of Maharashtra;
 - (iii) details of the Slum Rehabilitation Scheme, including the complete proposal and the names of the eligible slum dwellers will be declared suo-moto as a requirement of Section 4 of compliance of the Right to Information Act, 2005 by the appropriate authority in the Government of Maharashtra in one month before approving it;
 - (iv) the implementing or executing agency at the State Government with regard to projects indicated at sub-item (b) and (c) of item (iii) of sub-paragraph V shall display on a large notice boards at the site and at the office of the implementing or executing agency the names of the eligible builders, total number of tenements being made, names of eligible slum dwellers who are to be provided the dwelling units and the extra area available for free sale.
 - (v) Projects being developed under sub-items (b) and (c) of item (iii) of sub-paragraph V shall be given permission only if the project proponent agree to be covered under the Right to Information Act, 2005.
2. MoEF may appoint statutory auditors, who are empanelled by the Comptroller and auditor General (hereinafter referred to as the C&AG) to undertake performance and fiscal audit in respect of the projects relating to redevelopment of dilapidated, cessed and unsafe buildings and the projects relating to Slum Rehabilitation Scheme shall be audited by C&AG.
3. A High Level Oversight Committee may be set up by the Government of Maharashtra for periodic review of implementation of V(ii)(b) and (c) which shall include eminent representatives of various Stakeholders, like Architects, Urban Planner, Engineers, and Civil Society, besides the local urban bodies, the State Government and the Central Government.
4. The individual projects under V(ii)(b) and (c) shall be undertaken only after public consultation in which views of only the legally entitled slum dweller or the legally entitled tenant of the dilapidated or cessed buildings shall be obtained in accordance with the procedures laid down in EIA notification, 2006.
- (e) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorized as CRZ-III, that is, 'no development zone'.
 - (f) the Floor Space Index upto 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
 - (g) Koliwada namely, fishing settlement areas as identified in the Development Plan of 1981

or relevant records of the Government of Maharashtra, shall be mapped and declared as CRZ-III so that any development, including construction and reconstruction of dwelling units within these settlements shall be undertaken in accordance with applicable as per local Town and Country Planning Regulations.

- (h) Reconstruction and repair works of the dwelling units, belonging to fisher communities and other local communities identified by the State Government, shall be considered and granted permission by the Competent Authorities on a priority basis, in accordance with the applicable Town and Country Planning Regulations.

2. CRZ for Kerala

In view of the unique coastal systems of backwater and backwater islands alongwith space limitation present in the coastal stretches of the State of Kerala, the following activities in CRZ shall be regulated as follows, namely:-

- (i) all the islands in the backwaters of Kerala shall be covered under the CRZ notification;
- (ii) the islands within the backwaters shall have 50mts width from the High Tide Line on the landward side as the CRZ area;
- (iii) within 50mts from the HTL of these backwater islands existing dwelling units of local communities may be repaired or reconstructed however no new construction shall be permitted;
- (iv) beyond 50mts from the HTL on the landward side of backwater islands, dwelling units of local communities may be constructed with the prior permission of the Gram panchayat;
- (v) foreshore facilities such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up within 50mts width from HTL of these backwater islands.

3. CRZ of Goa.-

In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:-

- (i) the Government of Goa shall notify the fishing villages wherein all foreshore facilities required for fishing and fishery allied activities such as traditional fish processing yards, boat building or repair yards, net mending yards, ice plants, ice storage, auction hall, jetties may be permitted by Grama Panchayat in the CRZ area;
- (ii) reconstruction, repair works of the structures of local communities including fishermen community shall be permissible in CRZ;
- (iii) purely temporary and seasonal structures customarily put up between the months of September to May;
- (iv) the eco sensitive low lying areas which are influenced by tidal action known as khazan lands shall be mapped;
- (v) the mangroves along such as khazan land shall be protected and a management plan for the khazan land prepared and no developmental activities shall be permitted in the khazan land;
- (vi) sand dunes, beach stretches along the bays and creeks shall be surveyed and mapped. No activity shall be permitted on such sand dune areas;
- (vii) the beaches such as Mandrem, Morjim, Galgiba and Agonda has been designated as turtle nesting sites and protected under the Wildlife Protection Act, 1972 and these areas shall be surveyed and management plan prepared for protection of these turtle nesting

sites;

(viii) no developmental activities shall be permitted in the turtle breeding areas referred to in sub-paragraph (vii).

4. (a) Critical Vulnerable Coastal Areas (CVCA) which includes Sunderbans and other identified ecological sensitive areas which shall be managed with the involvement of the local coastal communities including the fisher folk;-
- (b) the entire Sunderbans mangrove area and other identified ecologically important areas such as Gulf of Khambat and Gulf of Kutch in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Orissa, Coringa, East Godavari and Krishna in Andhra Pradesh shall be declared as Critical Vulnerable Coastal Areas (CVCA) through a process of consultation with local fisher and other communities inhabiting the area and depend on its resources for their livelihood with the objective of promoting conservation and sustainable use of coastal resources and habitats;
- (c) the process of identifying planning, notifying and implementing CVCA shall be detailed in the guideline which will be developed and notified by MoEF in consultations with the stakeholders like the State Government, local coastal communities and fisherfolk and the like inhabiting the area;
- (d) the Integrated Management Plans (IMPs) prepared for such CVCA shall inter alia keep in view the conservation and management of mangroves, needs of local communities such as, dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the para 5 above for preparation of Coastal Zone Management Plans;
- (e) till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the CZMA with due regards to the views of coastal communities including fisherfolk.

[F.No. 11-83/2005-1A-III]

J. M. MAUSKAR, Addl. Secy.

ANNEXURE I**GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****I. A. Demarcation of High Tide Line**

1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) shall be carried out by one of the agencies authorised by MoEF based on the recommendations of the National Centre for Sustainable Coastal Management (NCSCM).
2. Demarcation of the High Tide Line or LTL shall be made on the Coastal Zone Management (CZM) Maps of scale 1:25,000 prepared by the agencies identified by the MoEF.
3. Local level CZM Maps shall be prepared for use of officials of local bodies for determination of the CRZ.
4. The local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government.

B. Preparation of CZM Maps

5. Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:

Unit	:	7.5 minutes X 7.5 minutes
Numbering	:	Survey of India Sheet Numbering System
Horizontal Datum	:	Everest or WGS 84
Vertical Datum	:	Mean Sea Level (MSL)
Topography	:	Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs
6. The High Water Level (HWL) and Low Water Level (LWL) marked on the Base maps will be transferred to the CZM maps.
7. Coastal geomorphological signatures in the field or satellite imageries or aerial photographs will be used for appropriate adjustment, in the HWL or LWL for demarcating HTL or LTL in accordance with the CRZ notification.
8. The following geomorphological features shall be considered while demarcating in HTL or LTL:
 - Landward (monsoonal) berm crest in the case of sandy beaches
 - Rocks, Headlands, Cliffs
 - Seawalls or revetments or embankments
9. 500 meter and 200 metre lines will be demarcated with respect of HTL.
10. HTL (as defined in the CRZ notification) and LTL shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies with the help of the geomorphological signatures or features.
11. Classification of different coastal zones shall be done as per the CRZ notification
12. Standard national or international colour codes shall be used to highlight sub-classification of data.

C. Local level CZM Maps

Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans

13. Cadastral (village) maps in 1:3960 or the nearest scale, shall be used as the base maps.
14. These maps are available with revenue Authorities and are prepared as per standard norms.

15. HTL (as defined in the CRZ notification) and LTL will be demarcated in the cadastral map based on detailed physical verification using coastal geomorphological signatures or features in accordance with the CZM Maps approved by the Central Government.
16. 500metre and 200metre lines shall be demarcated with respect to the HTL thus marked.
17. HTL (as defined in the CRZ notification, 1991) and LTL will also be demarcated along the banks of tidal influenced inland water bodies with the help of geomorphological signatures or features.
18. Classifications shall be transferred into local level CZM maps from the CZM Plans.
19. Symbols will be adopted from CZM Maps.
20. Colour codes as given in CZM Maps shall be used.
21. Demarcation of cadastral maps will be done by local agencies approved by the Central Government. The local agencies shall work under the guidance of the concerned State Government or Union Territory Coastal Zone Management Authorities.

D. Hazard mapping:-

II. Classification of CRZ areas

1. The CZM Maps shall be prepared in accordance with para 5 of the CRZ notification demarcating CRZ I, II, III, IV and V.
2. The CZM Maps shall clearly demarcate the land use plan of the area and lists out the CRZ-I areas. All the CRZ-I areas listed under para 7(I)A and B shall be clearly demarcated and colour codes given so that each of the CRZ-I areas can be clearly identified.
3. Buffer zone along mangrove areas of more than 1000sq mts shall be stipulated with a different colour distinguishing from the mangrove area.
4. The buffer zone shall also be classified as CRZ-I area.
5. The hazard line to be drawn up by MoEF shall be superimposed on the CZM maps in 1:25,000 scale and also on the cadastral scale maps.
6. The CRZ-II areas shall be those areas which have been substantially built-up with a ratio of built-up plots to that of total plots is more than 50%.
7. In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and-disaster preparedness.
8. No developmental activities other than those listed above shall be permitted in the areas between the hazard line and 500mts or 100mts or width of the creek on the landward side. The dwelling unit of the local communities including that of the fishers will not be relocated if the dwelling units are located on the seaward side of the hazard line. The State Government will provide necessary safeguards from natural disaster to such dwelling units of local communities.
9. The water areas of CRZ IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
10. The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
11. The water area shall be demarcated indicating the pollution levels as per Central Pollution Control Board standards on water quality.
12. In the CRZ V areas the land use maps shall be superimposed on the Coastal Zone Management Plan and clearly demarcating the CRZ I, II, III, IV.
13. The existing authorized developments on the sea ward side shall be clearly demarcated.

14. The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

III. CZMPs approved by MoEF in accordance with CRZ notification, 1991

1. While preparing the CZMPs under CRZ notification, 2011, the CZMPs that have been approved under the CRZ Notification, 1991 shall be compared. A justification shall be provided by the concerned CZMA in case the CZMPs prepared under CRZ notification, 2011 varies with respect to the approved CZMP prepared under CRZ notification, 1991.

IV. Public Views on the CZMP.

- The draft CZMPs prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMPs shall be held at district level by the concerned CZMAs.
- Based on the suggestions and objections received the CZMPs shall be revised and approval of MoEF shall be obtained.
- The approved CZMP shall be put up on the website of MoEF, concerned website of the State, Union Territory CZMA and hard copy made available in the panchayat office, District collector office and the like.

V. Revision of Coastal Zone Management Plans

- Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- The rectified map would be submitted to MoEF for its record.

Annexure-II

List of petroleum and chemical products permitted for storage in [CRZ except CRZ-I(A)]

- Crude oil;
- Liquefied Petroleum Gas;
- Motor spirit;
- Kerosene;
- Aviation fuel;
- High speed diesel;
- Lubricating oil;
- Butane;
- Propane;
- Compressed Natural Gas;
- Naphtha;

- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;
- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers.

Annexure-III

Guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of the Ministry of Environment and Forests

- I. Construction of beach resorts or hotels with prior approval of MoEF in designated areas of CRZ-II and III for occupation of tourist or visitors shall be subject to the following conditions, namely:-
 - (a) The project proponent shall not undertake any construction within 200 metres in the landward side of High Tide Line and within the area between Low Tide Line and High Tide Line;
 - (b) The proposed constructions shall be beyond the hazard line or 200mts from the High Tide Line whichever is more;
 - (c) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
 - (d) no flattening of sand dunes shall be carried out;
 - (e) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
 - (f) Construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
 - (g) the State Ground Water Authority shall take into consideration the guidelines issued by Central Government before granting such no objection certificate;
 - (h) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;

- (i) the total plot size shall not be less than 0.4 hectares and the total covered area on all floors shall not exceed 33 percent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
 - (j) the construction shall be consistent with the surrounding landscape and local architectural style;
 - (k) the overall height of construction upto the highest ridge of the roof, shall not exceed 9metres and the construction shall not be more than two floors (ground floor plus one upper floor);
 - (l) groundwater shall not be tapped within 200metre of the High Tide Line; within the 200metre 500metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
 - (m) extraction of sand, leveling or digging of sandy stretches except for structural foundation of building, swimming pool shall not be permitted within 500metres of the High Tide Line;
 - (n) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986;
 - (o) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
 - (p) to allow public access to the beach, atleast a gap of 20metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500metres apart; and
 - (q) if the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and
 - (r) approval of the State or Union territory Tourism Department shall be obtained.
- II. In ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central or State Government Union territories) construction of beach resorts or hotels shall not be permitted

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 18th January, 2019

G.S.R. 37(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression "tidal influenced water bodies" means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The "intertidal zone" means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2.0 Classification of CRZ. – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and are further classified as under:

2.1.1 CRZ-I A:

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
 - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
 - (ii) Corals and coral reefs;
 - (iii) Sand dunes;
 - (iv) Biologically active mudflats;
 - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
 - (vi) Salt marshes;
 - (vii) Turtle nesting grounds;
 - (viii) Horse shoe crabs' habitats;
 - (ix) Sea grass beds;
 - (x) Nesting grounds of birds;
 - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II:

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

2.3 CRZ-III:

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

2.3.1 CRZ-III A:

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

2.3.2 CRZ-III B:

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

2.3.3:

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

Note: The NDZ shall not be applicable in the areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ- IV shall constitute the water area and shall be further classified as under:-

2.4.1 CRZ- IVA:

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IVB:

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.- Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

3.1 Critically Vulnerable Coastal Areas (CVCA):

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and islands along the mainland coast.**3.3 CRZ falling within municipal limits of Greater Mumbai.**

4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in CRZ:

5.1 CRZ-I:

5.1.1. CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ-I B - The inter tidal areas:

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
- (b) projects for defence, strategic and security purposes;
- (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
- (d) measures for control of erosion;
- (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
- (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
 - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
 - (b) additional plinth area is constructed only to the landward side.
 - (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc. and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

(ii) Regulation of activities in NDZ:

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.

On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.

- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ-III areas beyond NDZ:**

(a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

(b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).

(c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.

(d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.

(e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

(f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.

(v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV:

Activities shall be permitted and regulated in the CRZ IV areas as under:-

(i) Traditional fishing and allied activities undertaken by local communities.

(ii) Land reclamation, bunding, etc to be permitted only for activities such as:-

(a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard, etc;

(b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
- (d) maintenance and clearing of waterways, channels and ports;
- (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
- (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
- (v) Transfer of hazardous substances from ships to Ports.
- (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
- (vii) Facilities for discharging treated effluents into the water course.
- (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
- (ix) Projects of department of Atomic Energy.
- (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
- (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
- (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
- (xiii) Pipelines, conveying systems including transmission lines.
- (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
- (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
 - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy Installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

8. Procedure for CRZ clearance for permissible and regulated activities:

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
 - (a) Project summary details as per Annexure-V to this notification.
 - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
 - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
 - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006).
 - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14th March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
 - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
 - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
 - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
 - (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
 - (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
 - (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
 - (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
 The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
 - (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.

- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

10.2 CRZ for inland backwater islands and islands along mainland coast:

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
 - (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
 - (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
 - (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:-

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:-

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:-

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

- (f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

- (a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.
- (b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.
- (c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

- (a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.
- (b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

- (i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.
- (ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.
- (iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III**GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS****1. CRZ-II**

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

(87)

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

Note: Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

ANNEXURE -IV**GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line:

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps:

- (i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

- (ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.
- (iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.
- (iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.
- (v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps:

- (i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.
- (ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.
- (iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas:

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

6. Public consultations on CZMP:

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

7. Revision of Coastal Zone Management Plans:

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

ANNEXURE-V**PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
 - (i) Fresh Clearance under CRZ
 - (ii) Amendment to an already issued CRZ clearance
 - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)

If Yes

- (i) Total Manpower Requirement
- (ii) Permanent Employment (Numbers)
- (iii) Temporary Employment (Numbers)
- (iv) Temporary Employment- During Construction (Numbers)
- (v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):**A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (In sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

B. Coastal Roads / Roads on Stilt

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

C. Pipelines from thermal power blow down

- (i) Length of pipeline
- (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

F. Offshore structures

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

G. Desalination Plant

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

H. Mining of atomic minerals

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

I. Sewage Treatment Plants

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
 - If yes
 - Distance of marine outfall point from shore/from the tidal river bank
 - Depth of outfall point from sea water/river water surface
 - Depth of seabed/riverbed at outfall point

J. Lighthouse

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

K. Wind Mills

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

L. Others

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

- (i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

- (i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

- (i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)**IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

- (i) Within 10 kilometre radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)**If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)**A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

B. Marine Studies

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)**13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

15. WATER REQUIREMENT in kilo litres per day (KLD)

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

17. DETAILS OF RAINWATER HARVESTING

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)

If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)**23. DETAILS OF COURT CASES** Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)

If Yes, Pending or Disposed (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project
(Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:

F.No. 12-1/2019-IA III
Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)

Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3

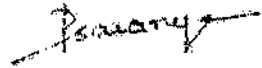
Dated: 26th June, 2019

OFFICE MEMORANDAM

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 - reg.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are required to revise or update the Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. In this regard, I am directed to enclose herewith the guidelines for facilitating the state government/UT administrations in updation of the CZMPs.

2. This issues with the approval of Competent authority.


(Dr. Saranya P)
Deputy Director (CRZ)

To,

- i. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- ii. The Member Secretary of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- iii. The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai
- iv. The Director, Space Application Centre, Ahmedabad
- v. The Director, Centre for Earth Sciences Studies, Thiruvananthapuram,
- vi. The Director, Institute for Remote Sensing, Anna University, Chennai
- vii. The Director, Institute for Wetland Management and Ecological Designs, Kolkata
- viii. The Director, National Institute of Oceanography (NIO), Panjim, Goa
- ix. The Director, National Institute of Ocean Technology (NIOT), Chennai
- x. The Director, Naval Hydrographer's Office, Dehradun

**GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN
(CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT
WITH CRZ NOTIFICATION, 2019**

1. BACKGROUND

The Government of India had declared certain coastal stretches of the country as Coastal Regulation Zone (CRZ) vide Notification No. S.O.19 (E), dated the 6th January, 2011 (referred to as the CRZ Notification, 2011). As per para 5 of the aforesaid CRZ Notification, the coastal State Governments and Union territory (UT) administrations were entrusted with the preparation of Coastal Zone Management Plans (CZMPs) for their respective states/ UTs through the agencies authorized by the Ministry of Environment, Forest and Climate Change (MoEFCC). The CZMPs thus prepared have been approved by the Central Government in the Ministry of Environment, Forest and Climate Change and are currently followed for appraisal and subsequent approvals of developmental projects attracting the provisions of CRZ.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.

2. GENERAL GUIDELINES

- a) All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization following due procedures shall submit to the MoEFCC for its final approval at the earliest.
- b) The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.

- c) The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in **Annexure-IV** to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

3. STEPS FOR PREPARATION OF CZMP

a) Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), shall be used by the states/UTs in preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) Data to be provided by the States/UTs to the authorized agencies

- i) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii) Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii) Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.
- iv) Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and

spawning grounds of fish and the like, for updating the CZMP, as applicable.

- v) Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi) Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

c) CRZ buffers

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d) Processing of Census data

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-II areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

e) CRZ Classifications

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-IIIA, CRZ-IIIB and CRZ-IV shall be done as per the guidelines given **Annexure-IV** to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f) CRZ areas falling within municipal limits of Greater Mumbai

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g) Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019

(i) The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.

(ii) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of **Annexure-IV** of the CRZ Notification, 2019.

(iii) Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h) Technical Scrutiny Committee

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i) CZMP Report

A CZMP report will be prepared and in the format given in **Annex-1**, enclosed to these guidelines.

j) CZMP maps and Coastal landuse maps

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The check-list is enclosed to these guidelines as **Annex-2**.

k) Approval of CZMP:

The state Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.

(iii) The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l) Environment management plan of ESAs

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in **Annexure-1** of CRZ Notification 2019.

m) Critically Vulnerable Coastal Areas (CVCAs)

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

4. LOCAL LEVEL CZMP

Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.

In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing

needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.

5. TIME LINE FOR UPDATION OR REVISION OF CZMP

The State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines.

6. REVISION OF COASTAL ZONE MANAGEMENT PLANS

(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval.

Template for CZMP REPORT

Contents

Executive Summary

1. INTRODUCTION

- 1.1. CZMP Planning Process
- 1.2. Development of a coastal database and information system
- 1.3. Generation of CZMP maps

2. THE STATE OF

- 2.1. Demography and socio economic activities
- 2.2. Coastal Geomorphology and Ecosystem
- 2.2. Marine Fishery Resources
- 2.3. Biodiversity of coastal district wise
- 2.4. Pollution and waste management issues

3. PURPOSE & SCOPE OF CZMPs

4. COASTAL ZONE MANAGEMENT PLANS

- 4.1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) (as per manual)
 - a) Landward (monsoonal) berm crest for beaches
 - b) Seawall/revetments/embankments
 - c) Permanent Vegetation Line
 - d) Coastal sand dune / paleo-aeolian dune
 - e) Mangroves
 - f) Rocks, Headlands, Cliffs
 - g) Influence of Tidal action
- 4.2. Demarcation of Ecologically Sensitive Areas

5. ECOLOGICALLY SENSITIVE AREAS/COASTAL LANDUSE

- 5.1. Mangroves
- 5.2. Coral Reefs
- 5.3. Reserve Forests
- 5.4. Sand Dunes
- 5.5. Salt marsh
- 5.6. Nesting Ground of Birds
- 5.7. Archaeologically important and Heritage Sites

- 5.8. Seagrass
- 5.9. Mud flats
- 5.10. Turtle Nesting Grounds
- 5.11. Inter-Tidal Zone
- 5.12. Salt pan / Aquaculture ponds

6. METHODOLOGY FOR PREPARATION OF CZMP

- 6.1. Field mapping and map preparation

7. CRZ CLASSIFICATION

- 7.1. CRZ-I
- 7.2. CRZ-II
- 7.3. CRZ-III
- 7.4. CRZ-IV
- 7.5. Regulation limits/lines
- 7.6. CVCA and IMP

8. HAZARD LINE

9. CRZ CATEGORIES OF STATE/ UT

- 9.1. CRZ categories (Taluk wise) of State/ UT
- 9.2. Sheet wise ESAs and CRZ categories

10. CONCLUSION

Annexure-I: Brief note annexed to draft CZMP

Annexure-II: Field photographs

Annexure-III: Village and survey number wise CRZ categories

Annexure-IV: Public consultation issues and their resolution

Annexure-V: Data sources (list of urban area, panchayat, fishing villages ward etc.)

CHECK-LIST FOR PREPARATION OF CZMP MAPS AND COASTAL LANDUSE MAPS

1. Two sets of maps shall to be provided viz:
 - (i) CZMP map depicting different CRZ categories; and
 - (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.
2. Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.
3. The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.
4. The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".
5. The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.
6. Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.
7. Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.
8. Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.
9. If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.
10. Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.
11. Suggestions/recommendations received during the public consultation and action taken should be attached to the report as *annexure*. These suggestions/objections are to be classified into various categories such

as those pertaining to HTL/ESA/CRZ classification/general complaints etc.

12. Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.
13. The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.
14. The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.
15. All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).
16. Sand dunes falling outside CRZ boundary should be shown in the land use map.
17. CVCA falling outside CRZ boundary should be shown in the land use map.
18. Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs.
19. Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.

1221/TC4
29/8/2019

F.No. J-17011/8/92- IA-III

Government of India

Ministry of Environment, Forest and Climate Change
(IA. III Division)Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3Dated: 8th August, 2019**OFFICE MEMORANDAM**

Sub: Institutes/Agencies for preparation/updation of Coastal Zone Management Plans (CZMPs)/ Island Coastal Regulation Zone (ICRZ) plans/ Integrated Island Management Plans (IIMPs) in line with CRZ/ICRZ Notifications, 2019 - reg.

In supersession of this Ministry's OM of even number., dated 14th March, 2014, the institutes/agencies given here under are hereby authorized for preparation/updation of Coastal Zone Management Plan (CZMPs)/ Island Coastal Regulation Zone (ICRZ) plans/ Integrated Island Management Plans (IIMPs) in consonance with the provisions of the CRZ Notification, 2019 issued vide G.S.R. 37(E), dated 18.01.2019 and Island Protection Zone Notification issued vide S.O. 1242(E) dated 08.03.2019.

S.No.	Name of the Institutes/ Agency
1	Space Application Centre, Ahmedabad
2	Centre for Earth Sciences Studies, Thiruvananthapuram
3	Institute for Remote Sensing, Anna University, Chennai
4	National Centre for Sustainable Coastal Management (NCSCM), Chennai
5	Institute of Environmental Studies And Wetland Management, Kolkata
6	National Institute of Oceanography (NIO), Panjim, Goa
7	National Institute of Ocean Technology (NIOT), Chennai

2. The preparation/updation of the aforesaid plans mentioned above, shall be carried out as per the general guidelines issued by this Ministry vide OM No. 12-1/2019-IA.III dated 26.06.2019.

This issues with approval of the Secretary (EF&CC).

To

(W. Bharat Singh)
Director (CRZ)

1. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Andaman and Nicobar Islands, Puducherry, Lakshadweep, Daman & Diu.

2. The Member Secretaries, Coastal Zone Management Authorities of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha and UT of Andaman and Nicobar Islands, Puducherry, Lakshadweep and Daman & Diu.
3. All the above authorized agencies

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(RSP)/AS(AKJ)
5. PPS to JS(RKS)/JS(AKN)/JS(GM)/JS(RS)
6. Website of MoEF&CC
7. Guard File

भारत का राजपत्र
The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 11 मई, 2022

का.आ. 2194(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तटीय पर्यावरण की गुणवत्ता का संरक्षण करने तथा उसमें सुधार करने और तटीय क्षेत्रों में पर्यावरणीय प्रदूषण को रोकने, कम करने तथा नियंत्रित करने के प्रयोजन के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिलकर बने राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात् :-

क्र.सं.

प्राधिकरण के सदस्य

(1)	सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	अध्यक्ष, पदेन
(2)	विशेष सचिव या अपर सचिव (सीआरजेड), तटीय विनियमन जोन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	सदस्य, पदेन
(3)	डा. पी.के. दिनेश कुमार, मुख्य वैज्ञानिक, राष्ट्रीय समुद्र विज्ञान संस्थान (एनआईओ), कोच्चि, सीएसआईआर, विज्ञान और प्रौद्योगिकी मंत्रालय	विशेषज्ञ सदस्य
(4)	निदेशक, राष्ट्रीय धारणीय तटीय प्रबंधन केन्द्र, चेन्नई, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	सदस्य, पदेन
(5)	निदेशक, राष्ट्रीय तटीय अनुसंधान केन्द्र (एनसीसीआर), चेन्नई, पृथ्वी विज्ञान मंत्रालय	सदस्य, पदेन

(6)	सदस्य सचिव, केन्द्रीय भू-जल प्राधिकरण, जल शक्ति मंत्रालय या उसका प्रतिनिधि	सदस्य, पदेन
(7)	उप महानिदेशक (मत्स्य पालन), आईसीएआर, कृषि और किसान कल्याण मंत्रालय या उसका प्रतिनिधि	सदस्य, पदेन
(8)	संयुक्त सचिव (समुद्री मत्स्य पालन), मत्स्य पालन विभाग, मत्स्य पालन, पशु पालन और डेयरी मंत्रालय	सदस्य, पदेन
(9)	संयुक्त सचिव (पर्यटन), पर्यटन मंत्रालय या उसका प्रतिनिधि	सदस्य, पदेन
(10)	तटीय संघ राज्यक्षेत्रों से व्यौहार करने वाला संयुक्त सचिव (संघ राज्यक्षेत्र), गृह मंत्रालय या उसका प्रतिनिधि	सदस्य, पदेन
(11)	संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(12)	उप महानिदेशक (प्रचालन और तटीय सुरक्षा) भारतीय तटरक्षक, रक्षा मंत्रालय, भारत सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(13)	प्रधान सचिव (पर्यावरण), गुजरात सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(14)	प्रधान सचिव (पर्यावरण), महाराष्ट्र सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(15)	प्रधान सचिव (पर्यावरण), गोवा सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(16)	प्रधान सचिव (पर्यावरण), कर्नाटक सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(17)	प्रधान सचिव (पर्यावरण), केरल सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(18)	प्रधान सचिव (पर्यावरण), लक्षदीप संघ राज्यक्षेत्र या उसका प्रतिनिधि	सदस्य, पदेन
(19)	प्रधान सचिव (पर्यावरण), तमिलनाडु सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(20)	प्रधान सचिव (पर्यावरण), पुडुचेरी सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(21)	प्रधान सचिव (पर्यावरण), आंध्र प्रदेश सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(22)	प्रधान सचिव (पर्यावरण), ओडिशा सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(23)	प्रधान सचिव (पर्यावरण), पश्चिमी बंगाल सरकार या उसका प्रतिनिधि	सदस्य, पदेन
(24)	प्रधान सचिव (पर्यावरण), अंदमान और निकोबार द्वीप समूह संघ राज्यक्षेत्र या उसका प्रतिनिधि	सदस्य, पदेन
(25)	तटीय विनियमन जोन से संबंधित संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय या समतुल्य	सदस्य सचिव, पदेन;

2. प्राधिकरण का अपना मुख्यालय नई दिल्ली में होगा।

3. प्राधिकरण की बैठक के लिए गणपूर्ति दस सदस्यों से होगी और यदि बैठक में गणपूर्ति नहीं होती है तो तीस मिनट के लिए बैठक स्थगित कर दी जाएगी और पुनः बैठक की जाएगी।

प्राधिकरण निम्नलिखित शक्तियों और कृत्यों का प्रयोग करेगा, अर्थात्:-

(i) प्राधिकरण, उक्त अधिनियम और उसके अधीन बनाए गए नियमों या किसी अन्य विधि के अधीन, जो उक्त अधिनियम के उद्देश्यों से संबंधित हो, राज्य तटीय जोन प्रबंध प्राधिकारियों और संघ राज्य क्षेत्र तटीय जोन प्रबंध प्राधिकरणों की कार्यवाहियों का समन्वय करेगा।

(ii) प्राधिकरण, राज्य तटीय जोन प्रबंध प्राधिकारियों और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकारियों से प्राप्त तटीय जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के प्रस्तावों का परीक्षण करेगा और उसके लिए केन्द्रीय सरकार को विनिर्दिष्ट सिफारिशें करेगा।

(iii) प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों या किसी अन्य विधि, जो उक्त अधिनियम के उद्देश्यों से संबंधित हो, के उपबंधों के अतिक्रमणों के मामलों का स्व-प्रेरणा से या किसी व्यक्ति या निकाय या संगठन द्वारा की गई शिकायत के आधार पर पुनर्विलोकन करेगा और जहाँ कहीं यदि आवश्यक हो, उक्त अधिनियम की धारा 5 के अधीन निदेश जारी करेगा।

(iv) प्राधिकरण, संबंधित राज्य सरकार, संघ राज्य क्षेत्र सरकारों या प्रशासनों को तटीय पर्यावरण के संरक्षण और सुधार से संबंधित विषयों में तकनीकी सहायता और मार्गदर्शन प्रदान करेगा और तटीय क्षेत्र प्रबंध से संबंधित विषयों

में नीति, नियोजन, अनुसंधान और विकास, उत्कर्ष केंद्रों की स्थापना तथा वित्तपोषण पर केन्द्रीय सरकार को सलाह दे सकेगा।

(v) प्राधिकरण, राज्य तटीय जोन प्रबंध प्राधिकारियों और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकरणों द्वारा प्रस्तुत किए गए तटीय जोन प्रबंध योजनाओं (सीजेडएमपीएस), तटीय द्वीप विनियमन जोन योजना (आईसीआरजेडपी), एकीकृत द्वीप प्रबंध योजनाओं (आईआईएमपीएस) और उनमें उपांतरणों की परीक्षा करेगा और उसका अनुमोदन करेगा।

(vi) प्राधिकरण, अपनी बैठकों की कार्यसूची और कार्यवृत्त से संबंधित सूचना को मंत्रालयों की वेबसाइट के माध्यम के साथ ही लोकाधिकारी क्षेत्र में प्रदर्शित करेगा।

(vii) प्राधिकरण की पूर्वगामी शक्तियाँ और कृत्य, केन्द्रीय सरकार के पर्यवेक्षण और नियंत्रण के अधीन होंगे।

(viii) प्राधिकरण, जहाँ कहीं अपेक्षित हो, अपनी बैठक के दौरान किसी अन्य विशेषज्ञ को सदस्य के रूप में आमंत्रित करेगा।

(ix) पदेन सदस्य से भिन्न किसी सदस्य को केन्द्रीय सरकार द्वारा किए गए विनिश्चय के मानदंडों के अनुसार भत्ते संदत्त किए जाएंगे।

[फा. सं. जे-17011/18/1996-आईए.।।।]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 11th May, 2022

S.O. 2194(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act) in the Gazette of India, Part II, Section 3, Sub-Section (ii), the Central Government, for the purpose of protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the coastal areas, constitutes the National Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons for a period of three years with effect from the date of publication of this notification in the official Gazette, namely:—

S.No.	Member of the Authority	
1.	Secretary, Ministry of Environment, Forest and Climate Change	Chairman, <i>ex officio</i>
2.	Special Secretary or Additional Secretary (CRZ), Ministry of Environment, Forest and Climate Change	Member, <i>ex officio</i>
3.	Dr. P.K. Dinesh Kumar, Chief Scientist, National Institute of Oceanography (NIO), Kochi, CSIR, Ministry of Science and Technology	Expert Member
4.	Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai, Ministry of Environment, Forest and Climate Change	Member, <i>ex officio</i>
5.	Director, National Centre for Coastal Research (NCCR), Chennai, Ministry of Earth Sciences	Member, <i>ex officio</i>
6.	Member Secretary, Central Ground Water Authority, Ministry of Jal Shakti, or his representative	Member, <i>ex officio</i>
7.	Deputy Director General (Fisheries), ICAR, Ministry of Agriculture and Farmers Welfare or his representative	Member, <i>ex officio</i>
8.	Joint Secretary (Marine Fisheries), Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying	Member, <i>ex officio</i>

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9.	Joint Secretary (Tourism), Ministry of Tourism or his representative	Member, <i>ex officio</i>
10.	Joint Secretary(UT), Ministry of Home Affairs, dealing with Coastal Union Territories or his representative	Member, <i>ex officio</i>
11.	Joint Secretary, Ministry of Urban Development, Government of India or his representative	Member, <i>ex officio</i>
12.	Deputy Director General (Operations and Coastal Security), Indian Coast Guard, Ministry of Defence, Government of India or his representative	Member, <i>ex officio</i>
13.	Principal Secretary(Environment), Government of Gujarat or his representative	Member, <i>ex officio</i>
14.	Principal Secretary(Environment), Government of Maharashtra or his representative	Member, <i>ex officio</i>
15.	Principal Secretary(Environment), Government of Goa or his representative	Member, <i>ex officio</i>
16.	Principal Secretary(Environment), Government of Karnataka or his representative	Member, <i>ex officio</i>
17.	Principal Secretary(Environment), Government of Kerala or his representative	Member, <i>ex officio</i>
18.	Principal Secretary(Environment), UT of Lakshadweep Islands or his representative	Member, <i>ex officio</i>
19.	Principal Secretary(Environment), Government of Tamil Nadu or his representative	Member, <i>ex officio</i>
20.	Principal Secretary(Environment), Government of Puducherry or his representative	Member, <i>ex officio</i>
21.	Principal Secretary(Environment), Government of Andhra Pradesh or his representative	Member, <i>ex officio</i>
22.	Principal Secretary(Environment), Government of Odisha or his representative	Member, <i>ex officio</i>
23.	Principal Secretary(Environment), Government of West Bengal or his representative	Member, <i>ex officio</i>
24.	Principal Secretary(Environment), UT of Andaman and Nicobar Islands or his representative	Member, <i>ex officio</i>
25.	Joint Secretary or Equivalent dealing with CRZ, Ministry of Environment, Forest and Climate Change	Member Secretary, <i>ex officio</i> .

2. The Authority shall have its headquarter at New Delhi.
3. The quorum of the meeting of the authority shall be ten members and in case the quorum is not available, the meeting shall be adjourned for thirty minutes and shall be reconvened.
4. The Authority shall exercise the following powers and function, namely:-
 - (i) the Authority shall co-ordinate the actions of the State Coastal Zone Management Authorities and the Union Territory Coastal Zone Management Authorities under the said Act and the rules made thereunder, or under any other law which is relatable to the objects of the said Act;
 - (ii) the Authority shall examine the proposals for changes or modification in the classification of Coastal Zone Areas and in the Coastal Zone Management Plans received from the State Coastal Zone Management Authorities and the Union Territory Coastal Zone Management Authorities, and make specific recommendations to the Central Government therefor;
 - (iii) the Authority shall hold review of cases involving violations of the provisions of the said Act and the rules made thereunder, or any other law which is related to the objects of the said Act, either

suo-motu, or on the basis of complaint made by an individual or body, or organisation, and wherever necessary, issue directions under section 5 of the said Act;

(iv) the Authority shall provide technical assistance and guidance to the concerned State Government, Union territory Governments or Administrations, in the matters relating to protection and improvement of the coastal environment and may advise the Central Government on policy, planning, research and development, setting up of centers of excellence and funding in matters relating to coastal areas management;

(v) the Authority shall examine and approve the Coastal Zone Management Plans (CZMPs), Island Coastal Regulation Zone Plan (ICRZP), Integrated Island Management Plans (IIMPs) and modifications thereof submitted by the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities;

(vi) the Authority shall place information regarding the agenda and minutes of its meetings in the public domain, including through Ministry's website;

(vii) the foregoing powers and functions of the Authorities shall be subject to the supervision and control of the Central Government;

(viii) the Authority may, whenever required, invite other expert as a member during its meeting;

(ix) A member, other than an *ex officio* Member, shall be paid allowances as per the norms decided by the Central Government.

[F. No. J-17011/18/1996-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

MINUTES OF THE 40th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 28th AUGUST, 2020 AT NEW DELHI.

The 40th Meeting of the National Coastal Zone Management Authority (NCZMA) was held on 28.08.2020 through video conferencing due to prevalent pandemic situation under the chairmanship of Secretary (EF&CC). The list of participants, is given at Annexure. The deliberations held and decisions take in the meeting area as under:

1. Review of CZMP Sheet No.F 45U-11/SE (Map No.46) pertaining to areas under Paradip Port Trust Limit, at Paradip, Odisha:

NCZMA was informed that Numaligarh Refinery Ltd. (NRL) vide its letter dated 12.08.2019 addressed to the Special Secretary (Department of Forest and Environment), Government of Odisha and Member Secretary –cum- Director, Odisha Coastal Zone Management Authority (OCZMA) have represented that a piece of land admeasuring about 200 acres with Paradip Port Limit allocated to them for setting up facilities for storage of imported crude oil meant for its proposed expansion of refinery from 3 MMTPA to 9MTPA at Numaligarh. The crude oil is to be transferred through pipeline from Paradip to its refinery at Numaligarh, Assam. NRL have stated that few patches in the said land indicated in Map no.46, Sheet No. F45 U11/SE as per CZMP approved based on the provisions of CRZ Notification, 2011 has been erroneously indicated as CRZ-IA (salt marsh), with number of channels within the plot marked as CRZ-IVB. That subsequent to their filed verification, they could not find any existence of CRZ-IA features (salt marshes, mangroves etc.). That the said land is technically, economically most suitable for oil receipt and storage facility and the CZMP may be reviewed accordingly. OCZMA vide its letter dated 30.09.2019 have also mentioned that the said land as per CZMP approved based on CRZ Notification, 1991 has no indication of CRZ-IA and is categorised as CRZ-II.

The Government of Odisha submitted the request of NRL to the Ministry on 31.08.2019. The Ministry thereafter referred the same to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for a field verification and necessary action. NCSCM conducted filed verification on 19.12.2019 and submitted a revised CZMP Sheet No. 45 No. F45 U11/SE to OCZMA. The matter was taken up in the 34th Meeting of OCZMA held on 19.06.2020 and accepted/approved by OCZMA. Final map has been submitted by NCSCM to OCZMA on 16.07.2020.

A presentation was made by NCSCM on the subject. NCSCM informed the NCZMA that the CZMP of Odisha prepared as per CRZ 2011 Notification and was approved by MoEF&CC, on 7th August, 2018. The OCZMA have requested NCSCM to review and recheck the CRZ status of the Crude Oil Terminal Project site of Numaligarh Refinery Ltd (NRL), Assam, at the Paradip Port Trust, Odisha on 31st August, 2019, in addition to the direction to NCSCM to examine the issues flagged by OCZMA.

The approved CZMP Sheet No. F 45U-11/SE (Map No.46) was reverified by field investigation carried out NCSCM officials on 19th December 2019. It was noted that the CZMP prepared as per CRZ 2011 Notification indicates the areas are under CRZ-IA (Salt marsh), CRZ II and CRZ IVB and there is no indication of the presence of Salt Marsh, CRZ IVB and CRZ II in the

approved CZMP of 1996 (CRZ 1991). Based on field survey and analysis of salinity, the map was revised and present CRZ status of the site is CRZ II & CRZ IVB. The revised draft MAP (No. 46) forwarded to OCZMA, for their scrutiny and concurrence. In the 34th meeting of the OCZMA held on 19th June 2020 accepted and decided that the revised draft CZMP of MAP No. 46, may be placed before the NCZMA for its decision.

The NCZMA noted the issue and observed that the matter is only a correction of error apparent and the corrections made by NCSCM and endorsed by OCZMA is approved.

2. Reclassification of CRZ areas in Shriwardhan Municipal Council in Raigad district, in Maharashtra.

NCZMA was informed that the instant item was deliberated in the 39th Meeting of the NCZMA held on 13.01.2020, while discussing the item in respect of reclassification of Alibaug municipal council area, in Raigad District. In the said meeting the representatives of the Government of Maharashtra have stated that similar to the case of Alibaug area, the municipal council area in Shriwardhan has been erroneously classified as CRZ-III in the CZMP based on CRZ Notification, 2011 and approved in August, 2018. It was stated that this have been erroneously marked as CRZ-III, whereas, it should have been CRZ-II, since the area is already classified as CRZ-II in the CZMP approved based on CRZ Notification, 1991. The NCZMA in the said meeting had decided that a ground verification as done for Alibaug area may be done by NCSCM for Shriwardhan Municipal Council and in case the same is collaborated as an error apparent, needful correction/reclassification of the CRZ area may be done.

A presentation on the reclassification of CRZ areas in Shriwardhan Municipal Council in Raigad district, in Maharashtra was made by NCSCM. As presented by NCSCM. National Coastal Zone Management Authority (NCZMA) noted that the municipal Council CRZ areas in Shriwardhan has been erroneously classified as CRZ-III, whereas, it should have been CRZ-II.

The NCZMA noted the issue and observed that the matter is only a correction of error apparent and the corrections made by NCSCM may be approved.

3. Status of updation / revision of CZMPs prepared based on provisions of CRZ Notification, 2019.

The NCZMA was informed that Ministry of Environment, Forest and Climate Change have issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18.01.2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be

followed for appraisal and CRZ clearance to such projects. It further also prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued '*Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019*', on 26.06.2019 and circulated to all Coastal States/UTs Management Authorities. Para No.5 of the said guidelines prescribes that the State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than **six months** from the date of issue of this guidelines.

National Centre for Sustainable Coastal Management (NCSCM) made a presentation on the status of the updation/revision as follows:

S. No.	State/UT	Status of Approved CZMP 2011	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Time Required to Complete
1.	Maharashtra	Approved	COMPLETED <u>Public hearing completed</u> in all districts other than Palghar and Sindhudurg districts	NCSCM	COMPLETED
2.	Odisha	Approved	COMPLETED <u>Public hearing completed</u>	ORSAC/SAC	COMPLETED
3.	Andhra Pradesh	Approved	80% work Completed including Buffering of CRZ boundaries	NCSCM	4 MONTHS – DEC 2020
4.	Karnataka	Approved	50% work Completed including Buffering of CRZ boundaries	NCSCM	4 MONTHS – DEC 2020
5.	Puducherry	Approved	30% work Completed including Buffering of CRZ boundaries	NCSCM	3 MONTHS – NOV 2020

6.	Daman & Diu	Approved	50% work Completed including Buffering of CRZ boundaries	NCSCM	3 MONTHS – NOV 2020
7.	Tamil Nadu	Approved	20% work Completed	NCSCM	5 MONTHS – JAN 2021
8.	Gujarat	Approved	20% work Completed	NCSCM	6 MONTHS – FEB 2021
9.	Kerala	Approved	In progress. Being monitored by Kerala High Court	NCSCM	Status to be obtained from NCESS
10.	West Bengal	Approved	Pending. Status not known	IESWM	Status to be obtained from IESWM
11.	Goa	Draft published in website for public hearing. Revision based on amendments, in progress (NCSCM)	Pending	Not Known	Amendments to CRZ Notification 2011 notified on 1 st May 2020
12.	Andaman & Nicobar Islands	ICRZ plans: 9 Islands IIM Plans: 5 Islands Approved	ICRZ Plans of Great Nicobar & Little Andaman Islands completed and submitted to ANZMA for public hearing	NCSCM	6 MONTHS – FEB 2021
13.	Lakshadweep Islands	Approved	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress	NCSCM	6 MONTHS – FEB 2021

NCZMA deliberated the status and decided that the coastal State Government/ Union Territory Administration shall expedite the updation/revision of CZMP's and shall submit to this Ministry for early approval. NCZMA further decided that MoEFCC shall send a reminder to all Coastal State Governments/ Union territory administrations in this regard.

4. Any other item with the permission of the Chair:

There being no agenda item left, the meeting ended with a vote of thanks to the Chair.

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S. No	Name of Participant	Organisation	E-mail
1.	Shri Rameshwar Prasad Gupta, Secretary (EFCC),	MoEF&CC, New Delhi	secy-moef@nic.in
2.	Shri Ravi S Prasad, Add. Secretary,	MoEF&CC, New Delhi	ravis.prasad@nic.in
3.	Shri Arvind K. Nautiyal Joint Secretary	MoEF&CC, New Delhi	arvind.nautiyal@gov.in
4.	Prof. R. Ramesh, Director	NCSCM, Chennai	rramesh_au@yahoo.com
5.	Shri Vijay Kumar Gogi,	Karnataka	secyenv-fee@karnataka.gov.in
6.	Shri Narendra Toke, Director Environment	Maharashtra	dir1.mev-mh@nic.in
7.	Shri. Suresh	OCZMA, Odisha	oczma1@gmail.com
8.	Principal Secretary	West Bengal	acsenvwb@gmail.com
9.	Shri J.K Jena	Odisha	jkjena2@rediffmail.com
10.	Shri M.V.Ramana Murthy, Director, NCCR	MoES	ramana.mvrm@gmail.com
11.	Shri P.V.Chalapathi Rao, CCF	Andhra Pradesh	chalapathipasala@gmail.com
12.	Shri Sandeep Saxena	Tamil Nadu	forsec@tn.gov.in
13.	Shri Ranjan Ray	West Bengal	ranjanray.cgwb@gmail.com
14.	Representative of Pollution Control Board Andhra Pradesh	Andhra Pradesh	waraprasad@gmail.com
15.	Dr. M Senthil Kumar	Central Ground Water Board (CGWB)	senthilcgwb@gmail.com
16.	Representative Gujarat Ecology Commission	Gujarat	mail@gecgujarat.org
17.	Representative of Indian Coast Guard	Delhi	dte-fe@indiancoastguard.nic.in
18.	Representative of National. Transportation. Planning and. Research Centre	Kerala	librakalai@gmail.com
19.	Shri W. Bharat Singh Director	MoEF&CC, New Delhi	w.bharat@nic.in
20.	Dr. Harendra Kharkwal Additional Director	MoEF&CC, New Delhi	h.kharkwal@nic.in
21.	Dr. Bhawana Kapkoti Negi Technical Officer	MoEF&CC, New Delhi	bhawana.knegi@gov.in

F. No. 1270/2021-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Division (CRZ)

Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi -3
 Dated: 1st June, 2021

To,

**The Member Secretary,
 Andaman & Nicobar Coastal Zone Management Authority,
 Department of Environment & Forests,
 Van Sadan, Haddo, Port Blair-744101**

Subject: Island Coastal Regulation Zone Plans of Great Nicobar Island as per ICRZ Notification, 2019 -regarding.

Sir,

This has reference to letter No. PCCF/EPA/1/Vol-XVI/493, dated 24/02/2021 furnishing therein the Island Coastal Regulation Zone (ICRZ) Plans of Great Nicobar Island, drawn as per the provisions of the Island Coastal Regulation Zone (ICRZ) Notification, 2019.

2. In this regard, it is to state that based on recommendation of the National Coastal Zone Management Authority in its 42nd meeting held on 23/03/2021, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the ICRZ Plans for the Great Nicobar Island. Further, it is to inform that all proposals received henceforth for ICRZ clearance shall be considered as per ICRZ Notification, 2019 only. However, pending proposals under IPZ Notification 2011, if any, may be considered at the discretion of project proponent.

This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,



(Dr. H. Kharkwal)
 Additional Director /
 Scientist 'E' & MS CRZ

Copy to:

1. The Chief Secretary, Andaman & Nicobar Administration, Department of Environment & Forests, Van Sadan, Haddo, Port Blair-744101
2. The Deputy Director General of Forests (C), Integrated Regional Office, Chennai, Ministry of Environment, Forest and Climate Change, I and II Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600034, Tamil Nadu

OK

Letter sent by Speed Post on 02/6/21. [Signature]

3. The Director, National Centre for Sustainable Coastal Management, Anna University, Chennai - 600025, Tamil Nadu
4. Office copy/Guard file



(Dr. H. Kharkwal)
Additional Director /
Scientist 'E' & MS CRZ

F. No. 272/2021-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III (CRZ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi -3
Dated: 1st June, 2021

To,

The Member Secretary,
Odisha Coastal Zone Management Authority,
1st Floor, Administrative Building,
Regional Plant Resource Centre Campus,
Nayapalli, Bhubaneswar- 751015, Odisha

Subject: Coastal Zone Management Plans of Odisha as per CRZ Notification, 2019 - regarding.

Sir,

This has reference to letter No. EE-18/2019-6100/F&E, dated 19.03.2021 furnishing therein the Coastal Zone Management Plans (CZMPs) of Odisha, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019.

2. In this regard, it is to state that based on recommendation of the National Coastal Zone Management Authority in its 42nd meeting held on 23.03.2021, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs for the State of Odisha. Further, it is to inform that all proposals received henceforth for CRZ clearance shall be considered as per CRZ Notification, 2019 only. However, pending proposals under CRZ Notification 2011, if any, may be considered at the discretion of project proponent.

This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,



(Dr. H. Kharkwal)
Additional Director /
Scientist 'E' & MS CRZ

Copy to:

1. The Additional Chief Secretary, Government of Odisha, Department of Forest & Environment, Plot No.108, Unit VII, Surya Nagar, Bhubaneswar - 751003, Odisha.

O/C

Letter sent by speed post on 02/6/21. *[Signature]*

2. The Deputy Director General of Forests (C), Integrated Regional Office, Bhubaneswar, Ministry of Environment, Forest and Climate Change, A/3, Chandersekharpur, Bhubaneswar-751023.
3. The Director, National Center for Sustainable Coastal Management, Anna University, Chennai, Tamil Nadu-600025.
4. Office copy / Guard file.


(Dr. H. Kharkwal)
Additional Director /
Scientist 'E' & MS CRZ

MINUTES OF THE 42nd MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 23rd MARCH, 2021 AT NEW DELHI.

The 42nd Meeting of the National Coastal Zone Management Authority (NCZMA) was held on 23.03.2021 through video conferencing due to prevalent pandemic situation under the chairmanship of Secretary (EF&CC). The list of participants, is given at Annexure. The deliberations held and decisions take in the meeting area as under:

1. Presentation on ICRZ plans of Great Nicobar Island as per ICRZ Notification, 2019:

The Principal Chief Conservator of Forest, Andaman & Nicobar Administration, presented the status of ICRZ plans of Great Nicobar Island. Director, NCSCM, Chennai highlighted the observations of the Technical Scrutiny Committee (TSC) on Great Nicobar and stated that the TSC has found ICRZ Plans of Great Nicobar Island in order and can be considered for approval.

The Authority took note that the draft CZMPs/ICRZPs are being prepared in 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in the respective notifications. Further, local level CRZ maps are required to be prepared to facilitate implementation of CZMPs/ICRZPs. NCZMA decided that a Sub-Committee under the Chairmanship of Dr. Shailesh Nayak may be constituted to revisit the scale specification for preparation of CZMPs/ICRZPs and also possibility of preparation of digital maps where scale becomes immaterial. The NCZMA decided that the Sub-Committee shall comprise of Director, NCSCM, one or two experts as required.

Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Great Nicobar Islands prepared on the basis of ICRZ Notification, 2019 for approval.

2. Brief by Maharashtra Coastal Zone Management Authority on Status of CZMPs as per CRZ Notification, 2019:

Principal Secretary & Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) briefed on the status of CZMPs as per CRZ Notification, 2019. It was informed that CZMPs for two districts Mumbai city and Mumbai Suburban have already undergone stakeholder's consultation and after incorporation of the objections/ suggestions received from various stake holders, as admissible, the same have also been scrutinised by the TSC constituted for the task, at NCSCM, Chennai. It was further informed that these plans are recommended by MCZMA and now to be placed for approval of State Government. It was also informed that the plans for remaining five districts have undergone stakeholder's consultation and the objections/suggestions received from various stake holders have been examined and suitably incorporated as admissible. Principal Secretary informed that the CZMPs of all coastal districts will be finalised by 15th May, 2021 and submitted to the Ministry for further consideration.

The NCZMA noted the submission of MCZMA and asked to expedite the process of finalization of CZMPs, 2019.

3. Presentation by Odisha Coastal Zone Management Authority on CZMPs of the State of Odisha:

Principal Secretary & Chairman, Odisha Coastal Zone Management Authority (OCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of all the seven coastal districts viz. Balasore, Bhadrak, Kendrapara, Jagatsinghapur, Puri, Khorda, Ganjam of the State of Odisha. It was informed that these plans have undergone stakeholder's meetings and duly approved by the State Government. It was also informed that objections/suggestions received from various stake holders have been examined and suitably incorporated as admissible. It was further informed by Director, NCSCM that the CZMPs of Odisha have been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and are in order.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Odisha for approval. The NCZMA also congratulated Odisha CZMA for being the first State for completing their updation/revision of CZMPs as per CRZ Notification, 2019.

4. Status of CZMP of Goa as per CRZ Notification, 2011

The Director, Environment Department and Member Secretary, Goa Coastal Zone Management Authority (GCZMA) briefed on the status of CZMPs as per CRZ Notification, 2011. It was informed that the public hearings have been completed and consolidation of stakeholders' comments are under progress. It was further informed that the CZMPs of Goa will be finalised at the earliest possible and submitted to the Ministry for further consideration.

The NCZMA noted the submission of GCZMA and expressed that more efforts are required by the state for expeditious finalisation of the CZMPs 2011 and NCZMA also desired that the state should endeavour to take up simultaneous exercise for updation/ revision as per CRZ 2019 to avoid repetition of process and saving of time.

5. Status of updation / revision of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019:

The NCZMA was informed that Ministry of Environment, Forest and Climate Change have issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18.01.2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects. It further also prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued 'Guidelines for updation of

coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26.06.2019 and circulated to all Coastal States/UTs Management Authorities.

NCSCM presented the status of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019, duly endorsed and updated by the representatives of SCZMAs as below:

S.No.	States/UTs	Agency entrusted for preparation	Status of CZMPs 2019
1	Odisha	ORSAC/SAC	NCZMA recommended the CZMPs, 2019 for approval
2	Maharashtra	NCSCM	Expected to submit the proposal by 15 th May 2021
3	Karnataka	NCSCM	Expected to submit the proposal by June 2021
4	Kerala	NCESS	Expected to submit the proposal by September 2021 after State Assembly Elections
5	Andhra Pradesh	NCSCM	Expected to submit the proposal by July 2021
6	Tamil Nadu	NCSCM	Expected to submit the proposal by September 2021
7	Puducherry	NCSCM	Expected to submit the proposal by September 2021
8	West Bengal	IESWM	Yet to initiate the process
9	Goa	NCSCM	CZMPs as per CRZ Notification, 2011 & 2019 is pending. Expected to submit the proposal as per CRZ Notification 2011 by May 2021
10	Gujarat	NCSCM	Expected to submit the proposal by July 2021
11	Andaman & Nicobar	NCSCM	NCZMA recommended the ICRZ plan of Great Nicobar for approval. Other 28 islands are expected to be completed by July 2021
12	Daman & Diu	NCSCM	Expected to submit the proposal by April 2021
13	Lakshadweep	NCSCM	Expected to submit the proposal by May 2021

The NCZMA deliberated the status and decided that the coastal State Government/ Union Territory Administration shall expedite the updation/revision of CZMP's and shall submit to this Ministry for early approval.

6. Amendments proposed in CRZ Notification, 2019 in line with CRZ Notification, 2011 and its amendments, which was inadvertently missed out:

The amendments proposed in CRZ Notification, 2019 in line with CRZ Notification, 2011 and its amendments, which was inadvertently missed out, were detailed as below:

S.No.	Background	Provisions as per CRZ 2011	Proposed amendments in CRZ 2019
1	<u>Demarcation of HTL in Khazan Land to the bund/sluiice gate</u> - Government of Goa requested that the HTL shall be restricted up to the line along the bund or the sluice gate - Matter was recommended by the NCZMA in its 39th meeting held on 13.01.2020 - Accordingly, the following provision was incorporated in the CRZ 2011 through an amendment vide Notification S.O. 1422(E) dated 01.05.2020	<i>"Provided that in case there exists a bund or a sluice gate constructed in the past, prior to the date of notification issued vide S.O. 114(E) dated 19th February, 1991, the HTL shall be restricted up to the line long along the bund or the sluice gate and in such a case, area under mangroves arising due to saline water ingress beyond the bund or sluice gate shall be classified as CRZ-IA irrespective of the extent of the area beyond the bund or sluice gate. Such areas under mangroves shall be protected and shall not be diverted for any developmental activities".</i>	- The CRZ Notification 2019 was notified on 18th January 2019. - Same provision, as available in CRZ 2011, is proposed to be suitably incorporated in the CRZ 2019.
Observation/Decision of NCZMA <i>The NCZMA observed that the proposed amendment is a provision in CRZ Notification, 2011 which has been included vide Notification S.O.1422(E) dated 01.05.2020, after finalization of CRZ Notification, 2019 and there is a valid reason to be included in the new CRZ Notification, 2019.</i>			
2	<u>Delineation of HTL and CRZ categories in the Sundarbans Biosphere Reserve (SBR)</u> Government of West Bengal requested that the categorization of CRZ and delineation of the HTL and CRZ boundaries in SBR shall be done in consonance	<i>".... except in the case of the Sundarbans Biosphere Reserve, wherein, the categorization of CRZ and delineation of the HTL and CRZ boundaries shall be done in consonance with the provisions of the CRZ Notification, 2019</i>	- The CRZ Notification 2019 was notified on 18th January 2019. - Same provision, as available in CRZ 2011, is proposed to be suitably incorporated in the CRZ 2019.

	with the provisions of the CRZ Notification • Matter was recommended by the NCZMA in its 39th meeting held on 13.01.2020 • Accordingly, the Ministry incorporated the provision through an amendment in the CRZ 2011 vide Notification S.O. 1422(E) dated 01.05.2020	<i>Note: The CVCA delineated within the Sundarbans Biosphere Reserve shall be managed by the Integrated Management Plan prepared by the State Government and approved by the Central Government”.</i>	
	Observation/Decision of NCZMA <i>The NCZMA observed that the proposed amendment is a provision in CRZ Notification, 2011 which has been included vide Notification S.O.1422(E) dated 01.05.2020, after finalization of CRZ Notification, 2019 and there is a valid reason to be included in the new CRZ Notification, 2019.</i>		
3	<u>Collection of dead shells by traditional communities in CRZ areas</u> • The provision was available in the CRZ Notification, 2011 and was inserted vide an amendment vide Corrigendum S.O.651(E) dated 29.03.2011 • However, it was erroneously removed in the subsequent amendment vide GSR 1227(E) dated 06.10.2017 • Government of Karnataka has requested for inclusion of the said provision for traditional communities.	<i>“Collection of dead shells by traditional communities for poultry and animal feed supplements and shall not require prior CRZ clearance;”</i>	• The CRZ Notification 2019 was notified on 18th January 2019 and the instant provision of CRZ 2011 could not be incorporated in CRZ 2019. • Same provision, as available in CRZ 2011, is proposed to be suitably incorporated in the CRZ 2019.
	Observation/Decision of NCZMA <i>The NCZMA observed that the proposed amendment is an existing provision in CRZ Notification, 2011 which has been inadvertently missed out in CRZ Notification, 2019. NCZMA accordingly, agreed for the inclusion of the same in the new CRZ Notification, 2019.</i>		
4	<u>Beach shacks in Goa</u> • The provision was available in CRZ Notification, 2011 & its amendment S.O.1393 (E)	<i>(iii) purely temporary and seasonal structures customarily put up between the months of September to May;</i>	• The provision was already available in CRZ Notification 2011, however, missed out inadvertently in CRZ Notification 2019.

dated 03.05.2017 under special provisions for Goa.	<u>Amended through S.O. 1393 (E) dated 03.05.2017</u>	- Proposed to be suitably modified and incorporated in the CRZ 2019 as under: - As available in CRZ 2011 for Goa - Further expanding this provision to all coastal states.
Observation/Decision of NCZMA		
<i>The NCZMA observed that the proposed amendment is an existing provision in CRZ Notification, 2011 which has been inadvertently missed out in CRZ Notification, 2019. NCZMA accordingly, agreed for the inclusion of the same in the new CRZ Notification, 2019. NCZMA further desired that the provision could be expanded to all coastal states and also desired that there should not be any restriction of its use during non-monsoon season as long as it is allowed by local regulations. Representatives of all Coastal State Governments agreed for the proposal, except Goa and Maharashtra, who expressed that they did not want these temporary shacks to be used during monsoon months as specified in CRZ Notification 2011. Accordingly, NCZMA decided to recommend inclusion of following provisions:</i>		
<i>"purely temporary and seasonal structures (shacks) customarily put up and may be retained during the monsoon season with adequate precautions".</i>		
<i>The State Government of Goa and Maharashtra agreed in line with the provision available in CRZ 2011 as under:</i>		
<i>"purely temporary and seasonal structures (shacks) customarily put up between the months of September to May. Such structures may be retained during the month of June to August. Provided that the facilities available in these structures shall remain non-operational during the month of June to August."</i>		
5	<u>Delegating the powers of clearing small infrastructure projects in CRZ-I and CRZ-IV to the State/UT Coastal Zone Management Authorities/ State/ UT Governments</u>	The existing provisions is as under: As per CRZ Notification, 2019, all developmental activities/projects in CRZ-I and CRZ-IV shall be dealt by the Ministry.
Vide amendment vide S.O. 3085(E) dated 28.11.2014, State Governments are delegated powers to issue permission for small infrastructure projects. However, there are a lot of		"construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters,

ambiguity and left to legal interpretation.	groynes, erosion control measures and salt works; SEIAA, for the projects specified under paragraph 4(i) (except with respect to item (d) thereof relating to building projects with less than 20,000 sq. mts of built-up area) and for the projects not attracting EIA notification, 2006."	• However, Government of Maharashtra has requested to delegate the power of clearing small infrastructure projects in CRZ-I and CRZ-IV areas to State Government/ SCZMA as per CRZ 2011. • Accordingly, it is proposed to modify and incorporate the existing provision of CRZ Notification 2011 and following activities are proposed to be delegated as under: <i>"Stand-alone jetties, Breakwaters, Groynes, Salt works, Slipways and manual Erosion control bunds which shall be dealt by concerned Coastal Zone Management Authority or SEIAA/Ministry, as the case may be, in case the project attracts EIA Notification, 2006.</i> <i>Note: All construction activities related to projects of Department of Atomic Energy or Defence requirements, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority."</i>
Observation/Decision of NCZMA <i>The NCZMA deliberated on the issue and observed that in so far as small infrastructure projects are concerned, there is a valid reason and accordingly, it can be agreed that Stand-alone jetties, Breakwaters, Groynes, Salt works, Slipways and manual Erosion control bunds</i>		

	<i>shall be dealt by concerned Coastal Zone Management Authority or SELAA/Ministry, as the case may be, in case the projects attract EIA Notification, 2006.</i> <i>However, NCZMA desired that all construction activities related to projects of Department of Atomic Energy or Defence requirements, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.</i>		
6	<u>Exemption of Exploratory drilling operations from prior CRZ clearance</u> - As per CRZ Notification, 2019, Exploration and extraction of oil and natural gas and all associated activities and facilities thereto requires prior CRZ clearance - MoEFCC, vide notification S.O. 236(E) dated 16.01.2020 amended the EIA Notification 2006 and categorized all projects in respect of offshore and onshore oil & gas exploration as Category B2 under EIA Notification, 2006, will be appraised at State level and does not require EIA studies. - In view of the decision taken by Empowered Coordination Committee (ECC) under Chairmanship of Cabinet Secretary, Directorate of Hydrocarbons requested for exemption of Exploratory drilling operations from prior CRZ clearance in line with the EIA Notification, 2006	As per CRZ Notification, 2011, Exploration and extraction of oil and natural gas and all associated activities and facilities thereto requires prior CRZ clearance.	- As exploratory drilling activities are regulated as Category B2 under EIA Notification, 2006, it is proposed to exempt the said activity from prior CRZ clearance. - The development and production will continue to be regulated and requires prior CRZ clearance. - Accordingly, it is proposed to amend the CRZ Notification 2019 to include the following provision suitably: <i>"Development and production of oil and natural gas and all associated facilities thereto; Exploratory drilling operations shall be exempted from prior CRZ clearance."</i>
	Observation/Decision of NCZMA <i>The NCZMA deliberated on the issue and observed that the exploratory drilling activities are being regulated as Category B2 under EIA Notification, 2006 and hence agreed for exemption of exploratory drilling from the purview of CRZ Notification, 2019. However, all</i>		

	<i>development and production of oil and natural gas shall require prior CRZ clearance under the provisions of the said notification.</i>		
7	<u>CRZ in coastal backwater islands and islands along the mainland coast</u> - The existing provision of CRZ 2019 at Section 10.2 (iii) provides as under: <i>Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.</i> - As per CRZ Notification, 2019, all coastal backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated under this notification. - As per Annexure I of IPZ Notification, 2011, "the IIMP and ICRZ shall address vulnerability to human life and property based on elevation,	In CRZ 2011, this was applicable only to CRZ areas of Kerala including the backwaters and backwater islands.	In view of the background, it is proposed to amend the Section 10.2 (iii) as under: <i>"Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per <u>Island Coastal Regulation Zone Notification, 2019 number S.O. 1242(E), dated the 8th March, 2019,</u> shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply."</i>

	geomorphology, sea level trends and horizontal line displacement.....”. • Thus, the setback lines/NDZ in various Islands will not be uniform. These can be 40 m, 50 m, 60 m, etc, based on elevation, geomorphology, sea level trends and horizontal line displacement. • However, in the ICRZ Notification, 2019, the setback lines/ NDZ in all IIMP Islands has been fixed as 20 m. • CRZ Notification 2019 was notified on 18th January 2019 and ICRZ Notification 2019 was notified subsequently on 8th March 2019. Thus, there is a need to replace the reference of IPZ Notification 2011 with ICRZ Notification 2019.		
	Observation/Decision of NCZMA <i>The NCZMA noted the issue and observed that the it is a matter of only factual correction due to notification of ICRZ 2019 in March 2019, and so recommended for approval.</i>		
8	<u>Removal of Sand bars in CRZ areas</u> • The guidelines and procedure for management of sand bars including its removal by traditional communities in CRZ areas were regulated by Ministry's O.Ms dated 09.06.2011 and 08.11.2011. • The amendment is necessary in the new CRZ regulations as the earlier mechanism was through an executive order which has no legal backing. • In view of the same the provision for removal of sand bars is required to be	The guidelines and procedure for management of sand bars including its removal by traditional communities in CRZ areas were regulated by Ministry's O.Ms dated 09.06.2011 and 08.11.2011.	It is proposed to include the following provision suitably in the CRZ Notification 2019: <i>“The sand bars in the intertidal areas shall be removed by traditional coastal communities only by manual method (i.e. sand collection in non-mechanized dinghies or small boats using baskets/buckets by human beings) in various coastal states. The State Government may permit such removal of sand in specified time period in a</i>

	included suitably in the CRZ Notification 2019.		<i>particular area along with specific quantity subject to conditions such as registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis"</i>
	Observation/Decision of NCZMA <i>The NCZMA deliberated on the issue and agreed that the provision of removal and management of sand bars shall be incorporated in the new CRZ Notification, 2019 as below:</i> <i>"The sand bars in the intertidal areas shall be removed by traditional coastal communities only by manual method (i.e. sand collection in non-mechanized dinghies or small boats using baskets/buckets by human beings) in various coastal states. The State Government may permit such removal of sand in specified time period in a particular area along with specific quantity subject to conditions such as registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis"</i> <i>Further, NCZMA desired that a detailed guideline in consultation with the SCZMAs/ State Governments/UT Administrations shall be framed within six months.</i>		

7. Any other item with the permission of the Chair:

7.1 Issues related to preparation of ICRZ plan and IIMP of Andaman & Nicobar Islands under the ICRZ Notification, 2019

The NCZMA was informed that Ministry of Environment, Forest and Climate Change have issued the Island Coastal Regulation Zone Notification (ICRZ), 2019 vide S.O.1242(E), dated 08.03.2019. As per 5 (i) of the ICRZ Notification, 2019, the Andaman and Nicobar administration shall revise or update their respective island coastal regulation zone plan (ICRZP) framed under IPZ Notification, 2011, as per provisions of this Notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest.

NCZMA in its 39th meeting held on 13.01.2020 decided that the A&N administration may proceed with preparation of ICRZ and IIMPs of the islands as per ICRZ Notification, 2019 but the ICRZ plans shall indicate regulatory lines also as per IPZ Notification, 2011. Representative of A&NCZMA made a presentation that as per IPZ Notification, 2011, the four Islands (*Katchal, Little Nicobar, Interview and Teresa Islands*) were managed through IIMPs, whereas now, under the new ICRZ Notification 2019, these Islands fall under the Group II category and managed through ICRZ plans. It was requested by A&NCZMA to allow them to proceed with preparation of ICRZ Notification, 2019 directly. NCSCM has also recommended the proposal.

The NCZMA deliberated on the issue and recommended that in so far as these four islands are concerned viz. Katchal, Little Nicobar, Interview and Teresa Islands, the A&N

administration may proceed with preparation of ICRZ plans as per ICRZ Notification, 2019 directly.

NCZMA further recommended that this relaxation may be also allowed to other such islands, if there are any, based on the recommendation of NCSCM and SCZMA.

A&N Administration, with the permission of the Chair, also requested for amendment in the Clause-IV(III) (xix) of the ICRZ Notification, 2019 as under:

S.No.	Existing provision	Proposed amendment	Reasons/Justification
1	"Mining of sand for construction purposes: Provided that the mining of sand shall be permitted by ANZMA in identified non-eco sensitive and approved sites as identified by IOM, Chennai."	"Mining of sand for construction purposes: Provided that the mining of sand shall be permitted by ANZMA in identified non-eco sensitive and approved sites as identified by IOM, Chennai and National Institute of Ocean Technology (NIOT)."	The ANZMA in its meeting dated 28.01.2021 has recommended to the Ministry that NIOT, having a unit in Port Blair and dealing with the issues related to Ocean Technology, may be included as an institute for identification of sand accretion site by amending above clause.

NCZMA agreed to the above proposed amendment for suitable incorporation in the ICRZ Notification, 2019.

There being no agenda item left, the meeting ended with a vote of thanks to the Chair.

Annexure

S. No	Name of Participant	Organisation	E-mail
1.	Shri Rameshwar Prasad Gupta, Secretary (EFCC),	MoEF&CC, New Delhi	secy-moef@nic.in
2.	Dr. Sujit Kumar Bajpayee Joint Secretary	MoEF&CC, New Delhi	sujit.baju@gov.in
3.	Shri. S.K. Bhandari	PCCF, Andaman & Nicobar Administration	pccfani@gmail.com
4.	Shri. Sandeep Saxena	Additional Chief Secretary Environment and Forest Department Government of Tamil Nadu	acsentfn@gmail.com
5.	Shri. Vijaya Kumar	Secretary, Government of Andhra Pradesh	chairman@appcb.gov.in
6.	Shri. Venu Vasudevan	Principal Secretary, Environment Department, Kerala	venu@nic.in
7.	Shri. Vivek kumar	Principal Secretary, Environment Department, West Bengal	acsenvwb@gmail.com environmentwb@gmail.com
8.	Ms. Manisha Mhaikar	Principal Secretary, Environment Department, Maharashtra	psec.env@maharashtra.gov.in
9.	Dr. Mona Sharma	Principal Secretary, Forest and Environment Department, Odisha	forestenv2016@gmail.com
10.	Shri. Brijesh Kumar	APCCF, Ecology & Environment Department, Karnataka	secyenv-fee@karnataka.gov.in
11.	Director, Environment Department	Goa CZMA	goagoastalzone@gmail.com
12.	APCCF	Andaman & Nicobar Administration	apccf.crzfc@gmail.com
13.	Prof. R. Ramesh, Director	NCSCM, Chennai	rramesh_au@yahoo.com
14.	Dr. Shailesh Nayak	Director, NIAS	shailesh@nias.res.in
15.	Dr. M.V. Ramana Murthy	Director, NCCR, MoES	mvr.niot@gov.in
16.	Shri. Harjot Singh Sandhu	Deputy Secretary, Ministry of Home Affairs Andaman & Nicobar Administration	harjotsandhu.9@gov.in
17.	Shri Narendra Toke, Director Environment	Maharashtra	dir l.mev-mh@nic.in
18.	Director, Odisha CZMA	Odisha	direnvodisha@gmail.com

19.	Dr. Pravin P	ADG, Fisheries ICAR, New Delhi	pravinp2005@gmail.com
20.	Representative from OCZMA	OCZMA	oczma1@gmail.com
21.	Representative from PCZMA	PCZMA, Puducherry	dste.pon@nic.in
22.	Representative from WBCZMA	WBCZMA	environmentwb@gmail.com
23.	Representative of Gujarat Ecology Commission	Gujarat	mail@gecgujarat.org
24.	Representative of KCZMA	Kerala	librakalai@gmail.com
25.	Dr. H. Kharkwal Additional Director (CRZ)	MoEF&CC, New Delhi	h.kharkwal@nic.in
26.	Dr. Saranya P Joint Director (CRZ)	MoEF&CC, New Delhi	saranya.p@gov.in
27.	Dr. Bhawana Kapkoti Negi Technical Officer (CRZ)	MoEF&CC, New Delhi	bhawana.knegi@gov.in

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F. No. 12-10/2021-IA.III

Government of India

Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan,
Jor Bagh Road,

New Delhi -110003

Dated: 29th September, 2021

To,

The Member Secretary,
Maharashtra Coastal Zone Management Authority,
Environment & CC Department,
16th Floor, New Administrative Building,
Mantralaya, Mumbai-400 032, Maharashtra

**Subject: Coastal Zone Management Plans of Mumbai City and Mumbai Sub-Urban
in the State of Maharashtra as per CRZ Notification, 2019-regarding.**

Sir,

This has reference to letter No. MCZMA 2021/CR 6/TC 4, dated 09/06/2021 furnishing therein the Coastal Zone Management Plans (CZMPs) of Mumbai City and Mumbai Sub-Urban in the State of Maharashtra, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019.

2. The National Coastal Zone Management Authority (NCZMA) in its 43rd meeting held on 16/08/2021 has recommended the CZMPs of Mumbai City and Mumbai Sub-Urban District of Maharashtra for approval as per CRZ Notification, 2019. NCZMA further decided that the CZMP of Mumbai City and Mumbai Sub-Urban Districts shall also include the ESZ, if any, and revise the CZMP accordingly, if required. NCZMA also decided that the activities/projects prohibited in the notified ESZ falling within approved CZMP, if any, shall remain prohibited in that area.

3. In this regard, it is to state that based on recommendation of the NCZMA, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs for the Mumbai City and Mumbai Sub-Urban in the State of Maharashtra subject to the following:

- (i) The CZMP of Mumbai City and Mumbai Sub-Urban Districts shall also include the ESZ, if any, and CZMP shall be revised accordingly, if required, after due approval of Ministry.
- (ii) The activities / projects prohibited in the notified ESZ falling within approved CZMP, if any, shall remain prohibited in that area.
- (iii) The CZMPs of Mumbai City and Mumbai Sub-Urban based on the provisions of CRZ Notification, 2019 are signed by all concerned and copy of the same is made available in the website of MCZMA in public domain.



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4. Further, it is to inform that all proposals in Mumbai City and Mumbai Sub-Urban, received henceforth for CRZ Clearance shall be considered as per CRZ Notification, 2019 only. However, pending proposal under CRZ notification 2011, if any, may be considered at the discretion of project proponent.

5. This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,



(Dr. H. Kharkwal)
Additional Director &
Member Secretary (CRZ)

Copy to:

1. The Addl. Chief Secretary, Government of Maharashtra, Department of Environment, Room No. 27, 2nd Floor, Mantralaya, Mumbai-400 032, Maharashtra.
2. The APCCF (C), MoEF&CC Regional Office (WCZ), New Secretariat Building, Civil Lines, Nagpur, Maharashtra.
3. The Director, National Centre for Sustainable Coastal Management, Anna University, Chennai, Tamil Nadu-600025
4. Office copy / Guard file.



(Dr. H. Kharkwal)
Additional Director &
Member Secretary (CRZ)

F.No.J-17011/18/96-IA.III(Vol.VI)
Governments of India
Ministry of Environment, Forest and Climate Change
IA-III Division (CRZ)

Indira Paryavaran Bhawan,
 Jor Bagh Road,
 New Delhi-110003

Dated: 27th August, 2021

OFFICE MEMORANDUM

Subject: Minutes of the 43rd meeting National Coastal Zone Management Authority (NCZMA) held on 16/08/2021 - regarding,

The minutes of the 43rd meeting National Coastal Zone Management Authority (NCZMA) held on 16/08/2021 at New Delhi through Video Conferencing is enclosed herewith for kind perusal and necessary action please.

Encl: As above.


 (Dr. H. Kharkwal)
 Scientist 'E' and

Member Secretary CRZ
 Email: h.kharkwal@nic.in

To,

1. The Secretary, MoEFCC
2. The Additional Secretary, MoEFCC
3. The Member Secretary, Central Ground Water Authority.
4. The Joint Secretary(Tourism), Ministry of Tourism, New Delhi
5. The DDG(Fisheries), ICAR, M/o Agriculture & Farmers Welfare, New Delhi.
6. The Director, NCSCM, Chennai
7. Dr. Shailesh Nayak, Former Secretary, Ministry of Earth Sciences.
8. The Principal Secretary (Env.), Govt. of Andhra Pradesh.
9. The Principal Secretary (Env.), Govt. of Tamil Nadu
10. The Principal Secretary (Env.), Govt. of Gujarat
11. The Principal Secretary (Env.), Govt. of Goa
12. The Principal Secretary (Env.), Govt. of Karnataka
13. The Principal Secretary (Env.), Govt. of Kerala

14. The Principal Secretary (Env.), Govt. of Maharashtra
15. The Principal Secretary (Env.), Govt. of Odisha
16. The Principal Secretary (Env.), Govt. of West Bengal
17. The Joint Secretary (UT), M/o Home Affairs
18. The Joint Secretary M/o Urban Development
19. The Joint Secretary/Adviser/Scientist-G, M/o Earth Sciences
20. The Joint Secretary Ministry of Defence
21. The Joint Secretary and Member Secretary of NCZMA, MoEFCC
22. The Member Secretary, Gujarat Coastal Zone Management Authority
23. The Member Secretary, Maharashtra Coastal Zone Management Authority
24. The Member Secretary of all Coastal State's/UT's
25. All Seven Authorized Agencies/Institutes for preparation of CRZ Map/CZMP Plan
26. Office Copy / Guard File

MINUTES OF THE 43rd MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 16th AUGUST, 2021 AT NEW DELHI.

The 43rd Meeting of the National Coastal Zone Management Authority (NCZMA) was held on 16/08/2021 through video conferencing due to prevalent pandemic situation under the Chairmanship of Secretary EF&CC. The list of participants is given at Annexure. The deliberations held and decisions taken in the meeting are as under:

1. Presentation by Maharashtra Coastal Zone Management Authority on CZMPs of Mumbai City and Mumbai Sub-Urban Districts of Maharashtra as per CRZ Notification, 2019

Principal Secretary & Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of Mumbai City and Mumbai Sub-Urban Districts of the State of Maharashtra, prepared as per provisions of the CRZ Notification, 2019. It was informed that these plans have undergone stakeholder's meetings and duly approved by the State Government. It was also informed that objections / suggestions received from various stakeholders have been examined and suitably incorporated, as admissible.

The Director, NCSCM informed that the CZMPs of Mumbai City and Mumbai Sub-Urban Districts of Maharashtra have been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and were found to be in order. The NCZMA was also informed that the guidelines issued vide this Ministry's OM dated 26/06/2019 for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 does not include Ecologically Sensitive Zone (ESZ) in the preparation of CZMP as per Annex-1 of said guidelines.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Mumbai City and Mumbai Sub-Urban Districts of Maharashtra for approval. NCZMA further decided that the CZMP of Mumbai City and Mumbai Sub-Urban Districts shall also include the ESZ, if any, and revise the CZMP accordingly, if required. NCZMA also decided that the activities/projects prohibited in the notified ESZ falling within approved CZMP, if any, shall remain prohibited in that area.

NCZMA further decided that the guidelines issued vide this Ministry's OM dated 26/06/2019 for updation of CZMP shall be amended suitably to include the ESZ amongst other Ecologically sensitive areas to be demarcated in the CZMP.

2. Reclassification of mudflats from CRZ 1A to CRZ 1B within port limit of Bhavnagar District, Gujarat

NCZMA was informed that the Coastal Zone Management Plans (CZMPs) of Bhavnagar District, Gujarat was approved on 28/02/2019. The Government of Gujarat have requested for reclassification of mudflats from CRZ-1A to CRZ-1B in Bhavnagar Port limit due to tentative futuristic developmental projects or activities as under:

	Actual Area in the Database		Proposed Area To Be Converted to CRZ IB
	Area in Sq. Km		
	Total Area in the Sheet No. 93	Total Area within Port Limit	
Mangroves	10.97	3.84	0

50 m Mangroves Area	4.78	2.84	0
Mudflat	23.67	18.16	4.12 (22.68%)

NCSCM submitted their comments based on the approved CZMP as per CRZ Notification, 2011 as under:

	Total area in sheet No. GJ 93 (sq. km.)	Total area within port limit (sq. km.)	Proposed area within port limit to be converted into CRZ-IB (sq. km.)	Areas outside port limit (sq. km.)
Mangroves	10.97	3.84	0	0.07
50 m mangrove areas (buffer)	4.78	2.84	0	0.04
Mudflat	23.67	18.16	5.95 (32.76%)	0.28

The representative of Government of Gujarat submitted that there is ambiguity in the mudflat area within the Bhavnagar port as per NCSCM report and informed NCZMA that the entire mudflat area proposed by Government of Gujarat is within the port limit.

Based on the deliberations held and presentations made, NCZMA decided that the ambiguity in area of mudflat within Bhavnagar port vis-a-vis the total intertidal area shall be resolved between NCSCM and Government of Gujarat as per approved CZMP, 2011 and accordingly a revised proposal duly endorsed by Gujarat CZMA and Technical Scrutiny Committee may be also submitted by Government of Gujarat.

3. Discussion on providing enabling provision in IPZ Notification 2011 / ICRZ Notification 2019 for Gas based thermal power plant in CRZ-III area at Hope Town, South Andaman M/s NTPC Vidyut Vyapar Nigam Limited

The NCZMA was informed that the Ministry has received a proposal from M/s NTPC Vidyut Vyapar Nigam (NVVN) Ltd, a wholly owned subsidiary of NTPC Limited for setting up setting up Gas Based Power Plant (55 MW) along with Regasification unit and Desalination Plant in ICRZ-III (NDZ) at South Andaman, Andaman & Nicobar Islands. It was informed that as per extant norms of IPZ Notification 2011 / ICRZ Notification 2019, regasification unit and desalination plant are permissible activities, however, gas based power plant is a non-permissible activity. It was also informed that the ANCZMA vide their letter dated 26/04/2019 requested NCZMA for exemption for locating the power plant in ICRZ-III as a special case.

NCZMA was informed that Ministry of Shipping vide notification dated 02/03/2020 has amended the Notification dated 24/08/2001 and included the land area within 50 Yards of High-Water Mark as the landward port limit of Hope Town at Port Blair within the Port Limit. Now, the proposed location of the gas power project is within the notified Port limits. Accordingly, the concept of NDZ is no longer valid within notified port limit, however, the activity still remains non-permissible as per IPZ / ICRZ Notifications.

NCZMA took note that there is an increasing power supply demand in A&N Islands while there is also a need for reducing dependency on conventional Diesel Generation Sets (DG Sets).

Further, the proposed gas based power project is a cleaner fuel compared to highly polluting Diesel based power plants in the Island area. NCZMA felt there is a need to provide an enabling provision in the IPZ / ICRZ Notifications to meet the energy requirement of the islanders while reducing pollution at the same time.

Proposed amendment in IPZ Notification, 2011:

In paragraph III D (3). ICRZ-III (b) Area between 200-500 meters, after point (viii), the following shall be inserted: -

“(ix) Setting up of Gas based power plant, wherever it is replacing the source of Diesel / Coal based energy and new Gas based power plant, wherever there is no existing power plant.”

Proposed amendment in ICRZ Notification, 2019:

In paragraph 4, (V) ICRZ-III, (C) For ICRZ-III areas beyond the NDZ, after point v, the following shall be inserted: -

“(vi) Setting up of Gas based power plant, wherever it is replacing the source of Diesel/Coal based energy and new Gas based power plant, wherever there is no existing power plant only in islands with geographical areas >100 sq.km”

The NCZMA deliberated on the issue and agreed to the above proposed amendment for suitable incorporation in the IPZ Notification, 2011 and ICRZ Notification, 2019.

4. Status of updation / revision of CZMPs of all Coastal States / UTs based on provisions of the CRZ Notification, 2019

The NCZMA was informed that Ministry of Environment, Forest and Climate Change have issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects. It further also prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued 'Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

The NCZMA desired that the coastal State Government / Union Territory Administration shall expedite the updation / revision of CZMP's and shall submit to this Ministry for early approval. The NCZMA has also directed NCSCM to expedite the updation / revision of CZMP's pending with them.

5. SOP for Seven Authorized Agencies and related issues to uniformity in preparation of CRZ Maps and others issues

NCZMA was informed that the Ministry of Environment, Forest and Climate Change (MoEF&CC) has authorized seven institutes/agencies for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) as under:

1. Space Applications Centre (SAC), Ahmedabad
2. National Centre for Earth Science Studies (NCESS), Trivandrum
3. Institute of Remote Sensing (IRS), Anna University, Chennai
4. Institute of Environmental Studies & Wetland Management (IESWM), Kolkata
5. National Institute of Oceanography (NIO), Goa/ Mumbai
6. National Institute of Ocean Technology (NIOT), Chennai
7. National Centre for Sustainable Coastal Management (NCSCM), Chennai

NCZMA was also informed that as per the CRZ notification 2019, the following, among others, are the requirements for CRZ clearance for permissible and regulated activities.

- CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order Number J-17011/8/92-IAIII, dated the 8th August 2019, using the demarcation of the HTL or LTL, as carried out by NCSCM.
- Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
- The CRZ map normally covering 7 km radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.

In order to resolve issues related to uniformity in preparation of CRZ Maps for the purpose of CRZ clearance, being prepared by the above mentioned seven authorised agencies, a draft Standard Operating Procedure (SOP) has been prepared and placed before the NCMZA for its consideration. These standard operating procedures focus on the methods, processes, and requirements for preparation of the following CRZ mapping products:

- CRZ map of project site on 1:4000 scale.
- CRZ map on 1:25,000 scale covering an area of 7 km radius from the project site.
- CRZ report.

Based on deliberations held, the NCZMA desired that the SOP may be circulated to all State CZMAs for their comments / observations and upon receipt of the same, the proposal shall be considered at a later stage

6. Any other item with the permission of the Chair:

The meeting ended with a Vote of Thanks to the Chair.

S. No	Name of Participant	Organisation	E-mail
1.	Shri Rameshwar Prasad Gupta Secretary EFCC,	MoEF&CC, New Delhi	secy-moef@nic.in
2.	Dr. Sujit Kumar Bajpayee Joint Secretary	MoEF&CC, New Delhi	sujit.baju@gov.in
3.	Prof. R. Ramesh Director	NCSCM, Chennai	rramesh@ncscm.res.in
4.	Shri. S.K. Bhandari PCCF	Andaman & Nicobar Administration	pccfani@gmail.com
5.	Ms. Supriya Sahu Additional Secretary	Environment and Forest Department Government of Tamil Nadu	forsec@tn.gov.in
6.	Shri Vivek Kumar Additional Chief Secretary	Environment Department, West Bengal	environmentwb@gmail.com
7.	Dr. Venu Vasudevan Principal Secretary	Environment Department, Kerala	venu@nic.in
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14.	Shri Rajesh Mittal DIG	Indian Coast Guard	mittalincoastguard@hotmail.com
15.	Shri R. Srinivas Town & Country Planner	Ministry of Housing and Urban Affair	srinimetro@gmail.com
16.	Shri. Brijesh Kumar APCCF	Ecology & Environment Department, Karnataka	secyenv-fee@karnataka.gov.in
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20.	Shri K. Ramachandran	Tamil Nadu	kkramans@gmail.com
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22.	Member Secretary, TNCZMA	Director of Environment, Tamil Nadu	vinothsit.mu@gmail.com
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24.	Shri R. P. Singh	Space Applications Centre, ISRO Ahmedabad	raghavendrapsingh@gmail.com
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33.	Mr. Sayan Patel	Gujarat	mail@gecgujarat.org
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36.	Representative from IESWM, Kolkata	Kolkata, West Bengal	contact.ieswm@gmail.com
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39.	Dr. Saranya P Joint Director (CRZ)	MoEF&CC, New Delhi	saranya.p@gov.in
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MINUTES OF THE 44th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 22nd FEBRUARY, 2022 AT NEW DELHI

The 44th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 22nd February, 2022 through Video Conferencing (VC) considering the prevalent pandemic situation, under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. The deliberations held and decisions taken in the meeting are as under: -

At the outset, Secretary (EF&CC) welcomed the Authority members and other participants. Thereafter, further deliberations were initiated on the agenda items.

(i) Details of Proposals and Agenda by the Member Secretary

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

(ii) Confirmation of the Minutes of the 43rd Meeting of the National Coastal Zone Management Authority (NCZMA) held on 16th August, 2021 at MoEFCC, New Delhi through VC.

The NCZMA, noted that no comments have been received on the minutes of the 43rd Meeting of the National Coastal Zone Management Authority (NCZMA) held on 16th August, 2021 conducted through Video Conferencing (VC), confirmed the same.

(ii) Consideration of proposals:

With the permission of the Chairperson, discussion on each agenda items were taken up *ad-seriatim*.

Item No. 1: Draft CZMP 2011 of Goa State as per the CRZ Notification, 2011.

The Chairman, Goa Coastal Zone Management Authority (GCZMA) made a presentation on the draft Coastal Zone Management Plan (CZMP) of State of Goa prepared as per the provisions of the CRZ Notification, 2011. It was informed that the CZMP has been prepared both in 1:25000 scale and 1:4000 scale. The CZMP has been discussed in various stakeholder's meetings including public consultation and approved by the State Government with certain observations for further consideration by the NCZMA. It was also informed that objections / suggestions received from various stakeholders have been examined and suitably incorporated, as admissible.

JS, MoEFCC appraised the Authority that Hon'ble NGT (PB) in OA No.424 of 2016 and No.11 of 2014, *vide* order dated 22/11/2017, disposed of the case with directions not to grant any clearances in the coastal states until the Coastal Zone Management Plans (CZMPs) based on CRZ Notification, 2011 are finalised and approved by the Central Government, as per the CRZ Notification, 2011, all the State

Government and UT Coastal Zone Management Authorities (CZMA) are required to prepare Coastal Zone Management Plans (CZMP) as per provisions of the said notification. All the States have prepared the CZMP as per the CRZ Notification, 2011 except the State of Goa.

Further, the Hon'ble NGT in MA No. 65 of 2021 in OA No.424 of 2016, *vide* order dated 7/10/2021 directed that the State shall complete the CZMP by 31/12/2021. The MoEFCC received the draft CZMP proposal prepared under CRZ Notification 2011 by e-mail *vide* letter No. GCZMA/CZMP-2011/20-21/01/1688 dated 28/12/2021 and the same has been placed in the meeting.

The Chairman, GCZMA informed that the State have requested the NCZMA to make following revisions in the draft CZMP, 2011

- i. Removal of depiction of Port limits in the CZMP maps.
- ii. Non-depiction of structures.
- iii. Removal of buffer zone for Mangroves in Khazan lands, as is already provided in CRZ Notification 2019.
- iv. Permit other developmental activities in fishing wards.
- v. The extent of the boundary of the CRZ area in the Khadepar river to be incorporated as per the recommendation of the Water Resources Department.
- vi. The Survey nos and their sub divisions to be depicted on the final CZMP maps in the 4000 scale.

The Director, National Centre for Sustainable Coastal Management (NCSCM) informed the Authority that the structures were part of the Cadastral data (PT Sheets) provided by the Govt. of Goa and that the CZMP has been approved by the Technical Scrutiny Committee (TSC) in its meeting held on 04.12.2021 at NCSCM, Chennai. The Director, NCSCM informed that the sub-divisions of the survey numbers may not be accommodated in the 1:4000 scale maps, as there would be too many sub-divisions. The NCSCM has provided the revised Draft CZMP maps on 10.12.2021 as per decision taken at TSC meeting.

The NCZMA deliberated on the amendments proposed by the State of Goa in the draft CZMP. The Authority observed the following:

- i. That demarcation of notified port limits in the CZMP is essential for regulation of various activities as per the CRZ Notification, 2011. Govt. of Goa needs to provide proper justification for their request of not depicting the same. However, in order to avoid any ambiguity, the major and minor ports shall be depicted separately and in different colour, if required.
- ii. That existing structures shall be required to be depicted on 1:4000 scale. CZMP and the State Government through a separate order may clarify the legal position of the structures so depicted.
- iii. The State can start preparing the CZMP as per the CRZ Notification, 2019 wherein the buffer zone for mangroves in private Khazan land is not required.
- iv. Special provisions have been given in the CRZ notification for the State of Goa, including for various developmental activities for the fishing and fishery allied

activities and as such other developmental activities are not permitted in the fishing yards as per the notification.

- v. The NCSCM shall incorporate the extent of the boundary of the CRZ area in the Khadepar river as per the State Government's recommendation, in accordance with the provisions of the notifications.

Further, the NCZMA after detailed deliberations is of the view that map of scale 1:25,000 is only required as per the CRZ Notification, 2011 for preparation of the CZMP which is already completed by the NCSCM and approved by the TSC. Map of 1:4000 scale is project/activity specific and required only at a later stage. The Authority pointed out that the draft CZMP (1:25,000) can be considered for approval after incorporating the observation and comments of the NCZMA. However, as the State has not agreed to the proposal and insisted for preparation and approval of both 1:25000 and 1:4000 scale map, the Authority decided to refer back the proposal to the State of Goa and desired to resubmit the final CZMP by 15th March, 2022 for consideration of the NCZMA. The Committee also desired that the State of Goa shall certify that the CZMP has been prepared in accordance with the provisions of the CRZ Notification, 2011.

It was also requested that the State of Goa shall provide the Shapefiles of the Cadastral data with the Survey Nos. and their sub divisions, the structures to be finally shown in the 1:4000 scale CZMP to NCSCM, to enable NCSCM to revise the maps on 1:4000 scale. In addition, the State of Goa may also separately issue an order clarifying the legal position of the structures finally shown in the CZMP, as indicated in the Minutes above. In any case, CRZ maps are required to be prepared separately for each project on 1:4000 scale, superimposing the project layout plans and other details, for the purpose of CRZ clearance.

Item No. 2: Reclassification of mudflats from CRZ 1A to CRZ 1B within port limit of Bhavnagar District, Gujarat.

The NCZMA was informed that the Coastal Zone Management Plans (CZMPs) of Bhavnagar District, Gujarat was approved on 28th February, 2019. The Government of Gujarat have requested for reclassification of mudflats from CRZ-1A to CRZ-1B in Bhavnagar Port limit due to tentative futuristic developmental projects or activities as under:

	Actual Area in the Database		Proposed Area To Be Converted to CRZ IB
	Area in Sq. Km		
	Total Area in the Sheet No. 93	Total Area within Port Limit	
Mangroves	10.97	3.84	0
50 m Mangroves Area	4.78	2.84	0
Mudflat	23.67	18.16	4.12 (22.68%)

The NCSCM have submitted their comments based on the approved CZMP as per CRZ Notification, 2011 and the same was considered by the NCZMA in its meeting held on 16th August, 2021, as under:

	Total area in sheet No. GJ 93 (sq. km.)	Total area within port limit (sq. km.)	Proposed area within port limit to be converted into CRZ-IB (sq. km.)	Areas outside port limit (sq. km.)
Mangroves	10.97	3.84	0	0.07
50 m mangrove areas (buffer)	4.78	2.84	0	0.04
Mudflat	23.67	18.16	5.95 (32.76%)	0.28

The representative of Government of Gujarat submitted that there is ambiguity in the mudflat area within the Bhavnagar port as per NCSCM report and informed NCZMA that the entire mudflat area proposed by Government of Gujarat is within the port limit.

The NCZMA in its meeting held on 16th August, 2021 decided that the ambiguity in area of mudflat within Bhavnagar port vis-a-vis the total intertidal area shall have been resolved between NCSCM and Government of Gujarat as per approved CZMP, 2011 and accordingly a revised proposal duly endorsed by Gujarat CZMA and Technical Scrutiny Committee may be submitted by the Government of Gujarat.

The representative of the Government of Gujarat/CCZMA have informed that they have requested NCSCM to change the Bhavnagar port limit provided in the approved CZMP, 2011. The Government of Gujarat provided the corrected port limits along with the notification and corresponding KML file. The mudflat area to be converted to CRZ IB within the revised port limit of sheet no GJ 93 is 6.19 Sq. km. As per the request, port limit of Bhavnagar port has been revised. The revised port limit falls in additional sheet no. GJ 94 (F 43M 5/SW). Mudflat area of 6.19 Sq. km which are within port limit and within the proposed boundary provided by Gujarat are converted into CRZ IB.

The NCSCM has informed that the proposal was placed before TSC in its 13th meeting held on 04/12/2021 and as per the revised draft CZMP sheet No. F43 M1/SE (Map No. GJ 93), the site within the boundary proposed for conversion to CRZ-IB, consists of the following areas.

Area	Total area in sheet No. GJ 93 (sq. km.)	Total area within port limit (sq. km.)	Proposed area within port limit to be converted into CRZ-IB (sq. km.)
Mangroves	10.97	7.56	0
50 m mangrove areas (buffer)	4.78	3.66	0
Mudflat	23.67	19.12	6.19 (32.37%)

The Technical Scrutiny Committee agreed to and recommended conversion of 6.19 sq. km. (32.37%) from earlier 5.95 (32.76%) of mudflat areas within Bhavnagar port limit, Gujarat, into CRZ-IB for development purposes, as requested by the Government of Gujarat.

The NCZMA deliberated on the proposal and noted that the revised proposal has been approved by the Technical Scrutiny Committee and is in accordance with the Authority's earlier consideration. The Authority, accordingly recommended the proposal for reclassification of mudflat area of 6.19 sq. km from CRZ 1A to CRZ 1B within the port limit of Bhavnagar District, Gujarat. The CZMPs may be revised accordingly as per the provisions in the CRZ Notification, through NCSCM, in view of the corrected port limit and the revised CZMPs may be submitted for approval/certification by MoEF&CC.

Item No. 3: Status of updation / revision of CZMPs of all Coastal States / UTs based on provisions of the CRZ Notification, 2019.

The Ministry of Environment, Forest and Climate Change have issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification prescribes that that all the Coastal States and Union Territory administrations shall revise or update their respective Coastal Zone Management Plan (CZMP) framed under the CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest. All the project activities attracting the provisions of the CRZ Notification, 2019 shall be required to be appraised as per the updated CZMP and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

The CZMP may be prepared or updated by the Coastal State Government or Union Territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the Coastal States/UTs, the Ministry have issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

The NCZMA in its 43rd meeting held on 16/08/2021 desired that the Coastal State Government / Union Territory Administration shall expedite the updation / revision of CZMP's and shall submit to this Ministry for early approval. The NCZMA has also directed NCSCM to expedite the updation / revision of CZMP's pending with them.

The status of CZMP 2019 intimated by State's / UT's and the timeline stipulated by the NCZMA is as follows:

**STATUS REPORT FOR PREPARATION OF
COASTAL ZONE MANAGEMENT PLAN (CZMP) – 2019**

S.No.	State/UT	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Time proposed by the agencies to Complete Draft CZMP 2019	Timeline stipulated by the NCZMA to complete draft CZMP
1	Maharashtra	Mumbai city, Mumbai sub-Urban: Approved by NCZMA Other 5 Districts: Public hearing completed and recommended by TSC	NCSCM	Completed	2 Months
2	Odisha	Approved by NCMA	ORSAC/SAC	Completed	
3	Andhra Pradesh	Mapping completed Public Hearing to be conducted	NCSCM	4 Months – May 2022	4 Months
4	Karnataka	Mapping Completed Public Hearing completed	NCSCM	4 Months – May 2022	April, 2022
5	Puducherry	Mapping completed Public Hearing to be conducted	NCSCM	4 Months – May 2022	4 Months
6	Daman & Diu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months – May 2022	4 Months
7	Tamil Nadu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months – May 2022	4 Months
8	Gujarat	In progress	NCSCM	6 Months – July 2022	6 Months
9	Kerala	In progress. Being monitored by Kerala High Court.	NCESS	In progress.	6 Months
10	West Bengal	Pending. Status not known	IESWM	Status to be obtained from IESWM	May, 2022
11	Goa	Pending	Not known	CZMP - 2011 Approval under progress	CZMP - 2011 is under approval process. Prepare for CZMP, 2019
12	Andaman & Nicobar Islands	- Great Nicobar (ICRZ)-Approved by NCZMA - Little Andaman Island (ICRZ) (TSC recommended)	NCSCM	Completed Completed	

		• South Andaman (ICRZ) • Middle Andaman (ICRZ) • Baratang (ICRZ) • North Andaman (ICRZ) • Rutland Island (ICRZ) • Kamorta Island (ICRZ) • Swaraj Dweep (ICRZ) • Car Nicobar Island (ICRZ) • Shaheed Dweep (IIMP) • Long Island (IIMP) • Aves Island (IIMP) • Smith Island (IIMP) • Flat Bay (IIMP) (Maps submitted to ANCZMA for Public Hearing).		4 Months – May 2022	4 Months
13	Lakshadweep Islands	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress.	NCSCM	4 Months – May 2022	4 Months

The representative of the State & UT Government / CZMA presented the status of the CZMP preparation as per the CRZ Notification, 2019 before the NCZMA. The NCZMA noted the progress made by the States/UTs and desired that the updation shall be expedited without any further delay. The Authority noted that the Gujarat is taking up the updation in phases. The concerns raised by the State of Kerala regarding CRZ reclassification due to urbanization, IIMPs for small islands and CRZ in Pokkali fields, the Authority desired that the matter may be taken up separately with the Ministry.

The Authority, after detailed deliberation desired that the State/UT shall complete the revision / updation of the CZMP as per the given timeline.

Item No. 4: Status of SOP for Seven Authorized Agencies and related issues for uniformity in preparation of CRZ Maps and others issues

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has authorized seven institutes/agencies for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) as under:

1. Space Applications Centre (SAC), Ahmedabad
2. National Centre for Earth Science Studies (NCESS), Trivandrum
3. Institute of Remote Sensing (IRS), Anna University, Chennai

4. Institute of Environmental Studies & Wetland Management (IESWM), Kolkata
5. National Institute of Oceanography (NIO), Goa/ Mumbai
6. National Institute of Ocean Technology (NIOT), Chennai
7. National Centre for Sustainable Coastal Management (NCSCM), Chennai

The NCZMA was also informed that as per the CRZ notification 2019, the following, among others, are the requirements for CRZ clearance for permissible and regulated activities.

- CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change *vide* its Office Order Number J-17011/8/92-IAIII, dated the 8th August 2019, using the demarcation of the HTL or LTL, as carried out by NCSCM.
- Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
- The CRZ map normally covering 7 km radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.

In order to resolve issues related to uniformity in preparation of CRZ Maps for the purpose of CRZ clearance, being prepared by the above mentioned Seven authorized agencies, a draft Standard Operating Procedure (SOP) was decided to be prepared, which was placed before the 43rd NCZMA for its consideration. These standard operating procedures focus on the methods, processes, and requirements for preparation of the following CRZ mapping products:

- CRZ map of project site on 1:4000 scale.
- CRZ map on 1:25,000 scale covering an area of 7 km radius from the project site.
- CRZ report.

Based on deliberations held, the NCZMA during its 43rd meeting had desired that the SOP may be circulated to all State CZMAs for their comments / observations and upon receipt of the same, the proposal shall be considered at a later stage. Accordingly, the SOP was circulated to all State or UT/ CZMAs for their comments. The SOP has been revised based on the comments/observation received. The SOP prepared accordingly was presented by NCSCM before the NCZMA for its consideration and recommendation.

The Authority deliberated on the SOP with due consideration of inputs of the State/UT and authorized agencies. The Authority was informed that CZMP maps are prepared with 1:25000 scale, and in case of CRZ map for individual project map of 1:4000 is prepared. Considering the higher accuracy, it would be appropriate for the concerned expert appraisal committees to consider the latest HTL / LTL in the CRZ area on case to case basis. The NCZMA also opined that the Seven authorised agencies can take up project of any State/UT's and the shape file prepared by the NCSCM may

be obtained from the concerned State or with their concurrence. Based on the comments received, the NCSCM proposed following amendments: -

- Inclusion of the names of persons / agency which prepared the SOP.
- Template on the cost analysis.
- Inclusion of ESZ.
- Analysis of comments received from IESWM, Kolkata to ensure all concerns taken into account.

The NCZMA accepted the proposal and accordingly recommended the SOP with the amendments proposed.

5. Any other item with the permission of the Chair

The meeting ended with a Vote of Thanks of the Chair.

Annexure

S. No	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan Secretary (EF&CC) & Chairperson, NCZMA	MoEF&CC, New Delhi	secy-moef@nic.in
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12.	Shri Suneel Pamidi Director	Department of Environment and Climate change, Govt. of Kerala	pamidisuneel@gmail.com
13.	Shri Ratheesh Ramakrishnan	Space Applications Centre, Ahmedabad	ratheeshr@sac.isro.gov.in
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17.	The Director	NIAS	director@nias.res.in

18.	The Director	Environment Deptt., Tamil Nadu	tamilnadudoe@gmail.com
19.	Shri Rajesh	Indian Coast Guard	mittalincoastguard@hotmail.com
20.	Shri Rajesh Mittal DIG	Indian Coast Guard	mittalincoastguard@hotmail.com
21.	Shri G Mohan	Andaman and Nicobar Islands	g.mohan@nic.in
22.	Shri Debajyoti Bhowmick	IESWM, West Bengal	crzcell.ieswm@gmail.com
23.	Dr. DS Suresh Babu	NCESS, Trivandrum	dss.babu@ncess.gov.in
24.	Shri Ravi Kumar IPS, SP(PMF),	A&N Police	anpolice@gmail.com
25.	The Additional Chief Secretary	Forest and Environment Department, Gujarat	secfed@gujarat.gov.in
26.	Ms. R Lavanya, AEE,	APPCB	unit3-aee2@appcb.gov.in
27.	Shri Sujeetkumar	Blueflagindia	nationaloperator@blueflagindia.org
28.	The Member Secretary, WB SCZMA	WB SCZMA & Director IESWM	wbsezma@gmail.com
29.	Shri K. V. Rao, CEE,	APPCB	chiefengineer@appcb.gov.in
30.	Shri. Srinivas Vasu	DS - UT - MHA	shrinishuk@nadt.gov.in
31.	Dr. Mona Sharma Additional Chief Secretary	Forest, Environment and Climate Change Deptt, Govt. of Odisha	fesec.or@nic.in
32.	Representative of Maharashtra	Environment Deptt., Maharashtra	psec.env@maharashtra.gov.in
33.	Representative Goa GCZMA	GCZMA, GOA	goacoastalzone@gmail.com
34.	Representative A&N	SP(HQ), A&N Police	anpolice@gmail.com
35.	Representative from OCZMA	OCZMA, Odisha	oczma1@gmail.com
36.	Representative from KCZMA	KCZMA, Kerala	librakalai@gmail.com
37.	Representative of Andaman and Nicobar	Andaman & Nicobar- Secretariat	secyedn.and@gmail.com
38.	Representative Daman & Diu	PCC Daman	pccdddnh@gmail.com
39.	Dr. H. Kharkwal Scientist 'E' (CRZ)	MoEF&CC, New Delhi	h.kharkwal@nic.in
40.	Dr. Abhilasha S. Mathuriya, Scientist D' (CRZ)	MoEF&CC, New Delhi	abhilasha.mathuriya@gov.in
41.	Dr. Nobi.E.P Scientist 'B' (CRZ)	MoEF&CC, New Delhi	nobi.ep@nic.in

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F. No. IA3-12/3/2021-IA.III (E-153007)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA-III Section (CRZ)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi-110003
 Dated: 12th September, 2022

To

The Principal Secretary (Environment)
 Andaman & Nicobar Island Administration
 Department of Environment and Forests
 Van Sadan, Haddo, Port Blair-744102
 Andaman & Nicobar Islands

Subject: Island Coastal Regulation Zone Plan (ICRZ Plan) of Little Andaman Island as per the ICRZ Notification, 2019 - regarding.

Sir,

This has reference to the letter No. PCCF/EPA/I Vol-XVI/654 dated 22/03/2022 and PCCF/EPA/272/281 dated 17/08/2022, furnishing therein the Island Coastal Regulation Zone Plan (ICRZ Plan) of Little Andaman Island, drawn as per the provisions of the Island Coastal Regulation Zone (ICRZ) Notification, 2019.

2. In this regard, it is to state that, based on recommendation of the National Coastal Zone Management Authority in its 45th meeting held on 01/09/2022, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the ICRZ Plans of Little Andaman Island. Further, it is to inform that all proposals received henceforth for ICRZ clearance in Little Andaman Island shall be considered as per the ICRZ Notification, 2019 only. However, pending proposals under the IPZ Notification 2011, if any, may be considered at the discretion of project proponent.

3. This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,



(Dr. H. Kharkwal)
 Scientist 'E' (CRZ)

Copy to:

1. The Member Secretary, Andaman & Nicobar Coastal Zone Management Authority, Van Sadan, Haddo, Port Blair-744102 Andaman & Nicobar Islands Administration.
2. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 1st & 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam Chennai-600034 Tamil Nadu.
3. The Director, National Centre for Sustainable Coastal Management, Anna University, Chennai, Tamil Nadu-600025.
4. Office copy / Guard file.



(Dr. H. Kharkwal)
 Scientist 'E' (CRZ)

744282/2022/IA_III

F. No. IA3-12/14/2021-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III (CRZ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110003
Dated: 2nd September, 2022

To,

The Member Secretary,
Karnataka Coastal Zone Management Authority,
Department of Forests, Ecology and Environment,
IV Gate, Multi-storeyed Building, K.G. Road,
Bengaluru - 560001 Karnataka.

Subject: Coastal Zone Management Plans of Karnataka as per CRZ Notification, 2019 - regarding.

Sir,

This has reference to letter No. D.O.No.FEE 99 CRZ 2021, dated 03/06/2022 furnishing therein the Coastal Zone Management Plans (CZMPs) of Karnataka, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019.

2. In this regard, it is to state that based on recommendation of the National Coastal Zone Management Authority in its 45th meeting held on 01/09/2022, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs for the State of Karnataka. Further, it is to inform that all proposals received henceforth for CRZ clearance shall be considered as per CRZ Notification, 2019 only. However, pending proposals under CRZ Notification 2011, if any, may be considered at the discretion of project proponent.

3. This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,


(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

Copy to:

1. The Additional Chief Secretary, Government of Karnataka, Department of Forest, Ecology and Environment, No.448, 4th floor, Gate No.2, M.S.Building, Dr. B.R.Ambedkar Veedhi, Bengaluru-560001, Karnataka.
2. The Deputy Director General of Forests (C), Integrated Regional Office, Bengaluru, Ministry of Environment, Forest and Climate Change, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore - 560034, Karnataka.
3. The Director, National Center for Sustainable Coastal Management, Anna University, Chennai, Tamil Nadu-600025.
4. Office copy / Guard file.


(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

MINUTES OF THE 45th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st SEPTEMBER, 2022 AT NEW DELHI

The 45th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 01st September, 2022 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. After deliberations, the following decisions were taken in the meeting: -

1. Opening remarks of the Chairman.

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks mentioned that this was the 1st meeting of the reconstituted NCZMA and welcomed all the members. The Chairperson emphasized that the Authority has been assigned with the task to take measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also informed that with the guidance from NCZMA, Ministry had undertaken various initiatives and streamlined the procedures for CRZ clearance. The Chairperson also flagged the issue of violations of CRZ regulations in coastal areas, role of CZMAs and directed that the CZMAs needed to work together with the respective Pollution Control Boards and the State/ UTs Governments so that strict action is taken against violations of CRZ regulations as per the powers delegated under the EP Act, 1986/ CRZ Notifications as applicable.

The Chairperson also mentioned that NCZMA has been repeatedly advising States to finalise their respective CZMPs as per the 2019 notification. However, the progress made by the States/UTs in this regard, so far had not been satisfactory. It was mentioned that so far only Odisha, 2 district of Maharashtra, and Great Nicobar have finalised their CZMP/ ICRZP and proposals from Little Andaman and Karnataka were being considered in this meeting. It was also highlighted that the States needed a futuristic CZMP/ICRZP in order to have a balance between developmental activities and environmental protection.

Thereafter, further deliberations were initiated on the agenda items.

(ii) Details of Proposals and Agenda by the Member Secretary

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

2. Confirmation of the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 at MoEF&CC, New Delhi through VC.

The NCZMA, noted that no comments had been received regarding the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 and confirmed the same.

3. Item wise Action taken on decisions taken in the 44th NCZMA held on 22nd February, 2022

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief item wise action taken report on last meeting of the 44th NCZMA held on 22nd February, 2022 and NCZMA noted that all required actions had been taken.

4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

4.1 Final SOP for Authorized Agencies and related Issues for uniformity in preparation of CRZ Maps and others issues

The NCZMA during its 44th meeting had accepted and recommended the SOP subject to some amendments.

The final approved SOP prepared by NCSCM was released virtually by NCZMA Chairperson. The Chairperson appreciated the efforts put in for preparation of the document and hoped that it would be a very easy useful tool for preparation of CRZ Map by all the authorized Seven Institutes / Agencies by MoEF&CC. She also mentioned that the maps prepared with the help of the SOP shall have uniformity irrespective of the Institutes which had prepared the same. The Chairperson also stressed that capacity building of these Institutes should also be undertaken so that they are able to prepare the required marine EIA reports for CRZ Clearance also.

4.2 Presentation on ICRZ plans of Little Andaman Island as per ICRZ Notification, 2019

The Andaman & Nicobar Administration presented the status of ICRZ plans of Little Andaman Island and the Authority took note of the fact that the draft ICRZPs had been prepared on a 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines provided for in the respective Notifications.

The NCSCM, Chennai highlighted the observations of the Technical Scrutiny Committee (TSC) on Little Andaman Island and stated that the TSC had examined and found the ICRZ Plans of Little Andaman Island in order and that it could be considered for approval.

Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Little Andaman Islands prepared on the basis of ICRZ Notification, 2019 for approval by the Ministry.

4.3 Presentation on CZMP of Karnataka as per CRZ Notification, 2019

The Principal Secretary & Chairman, Karnataka Coastal Zone Management Authority (KCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of all the three coastal districts viz. Dakshina Kannada, Udupi and Uttara Kannada of the State of Karnataka. It was informed that these plans have undergone stakeholders' meetings and had been duly approved by the State Government. It

was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of Karnataka had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and were found to be in order.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Karnataka as per CRZ Notification, 2019 for approval by the Ministry. The NCZMA also appreciated the efforts of Karnataka State for being the second State in finalizing the updation / revision of CZMP of all concerned Districts as per CRZ Notification, 2019.

4.4 Presentation on CZMP 2011 of Goa State as per CRZ Notification 2011

The Secretary, Environment of Government of Goa made a presentation on the revised Coastal Zone Management Plans (CZMPs) 2011 prepared on 1:25000 and 1:4000 Scale. It was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated in the CZMP maps on 1:25000 and 1:4000 Scale.

The Secretary, Env't., Government of Goa mentioned that Public Hearing had been conducted based on the CZMP Maps of scale 1:25,000 and 1:4000 and hence, NCZMA may consider approving both the CZMPs in 1:25,000 scale as well as that on 1:4000 scale. The Secretary Environment, Govt. of Goa also submitted that CRZ Notification, 2019 should be read in totality, to which it was clarified that the proposal of Goa was as per CRZ Notification, 2011, and as such, it had to be as per the provisions of CRZ Notification, 2011. Secretary, Govt. of Goa also made a reference to the NCZMA meeting held on 13.1.2020 regarding preparation of CZMP maps on 1:4000 scale. It was clarified that NCZMA had observed in the aforesaid meeting that CRZ Notification, 2011 required local level maps to be prepared on 1:4000 scale. Secretary, Env't., Govt. of Goa further submitted that other issues which were not directly related to CZMP approval viz. re-verification of demarcation of sand dunes, demarcation of bays, issue related to fishing wards, etc. and that the same shall be taken up separately by the State Government.

It was informed by Director, NCSCM that the CZMPs of Goa on the scale of 1:25,000 and 1:4000, as submitted by the State Government, had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai.

The NCZMA, after detailed deliberations, concluded that as per the extant provisions of CRZ Notification 2011, NCZMA could only recommend the CZMP maps prepared on a scale of 1:25000 which had been found to be in order by the Technical Scrutiny Committee as informed by Director, NCSCM. It was clarified that in so far as the issue of local level maps, prepared on a scale of 1:4000, was concerned, State Govt. could consider approving it at their own level, if found necessary, as per the extant provisions of CRZ Notification, 2011.

After detailed deliberation, NCZMA recommended the CZMP of Goa prepared on 1:25000 scale as submitted by Govt. of Goa for approval by the Ministry.

4.5 Amendment in the provisions of the IIMP for developmental projects in the Lakshadweep Islands

The Member Secretary of NCZMA informed to the Authority that the Lakshadweep Administration *vide* letter dated 24th August, 2021 had proposed for amendment in the provisions of the Integrated Island Management Plan (IIMP) for developmental projects in the Lakshadweep Islands.

As IIMPs have been prepared considering the recommendations made by Hon'ble Justice R.V. Raveendran Committee which has also been approved by the Hon'ble Supreme Court, the Ministry has proposed to consider the amendment in the IIMP as under:

Para as per IIMP report	Amendment Sought by the Lakshadweep Administration	Amendment considered by the MoEF&CC
All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment Department and the respective Island Panchayat	All the tourist operations shall have a mandatory clearance from LCZMA and Lakshadweep Environment & Forest Department	All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat

As the Ministry as well as Lakshadweep Administration had conveyed No Objection on the recommendations of Hon'ble Justice Raveendran Committee Report before the Hon'ble Supreme Court, legal opinion from the Ministry of Law and Justice was sought by the Ministry *vide* UO Note dated 1st February, 2022 on whether the proposed changes in IIMP would be legally tenable.

The Ministry of Law and Justice *vide* communication dated 18th April, 2022 informed that there was no objection to the proposed amendment as suggested by the Ministry and the same appeared to be in tune with the recommendations made by Hon'ble Justice Raveendran (Retired) Committee Report which had been taken judicial notice of by the Hon'ble Supreme Court in its order dated 10/08/2015.

In view the above, Lakshadweep Administration was requested to examine the amendment rationalized by the Ministry, and forwards its proposal in consultation with the Lakshadweep Coastal Zone Management Authority, for further consideration by the National Coastal Zone Management Authority / Ministry. The Lakshadweep CZMA *vide* letter dated 29/04/2022 requested for amendment in the provisions of the IIMP as suggested by the Ministry. After detailed deliberation the Authority recommended for approval by the Ministry the amendment as proposed by the Lakshadweep CZMA as under:

"All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat".

4.6 Issues related to preparation of Coastal Zone Management Plan of Kerala as per the CRZ Notification, 2019

The Government of Kerala made a presentation related to their CZMP as per 2019 Notification and pointed out that the term 'legally designated urban areas' is not defined under the CRZ Notifications and therefore, 'Urban Areas' designated by the Acts or Rules or the Census Towns as per 2011 Notification ought to be considered as 'Legally Designated Urban areas'. The Solid Waste Management Rules, 2016 notified by the Ministry vide S.O. 1357 (E), dated 8th April, 2016 under the E(P) Act 1986, mentions, "Census Town" means the Urban Area as defined by the Registrar General and the Census Commissioner. The State of Kerala opined that the 'Census Town' as defined in the Ministry's Solid Waste Management Rules, 2016 may be considered as 'legally designated urban areas' for the purposes of the CRZ Notification, which is also notified under the E(P) Act.

It was informed that 66 Panchayats included in Kerala's notification of 2011 and 175 Panchayats included in Kerala's notification of 2021 were notified as Census Towns. It was submitted that 175 Panchayat notified by Government of Kerala as 'Legally designated Urban Areas' be considered for the purposes of classification under CRZ-II as per the CRZ Notification, 2019.

After detailed deliberations, the Authority recommended that 66 Category-I Coastal Grama Panchayats notified before the issue of CRZ Notification, 2019 be considered for approval by the Ministry as 'other existing legally designated urban areas' as per the CRZ Notification, 2019 i.e. existing as on the date of issue of CRZ, 2019 notification. It was submitted that such Category-1 Panchayats met the criteria of built up area and developmental infrastructure and could be considered for classification as falling under CRZ-II area.

However, the Kerala Government shall provide all the infrastructure facility in the proposed area as per the norms of Municipality and shall prepare detailed Disaster Management and Mitigation Plans. The areas specified by the Dept of Atomic Energy in the proposed aforementioned 66 Coastal Panchayats shall not be categorized as CRZ-II, and shall be classified as CRZ-IIIA or CRZ-IIIB, as per the norms, and such areas shall be contiguous in nature. The Kerala Government agreed to abide by the decision of Ministry in this regard.

4.7 Status of updation / revision of CZMPs of all Coastal States / UTs based on provisions of the CRZ Notification, 2019

The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific Institution(s) or the Agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

The NCZMA reviewed the State-wise status and desired to know that likely date of completion of the task. The status as informed by the States during meeting is as under:

Sl. No.	State/UT	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Timeline stipulated by the NCZMA to complete draft CZMP
1	Maharashtra	Mumbai city, Mumbai sub-Urban: Approved by NCZMA Other 5 Districts: Public hearing completed and recommended by TSC	NCSCM	Completed October 2022
2	Odisha	Approved by NCZMA	ORSAC/SAC	Completed
3	Andhra Pradesh	Mapping completed Public Hearing to be conducted	NCSCM	October 2022
4	Karnataka	Mapping Completed Public Hearing completed	NCSCM	Recommended by NCZMA.
5	Puducherry	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
6	Daman & Diu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
7	Tamil Nadu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
8	Gujarat	In progress	NCSCM	Sept. 2022 (For 7 Districts) October 2022
9	Kerala	In progress. Being monitored by Kerala High Court.	NCESS	December 2022
10	West Bengal	In progress Public Hearing completed	IESWM	December 2022
11	Goa	Pending	Not known	CZMP - 2011 recommended by NCZMA. Prepare CZMP, 2019 by December 2022
	Andaman & Nicobar Islands	• Great Nicobar (ICRZ)- Approved by NCZMA	NCSCM	Completed

		• Little Andaman Island (ICRZ)		Recommended by NCZMA
12	Andaman & Nicobar Islands	• South Andaman (ICRZ) • Middle Andaman (ICRZ) • Baratang (ICRZ) • North Andaman (ICRZ) • Rutland Island (ICRZ) • Kamorta Island (ICRZ) • Swaraj Dweep (ICRZ) • Car Nicobar Island (ICRZ) • Shaheed Dweep (IIMP) • Long Island (IIMP) • Aves Island (IIMP) • Smith Island (IIMP) • Flat Bay (IIMP) (Maps submitted to ANCZMA for Public Hearing).		2 Months
13	Lakshadweep Islands	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress.	NCSCM	2 Months

After detailed deliberations, the NCZMA felt that the progress of preparation of CZMP 2019 by all other Coastal States / UTs is very slow and directed that it should be completed by December, 2022.

5. Any other item with the permission of the Chair

5.1 Guideline / template for preparation of IIMPs of smaller islands having area less than 10 ha.

The Director, NCSCM informed that the Guideline / template for preparation of IIMPs of smaller islands having area less than 10 ha. shall be prepared and submitted to the Ministry within 10 days.

5.2 Other suggestion / decision during the meeting:

i. The Member Secretary, NCZMA informed that the CRZ clearances are being processed through PARIVESH portal. All the State CZMAs have been given with the login of PARIVESH and that this has further streamlined the procedure and brought in more transparency and efficiency in the system. The Ministry vide OM dated 26/04/2022 has issued the CRZ workflow clarifying the procedure for Clearance of Permissible Activities as per the CRZ / IPZ Notification, 2011 and similar procedure shall be made available under CRZ / ICRZ Notification, 2019 shortly.

ii. The Chairperson while concluding the meeting informed the Authority Members that India is taking up the G-20 Presidency this year and it would inter-alia emphasize on Sustainable Ocean Development as one of the subject matters. It was mentioned that the Ministry had undertaken many initiatives focusing on

beach cleaning and that the Hon'ble MEF had recently flagged a campaign regarding the same in Puducherry. Ministry would be taking up many more activities on beach cleaning in collaboration with MoES under 'Swachh Sagar Surakshit Sagar' Campaign in coming days. All CZMAs were directed to take up similar activities in all the beaches in their areas.

iii. The Secretary (EF&CC) and Chairperson also invited the State Government to participate actively in the upcoming National Conference of Environment Ministers during 23-24 September 2022 at Kevadia, Gujarat and share the best practices in their States.

The meeting ended with Vote of Thanks of the Chair.

Annexure**LIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL / VIDEO CONFERENCING) OF THE 45TH MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st SEPTEMBER, 2022 AT NEW DELHI**

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary NCZMA	MoEF&CC, New Delhi	sujit.kumar@gov.in
4.	Dr. P.K. Dinesh Kumar, Chief Scientist, NIO, Kochi and Expert Member	National Institute of Oceanography (NIO), Kochi, CSIR, Ministry of Science and Technology	pkdineshkumarnio@gmail.com
5.	Ms. R.Purvaja, Director, NCSCM	NCSCM, MoEF&CC, Chennai	purvaja.ramachandran@gmail.com, purvaja@ncscm.res.in
6.	Sh. M.Dharma Raj	NCSCM, MoEF&CC, Chennai	9483958013
7.	Shri Arun Kumar Mishra	Secretary Environment Govt. of Goa	arunmishra.au@gmail.com
8.	Sh. A.K.Agrawal	Representative of Central Ground Water Authority	9755036012
9.	Sunil Palmidi, Representative of Government of Kerala	Government of Kerala	palmidisuneel@gmail.com
10.	Chief Secretary, Government of Kerala	Government of Kerala	chiefsecy@kerala.gov.in
11.	Representative of Government of Karnataka	Govt of Karnataka	rdekwr2010@gmail.com
12.	Chief Secretary- Andaman & Nicobar	Andaman & Nicobar Government	cs-andman@nic.in
13.	Vijay Kumar, IAS, MSPCB,	Maharashtra State Pollution Control Board, Govt of Maharashtra	Cotadpl2021@gmail.com
14.	Dr. R. Ramesh, NCSCM, Chennai	NCSCM, Chennai	rramesh@ncscm.res.in
15.	Dr. Venu V, Addl.	Government of Kerala	venu@nic.in

	Chief Secretary		
16.	Principal Secretary, Karnataka	Government of Karnataka	Secyenv-fee@karnataka.gov.in
17.	Addl. Chief Secretary, Forest & Env. Department, Gujarat	Government of Gujarat	secfed@gujarat.gov.in
18.	Representative of Government of Kerala	KCZMA	librakalal@gmail.com
19.	Representative of IESWM	IESWM	Crzcell.ieswm@gmail.com
20.	DS Suresh Babu, Representative of NCESS	NCESS	Dss.babu@ncess.gov.in
21.	Director of Environment, Tamil Nadu	Government of Tamil Nadu	tamilnadudoe@gmail.com
22.	BP Mohanty, ADG(IFY), Representative of ICAR	ICAR, New Delhi	Bimalmohanty12@gmail.com
23.	Regional Director, Udupl, Tamil Nadu	Government of Tamil Nadu	Udupi3crz@gmail.com
24.	Representative of PCZMA	Government of Puducherry	Dste.pon@nic.in
25.	Representative of Odisha CZMA	Government of Odisha	Oczma1@gmail.com
26.	Representative of Ministry of Home Affairs	Ministry of Home Affairs, New Delhi	Harjotsandhu.9@gov.in
27.	Member Secretary, MCZMA	Government of Maharashtra	Dir1.mev-mh@nic.in
28.	Special Secretary, Environment & CC	Government of Tamil Nadu	Sp1secy1@gmail.com
29.	Representative of Space Application Centre(SAC)	Ahmedabad, Gujarat	ratheeshr@sac.isro.gov.in
30.	Shri M.V. Ramana Murthy, Director, NCCR	NCCR, Chennai	mvr@nccr.gov.in
31.	Secretary, Environment Department, Govt of West Bengal	Government of West Bengal	Secretary.envn.wb33@gmail.com
32.	Representative of West Bengal, CZMA	Government of West Bengal	wbsczma@gmail.com
33.	Member Secretary, Andhra Pradesh Coastal Zone Management	Government of Andhra Pradesh	membersecretary@appcb.gov.in

	Authority		
34.	Rashmi Sharma, Representative of SAC	SAC, Ahmedabad Gujarat	rashmi@sac.isro.gov.in
35.	Addl. Chief Secretary, Government of Kerala	Government of Kerala	prsfec@gmail.com
36.	Shri Gokul R. Commissioner, Government of Karnataka	Government of Karnataka	seacsec@gmail.com
37.	Representative of Lakshadweep	Union Territory of Lakshadweep	Lakshadweep@nic.in
38.	Dr. H. Kharkwal Scientist 'E' (CRZ)	MoEF&CC, New Delhi	h.kharkwal@nic.in
39.	Dr. Nobi. E.P Scientist 'B' (CRZ)	MoEF&CC, New Delhi	nobi.ep@nic.in

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F. No. 12/10/2021-IA. III (E-153021)

Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi -110003
Dated: 25th August, 2023

To,

The Member Secretary,
Maharashtra Coastal Zone Management Authority,
Environment & CC Department,
15th Floor, New Administrative Building,
Mantralaya, Mumbai-400032

Subject: Coastal Zone Management Plans (CZMPs) of five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra as per CRZ Notification, 2019 -regarding.

Sir,

This has reference to letter no. MCZMA 2022/CR38/TC4, dated 29/03/2023 furnishing therein the Coastal Zone Management Plans (CZMPs) of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the state of Maharashtra, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019.

2. The National Coastal Zone Management Authority (NCZMA) in its 46th meeting held on 01/08/2023 has recommended the CZMPs of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar, in the State of Maharashtra for approval as per CRZ Notification, 2019. NCZMA further decided that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas. NCZMA also decided that the activities/projects prohibited in the notified ESZ falling within the approved CZMPs, if any shall remain prohibited in the area.

3. In this regard, it is to state that based on recommendation of the NCZMA, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs for the 5 districts **namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar** in the State of Maharashtra subject to the following:

- i. Proper shoreline management plan shall have to be prepared before any hard infrastructures are constructed in high eroding areas.
- ii. The activities/projects prohibited in the notified ESZ falling within the approved CZMPs, if any, shall remain prohibited in that area.
- iii. The approved CZMPs of Raigad, Ratnagiri, Sindhudurg, Thane and Palghar Districts, as per the CRZ Notification, 2019 shall be signed by all concerned and copy of the same shall be made available in public domain through **the website of MCZMA within the period of one month.**



4. Further, it is to inform that all proposals in Raigad, Ratnagiri, Sindhudurg, Thane and Palghar districts in the State of Maharashtra received henceforth for CRZ Clearance shall be considered as per CRZ Notification, 2019 only. However, pending proposal under CRZ notification 2011, if any, may be considered at the discretion of Project Proponent.

5. This issues with the approval of the Competent Authority.

Yours faithfully,



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

Copy to:

1. The Addl. Chief Secretary, Government of Maharashtra, Department of Environment, Room No. 27, 2nd Floor, Mantralaya, Mumbai -400032, Maharashtra.
2. The APCCF (C), MoEF&CC Regional Office (WCZ), New Secretariat Building, Civil Lines, Nagpur, Maharashtra.
3. The Director, National Centre for Sustainable Coastal Management, Anna University, Chennai-600025, Tamil Nadu - **For ensuring uploading of approved CZMPs within one month from date of issue of this letter after signatures by all concerned.**
4. Office copy/Guard file.



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

MINUTES OF THE 46th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st August, 2023 AT NEW DELHI

The 46th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 1st August, 2023 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. The summary record of proceedings is as under:

1. Opening remarks of the Chairperson

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks, stated that this Authority has been assigned with the task of taking measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also mentioned that NCZMA has been repeatedly advising State Governments to finalise their respective CZMPs as per the 2019 notification. However, as on date, only Odisha, Karnataka, 2 district of Maharashtra (Mumbai City and Mumbai Sub-Urban), and Great Nicobar, Little Andaman have finalised their CZMP / ICRZP, and proposals of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of from Maharashtra were being considered in the meeting.

The issue of violations of CRZ regulations in coastal areas and role of CZMAs in containing the same was also flagged. It was directed that the CZMAs need to take strict action against violations of CRZ regulations as per the powers already delegated to all Coastal State / UTs under Section 5, Section 10 and Section 19 of the Environment (P) Act, 1986.

Thereafter, further deliberations were initiated by Member Secretary as directed by the Chair on the agenda items.

(ii) Details of Proposals and Agenda by the Member Secretary

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

2. Confirmation of the Minutes of the 45th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1st September, 2022 at MoEF&CC, New Delhi through Hybrid mode.

The NCZMA, noted that no comments had been received regarding the Minutes of the 45th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1st September, 2022 and confirmed the same.

3. Item wise Action taken on decisions taken in the 45th NCZMA held on 1st September, 2022

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief on item wise action taken report on the last meeting of the 45th NCZMA held on 1st September, 2022 and NCZMA noted that all required actions have been taken.

4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

4.1 Coastal Zone Management Plan of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of Maharashtra as per CRZ Notification, 2019

1. The Ministry of Environment, Forest and Climate Change, Government of India, issued Coastal Regulation Zone (CRZ) Notification, 2019 in supersession of CRZ Notification, 2011 *vide* G.S.R.37 (E) dated 18/01/2019, declaring the designated areas as Coastal Regulation Zone (CRZ), with a view to conserving and protecting the unique environment of coastal stretches and marine areas, besides providing livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.
2. As per the provisions of the CRZ Notification, 2019, Government of Maharashtra *vide* agreement dated 03/07/2019 have engaged M/s National Centre for Sustainable Coastal Management (NCSCM), Chennai, which is an authorized agency approved by the Ministry, for preparation of the Coastal Zone Management Plan (CZMP).
3. NCSCM, Chennai completed the preparation of draft CZMP of five Districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar on 1:25000 scale as per the guidelines of CRZ Notification 2019. The same has been deliberated by Technical Scrutiny Committee meeting held at NCSCM, Chennai on 08/07/2021; wherein the committee has recommended the draft CZMPs.
4. Further, the draft CZMPs had been examined by Maharashtra SCZMA in its 159th meeting held on 22/07/2022. After detailed discussion and deliberations, it was decided to recommend the final draft CZMP to Government of Maharashtra for onward submission to MoEFCC for approval by NCZMA.
5. Director, Environment & Climate Change, Government of Maharashtra *vide* letter dated 25/11/2022 requested the Ministry to place the proposal before the NCZMA.
6. On perusal of the of draft CZMPs submitted, the Ministry, *vide* letter dated 06/02/2023, requested the Government of Maharashtra to incorporate the shoreline management plan and Eco-Sensitive Zones in the draft CZMPs w.r.t. Ministry's OM dated 08/09/2022 and 26/10/2021 respectively.
7. In consultation with NCSCM, Chennai, Government of Maharashtra *vide* letter dated 23/05/2023 submitted the revised draft CZMPs (1:25000) including the ESZ areas and Shoreline Change maps for Five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar to the Ministry for approval under CRZ Notification, 2019.
8. Principal Secretary and Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of five Districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra. It was informed that these plans had undergone Public Consultation and had been duly approved by the State Government. It was also informed

that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra had been scrutinised by the Technical Scrutiny Committee (TSC) constituted for the task, at NCSCM, Chennai and were found to be in order. Director (NCSCM) also confirmed that shoreline change maps had also been included in the revised CZMP and proper shoreline management plan shall need to be prepared as per laid down procedure before any hard infrastructures are constructed in high eroding areas as per direction of Hon'ble NGT.

9. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of 5 districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar as per CRZ Notification, 2019 for approval by the Ministry, subject to the condition that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas.

4.2 Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019

1. Government of Odisha (GoO), *vide* letter dated 12/04/2022 had submitted a proposal for Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019 based on the representation dated 18/02/2021 from the Chief Projects of Subarnarekha Port Private Limited.

2. MoEF&CC had accorded EC and CRZ Clearance to M/s Subarnarekha Port Private Limited *vide* letter dated 21/03/2012 for construction of all weather Multipurpose Port near Subarnarekha River at Choumukh Village, Balasore District, Odisha. Thereafter, the validity had been extended *vide* letter dated 23/05/2019.

3. National Institute of Oceanography (NIO), Goa an authorised agency of MoEF&CC, did the demarcation of High Tide Line, Low Tide Line and CRZ mapping for this proposal. The report states that the proposed post construction area does not fall under environmentally sensitive areas like natural Parks, Sanctuaries, Mangroves, Coral reefs or areas rich in genetic diversity.

4. However, based on the CZMP prepared under CRZ Notification, 2019 for the entire State of Odisha, it had been noted that substantial part of the port area i.e., about 692 acres, out of the 915 acres of the allotted land for port development, Master Plan and the road connectivity fall in CRZ-IA area i.e., Ecologically Sensitive area due to the presence of Sand Dunes, Mangroves and Horseshoe Crab habitat as per the ESA maps of NCSCM.

5. During, the preparation of CZMP-2019, the Project Proponent submitted a representation dated 22/02/2021 in this regard and the matter has been deliberated by the Technical Scrutiny Committee (TSC) in its meeting held on 10/03/2021; wherein the Committee recommended that the matter may be taken up further on case by case basis.

6. In this regard, based on representation dated 18/02/2021 from M/s Subarnarekha Port Private Limited, the Forest, Environment & Climate Change Department, Govt. of Odisha constituted a team *vide* letter dated 20/09/2021 to make site inspection w.r.t. existing geomorphological characters / ecologically sensitivity of the area vis-à-vis the characters that has been considered to classify the area as CRZ-IA.

7. The Committee conducted a field survey on 28/10/2021 and 29/10/2021 and submitted the findings to the EF&CC Department, Govt. of Odisha.

8. The brief of the observations of the team are as follows:

A. Horse Shoe Crabs:

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach is marked as CRZ-IA due to the presence of Horse Shoe Crabs and their habitat.

Observation of the Team:

During the field visit, the Team did not notice any live horse shoe crabs or carcasses of Horseshoe Crabs or their habitats along the sea coast from Dagara Beach to Chaumukh Beach and on the riverbed of the right bank of the Subarnarekha River up to Kankadapal. During the course of discussion with the local villagers and fisherman they confirmed that they have never witnessed horseshoe crab in the above mentioned study area. In the published papers and report there is mention that Horse Shoe Crabs might have renounced the area due to disturbance to the habitat.

B. Mangroves

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map OD-90, Sheet no. F45P6/SW the patches of area from the river bank of Subarnarekha are demarcated as blue circle marked as A, B, C, D & E of the study area are classified as CRZ-IA due to the presence of Mangroves.

Observation of the Team:

Based on the observations made by the Team during site visit, no mangroves were found in the area marked as A, D & E patches and only few mangrove saplings were observed in B & C patches.

C. Sand Dunes

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach are marked within yellow circles are classified as CRZ-IA i.e. Ecologically Sensitive Area due to the presence of Sand Dunes.

Observation of the Team:

It was observed by the Team during site visit from Dagara Beach to Chaumukh Beach and up to the mouth of Subarnarekha River that the beach is devoid of any active sand dunes but there are flattened beach ridge running parallel to shoreline. The flattened land has developed on the Palaeo beach ridge and is becoming flatter over the years and no active sand dunes were observed. The Team also mentioned that the beach ridge might have been marked as sand dunes based on the interpretation from satellite imagery and classified as CRZ 1A.

9. The Team observed that one small stretch of 200m of accumulated sand at approximately 2 km from the Subarnarekha River Mouth which may be classified as Sand Dune. The leeward side of the dunes has a typical slip face and the windward side is apparently steeper.

10. Further, the matter has been examined by OCZMA in its 40th meeting held on 30/03/2022 and the Authority decided to recommend the proposal to NCSCM, Chennai for further verification and ground truthing as per the Annexure-IV Para (7) "Revision of Coastal Zone Management Plan" of CRZ Notification, 2019.
11. Accordingly, proposal was submitted to the NCSCM vide letter dated 07/04/2022 and OCZMA, vide letter dated 12/04/2022, requesting the Ministry to direct NCSCM to have fresh look for reviewing & consequent change in CZMP map no. OD90 (Sheet No. D 45-PS/SW) as the entire development of the port is dependent on the CRZ Classification of that area. In view of this, the Ministry vide letter dated 12/05/2022 sought comments from NCSCM.
12. In response to the aforesaid letter, site inspection was carried out by the Scientists of NCSCM Chennai and OSAC, Bhubaneswar on 27/05/2022. After site inspection, NCSCM requested the Authority for submission of a report from PCCF Wildlife regarding the status of horse shoe crab habitat within the Subarnarekha port area.
13. PCCF (WL), Odisha vide letter dated 16/09/2022 stated that there was no presence or habitat of Horse Shoe Crab along the sea coast from Dagara Beach to Chaumuk Beach. The report was also forwarded to NCSCM for necessary rectification of the map.
14. Accordingly, NCSCM, Chennai submitted the draft revised map No. 90 vide email dated 02/11/2022 for views and comments of Odisha CZMA. The draft revised map prepared by NCSCM has been communicated to Subarnarekha Port authority for their observation and OCZMA also submitted some comments.
15. NCSCM vide email dated 28/11/2022 submitted the rectified draft CZMA Map No. 90 and the same has been examined by OCZMA in its 43rd meeting held on 30/11/2022; wherein the authority noted that the revised map is in order and acknowledged the fact that as per Ministry's guidelines, an elaborate process has been followed for rectification of the map.
16. Accordingly, OCZMA decided to recommend the draft revised map to NCSCM for finalization and further submission to MoEF&CC for consideration of approval.
17. Thus, in accordance with para 6, page 7 of the Ministry's OM dated 26/06/2019, the revised/rectified draft CZMP map No. OF 90 had been submitted to the Ministry for approval.
18. Para 6 of the GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019 prescribes that
"(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) *The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval."*

19. The Special Secretary and Member Secretary, Odisha Coastal Zone Management Authority (OCZMA) made an online presentation on the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port-amendment in CZMP of Odisha as per CRZ Notification, 2019 and the same was recommended by the OCZMA in its meeting held on 30/11/2022.

20. It was further informed by Director, NCSCM that the ground truthing was undertaken by NCSCM team along with representatives of OCZMA / OSAC on 27th and 28th May 2022, based on the recommendation of OCZMA the project was found to be in order.

21. Based on the presentation made and deliberations held, in acceptance of ground truthing done by the NCSCM and statement made by Director (NCSCM), the NCZMA recommended the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port - amendment in CZMP of Odisha as per CRZ Notification, 2019.

4.3: Status of updation/revison of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019

1. The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 *vide* GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this Notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this Notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

2. It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

3. In the 45th meeting held on 01/09/2022, the NCZMA desired that the concerned State Government / Union Territory Administration shall expedite the updation / revision of CZMP's and directed that the same should be completed by December, 2022. However, progress is very slow.

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4. After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per CRZ Notification 2019, must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas.

4.4: Public Accounts Committee (PAC), based on C&AG Report No.4 of 2022.

1. NCZMA was apprised in detail about the findings and recommendations of C&AG Report No. 4 of 2022 and further development in this regard.

2. It was apprised that the report of the Comptroller and Auditor General (CAG) of India on Conservation of Coastal Ecosystems of Ministry of Environment, Forest and Climate Change, Report No.4 of 2022 (Performance Audit) during the period 2015-2020 had been received/downloaded from CAG Portal wherein the following major recommendations have been made:

- i. SCZMAs and NCZMAs may be made as permanent bodies with full time members to carry out all the mandated activities for protecting the coastal environment.
- ii. The DLCs may be formed and reconstituted without delay in all the relevant districts. The composition of DLCs may be inclusive in nature representing all the relevant stakeholder sectors.
- iii. MoEF&CC needs to ensure that the NCZMA/SCZMAs share information regarding their discussions/minutes of meetings with the public in a uniform manner. Interactive Grievance Redressal Mechanism may be adopted by the SCZMAs.
- iv. The Ministry may ensure that the PP carry out in-depth ecological evaluation of the project environment before granting the clearances to the Projects as well as enforce the practice of cumulative assessments already defined in the EIA Notification, 2006.
- v. MoEF&CC may ensure that the PPs submit a viable EMP addressing all the risks to the environment and the EMP along with the impact prediction analyses are largely coherent. Also, the mitigation proposals may be clearly brought out in the EMP and cost.
- vi. MoEF&CC may revisit the roles and composition of different agencies to strengthen the post clearance monitoring.
- vii. Expert cells, which are well versed in GIS tools, may be created in DLCs to effectively and efficiently monitor the changing landscape on the coastline and track irregular developments. Presence of such a surveillance mechanism would not only track irregular activities but would also serve as a deterrence tool.
- viii. The State Governments may make necessary efforts for mapping and preparation of Management Plans for the coral reefs, turtle nesting sites etc.
- ix. Efforts may be made by MoEF&CC to notify the IMPs for Ecologically Sensitive Areas at the earliest.
- x. MoEF&CC should ensure deploying sufficient manpower with technical expertise at SICOM and various institutes strengthened under the project. Efforts should be made to rationalise the manpower deployment to ensure optimum utilisation.

- xi. MoES and MoEF&CC may review the stakeholder mapping to ensure the inclusion of all relevant institutions with respect to SDG 14 targets.
 - xii. Localisation of the indicators should be prioritised in the stakeholder states by ensuring formulation of District Indicator Frameworks in the states.
3. Accordingly, Report of the Comptroller and Auditor General of India on Conservation of Coastal Ecosystems [Report No. 4 of 2022 (Performance Audit)] has been examined in the Ministry and it has been found that majority of the issues were related to States/Project Proponent and compliance monitoring by IRO's of MoEF&CC.
 4. The Action Taken Report (ATR) was prepared based on the information received from the Coastal States/Project Proponent/IRO's of MoEF&CC and submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022. In addition, directions have also been issued to all coastal states/project proponent/ IRO's for compliance of recommendations of CAG report.
 5. Subsequently, the PAC took oral evidence on the matter on 05/12/2022 and called for updated action taken report on the issues. It was suggested that comments may be obtained from the respective Coastal States and the same may be incorporated in the action taken note. Further, the Ministry was requested to provide replies on additional points raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) during the sitting of PAC held on 05/12/2022.
 6. Accordingly, updated ATR and replies to queries raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) had been submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022.
 7. Thereafter, a Study visit was also undertaken on 06/03/2023 by the Public Accounts Committee (PAC) in Mahabalipuram in respect of "Conservation of Coastal Ecosystems" based on C&AG Report No.4 of 2022; wherein questionnaire was sent to Ministry asking for submission of replies. On perusal of the questionnaire it was found that majority of the issues pertain to projects in Tamil Nadu/TNSCZMA. The questionnaire also highlighted some general concerns related to CRZ and also issues related with Odisha and West Bengal.
 8. In this regard, based on the input received from Tamil Nadu and other coastal states, final reply has been prepared and is under process for approval.
 9. After detailed deliberations, the NCZMA directed as under:
 - i. All the Coastal States/ UTs should expedite the compliance of CAG recommendations.
 - ii. Strict action has to be taken on each violation case reported in CAG report or otherwise.
 - iii. Action compliance report needs to be submitted to Ministry by each coastal State / UTs as per the direction issued by the Ministry.
 - iv. The monitoring and compliance of CRZ projects directly related to coastal States / UTs be strengthened.

- v. All coastal State / UTs should be called to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation as flagged in PAC report.

4.5: Status of Action taken on violation cases by Status/UTs as per the CRZ Notification by State Coastal Zone Management Authorities

1. The instant matter pertains to status and action taken on violation cases of CRZ Notification 2011/2019.
2. The MS apprised the NCZMA that based on the input received from different coastal states/ UTs in response to a parliament question during August 2022, it has come to the notice of Ministry that there are 1878 reported cases of violation in different coastal states/ UTs during last five years. State wise numbers of violation cases reported during the last five years are as under:

Sl. No.	Name of the Coastal State / UTs	Number of Violation Cases
1.	Goa	974
2.	Gujarat	39
3.	Karnataka	101
4.	Kerala	45
5.	Maharashtra	556
6.	Odisha	43
7.	Andhra Pradesh	NIL
8.	Tamil Nadu	84
9.	West Bengal	28
10.	Puducherry	07
11.	Daman&Diu	01
12.	Lakshadweep	NIL
13.	Andaman & Nicobar	NIL
Total		1878

3. It was also apprised that the Ministry has issued OM dated 22/08/2022 to all Coastal States to take action on violation of the provision of CRZ Notification under the provision of Environment Protection Act, 1986.
4. It was also apprised that the Ministry had empowered the CZMAs under Section 5, Section 10 and Section 19 of the Environment (Protection) Act, 1986 to enforce and monitor the provisions of the CRZ Notification vide Notification dated 30/09/2022.
5. Further, in order to streamline the action against the violation cases, a meeting was also held on 07/02/2023 under the chairmanship of JS (CRZ). The meeting was attended by the officials from all 13 coastal States/UTs and deliberation was made w.r.t. action required to be taken in cases of violation of the CRZ Notifications.
6. After detailed discussion inter-alia following decisions have been taken:
 - i. Detailed procedure being followed by States/ UTs for identification and handling of CRZ violation cases be provided to Ministry.

- ii. SCZMA, being primarily responsible for enforcement of provisions of CRZ notification, should take prompt action on issues related to CRZ violations as per powers delegated under EPA 1986.
 - iii. The status of action taken on violation case by DLC/ DCZMC be reviewed regularly by SCZMA, at least once in two months, and quarterly report on the same is sent to ministry for appraisal to NCZMA.
 - iv. Nature of reported cases be analysed by SCZMAs to work out a targeted sensitization programme for minimising violation case.
 - v. SCZMs to respond to the references forwarded by Ministry/ NCZMA on priority.
7. Subsequently, Minutes of the said meeting was issued to Member Secretaries of all the Coastal states/UTs vide OM dated 11/02/2023; wherein Member Secretaries are requested to take action on the violation cases as per the law and submit the action taken report to the Ministry at the earliest to place the matter before the next NCZMA.
8. Thereafter, reminder vide OM dated 10.04.2023 followed by a DO letter dated 07/06/2023 have also been sent to all the Coastal states/UTs. However, no reply has been received by the Ministry from the States/ SCZMAs.
9. The Member Secretary (NCZMA) made a presentation on Status of Action taken on violation cases by States/UTs as per the CRZ Notification by SCZMA. After detailed deliberations, the NCZMA directed all the Coastal States/ UTs as under:
- i. All coastal State / UTs should take strict action on violation cases and action report to be forwarded on quarterly basis to Ministry.
 - ii. All coastal State / UTs should be directed to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation cases as flagged in PAC report.
 - iii. The Ministry shall convene a meeting with Chief Secretaries of all Coastal State / UTs to review the status on action taken by States/ UTs on violation cases.

Item No. 5: Any other item with permission of Chair

5.1: Status of Seven Authorized Agencies and need for authorising more institute/ agencies

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has authorized seven institutes/agencies for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) as under:

- i. Space Applications Centre (SAC), Ahmedabad
- ii. National Centre for Earth Science Studies (NCESS), Trivandrum
- iii. Institute of Remote Sensing (IRS), Anna University, Chennai
- iv. Institute of Environmental Studies & Wetland Management (IESWM), Kolkata
- v. National Institute of Oceanography (NIO), Goa/ Mumbai
- vi. National Institute of Ocean Technology (NIOT), Chennai
- vii. National Centre for Sustainable Coastal Management (NCSCM), Chennai

2. Government of Kerala has requested the Ministry to include Kerala State Remote Sensing and Environment Centre (KSREC) for CRZ mapping at Cadastral Scale as the approved mapping agency for CRZ mapping in the State. Karnataka also mentioned that they had sent a proposal for authorising Karnataka State Remote Sensing Applications Centre (KSRSAC).
3. It was also informed that as per the CRZ notification 2019, the following, amongst others, are the requirements for CRZ clearance for permissible and regulated activities.
 - CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change *vide* its Office Order Number J-17011/8/92-IAIII, dated the 8th August 2019, using the demarcation of the HTL or LTL, as carried out by NCSCM.
 - Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
 - The CRZ map normally covering 7 km radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
 - CRZ report of the project.
4. It was noted that out of authorized seven institutes/agencies only 3 Institutes are actively making CRZ maps and its related report and 2 Institutes are involved in some cases and 2 Institutes are recently not making any report map etc.
5. Member Secretary (NCZMA) briefed regarding the Status of seven Authorized Agencies and others issues before the NCZMA. After detailed deliberations, NCZMA directed NCSCM to examine the technical competency of both the institutes i.e. Kerala State Remote Sensing and Environment Centre (KSREC) and Karnataka State Remote Sensing Applications Centre (KSRSAC) and send a report to Ministry.
6. Further, NCZMA opined that more Institutes are needed to be authorized for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) and preparation of CRZ maps, CZMP as per CRZ Notification etc. and requested all SCZMAs to send recommendation for other Institutes working in the field for consideration by Ministry. The proposal is to be sent within one month and same shall be examined by NCSCM through Technical Scrutiny Committee (TSC) for further action by Ministry.

The meeting ended with Vote of Thanks of the Chair.

ANNEXURE**LIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL/VIDEO CONFERENCING) OF THE 46TH MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) UNDER THE CHAIRMANSHIP OF SECRETARY, EFCC HELD ON 1ST AUGUST, 2023**

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Chairperson and Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary, NCZMA	MoEFCC, New Delhi	sujit.baju@gov.in
4.	Shri Pravin Darade, Principal Secretary	Environment, Government of Maharashtra	psec.env@maharashtra.gov.in
5.	Shri Abhay Pimparkar, Member Secretary	Director, Env. &CC, Maharashtra	Dir1.meh-mh@nic.in
6.	Shri Kartikeye Longhe	Field Officer MPCB	-
7.	Shri Rupesh Mahale	Project Officer, MCZMA	-
8.	Shri Anand Billade	Project Officer, MCZMA	-
9.	Dr. Murugesan Special Secretary & Member Secretary	Government of Odisha	-
10.	Shri Harjot Singh Sandhu, Deputy-Secretary	MHA, New Delhi	harjotsandhu.9@gov.in
11.	Senior Environment Officer, West Bengal	Government of West Bengal	environmentwb@gmail.com
12.	Chairman, SEIAA,	Government of Karnataka	msseiaakarnataka@gmail.com
13.	Representative of Pollution Control Board	Government of Andhra Pradesh	itcell-ee1@appcb.gov.in
14.	Representative of GIS Cell, Institute of Environmental Studies & Wetland Management	Government of West Bengal	crzcell.ieswm@gmail.com
15.	Representative of UT Administration of A&N Islands	UT Administration of A&N Islands A & N Islands	asga.and2018@gmail.com

16.	Representative of Kerala State IT Mission,	Government of Kerala	ksitm6569@gmail.com
17.	Member Secretary Gujarat Coastal Zone Management Authority	Government of Gujarat	Gittesneha@gmail.com
18.	Representative of Gujarat Coastal Zone Management Authority	Government of Gujarat	nischal.joshi2@gmail.com
19.	Representative of Goa Coastal Zone Management Authority	Government of Goa	goacoastalzone@gmail.com
20.	Member Secretary, Goa Coastal Zone Management Authority	Government of Goa	gittesneha@gmail.com
21.	Principal Secretary, Forest & Environment Department	Government of Gujarat	secfed@gujarat.gov.in
22.	Representative of Lakshadweep Coastal Zone Management Authority	UT Administration of Lakshadweep	31smsa.63@gmail.com
23.	Dr. Purvaja R., Director, NCSCM, Chennai	NCSCM, Chennai	purvaja@ncscm.res.in
24.	Samagra Shiksha Lakshadweep	UT Administration of Lakshadweep	31smsa.63@gmail.com
25.	Representative of Andhra Pradesh, Pollution Control Board	Andhra Pradesh Pollution Control Board	ltcell-ee1@appcb.gov.in
26.	Principal Secretary, Environment, Government of Karnataka	Government of Karnataka	secyenv-fee@karnataka.gov.in
27.	Shri R. Gokul Representative of SEAC	SEAC	seacsec@gmail.com
28.	Representative of Tamil Nadu Coastal Zone Management Authority,	Govt. of Tamil Nadu	tamilnadudoe@gmail.com
29.	Dr. A. Muthamma, IAS Secretary	Secretary, Transport	secytran@py.gov.in
30.	Dr. S Ghosh, ADG	ICAR, New Delhi	subhadeep_1977@yahoo.com
31.	Representative of Environment, Forest and Climate Change, Government of Odisha	Government of Odisha	murru6994@gmail.com
32.	Dr. M. V. Ramana Murthy, Director, NCCR	NCCR	mvr@nccr.gov.in

33.	Member Secretary, Daman & Diu Coastal Zone Management Authority	UT Administration of Daman & Diu	ms-ddczma@ddd.gov.in
34.	Shri Suneel Pamidi, Member Secretary, Kerala Coastal Zone Management Authority	Government of Kerala	pamidisuneel@gmail.com
35.	Representative of West Bengal Coastal Zone Management Authority	Government of West Bengal	wbsczma@gmail.com
36.	Dr. H. Kharkwal Scientist 'E' CRZ	MoEF&CC	h.kharkwal@nic.in
37.	Dr. J. D Marcus Scientist 'D' CRZ	MoEF&CC	m.knight@gov.in
38.	Dr. Ragavan P. Scientist 'B' CRZ	MoEF&CC	ragavan.p@gov.in



सी.के.मिश्रा
C.K.Mishra

Annexure 19.



सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D.O. No. 12-1/2019-IA-III

Dated: 16th October, 2019

The Ministry of Environment, Forest and Climate Change have issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18.01.2019. This Notification at para No.6 prescribes that all coastal States and Union territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects. It further also prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

I am pleased to also state that this Ministry have issued 'Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26.06.2019 and circulated to all Coastal States/UTs Management Authorities. Para No.5 of the said guidelines prescribes that the State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines. I therefore request that the updation/revision of the Coastal Zone Management Plan may be taken up on top priority and submit to this Ministry for its approval at an early date.

Yours sincerely,


[C.K. Mishra]

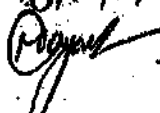
Chief Secretaries:

Gujarat / Maharashtra / Goa / Karnataka / Kerala / Tamil Nadu / Andhra Pradesh / Odisha / West Bengal / Lakshadweep / Andaman & Nicobar / Puducherry / Daman & Diu

इन्दिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स : (011) 24695270

INDIRA PARYAVARAN BHAVAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph. : (011) 24695262, 2469265, Fax : (011) 24695270
E-mail : secy-moef@nic.in, Website : moef.gov.in

(189)

ether sent
by speed
Post on
18/10/19.


Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Dear Sir,

The Ministry of Environment, Forest and Climate Change has issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union Territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP), as per provisions under CRZ Notification, 2011 (S.O.19(E), dated 6th January, 2011), and submit to this Ministry for approval at the earliest.

2. As you may be aware that until and unless the CZMPs are so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects. The notification also prescribes that the CZMP may be prepared or updated by the Coastal State Governments or Union Territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

3. In this regard, it is also informed that this Ministry has issued the 'Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities. Para No.5 of the said guidelines prescribes that the State Governments / UT Administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines. However, this Ministry is yet to receive the revised / updated CZMP from your State/ UT for further approval.

Letter issued on 18/2/21

OK



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003, टेलीफोन : +91-11-24695324

Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph. : +91-11-24695324
E-mail : sujit.baju@gov.in

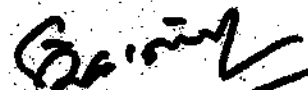
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4. The matter has been reviewed at the highest level in Ministry. In view of the importance of the above-said matter, I would request you to accord top priority to this exercise for submission of updated / revised CZMP to this Ministry for its approval at an early date. It is also requested to provide the status of preparation of CZMP to this Ministry on fortnightly basis in enclosed proforma for information and further action.

With regards,

Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Shri Puneet Kumar Goyal
Principal Secretary (Environment / Forest)
Government of Goa,
Gomantak Maratha Samaj Building,
Panaji-403001, Goa

Copy to:

1. The Member Secretary, SCZMA, all Coastal States
2. Office copy/Guard file

191.

**Fortnightly Status report of updation / revision of CZMPs prepared
based on provisions of CRZ Notification, 2019 as on.....**

Sl. No.	State/UT	Agency preparing CZMP-2019	Status of Draft CZMP 2019 as on 28/08/2020	Time Required to Complete as on 28/08/2020	Present Status As on 15/02/2021	Further Action Plan in Next Fortnight	Issues/ Reason for delay
1.	Maharashtra	NCSCM	COMPLETED Public hearing completed in all districts other than Palghar and Sindhudurg districts	COMPLETED			
2.	Odisha	ORSAC/SAC	COMPLETED Public hearing completed	COMPLETED			
3.	Andhra Pradesh	NCSCM	80% work Completed including Buffering of CRZ boundaries	4 MONTHS - DEC 2020			
4.	Karnataka	NCSCM	50% work Completed including Buffering of CRZ boundaries	4 MONTHS - DEC 2020			
5.	Puducherry	NCSCM	30% work Completed including Buffering of CRZ boundaries	3 MONTHS - NOV 2020			
6.	Daman & Diu	NCSCM	50% work Completed including Buffering of CRZ boundaries	3 MONTHS - NOV 2020			
7.	Tamil Nadu	NCSCM	20% work Completed	5 MONTHS - JAN 2021			
8.	Gujarat	NCSCM	20% work Completed	6 MONTHS - FEB 2021			
9.	Kerala	NCESS	In progress. Being monitored by Kerala High Court	Status to be obtained from NCESS			

10.	West Bengal	IESWM	Pending. Status not known	Status to be obtained from IESWM			
11.	Goa	Not Known	Pending	Amendments to CRZ Notification 2011 notified on 1 st May 2020			
12.	Andaman & Nicobar Islands	NCSCM	ICRZ Plans of Great Nicobar & Little Andaman Islands completed and submitted to ANCZMA for public hearing	6 MONTHS - FEB 2021			
13.	Lakshadweep Islands	NCSCM	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress	6 MONTHS - FEB 2021			

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भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Respected Madam,

The Ministry of Environment, Forest and Climate Change has issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union Territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP), as per provisions under CRZ Notification, 2011 (S.O.19(E), dated 6th January, 2011), and submit to this Ministry for approval at the earliest.

2. As you may be aware that until and unless the CZMPs are so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects. The notification also prescribes that the CZMP may be prepared or updated by the Coastal State Governments or Union Territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

3. In this regard, it is also informed that this Ministry has issued the 'Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities. Para No.5 of the said guidelines prescribes that the State Governments / UT Administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines. However, this Ministry is yet to receive the revised / updated CZMP from your State/ UT for further approval.

Letter issued on 18/2/21.

O/C
(194)



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003, टेलीफोन : +91-11-24695324

Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph. : +91-11-24695324
E-mail : sujit.baju@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Dear Sir,

The Ministry of Environment, Forest and Climate Change has issued the Coastal Regulation Zone Notification, 2019 *vide* GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union Territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP), as per provisions under CRZ Notification, 2011 (S.O.19(E), dated 6th January, 2011), and submit to this Ministry for approval at the earliest.

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Letter issued on 18/2/21.

015
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इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली-110 003, टेलीफैक्स : +91-11-24695324

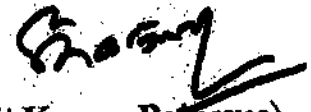
Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph. : +91-11-24695324
E-mail : sujit.baju@gov.in

345

4. The matter has been reviewed at the highest level in Ministry. In view of the importance of the above-said matter, I would request you to accord top priority to this exercise for submission of updated / revised CZMP to this Ministry for its approval at an early date. It is also requested to provide the status of preparation of CZMP to this Ministry on fortnightly basis in enclosed proforma for information and further action.

Best regards,

Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Shri Prabhat Kumar Mishra
Principal Secretary,
Department of Environment,
5th Floor, Pranisampad Bhawan,
Block LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata – 700 106.

Copy to:

1. The Member Secretary, SCZMA, all Coastal States
2. Office copy/Guard file

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Dear Sir,

The Ministry of Environment, Forest and Climate Change has issued the Coastal Regulation Zone Notification, 2019 *vide* GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union Territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP), as per provisions under CRZ Notification, 2011 (S.O.19(E), dated 6th January, 2011), and submit to this Ministry for approval at the earliest.

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Letter issued on 18/3/21.

OK

197



इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली-110 003, टेलीफोन : +91-11-24695324

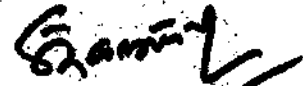
Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph. : +91-11-24695324
E-mail : sujit.baju@gov.in

347

4. The matter has been reviewed at the highest level in Ministry. In view of the importance of the above-said matter, I would request you to accord top priority to this exercise for submission of updated / revised CZMP to this Ministry for its approval at an early date. It is also requested to provide the status of preparation of CZMP to this Ministry on fortnightly basis in enclosed proforma for information and further action.

With regards,

Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Shri Tarun Coomar
PCCF & Principal Secretary (E & F),
Department of Environment & Forest,
Van Sadan, HADDO (PO), Port Blair- 744101.

Copy to:

1. The Member Secretary, SCZMA, all Coastal States
2. Office copy/Guard file

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Dear Sir,

The Ministry of Environment, Forest and Climate Change has issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union Territory Administrations shall revise or update their respective Coastal Zone Management Plan (CZMP), as per provisions under CRZ Notification, 2011 (S.O.19(E), dated 6th January, 2011), and submit to this Ministry for approval at the earliest.

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3. In this regard, it is also informed that this Ministry has issued the 'Guidelines for updation of coastal zone management plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities. Para No.5 of the said guidelines prescribes that the State Governments / UT Administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines. However, this Ministry is yet to receive the revised / updated CZMP from your State/ UT for further approval.

Letter issued on 18/2/21. [Signature]

O/c

199



इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली-110 003, टेलीफ़ैक्स : +91-11-24695324

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E-mail: sujit.baju@gov.in

349

4. The matter has been reviewed at the highest level in Ministry. In view of the importance of the above-said matter, I would request you to accord top priority to this exercise for submission of updated / revised CZMP to this Ministry for its approval at an early date. It is also requested to provide the status of preparation of CZMP to this Ministry on fortnightly basis in enclosed proforma for information and further action.

With regards,

Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Shri A.K. Singh
Secretary,
Department of Environment & Forest
Daman, Fort Area, P.O. Moti Daman
Daman & Diu (U.T.)
Pin - 396220.

Copy to:

1. The Member Secretary, SCZMA, all Coastal States
2. Office copy/Guard file

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

Dear Ms. Smitha,

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Letter issued on 18/2/21

OC
(201)



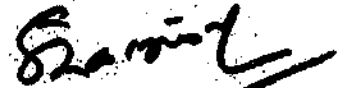
इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003, टेलीफैक्स : +91-11-24695324

Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph. : +91-11-24695324
E-mail : sujit.baju@gov.in

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With regards,

Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Smt. R. Smitha

Secretary,

Science, Technology and Environment Department,

Government of Puducherry, Chief Secretariat,

Pondicherry – 605001.

Copy to:

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2. Office copy/Guard file

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Dr. SÚJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dated: 16th February, 2021

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O/C

203



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003, टेलीफ़ैक्स : +91-11-24695324

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Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Shri Shambhu Kallollikar

Principal Secretary, Environment & Forest

Principal Secretary to Government,

Environment and Forest Department, Government of Tamil Nadu,

Secretariat, Chennai- 600009.

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Dr. SUJIT KUMAR BAJPAYEE

Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Letter issued on 18/2/21

O/C

205



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Yours sincerely,


(Dr. Sujit Kumar Bajpayee)

Shri A Anbarasu
Principal Secretary Lakshadweep Administration,
Department of Science & Technology
Lakshadweep Coastal Zone Management Authority & Member Secretary,
Kavaratti - 682555.

Copy to:

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2. Office copy/Guard file

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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O/c

207



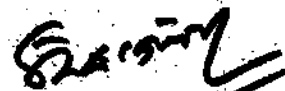
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Yours sincerely,



(Dr. Sujit Kumar Bajpayee)

Dr. Rajiv Kumar Gupta
Additional Chief Secretary,
Environment & Forest
Government of Gujarat,
Gujarat Secretariat,
Gandhi Nagar- 382010

Copy to:

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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O/c

(209)



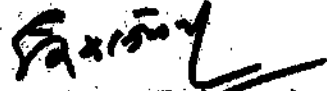
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Shri Sandeep Dave,
Additional Chief Secretary,
Forest, Environment and Ecology Department,
Karnataka Government Secretariat,
Room No. 447, 4th Floor, Gate No. 2,
M. S. Building, Bengaluru-560001

Copy to:

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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(Letter issued on 18/2/21. Original)

O/C

(211)



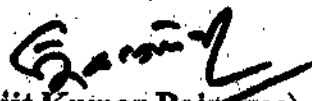
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(Dr. Sujit Kumar Bajpayee)

Dr. Usha Titus
Principal Secretary,
Directorate of Environment and Climate Change,
Government of Kerala,
4th Floor, K.S.R.T.C Bus Terminal
Thampanoor, Thiruvananthapuram – 695001

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

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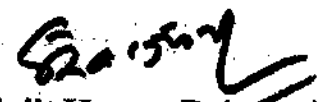
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(Dr. Sujit Kumar Bajpayee)

Shri. Anil Diggikar
Principal Secretary,
Environment Department,
Government of Maharashtra,
Room No. 217, Mantralaya Annexe
Mumbai - 400 032

Copy to:

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(214)

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

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Letter issued on 18/2/21.

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Yours sincerely,


(Dr. Sujit Kumar Bajpayee)

Shri Neerabh Kumar Prasad
Special Chief Secretary to Government,
Government of Andhra Pradesh,
4th Block, Ground Floor, Room No. 187
Andhra Pradesh Secretariat,
Hyderabad – 500 022

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Dr. SUJIT KUMAR BAIJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

Dear Sir,

May please refer to D.O letter No. 12-1/2019-IA-III, dated 18.10.2019 of Secretary (EFCC) and my earlier D.O. letter of even no., dated 18.02.2021 (copies enclosed) regarding preparation of Coastal Zone Management plans (CZMPs) based on CRZ Notification, 2019. As you are aware, until and unless the CZMP's are so revised or updated, the provisions of the CRZ Notification, 2019 issue vide GSR 37 (E), dated 18.01.2019 shall not apply and the CZMP as per provisions of CRZ notification, 2011 shall continue to be followed for appraisal and CRZ clearances to all developmental projects in the CRZ area. The said notification also prescribes that the CZMP may be prepared or updated by the Coastal State Governments or Union Territory by engaging reputed and experienced Scientific Institutions or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned Stakeholders.

2. I would request you to kindly accord top priority to this exercise and the updated/ revised CZMP may be submitted at an early date to this Ministry for consideration in the next meeting of National Coastal Zone Management Authority (NCZMA) likely to be held in the end of this month i.e June, 2021.

Warm Regards,

Yours sincerely,

(Signature)

(Sujit Kumar Bajpayee)

Shri Tarun Coomar
PCOF & Principal Secretary (E&F)
Department of Environment & Forest,
Van Sadan, HADDO (PO), Port Blair-744101



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*Recd by and
09/06/2021*

इविश पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफोन: +91-11-24695324

Indira Paryawaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph.: +91-11-24695324

E-mail: sujibaj@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

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Warm regards,

Yours sincerely,

Sujit Kumar Bajpayee

(Sujit Kumar Bajpayee)

Shri Neerabh Kumar Prasad
Special Chief Secretary to Government,
Government of Andhra Pradesh,
4th Block, Ground Floor, Room No.187,
Andhra Pradesh Secretariat,
Hyderabad-500022

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*Recd. in file and
09/06/2021*



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Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph.: +91-11-24695324

E-mail: sujit.bajp@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

Dear Sir,

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Warm Regards

Yours sincerely,

(Sujit Kumar Bajpayee)

Shri A.K.Singh
Secretary,
Department of Environment & Forest
Daman, Fort Area, P.O. Moti Daman,
Daman & Diu (U.T.),
Pin-396220

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OK
Indira Paryavaran
08/06/2021

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफोन: +91-11-24495324

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E-mail: sujib.baj@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

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Warm regards,

Yours sincerely,

(Sujit Kumar Bajpayee)

Shri Puneet Kumar Goyal
Principal Secretary (Environment/Forest)
Government of Goa,
Gomantak Maratha Samaj Building,
Panaji-403001, Goa

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OK
Handwritten and
09/06/2021



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E-mail: sujit.bajp@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Ministry of Environment, Forest and Climate Change

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Warm Regards,

Yours sincerely,

Sujit Kumar Bajpayee
(Sujit Kumar Bajpayee)

Dr. Rajiv Kumar Gupta,
Additional Chief Secretary,
Environment & Forest,
Government of Gujarat,
Gandhi Nagar-382010



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E-mail: sujit.baju@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



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Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

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Warm Regards,

Yours sincerely,

(Signature)
(Sujit Kumar Bajpayee)

Shri Sandeep Dave,
Additional Chief Secretary,
Forest, Environment and Ecology Department,
Karnataka Government Secretariat,
Room No.447, 4th Floor, Gate No.2,
M.S. Building, Bengaluru-560001

OK
Filed with end
09/06/2021

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E-mail: sujit.bajpayee@gov.in

Dr. SUJIT KUNAR BAJPAYEE
Joint Secretary



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Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June-08, 2021

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Sujit Kumar Bajpayee
(Sujit Kumar Bajpayee)

Shri T.K. Jose,
Additional Principal Secretary,
Directorate of Environment Forest and Climate Change,
Government of Kerala,
4th Floor, K.S.R.T.C. Bus Terminal,
Thampanoor, Thiruvananthapuram-695001

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Joint Secretary



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Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

Dear Sh. Anbarasu,

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Warm Regards,

Yours sincerely,

(Sujit Kumar Bajpayee)

Shri A. Anbarasu,
Principal Secretary Lakshadweep Administration,
Department of Science & Technology,
Lakshadweep Coastal Zone Management Authority & Member Secretary,
Kavarati-682555



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Issued with
09/06/2021

भारत पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफोन: +91-11-24695324

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Yours sincerely,

(Signature)
(Sujit Kumar Bajpayee)

Smt. Manisha Mahaiskar,
Principal Secretary,
Environment Department,
Government of Maharashtra
Room No.217, Mantralaya Annexe,
Mumbai-400032

225

*OK
checked with email
09/06/2021*



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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



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Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

June 08, 2021

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(Sujit Kumar Bajpayee)

Smt. R. Smitha,
Secretary,
Science, Technology and Environment Department,
Government of Puducherry, Chief Secretariat,
Pondicherry-605001



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OK
Assent with email
09/08/2021

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D. JJIT KUMAR BAJPAYEE
Joint Secretary



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Ministry of Environment, Forest and Climate Change

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Warm Regards,

Yours sincerely,

(Sujit Kumar Bajpayee)

Shri Shambhu Kollolikar,
Principal Secretary, Environment & Forest
Principal Secretary to Government,
Environment and Forest Department, Government of Tamil Nadu
Secretariat, Chennai-600009



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OK
forwarded with encl
09/06/2021

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E-mail: sujit.bajp@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

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Warm Regards,

Yours sincerely,

(Sujit Kumar Bajpayee)

Shri Prabhat Kumar Mishra
Principal Secretary,
Department of Environment,
5th Floor, Pratisampad Bhawan,
Block LB-II, Salt Lake, Sector-III,
Bidhannagar, Kolkata-700106

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OK
19/06/2021
09/06/2021



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E-mail: sujitbaju@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dear Sir,

Dated: 18th January, 2022

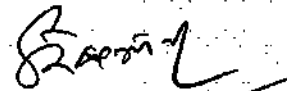
The Ministry of Environment, Forest and Climate Change have issued the Island Coastal Regulation Zone (ICRZ) Notification, 2019 vide GSR 1242 (E), dated 08/03/2019. As per Notification at para No.5 prescribes that all the project activities attracting the provisions of this notification shall require to be appraised as per the updated ICRZ Plans. Until and unless the plans are so revised or updated, provisions of this Notification shall not come in force and the plans as per provisions of Island Protection Zone (IPZ) Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

The said notification also prescribes that the Island Coastal Regulation Zone Plan (ICRZP) / Integrated Island Management Plan (IIMP) may be prepared or updated by the Union Territory by engaging reputed and experienced Scientific Institutions or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

I would request you to kindly accord top priority to this exercise and current status of the updated/ revised ICRZP / IIMP may be informed to Ministry for information and review by the National Coastal Zone Management Authority (NCZMA) during its next meeting likely to be held in the month of February, 2022.

With regards,

Yours sincerely,


(Dr. Sujit Kumar Bajpayee)

Dr. V.Candavelou, IAS
Principal Secretary (E&F),
Department of Environment & Forest,
Van Sadan, Haddo (PO), Port Blair-744101
Andaman & Nicobar

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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफोन: +91-11-24695324

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
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Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Date: 18th January, 2022

Respected Sir,

May please refer to D.O letter No. 12-1/2019-IA-III, dated 16.10.2019 of Secretary (EF&CC) and my earlier D.O. letter of even no., dated 16.02.2021 and 06.08.2021 (*copies enclosed*) regarding preparation of Coastal Zone Management plans (CZMPs) based on the CRZ Notification, 2019. As you are aware, until and unless the CZMP's are so revised or updated, the provisions of the CRZ Notification, 2019 issued vide GSR 37 (E), dated 18.01.2019 shall not apply and the CZMP as per provisions of the CRZ notification, 2011 shall continue to be followed for appraisal and CRZ clearances to all developmental projects in the CRZ area. The said notification also prescribes that the CZMP may be prepared or updated by the Coastal State Governments or Union Territory by engaging reputed and experienced Scientific Institutions or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned Stakeholders.

2. I would once again request you to kindly accord top priority to this exercise and current status of the updated/ revised CZMP may be informed to Ministry for information and review by the National Coastal Zone Management Authority (NCZMA) during its next meeting likely to be held in month of February, 2022.

Warm regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri Neerabh Kumar Prasad,
Special Chief Secretary to Government,
Government of Andhra Pradesh,
4th Block, Ground Floor,
Room No.187, Andhra Pradesh Secretariat,
Hyderabad-500022
Andhra Pradesh



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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफैक्स: +91-11-24695324

Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003, Ph.: +91-11-24695324

E-mail: sujit.baju@gov.in

Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Date: 18th January, 2022

Respected Sir,

May please refer to D.O letter No. 12-1/2019-IA-III, dated 16.10.2019 of Secretary (EF&CC) and my earlier D.O. letter of even no., dated 16.02.2021 and 06.08.2021 (copies enclosed) regarding preparation of Coastal Zone Management plans (CZMPs) based on the CRZ Notification, 2019. As you are aware, until and unless the CZMP's are so revised or updated, the provisions of the CRZ Notification, 2019 issued vide GSR 37 (E), dated 18.01.2019 shall not apply and the CZMP as per provisions of the CRZ notification, 2011 shall continue to be followed for appraisal and CRZ clearances to all developmental projects in the CRZ area. The said notification also prescribes that the CZMP may be prepared or updated by the Coastal State Governments or Union Territory by engaging reputed and experienced Scientific Institutions or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned Stakeholders.

2. I would once again request you to kindly accord top priority to this exercise and current status of the updated/ revised CZMP may be informed to Ministry for information and review by the National Coastal Zone Management Authority (NCZMA) during its next meeting likely to be held in the month of February, 2022.

With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri Sandeep Dave,
Additional Chief Secretary,
Forest, Environment and Ecology Department,
Karnataka Government Secretariat,
Room No.447, 4th Floor, Gate No.2,
M.S.Building, Bengaluru-560001

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Joint Secretary



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

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With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri A.K.Singh,
Secretary,
Department of Environment & Forest,
Daman Fort Area, P.O. Moti Daman,
Daman & Diu (U.T.),
PIN-396220

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Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Date: 18th January, 2022

Requested for,

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With regards,

Yours sincerely,


(Dr. Sujit Kumar Bajpayee)

Shri Puneet Kumar Goyal,
Principal Secretary (Environment/Forest)
Government of Goa,
Gomantak Maratha Samaj Building,
Goa-403001, Goa

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

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2. I would once again request you to kindly accord top priority to this exercise and current status of the updated/ revised CZMP may be informed to Ministry for information and review by the National Coastal Zone Management Authority (NCZMA) during its next meeting likely to be held in the month of February, 2022.

With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri Arun Kumar Solanki,
Additional Chief Secretary,
Environment & Forest,
Government of Gujarat,
Gandhi Nagar-382010,
Gujarat

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Date: 18th January, 2022

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With regards

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Smt. Pritha K.S.
Additional Secretary,
Directorate of Environment Forest and Climate Change,
Government of Kerala,
40th Floor, K.S.R.T.C. Bus Terminal,
Thampanoor,
Thiruvananthapuram-695001,



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Dr. SUJIT KUMAR BAJPAYEE
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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Dear Sir,

Dated: 18th January, 2022

The Ministry of Environment, Forest and Climate Change have issued the Island Coastal Regulation Zone (ICRZ) Notification, 2019 vide GSR 1242 (E), dated 08/03/2019. As per Notification at para No.5 prescribes that all the project activities attracting the provisions of this notification shall require to be appraised as per the updated ICRZ Plans. Until and unless the plans are so revised or updated, provisions of this Notification shall not come in force and the plans as per provisions of Island Protection Zone (IPZ) Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

The said notification also prescribes that the Island Coastal Regulation Zone Plan (ICRZP) / Integrated Island Management Plan (IIMP) may be prepared or updated by the Union Territory by engaging reputed and experienced Scientific Institutions or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.

I would request you to kindly accord top priority to this exercise and current status of the updated/ revised ICRZP / IIMP may be informed to Ministry for information and review by the National Coastal Zone Management Authority (NCZMA) during its next meeting likely to be held in the month of February, 2022.

With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri A. Anbarasu,
Principal Secretary Lakshadweep Administration,
Department of Science & Technology,
Lakshadweep Coastal Zone Management Authority & Member Secretary,
Kavarati-682555



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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफैक्स: +91-11-24695324

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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

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Warm regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Smt. Manisha Mahalskar,
Principal Secretary,
Environment Department,
Government of Maharashtra,
Room No.217, Mantralaya Annexe,
Mumbai-400032
Maharashtra



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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफैक्स: +91-11-24695324

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

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Warm regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Smt. R.Smitha,
Secretary,
Science, Technology and Environment Department,
Government of Puducherry,
Chief Secretariat,
Pondicherry-605001



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इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली-110 003 टेलीफ़ैक्स: +91-11-24695324

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Joint Secretary



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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Ministry of Environment, Forest and Climate Change

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Warm regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Ms. Supriya Sahu, I.A.S.,
Principal Secretary, Environment & Forest
Principal Secretary to Government,
Environment and Forest Department,
Government of Tamil Nadu,
Secretariat, Chennai-600009



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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफैक्स: +91-11-24695324

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Dr. SUJIT KUMAR BAJPAYEE
Joint Secretary



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Government of India
Ministry of Environment, Forest and Climate Change

D.O. No. 19-107/2020-IA-III

Date: 18th January, 2022

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With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Shri Prabhat Kumar Mishra
Principal Secretary,
Department of Environment,
5th Floor, Pranisampad Bhawan,
Block LB-II, Salt Lake, Sector-III,
Bidhannagar, Kolkata-700106
West Bengal



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इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 टेलीफोन: +91-11-24695324

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E-mail: sujit.baju@gov.in

F. No. 19-107/2020-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA.III Section (CRZ)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi-110003
Dated: 29th June, 2022

To,

**The Member Secretaries,
Coastal Zone Management Authority
(as per List)**

Subject: Status of Coastal Zone Management Plan (CZMP) 2019 - regarding.

Sir,

Please refer to the 44th NCZMA meeting held under the Chairperson of Secretary, EF&CC on 22/02/2022, in this Ministry, wherein the status of updation / revision of CZMP based on the CRZ Notification, 2019 was discussed. In this regards, you are requested to submit the CZMP 2019 / or the current status may be provided by 6th July, 2022 for further consideration by the NCZMA in its next meeting.

Yours faithfully,

Encl: as above.


(Dr. H. Kharkwal)
Scientist 'E' and
Member Secretary CRZ

Copy to:

**The Chairman,
State Coastal Zone Management Authority
(as per List)**

Letter issued by Speed Post on 01/7/2022. Original 

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डॉ. सुजीत कुमार बाजपेयी
संयुक्त सचिव

DR. SUJIT KUMAR BAJPAYEE
JOINT SECRETARY

D.O. No. 19-107/2020-IA-III

भारत सरकार
पर्यावरण, वन और जलवायु परिवर्तन
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

September 22, 2023

This has reference to revision/updation of Coastal Zone Management Plan (CZMP) of Coastal States/UTs as per the guidelines described in the Annexure -IV of the CRZ Notification, 2019.

2. In compliance of Hon'ble NGT order dated 11/04/2022 in O.A. No. 04 of 2013 with Appeal No. 18 of 2017, the matter was deliberated by NCZMA in its 45th meeting held on 01/09/2022. Subsequently, the Chief Secretaries of all the Coastal States / UTs were requested *vide* letter dated 08/09/2022 (**Copy enclosed**) to finalize the Coastal Zone Management Plan (CZMP) as per CRZ Notification 2019 with Shore Line Management Plan within two months. However, no significant progress has been made in this regard.

3. The matter has recently been deliberated by NCZMA in its 46th meeting held on 01/08/2023; wherein NCZMA has directed the SCZMAs to expedite the finalization of CZMP / ICRZP as per CRZ Notification 2019 within period of two months (**Copy of MoM is enclosed**).

4. It is also to inform that based on the Performance Audit Report No. 4 of 2022 of the Comptroller and Auditor General (CAG) of India, the Public Accounts Committee (PAC) of the Parliament have also highlighted the requirement of updation of CZMP at the earliest as per CRZ Notification, 2019.

5. In this regard, it is requested to expedite the finalization of CZMP / ICRZP as per CRZ Notification 2019 as directed by NCZMA. The current status of the updated/ revised CZMP / ICRZP / IIMP 2019 may also be submitted to this office at the earliest.

Yours sincerely

Sd/-

(Dr. Sujit Kumar Bajpayee)

The Principal Secretary,
All State Environment Dept/Union Territories
(Except: State of Odisha, Karnataka and Maharashtra)

Copy to:

1. The Member Secretary, All State CZMA / Union Territories (Except: State of Odisha, Karnataka and Maharashtra)

2. Office Copy/Guard File

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Sd/-

(Dr. Sujit Kumar Bajpayee)

पृथ्वी विंग, प्रथम तल, कमरा नं. 135, इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110003

दूरभाष: 011-20819398/20819340, ईमेल: sujit.baju@gov.in

Prithvi Wing, 1st Floor, Room No.135, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003

Tel.: 011-20819398/20819340, E-mail: sujit.baju@gov.in



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डॉ. सुजीत कुमार बाजपेयी

संयुक्त सचिव

DR. SUJIT KUMAR BAJPAYEE

JOINT SECRETARY

D.O. No. 19-107/2020-IA-III

Dear Madam / Sir,

भारत सरकार
पर्यावरण, वन और जलवायु परिवर्तन
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

Dated: 30th November 2023

This has reference to revision/updation of Coastal Zone Management Plan (CZMP) of Coastal States/UTs as per the guidelines described in the Annexure -IV of the CRZ Notification, 2019.

2. In compliance of Hon'ble NGT order dated 11/04/2022 in O.A. No. 04 of 2013 with Appeal No.18 of 2017, the matter was deliberated by NCZMA in its 45th meeting held on 01/09/2022. Subsequently, the Chief Secretaries of all the Coastal States / UTs were requested vide letter dated 08/09/2022 (Copy enclosed) to finalize the Coastal Zone Management Plan (CZMP) as per CRZ Notification 2019 with Shore Line Management Plan within two months. However, no significant progress has been made in this regard.
3. The matter has been deliberated by NCZMA in its 46th meeting held on 01/08/2023; wherein NCZMA has directed the SCZMAs to expedite the finalization of CZMP / ICRZP as per CRZ Notification 2019 within period of two months (Copy of MoM is enclosed).
4. It is also to inform that based on the Performance Audit Report No. 4 of 2022 of the Comptroller and Auditor General (CAG) of India, the Public Accounts Committee (PAC) of the Parliament have also highlighted the requirement of updation of CZMP at the earliest as per CRZ Notification, 2019.
5. In this regard, a D.O. letter dated 22/09/2023 (copy enclosed) has been issued with the request to expedite the finalization of CZMP / ICRZP as per CRZ Notification 2019, but till date no proposal has been received so far for finalization of CZMP/ICRZP as per CRZ Notification, 2019.
6. It is once again requested to expedite the finalization of CZMP / ICRZP as per CRZ Notification 2019 as directed by NCZMA. The current status of the updated/ revised CZMP / ICRZP / IIMP 2019 may also be submitted to this office at the earliest.

Warm Regards,

Yours sincerely,


(Dr. Sujit Kumar Bajpayee)

The Principal Secretary,
All Coastal State Environment Department / Union Territories
(Except: State of Odisha, Karnataka and Maharashtra)

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Item Nos. 3 & 4

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Original Application No. 04/2013(SZ)
WITH
Appeal No.18/2017(SZ)

C. H. Balamohan

Applicant

Versus

Union of India and Ors.

Respondent(s)

Date of hearing: 11.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MS. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER
HON'BLE PROF. A SENTHIL VEL, EXPERT MEMBER**

O.A. No. 04/2013(SZ)

For Applicant(s): Mr. A. Yogeshwaran, Advocate

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff, Advocate for R1 & R5.
Dr. D. Shanmuganathan, Advocate for R6 to R8.
Mr. V. Balamurugan and Mr. Alex, Advocates for R9, R10, R12,
R20.
M/s. Suvitha, Advocate for R13.
Mrs. Madhuri Donti Reddy, Advocate for R16.
Mrs. V.K. Rema Smrithi, Advocate for R17.

Appeal No. 18/2017(SZ)

For Appellant(s): Mr. A. Yogeshwaran, Advocate

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff, Advocate for R1 & R2.
Dr. D. Shanmuganathan, Advocate for R3.**ORDER**

1. This order will deal with O.A. No. 04/2013(SZ) and Appeal No. 18/2017(SZ) as the both matters involve common issue of protection of stretches of coastal line affected by the human induced erosion caused by hard structures.

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Introductory

2. O.A. No. 04/2013(SZ) was filed on 17.01.2013 raising the grievance of destruction of Puducherry and Tamil Nadu Coastal Environment due to construction of hard structures causing continuous erosion of the coast. It is submitted that not only the stretch in question but most parts of Indian Coastline - both on the East and West Coasts are under the influence of the Littoral Drift.

3. Appeal No. 18/2017(SZ) has been preferred against CRZ Clearance dated 06.10.2016 granted by the SEIAA, Tamil Nadu for proposed construction of series of 19 Groynes from Ennore to Ernavoorkuppam in Madhavaram Tulum of Tiruvallur District, Tamil Nadu, by the Public Works Department (WRD). **The clearance has been granted subject to orders of this Tribunal in OA04/2013.** The said appeal was filed on 28.2.2017 and was admitted for consideration on 10.03.2017. To appreciate the issue involve, we may refer to some of the averments in the O.A.

Main contentions of the Applicant/Appellant

4. According to the applicant there is large scale human induced erosion and destruction. The Littoral Drift varies from one coastal compartment (or sediment cell) to another. Within each of these coastal compartments, the undisturbed coastal environment and habitat is usually in a state of equilibrium. For such a state of equilibrium to exist within a coastal compartment, the "sedimentary budget" within a compartment needs to be maintained. The sedimentary budget is something that has been arrived at and is determined by the prevailing natural phenomena along a particular coast. Just like the water level in

a river is maintained and determined by the "water budget" of its catchment area, similarly the "sediment budget" of the "river of sand" along the coast is determined by the related factors within its sediment cell.

5. When the "sedimentary budget" within a coastal compartment is disturbed and upset, i.e. when the natural movement of sand is disturbed and interrupted for example by man-made coastal structures, a cascading effect takes place along the shores of a given sediment cell. When a coastal structure is erected in the path of the freely moving sand along the coast, the structures prevent the natural flow of sand in the same manner as a dam across the path of river interrupts the flow of water. In such an instance one part of the coast gets an excess of sand and the other side on the down-drift is starved of sediment. The side that is starved of sediment starts and keeps eroding as long as fresh input of sand is not provided.

6. Because coastal compartments and sediment cells are large, often larger than artificial boundaries such as politically determined state boundaries, one sediment cell may overlap two neighboring states. This is particularly true along the East coast of India, where for instance stretches of coastline of the States of Tamil Nadu and Puducherry are part of the same coastal compartment and sediment cell. This is particularly relevant in the case of Puducherry as its territory is fragmented and surrounded by the territories of Tamil Nadu. Thus, if the sediment budget within a coastal compartment that is shared by two states is upset, the impact of such interference will be felt across states.

7. The environmental destruction caused by the construction of hard structures on the coastline which negatively affect the coastal

processes, the environment and the communities is a problem that is not confined to either the Union Territory of Puducherry, or to the State of Tamil Nadu. Rather, it is a situation in which the negligence and/or mismanagement of one government causes destruction both within its own jurisdiction and within the neighboring jurisdiction. Because **the damaging effects of these hard structures transcend state and union territory boundaries**, responsibility for preventing such damage rests equally with the Union Government of India, as well as with the governments of the Union Territory of Puducherry and Tamil Nadu.

8. The Puducherry Region of the Union Territory of Puducherry and large parts of the Tamil Nadu coastline, are situated on the east coast of India which has a sandy coastline and is therefore vulnerable to human-induced change and is thus ecologically sensitive and fragile. The coastal geomorphology and related ecosystems play a large and vital role in the economic development of the region, providing a large number of functions and services, from sustaining ecology, traditional fishing communities to attracting visitors to Puducherry's tourism industry. The severe and rapidly worsening coastal erosion is damaging the subsistence based, sustainable and lucrative sectors of the local economy making the affected region increasingly ecologically, socially and economically vulnerable.

9. Over the past two decades, Puducherry has suffered large scale coastal erosion induced by imprudent, ad hoc and unscientific construction of hard structures on the coast which have a constant, negative impact which is felt and aggravated with every single day that goes by. This problem of human-induced coastal erosion has not been addressed by the Government of Puducherry. Instead, the coastal

management measures adopted so far have only transferred and aggravated the problem of erosion down the coast to the neighbouring state of Tamil Nadu which has been facing the same ever-increasing problems of human-induced coastal erosion since over a decade.

10. The problem of large scale and rapid coastal erosion in Puducherry started in and around 1986 with the construction of an artificial harbour in Ariyankuppam estuary, situated 1.5 km to the south of the Puducherry town. The harbour was meant to provide an artificial channel from the open sea into the Ariyankuppam estuary to provide a safe entrance for barges and other sea-going crafts. The Harbour was finally commissioned in 1993.

11. To keep the mouth of the harbour open to the sea, two breakwaters were constructed to the south and north of the harbour mouth, at either side of the Ariyankuppam estuary. As a result, the northward flow of sediment along the coast was blocked at the southern breakwater, starving the coast to the north of the harbour of sand and causing severe erosion of the coast. The construction of breakwaters in the Puducherry harbour thus commenced the process of coastal erosion and, as a consequence, several kilometres of beach in Puducherry Town has been completely lost.

12. The process of massive erosion caused by the harbour construction was not unexpected. To the contrary, it was expressly anticipated by the studies and recommendations by Centre for Water, Power and Resource Studies ("CWPRS") and Consulting Engineering Services Private Limited ("CES"), which advised the Government of Puducherry while the project was still in the planning stage. Those studies accurately predicted that the breakwaters at the harbour

entrance could cause massive erosion to the north of the harbour, as the structure would block the natural, incessant migration of sand. The studies further predicted that sand would accumulate to the south of the breakwater and the harbour entrance would silt up due to littoral drift. The consultants warned that constant maintenance and dredging was required to clear the harbour mouth, to keep it open. The studies recommended that sand dredged from harbour mouth must be used for sand nourishment to the beaches north of the harbor in order to mitigate the negative impacts caused by the blockage of sand by the harbor breakwaters. The consultants further concluded that continuous sand by-passing -whereby sand blocked and accumulating at the southern breakwater would be mechanically transferred across the harbor mouth and allow it to resume its northward flow up the coast - was required to prevent and mitigate erosion of the coastline north of the harbour, where the town of Puducherry Town as well as several fishing hamlets are situated. An elaborate system of mechanical sand by-passing with dredgers to pump sand from the south side of the harbour to the north side, was therefore adopted when the port was constructed in order to mitigate the negative impacts of coastal erosion.

13. The planned process and system for mitigation which consisted of mechanical sand by-passing and beach nourishment was never efficiently operated by the Government of Puducherry as the system was never fully or properly implemented. Since 1993, when the Ariyankuppam harbour was formally commissioned and became fully operational, it is estimated that out of the total amount of maintenance dredging to be undertaken by the Government of Puducherry, less than about 25% of the total required volume of sand has been dredged till now. However, less than that (it is estimated about 50%) was used to

nourish the beaches as the dredged sand was instead wrongfully either used for land reclamation, disposed of into the deep sea or pilfered by illegal sand miners. As a consequence, the massive human-induced erosion predicted by CWPRS and CES occurred precisely as they said it would, completely wiping-out 10 kilometres of beautiful and important sandy beach along the historic promenade of Puducherry town, the fishing hamlets of Kuruchikuppam, Vaithikuppam, Solai Nagar in Puducherry and the fishing hamlets of Soudanikuppam, Nadu Kuppam, Thandirayan Kuppam and Chinnamudaliarchavadi Kuppam in Tamil Nadu. Other coastal communities further to the north are also witnessing the shrinking of their beaches as the human-induced erosion threateningly moves northwards.

14. In 2002, long after the beach in Puducherry town had disappeared, following several representations made by members of the civil society as well as by experts, the Government of Puducherry instituted a program of sand by-passing and artificial beach nourishment, using sediment dredged from the harbour to provide northward flowing sand. Within a short period of time, small areas of beach began to re-form adjacent to the town. However, unfortunately this program was not sustained and the new areas of beach quickly disappeared when artificial beach nourishment ended.

15. The massive erosion process unleashed by construction of the harbour did not stop with the evisceration of the sand beach. Without the presence of the beach and its corresponding off-shore sand bar, the waves which once formed some distance from shore and broke gently on the slope of the beach now crashed directly onto the once-dry land. Goubert Avenue, more commonly known in Puducherry as "Beach

Road", which runs for 1.5 kilometres along the shore where the sandy beach used to stretch, was threatened as the land beneath it was undermined by the ongoing erosion. Because of scouring of sand below the promenade, the road started to crack and crumble and had to be entirely re-laid.

16. With the natural flow of sand blocked at the harbour and the system of sand bypass neglected, the erosion which eliminated the beach now threatened the very heart of Puducherry town, including the very government offices, the Chief Secretariat, in which the decision to build the ill-considered harbour was originally taken. Instead of activating the sand by-passing system to mitigate the erosion and nourish the beaches as originally intended, the government of Puducherry chose to create a rip-rap seawall along Beach road, dumping crores of tonnes of massive rocks, trucked-in from quarries in Tamil Nadu to "defend" the town against further erosion.

17. In August 2001, a Preliminary Report Submitted by NOIT-IIT to the Govt. of Puducherry proposed the construction of groynes along the coast of the Puducherry Town. This proposal was opposed by members of civil society groups as it was deemed to be detrimental to the coastal environment. A second opinion on the proposed project was sought by the Government. This proposal was subsequently shelved and thankfully never saw the light of day.

18. A groyne is an impermeable wall extending perpendicularly from land into the sea. Along the Puducherry coast the objective of a groyne is to capture the northward-moving sand along the southern side of the groyne. Indeed, tiny scalloped beaches have formed along the massive groynes; but these small gains have come at an enormous cost. Just as

the breakwater at the harbour trapped sand to the south and caused massive erosion to the north, the groynes rapidly accelerated the northward process of coastal erosion.

19. Clearly, groynes were faulty as a solution as they would only succeed in moving erosion northwards and were no substitute for beach nourishment. Several groups were opposed to this wasteful and environmentally unsustainable exercise and sought scientific opinion to buttress what was clearly common sensical. In October 2001 DELFT TECHNICAL UNIVERSITY in their expert opinion to INTACH, Pondicherry on NIOT's proposal stated that the NIOT's proposal did not prevent structural erosion in the area north of the groyne field nor did it take away the causes of siltation of the harbour entrance. The University further suggested that more studies were needed to be undertaken, an Integrated Coastal Zone Management Plan had to be prepared and alternative solutions such as sand bypassing and beach nourishment to mitigate the coastal problems was to be explored. Although all of this information and suggestions were shared with concerned Government authorities no suitable action was taken.

20. In April 2002, a civic group called Citizens Forum of Pondicherry also raised objections to this proposal. The construction of groynes was opposed as the groynes would merely transfer the erosion northwards and not solve the root cause of the problem, the disruption of the littoral drift by the harbour. They instead suggested that detailed studies should be undertaken which included the redesigning of the harbour entrance. They also objected to the NIOT/IIT's concept of conducting trials in the Ocean at the detriment of the environment. Heeding to all

this criticism, the Government of Pondicherry sought a second opinion from Danish Hydraulics Institute (hereinafter referred to as "DHI").

21. Subsequently on October 2002, a Coastal Erosion Study was conducted by Study Group CF01 of DHI and they concluded as follows:

- Sand by-passing is the best solution.
- Construction of groynes is not a favorable solution.

The Study Group also recommended that:

- Viability of the harbour project was to be investigated.
- Preparation of an ICZMP.
- Dredging and by-pass were to be monitored closely.

DHI proposed to:

- Conduct site visit and review data.
- Assess annual sediment balance.
- Conduct preliminary design of Port entrance.
- Optimize port entrance layout.
- Prepare design for shoreline management scheme.
- Prepare guidelines for dredging and re-nourishment.

22. However, no suitable action was taken. Between 2002 and 2003, the Government of Puducherry constructed 6 kilometres of seawall along the Puducherry coast, at a cost of several crores of rupees. The decision to abandon the planned and existing mitigating measures of sand by-passing and beach nourishment in favour of seawalls were undertaken without conducting any detailed, comprehensive studies and were therefore undertaken on a purely ad hoc, arbitrary and unscientific manner. The construction of seawalls was undertaken in total disregard of the observation and recommendations made by Dr. Z.S. Tarapore and Dr. Vaidyarannan both erstwhile Directors of the CWPRS which were fully familiar with the design of the Puducherry harbor and Ariaynkuppam.

23. On 21 February 2003, Mr. P.P. Vaidyaraman, retired director of CWPRS, who was part of the design team of the Puducherry harbor at Ariyankuppam wrote to the GoP following his visit to Puducherry shortly after sand by-passing and beach nourishment had been undertaken at the Puducherry harbor. Mr. Vaidyaraman was not only extremely pleased with the results of beach nourishment, but also made several suggestions for the continuation of sand by-passing and beach nourishment which he stated should be replicated at several of the other Indian ports as well. However, few of his suggestions were implemented.

24. While the "hard structure" of the seawall has had the limited superficial effect of keeping the erosion from penetrating onto Beach Road, it accelerated two other erosion processes. First, the surf which now crashed against the hard barrier of the seawall carved-out and scoured the sea floor that was once safely beneath the sand beach. This would come to have dire effects on the quality of the drinking water in Puducherry, creating a short path for saline intrusion into the town's aquifers. It would also prevent any future beach from forming along that stretch of coast because the sea floor was now too deep and unstable to retain migrating sand, even if it had been allowed to flow as nature had intended.

25. The second erosion process accelerated by the seawall was to the north of the construction. At the end of the hard structure, the long shore currents form a powerful eddy, scooping-out the "unprotected" land in deep pockets of erosion. Thus began a vicious cycle of erosion and defense, more-erosion and more defenses. As the seawall transferred and spread the problem of erosion northward up the coast,

more and more beach was lost, more village land fell into the sea, and the disaster migrated further-and-further. Puducherry's coastal erosion problem had now become Tamil Nadu's problem as well.

26. In 2003 Tamil Nadu PWD initiated its own "hard structure" protection measures, in response to the erosion to its fishing villages caused by the hard structures built by its southern neighbor. Seawalls were built in Nadukuppam, then in Sothanaikuppam during 2005-2006, as the coastal erosion was forced northward. Today, these seawalls extend all the way to Kottakuppam and Chinnamudalaiyar Chavadi and Tamil Nadu is passing the problem back to Puducherry, as the erosion now reaches the Union Territory enclave at Pillaichavadi and beyond.

27. The fishing villages along the coast to the north of Puducherry town lost more than just beach and village land as the erosinary process crept northward. They also lost their industry. As the seawall lengthened, fishermen could no longer launch their traditional skiffs and catamarans. The beaches from which they launched their boats into the sea and landed their catch back on land were gone. It is impossible to launch from the steep seawall, which has waves crashing hard against it. The loss of the beach space has also affected the livelihoods of the fishing communities in several other ways as the beaches are also used to dry fish, repair nets and carry out several other related activities. Fishing communities complained to the Government of Puducherry that without beaches to fish from, their livelihoods were lost.

28. In 2004, Dr. Z.S. Tarapore, retired director of CWPRS, who was part of the design team of the Puducherry harbor at Ariyankuppam wrote to the GoP following his visit to Puducherry and warned the GoP against construction of groynes. He warned that the construction of groynes was a "dangerous proposition" since the groynes would only transfer the problem of erosion further down drift, where there were heavily populated areas. Among other things he suggested to undertake "a massive nourishment programme" to control the problem of erosion to the north of the harbor. During the same time, in his address to the 6th CPDAC (Coastal Protection & Development Advisory Committee of the Central Water Commission), in the year 2004, the problem of erosion was discussed and it suggested that groynes and seawalls were not the answer. The erstwhile Chief Secretary of Puducherry advocated that "cost-effective and environment friendly technologies" should be adopted to address the on-going problem of erosion. During the 10th CPDAC meeting it was once again emphasized that "coastal protection works and the coastal zone management should go together since one had impact on the other. Also, the States should not think only of the sea walls as a protection measure to protect the shoreline but also adopt other new technologies which preserve the beaches and ecology as well."

29. In 2004, the Tsunami struck the East coast of India. The coastal populations of the Puducherry region did not suffer much damage as most of the inhabited areas were located in areas that were in significantly elevated from the level of the sea. However, with an abundance of funds flowing into the Government's coffers, as a knee-jerk reaction and a populist measure, large amounts of money were

spent to enlarge the seawalls along the Puducherry coast instead of spending those funds on the much required and planned beach nourishment that would have restored the beaches and protected the Puducherry town and coastal villages more effectively against any future Tsunamis.

30. In spite of expert views on the dangers of constructing groynes and the necessity of conducting detailed studies off the coast, the PWD drew a fresh proposal to construct groynes along the Pondicherry coastline. In November 2006, a 50 m long groyne was constructed just adjacent and north of the New Pier. From enquiries it was learnt that this groyne was built without any environmental clearance and its construction was abruptly halted upon enquiries.

31. Notwithstanding the severe erosion along the coasts of Puducherry, the Government of Puducherry did not resume the dredging and sand bypass operations that might restore some portion of beach to its coastline. Instead, under pressure from fishing villages to artificially recreate sandy beaches from which to fish, both the Government of Puducherry and the Government of Tamil Nadu began building groynes at intervals along the coast in 2005.

32. In April 2007, the Government of Tamil Nadu constructed two large groynes at Thandirayankuppam. The southern groyne is 100 m long and the northern groyne is 170 m long. These groynes triggered severe erosion of the coastline to the north. About 70 m wide beach was lost in the same year to the north of the groyne. Since the construction of these groynes, about 2.5 acres of beach has been lost severely affecting the villages of Chinnamudaliarchavadikuppam and Bommayarpalayam.

The village of Chinnamudaliarchavadikuppam lost several homes as a result of the human-induced erosion. Several other private and public properties have also been damaged.

33. On 20th July 2007, members of civil society groups met the officials of PWD & Port Secretary, Mr. Anbarasu and discussed the urgency for the Pondicherry Government to resume dredging and sand nourishment activities at Pondicherry Harbour entrance. When queried about the status of the proposed construction of groynes, Mr. Anbarasu stated that there was no definite proposal and he was seriously considering dredging and sand nourishment.

34. In July and August of 2007, elected representatives from the seven fishing villages of Anichankuppam, Chinnamudalyarchavady, Koonimedu, Mudhaliarkuppam, Nadukuppam, Notchikuppam and Pudhukuppam, which are located in the Kottakupam and Marakanam Blocks of the Villupuram District wrote to the Hon'ble Chief Ministers of Puducherry and Tamil Nadu and also submitted resolutions to inform them about their plight caused by the human induced erosion of the coast and also demanded that the beaches in front of their villages be restored so that they may pursue their livelihoods. Being located to the north of Puducherry and seeing the human induced erosion spread towards their beaches they were understandably deeply concerned about the future of their coastal environment and their livelihoods that depended on it. However, no action was taken to fulfill their demands and needs.

35. Following public outcry by several environment groups the construction of other groynes that were also planned was stopped. On

Nov. 3rd 2007 a public consultation meet was held in Auroville between Government officials of Puducherry, Tamil Nadu in the presence of experts (Governmental and Nongovernmental) and civil society groups. The following solutions and measures were unanimously agreed upon and proposed:

Immediate —

- a. Activate sand by-passing system for nourishment and restoration of beach immediately north of Puducherry harbor.
- b. Undertake model studies urgently to arrive at the best method of restoring the eroding beaches of Puducherry and Tamil Nadu. Study the impact of groyne fields with and without artificial nourishment, before embarking on new measures
- c. Remodel the harbour entrance for maximizing natural sand by-passing:
 - i. Initially for the existing fishing harbour
 - ii. Later for proposed deep water commercial harbour

Long Term:

- d. Restoration to include artificial nourishment, as universally accepted
- e. Investigate off-shore sand deposits for nourishment
- f. Identify suitable sand nourishment equipment to operate in wave environment

Administrative:

- g. Coastal Zone Management Authorities (CZMA) of Tamil Nadu and Puducherry to coordinate and take up the issue of coastal erosion jointly

h. Initiate Puducherry component of Integrated Coastal Zone Management Plan (ICZMP), in conjunction with Tamil Nadu's ICZMP.

i. Funds to be provided for modeling and hydrographic survey

36. On 7th December 2007, Mr. C.V. Shankar, IAS, Officer on Special Duty (RR) & Project Director (ETRP & TEAP), GoTN who had attended the consultation meet on 3rd Nov. 2007 wrote to the GoP with regards to proposed construction of groyne field from Kuruchikuppam to Solai Nagar. He requests that this should be undertaken only after the preparation of a comprehensive plan for the coastline, that is sustainable, livelihood sensitive and eco-friendly.

37. On 26th December 2007, the Pondicherry Government inaugurated Capital Dredging, to be taken up at Harbour Entrance. However, when the capital dredging operations began it was shockingly and disappointingly learnt that the dredged sand was being disposed of in deep waters, off shore outside the littoral zone and not used for beach nourishment. Ironically, during the inauguration of capital dredging operations that was held with much fanfare at the New Pier premises, large banners publicizing Beach Nourishment were displayed in spite of the fact that no beach nourishment was being undertaken.

38. On 27th December 2007, members of civil society held meetings with the Port Director of Pondicherry and expressed disappointment that the sand dredged from the harbour entrance was being dumped into the deep waters instead of being used for beach nourishment. Members of civil society met the officials of Pondicherry port and the

Secretary, PWD on 28th December 2007 on the issue of sand nourishment not being undertaken. The officials promised to look into the issue but however on 1st January 2008 the construction of groyne at Kuruchikuppam was resumed without any environmental clearance.

39. In January 2008, representations were made to the Secretary, MoEF about the on-going problem of human-induced erosion along the Pondicherry-Tamil Nadu coastline. The Secretary wrote to the GoP asking them to discuss matters of erosion with GoTN in order to find a viable solution and save the beaches. In total disregard of the observations, recommendation and conclusions of the Nov. 2007 meet, the Govt. of Puducherry initiated a project of construction of groynes along the coast of Kuruchikuppam and Solai Nagar. With construction of groynes continuing to damage the coastline, Jesuratinam, convenor of Coastal Action Network from Nagapattinam filed a writ petition in the High Court at Chennai (W.P. No.1452 of 2008) seeking a Writ of Mandamus, directing the Government of Puducherry (a) to forbear from constructing groyne fields in the coastal region of Puducherry, (b) to conduct appropriate scientific studies for development of a sustainable and comprehensive coastal management plan for the restoration of the Puducherry/Tamil Nadu coastline, and (c) to frame a suitable scheme to ensure that the natural movement of sand is restored so that the coastal areas of Puducherry and Tamil Nadu are protected from erosion. The Government of Tamil Nadu was also a respondent to that petition.

40. This writ petition was disposed on 13 February 2008, after the learned pleader for Government of Puducherry declared in open court

that the activity of construction of groyne field would not be undertaken without the prior permission from the Ministry of Environment and Forestry, Government of India. On this representation by the Government of Puducherry, the High Court dismissed the petition and made no orders with respect to the incidental and ancillary prayers. However, contrary to the undertaking given in Court, construction has begun without obtaining environmental clearance, causing grave irreversible damage.

41. Following the above writ petition, the MoEF constituted a three member committee to visit the Puducherry site proposed for groyne construction. The Committee visited Puducherry on 11th and 12th June 2008 and subsequently reported that as a long-term measure, the GoP should seriously consider sand by-passing of the required amount of sand as this was likely to mitigate the problem of erosion. The committee also suggested that a study covering both Puducherry and adjacent Tamil Nadu coast should be undertaken by a reputed organization. Neither of these have been implemented so far.

42. At the national level, coastal erosion has also been become an increasingly pressing issue with every coastal state facing some form of coastal erosion or the other.

43. In April 2009 the Asian Development Bank prepared a report for itself and the Government of India for India's sustainable coastal protection and management. In this report, the following significant points are made:

Change of philosophy:

"The change to sustainable and soft engineering measures for protection needs to be supported by an effective institutional framework including the Government at different levels, communities and also the private sector. To achieve the necessary levels of support requires a shift in Government policy with a clear mandate for the concerned organizations. A key technical issue is the diagnosis and identification of appropriate solutions for coastal protection works. The projects presently being implemented in the states are based almost entirely on the continued expansion and rehabilitation of rock protection works. This type of development is and will continue to have very serious environmental and social implications. There is a need to completely reshape the approach and philosophy to planning, design and implementation of coastal erosion works. Soft solutions for erosion control are now well developed and are already beginning to be implemented in India. There is need to help and guide a well-planned and programmed transition process as well as ensure the planning and designs for the proposed investment program meet the highest standard of environmentally and socially appropriate solutions. There is also a need to identify and address the causes of erosion, frequently these are manmade and the most appropriate solution is to address the cause rather than the effect. This requires an integrated and coordinated approach to the planning and development of all coastal infrastructure and shoreline uses."

Sector assessment:

"The coastal protection strategy in India is synonymous with a prime objective to protect the land; the concept of protecting the beach and the environment are relatively new concepts; coastal protection is not perceived within the wider context of the economic development of the coastline. The most frequently applied methods for coastal protection have been through the use of hard structures such as seawalls or groynes. Despite many failures and environmental damage seawalls and groynes have continued to be constructed which in many cases has simply shifted the problem to neighboring coastal areas or left the real problem to be solved by future generations. As the pressure on the coastal zone due to human-induced activities as well as relative sea level rise keeps expanding, there is an urgent need to find sustainable solutions for coastal protection."

"There is a general awareness of the impacts of hard structures. Rock wall comes easily and soft solutions are largely untried and the technologies are not well understood. The continued use of hard technologies for coastal protection are being questioned by decision makers and there is now a widespread interest and realization of a need to change to softer and appropriate solutions. The move to softer solutions although an easy and acceptable solution in principle but in practice requires significant behavioral changes by all those involved. The transition from hard to soft structures will require an integrated program of awareness, training, capacity building and other support initiatives."

"Presently measures to manage coastal erosion have generally been designed as a local emergency measure rather than sustainable and economically beneficial perspective. The most frequently applied protection methods are hard structures such as seawalls or groynes. Such interventions provide only land protection, and do not address the root cause of the problem; in many cases the protection structures actually accelerate erosion resulting in major losses of the beach."

Institutional arrangements:

"Central Water Commission (CWC), the technical arm of MoWR is the apex agency for shoreline protection / coastal erosion works in the country. CWC implements coastal protection works through two Directorates viz. the Coastal Erosion Directorate (CED) and the Beach Erosion Directorate (BED). The activities of the two directorates are not well coordinated and lateral communication between the two peer bodies is virtually non-existent. The apparent lack of an integrated approach to coastal erosion problems stems from this structural imbalance."

Policy:

"A major weakness in the current sector orientated sector development is the difficulty of addressing the processes and impacts of one sector on another. A prime cause of erosion is the interaction of coastal infrastructure on the natural coastal processes. To help this horizontal coordination is proposed to establish the CWC and the State Executing Agencies (SEA) as the lead group at National and State levels to coordinate coastal infrastructure activities. At National level the leading

organization should be the CWC. The CWC remit is presently restricted to erosion control but there is a key requirement for the coastal erosion directorate to take on a wider coordination role of all coastal infrastructure works including erosion control, ports and harbors, dredging etc. At the State Level it is proposed to establish a Coastal Infrastructure Management Unit (CIMU) within the State Executing Agencies. This unit would be given a mandate to coordinate all coastal infrastructure programs.

"There is requirement for a policy document to support the process of shoreline management planning. The policy document for shoreline management planning should include:

- (i) Charging the Coastal District Authorities to prepare Shoreline Management Plans (in coordination with the State Executing Agencies and agencies) over an agreed period. The shoreline plans would be advisory and non-statutory. The plans would be participative involving the stakeholders and local level stakeholders in the primary planning, as well as lateral involvement of different government departments / sector agencies.
- (ii) Increasing the mandates of the SEA and the CWC to take on a lead coordination role in the overall coastal management specifically to coordinate and guide the development and management of all coastal infrastructure.
- (iii) Ensuring that all shoreline developments and interventions are properly studied and subject rigorous technical analysis including numerical modeling. Projects should be supported by environmental assessments."

44. In June 2009 an expert committee of the MoEF published the report "Final Frontier - Agenda to protect the ecosystem and habitat of India's coast for conservation and livelihood security." In this report the committee noted that currently, the shoreline of the country is undergoing a major change because of a large number of port and harbor projects. These projects involve large quantities of dredging, shore protection works, breakwaters, and reclamation. Experts are unanimous that each structure would impact the shoreline-particularly the beach formation. Already, many of these infrastructure projects have caused significant shoreline changes-like in Ennore, Puducherry, Alibag, Digha and Dahej. It is also observed that the shoreline is being impacted adversely by mining projects and by interventions like the building of shore-protection structures like groynes. The Committee was of the view that these developments have all led to serious threats to the coast, as especially beaches face severe erosion and shorelines are visibly changing. Given that the Central and state governments propose to construct several ports and harbours all along the shore in the coming years, these projects could have irreversible adverse impacts on the coast. The Committee recommended the following:

"The government must immediately study the cumulative impacts of the individual projects on the coastline, pending which there should be a moratorium on expansion of existing ports and initiation of new projects."

45. Subsequently, in 2009 the MoEF assigned to the Ministry of Earth Sciences (MoES) to conduct a study for identifying the coastal stretches with regard to human-induced erosion/accretion caused by construction of shore protection measures and breakwaters of ports. Based on the discussions held with MoES, the study was initiated in

two phases namely - (a) phase-I to submit a report based on existing data/information by 15 th October, 2009; (b) phase - II of the study involves micro level analysis that would be carried out for the entire country for the purpose of examining shoreline changes due to existing projects and identify suitable sites for development.

46. In October 2009, ICMAM and INCOIS, MoES, submitted a joint report to the MoEF in which they stated that:

"Coastal structures constructed for port operations and coastal protections works interfere with the littoral transport are found the most common cause of coastal erosion."

"A groyne just shifts the erosion problem to the downstream area... The more efficient the groyne field is in protecting the shoreline within the groyne field, the more lee side erosion will be experienced downstream."

"When a breakwater is built on the shoreline it interferes with the littoral drift budget and the results are sedimentation and shoreline impact. Like a groyne, the breakwater acts as a blockage of the littoral transport, whereby it causes trapping of sand on the upstream side in the form of an accumulating sand file, and the possible bypass causes sedimentation in the entrance. The sedimentation requires maintenance dredging and deposition of the dredged sand. The result is a deficit in the littoral drift budget which causes lee side erosion along the adjacent shoreline."

"The major interventions which lead to morphological impact are listed as:

Coastal structures of any kind, which by their occupation directly impact the transport processes and thereby the coastal morphology. Such structures are typically the Ports and marinas, active coastal protection structures (groynes, breakwaters and all other structures occupying part of the foreshore and/or the shoreface), passive coastal protection structures (revetments, seawalls etc. which fix the coastline), reclamations and dikes, inlet jetties at tidal inlets and sea works at river mouths, embankments for bridges /runways, intake / outlet structures crossing the littoral zone."

The report also stated that about 23% or as much as 1248 km of shoreline along the Indian main land is affected by various degree of erosion varying from minor, moderate to severe.

47. In May 2010, the Department of Science, Technology and Environment (DSTE) and the Puducherry Coastal Zone Management Authority (PCZMA) of the Government of Puducherry held a consultation meeting on "Restoration and Protection of Puducherry Coastline" which was attended by various Government Departments, experts from the National Institute of Ocean Technology (NIOT), Anna University, members of the Auroville Foundation and of civil society. As reported in the Minutes of the Meeting "There was a consensus among the participants on the need to protect and nourish the coast of Puducherry and the adjoining areas by adopting site specific coastal protection and restoration techniques after carrying out scientific studies and in consultation with all stakeholders including fishermen community." However, no concrete measures have been implemented to date.

48. A May 2010 document of the CWPRS states that of the various methods used for protection of the coast such as seawalls, revetments, bunds, groynes, offshore breakwaters, etc., the nourishment beach is the best method that should be used for shore protection. However, due to other considerations beach nourishment is still seldom used. Later in the same year, the Indian Journal of Geo-Marine Sciences publishes a paper on coastal erosion and mitigation methods. The author of that study concludes "The recent trends in coastal erosion mitigation is shifting towards soft, innovative, and pro-active methods, since the hard methods have their own repercussions on coastal land and beaches such as down-drift erosion, high cost, poor aesthetics etc. Hard structures such as seawalls and revetments, stop erosion of coastal lands, but refocus the erosion onto the beach. A number of soft methods are available now for erosion mitigation and are being used popularly all over the world. They are very eco-friendly, cheap and construction-friendly too. They may be necessarily adopted on a larger scale in the future erosion mitigation projects, and choice of the particular solution depending upon the local hydrodynamics and site conditions."

49. In October 2010, the PWD, GoP had commenced a Sea Wall project along the coast of Chinnakalapet Village, Puducherry without obtaining prior clearance under the Coastal Regulation Zone Notification, 1991. The site was inspected by members of the Puducherry Coastal Zone Management Authority and direction was issued on 13.10.2010 to the Chief Engineer, PWD under Section 5 of Environment Protection Act, 1986 to stop the sea wall construction immediately and submit necessary application to PCZMA for obtaining the Coastal Regulation

Zone Clearance. PWD has complied and stopped the work. No further work has taken place since then.

50. In the month of November 2010 an official of the MoEF from the Southern Regional Office at Bangalore assessed the state of the coast of Puducherry in relation to the development of fishing harbor at Murthykuppam as it was being opposed by civil society groups. In this report it was observed that "For the old fishing harbor, it was informed that even though, on some earlier occasions, some of the concerned authorities have attempted to address the problem of coastal erosion, the measures taken for the old harbour remains inadequate and not comprehensive since the attempts made were too small and were on piecemeal basis, thus the efforts are not successful in controlling the erosion problems. In the new fishing harbor also a similar situation is arising. Now it is high time for the Government of Puducherry to prepare and launch a detailed implementation plan after due consultations with experts and by integrating all the concerned departments & stake holders for properly managing the coastline and to solve the issues arising out of developments which are taking place in the coast line of Puducherry and adjoining Tamil Nadu."

51. In the month of December 2010, the Project Implementation Agency for the Emergency Tsunami Reconstruction Project (PIA, ETRP) of the GoP issued a Tender for "Maintenance Dredging Works at Ariyankuppam River and the Sea Mouth for Puducherry Fishing Harbour" as part of the reconstruction and modernization of fishing harbor at Puducherry. The related maintenance dredging operations began in 2011 and are still continuing to date. However, while the dredging contractor is required to dispose the dredged material in the

ocean, the dredged material was instead dumped on the land and within the harbor limits. The dredged sand, estimated to be amounting to about 1,50,000 cubic meters is still lying on the land instead of being returned to the littoral drift. This subtraction of coastal sediment from the sedimentary budget of the Puducherry-Tamil Nadu coastal compartment and sediment cell is resulting in erosion of the coastline. Several representations to put the sand back into the sea to nourish the beaches have been made but no action has been taken till date.

52. In January 2011 the Puducherry PWD issued an Expression of Interest (EOI) for erosion control and reclamation of Puducherry beach with "soft solutions" such as geo tubes, clearly stating that all conventional "hard" measures such as "boulders, tetrapods, etc.," were excluded from the chosen solutions, as deemed harmful for the coastal environment. Additionally, it is stated that the proposed solution should have a short-term and long term perspective plan to ensure better coastal environment. Moreover, the proposed solutions should involve the authorities of neighbouring state and stake holders. Most importantly the consultant should "ensure that there is no adverse impact to the coastline due to the implementation of the project." This point is emphasized in the EOI repeating that "there is need to ensure that this does not affect the adjoining features of the coast line both in the state of Tamil Nadu and Puducherry." Finally, during the post-construction stage, the project proponent is supposed to achieve the objectives of coastal protection and reclamation in a "holistic manner." By undertaking such a project, the Government of Puducherry should be able to address its coastal erosion problems while ensuring that the

neighbouring state and areas of Tamil Nadu not only do not get affected but also benefit from it.

53. On 18th August 2011 the Hon'ble Minister for Public Works Department, Govt. of Tamil Nadu writes to the Hon'ble Chief Minister of the Govt. of Puducherry to apprise him that the lack of sand by-passing and its effect on the littoral drift at the Ariyankuppam Harbour in Puducherry has caused severe erosion of the neighbouring Tamil Nadu coastline, as a result of which in the year 2006, 200 m of beach was eroded, several homes were destroyed and the life of a child was lost. The Hon'ble Minister draws the attention to an earlier letter from the Govt. of Tamil Nadu in which the GoP is requested not to continue construction of groynes without proper technical studies as it is likely to further affect the Tamil Nadu shoreline. He also informs that the proposed Deep Water Port would have a catastrophic effect on the shoreline of Villupuram District. He also requests the GoP to start sand by-passing and to desist going ahead with the proposed Deep-Water Port without obtaining the prior consent of the GoTN so that Tamil Nadu coastline is not further affected. On 29th November 2011, a second letter is sent to remind the GoP to start sand by-passing at the harbor and to stop further interruption of Littoral Drift that would take by construction of the proposed Deep Water Port which would further affect the Tamil Nadu coast and go against his Govt's interests.

54. On 29th Dec. 2011, the Secretary, Port Department, GoP held a stakeholder's meeting on restoration of Puducherry coastline as reported in the Minutes of the Meeting circulated on 23rd Feb 2012. During that the Secretary suggested that "all should work for a

sustainable solution to the problem of erosion." The Chief Engineer, PWD-cum Director of Ports-responded that "the PWD was called by the MoEF and had suggested that Geotubes be put up along the Puducherry coast towards restoring the coastline." During the meeting "all agreed that the rejuvenation of the lost beaches is of vital importance since it would not only help the fishermen but also facilitate tourism." To conclude, the Secretary assured that "a long term sustainable solution to the restoration of the coastline of Puducherry [was] for the benefit of one and all."

55. On 2nd February 2012 the Government of Puducherry constituted the Evaluation Committee for Assessing the consultant for the coastal protection work in Puducherry using Geotextile tubes. This committee is yet to meet.

56. In March 2012 the MoEF wrote to the Government of Tamil Nadu to enquire about the construction of groynes along the Chinnamudalyar Chavadi Kuppam coast based on a complaint against the proposed groynes that was made by the NGO Pondy CAN. No action was taken.

57. In its September 2012 report, the National Institute of Ocean Technology (NIOT) stated the following with regard to the groynes constructed in Puducherry and Tamil Nadu: "It is recognised that groynes should be used only to maintain existing conditions, rather than enhancing beach volume or eliminating erosion... But this should be used only after exhausting all other available options for restoration." The report also stated:

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"There is a need for a well-defined plan that seeks to treat the shoreline and the issue of erosion in a more integrated, sustainable and strategic manner."

"It is recommended to have a total and common shoreline management plan for the entire Puducherry and the adjacent Tamil Nadu coast so that short-term and long-term strategies can be drawn considering the coast in total. The short-term strategies required at specific sites can be designed and integrated in long-term strategies, if a shoreline management plan is prepared."

"As Puducherry is known for its tourism/recreation, it is advisable to restore the natural beach by implementing beach nourishment... The above option will not only help in gaining a natural beach but also help in controlling the erosion of the northern coast. The detailed design of beach nourishment scheme can be worked out based on discussions. Also, eco-friendly techniques and "soft engineering measures" to stabilize the coast could be implemented along with beach nourishment for retaining the sand and to restore the ecological functions and services that are provided by sandy beach ecosystems as well as enhance livelihood opportunities for the fishing communities and increase value to the coast." "A long term and permanent solution can be found if both the Tamil Nadu and Puducherry Governments jointly work towards a common, long-term and sustainable shore restoration strategy. Short-term solutions may need to be implemented, but these have to take into account the long-term solutions and should be "no-regret" solutions." "The general principle of "working with nature" would be a better

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approach for cost-effective and sustainable coastal protection measures. Puducherry needs to consider modern protection practices which achieve a more effective and sustainable means of coastal protection while also addressing local amenity and economic development aspects. It is most important to ensure that the natural movement and flow of sediment along the shoreline is maintained."

"The beach restoration will primarily benefit the coastal dwellers living along the Puducherry and nearby Tamil Nadu coast including fishing households, the owners, operators and employees of fishing boats, hotels and other tourism related businesses and their employees. But mostly it will benefit all the residents of this peaceful coastline whose young children have never even seen its beautiful beaches."

58. The report "The Challenged Coast of India" published in October 2012 also points out with regard to the performance of the groynes that were built along the Soudanikuppam-Thandirayankuppam coast that for every square meter of beach that has been artificially gained with the use of groynes, about 4 square meters of beach space is damaged and lost on the down drift side of the groynes. Therefore, it is unequivocally demonstrated that groynes are causing more damage to the coast and that they are exacerbating the problem of erosion.

59. Neither the Government of Puducherry, nor the Government of Tamil Nadu examined any available options for beach restoration. Mechanical sand bypass was not implemented. More importantly, there is no record that the Government of Puducherry ever considered the simplest, most effective way to restore the beaches, and the massive

erosion of village land into the sea, restore the livelihoods of the local fishing communities, and reverse the trend of increasing saline infiltration into the local aquifers: to remove the damaging harbour at Ariyankuppam and allow the natural flow of sand to resume. When one compares the insignificant economic benefit conferred by the harbour with the enormous economic, social, and environmental cost of the ravaged coastline for 18 kilometres to the north (and moving ever-northward as hard structures proliferate), it is astonishing that the Government of Puducherry never considered this obvious alternative.

60. A comprehensive plan for coastal protection has not yet been considered in spite of the fact that both the Governments of Puducherry and Tamil Nadu are fully aware that the erosion is spreading northwards. Instead of taking proactive measures to mitigate the erosion, the erosion is instead allowed to go on, increase and further degrade the coastal environment. Both the governments jump into action only when it is too late and the erosion of the coast has become a manmade disaster in which the homes and livelihoods of the coastal communities have been destroyed. It is only in such belated circumstances that the concerned Government authorities resort to the construction of seawalls as emergency measures. Under these disastrous circumstances, the concerned authorities justify the construction of seawalls as their only option available. Such tardy actions, ad hoc-ism and poor planning and negligence only results in the destruction of a greater extent of the coastal environment.

61. The destruction of sandy beaches represents a very significant economic loss to Puducherry's tourism industry and to the traditional

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fishing industry all along the damaged coast. It is estimated that thousands of traditional fishermen have been unable to pursue their livelihoods since the beaches were lost and seawalls have come up; and thousands more are now forced to launch their boats from places outside their own villages. An estimated 300 acres of land mass has been taken by the sea, including numerous houses and other buildings in coastal villages. The governments of Puducherry and Tamil Nadu have spent hundreds of crores of rupees dumping boulders to create riprap seawalls and groynes. In addition to the environmental and aesthetic loss to the immediate coastline, this construction activity entails collateral environmental damage to the mountains from which the boulders are quarried and the energy used to transport them from mountain to seaside. The hard structures on the coastline have radically transformed the morphology and morphodynamics of the coast and intertidal marine zone. This has far-reaching consequences for the entire ecosystem.

62. The endangered Olive Ridley sea turtles which are listed under Schedule I of the Indian Wildlife Protection Act (1972) nest along the Puducherry-Tamil Nadu coastline. Olive Ridleys are known to return to their natal beaches to lay their eggs. But when man-made structures have been built in the place of their nesting beaches, as is the case in Puducherry and Tamil Nadu, these structures prevent sea turtles from continuing their innate life cycles. Coastal structures therefore directly threaten and further endanger sea turtles by reducing suitable nesting habitat and displacing turtles into less-than-optimal nesting areas. The destruction of the natural beach space and habitat by human induced erosion followed by the armouring of the coast with seawalls

and groynes makes it impossible for sea turtles to make their nests on the beaches. The ad hoc and unscientific construction of seawalls and groynes along the coast is therefore directly endangering the existence of sea turtles.

63. The armouring of the coast with seawalls and groynes also results in the destruction of intertidal habitat that is required by marine flora and fauna such as planktons, crustaceans, bi-valves, mollusks, other invertebrates and even fishes. These flora and fauna also form part of the marine food chain which supports fish stocks. The destruction of inter-tidal habitat therefore impacts large numbers of marine species and ecosystems.

64. Without the beach providing the crucial sandy buffer between the sea and the land, erosion of the seabed at the coastal margin has resulted in salt water infiltration into the local aquifers. The Central Ground Water Board has reported that the ground water development in the Puducherry region is rather very high and no further groundwater development is to be encouraged. On the other hand, there is an urgent need for regulation of over-exploitation, protection and augmentation of ground water resources to recharge the depleted aquifer systems. An assessment of the vulnerability of seawater intrusion in Puducherry coastal region is indicating that both the northern and southern coasts of the Puducherry region are vulnerable to seawater intrusion. As the groundwater resources of the Puducherry region are already stressed, the increase of seawater intrusion due to human induced coastal erosion has to be avoided at all costs.

65. The increased salinity in Puducherry's fresh water has resulted in hundreds of hectares of farm land becoming fallow. In addition to ruining the taste of the local drinking water, increased salinity is well-known to cause kidney disease. Several of the shallow wells along the coast on which the local communities depend for their freshwater requirements have already turned saline. The loss of freshwater resources is causing severe hardship to the local communities as they have to find alternative sources of freshwater.

66. It is also important to note that at the national level the coastline also represent the boundary of the nation and its territories. The indiscriminate, uncontrolled, and unnatural alteration of the coastline is resulting in the uncontrolled alteration of the national boundary, both on land as well as offshore, of the international maritime border and that of the Exclusive Economic Zone (EEZ). This is something that has political and economic implications which are of national concern.

67. The seawalls and groynes are being built without any carrying capacity studies. The coastal environment of the Puducherry-Tamil Nadu region is already heavily and to a large extent impacted by the on-going human induced erosion of the coast caused by the Puducherry harbor. Further armouring of the coast with seawalls and groynes will only result in reducing the carrying capacity of the coastal environment beyond the point of self-sustainability.

68. The coastal environment is a highly dynamic and therefore complex environment to manage. Experience has shown that the less one interferes with coastal processes, the lower is the likelihood of having coastal management problems. Across the world, increasingly

the scientific community is of the opinion that particularly on the coast it is preferable to "work with Nature" rather than to try to "fight against Nature." This approach is also akin to the approach of the Precautionary Principle which advocates that if the coastline is eroding, particularly due to human induced causes, it is preferable to address the root causes of the problem and try to return to the original, natural, stable state of the coastline, rather than to attempt to re-engineer the coastal environment which results in perpetual alteration of the coastal environment with all its accompanying negative impacts.

69. Despite the recognition by the Union and State Governments, as well as that of related Government agencies such as the CWPRS and the NIOT, private and professional consultancy firms, local communities, civil society groups that "soft" engineering measures such as beach nourishment, which are environmentally and socially friendly and increasingly adopted world-wide, should be adopted to tackle coastal erosion, especially to mitigate and reverse human induced coastal erosion, there is however a lack of well-defined scientific and technically sound processes and systems for sand nourishment of eroding beaches which the Government and their respective agencies can follow or implement. As a result of the lack of such well-defined processes and systems, Governments and their agencies fall back upon past experience, even though it is obsolete and go about "business as usual." In this regard, it is also important to note that the "business as usual" favours vested interests, such as the consultants who get to design more and more coastal structures as they cause more and more erosion, the quarry owners, the transporters and the contractors who keep on benefitting

as long as coastal structures need to be built even though it is at the cost of the coastal environment.

70. Seeing the unwillingness of concerned agencies to restore and nourish the beaches, very often the local communities that have at first lost their livelihoods when their beaches have eroded, eventually get desperate when nothing is done to control the erosion particularly when they start losing their habitations. As a last and desperate measure to save their homes, these communities start to demand that their homes be immediately protected in whichever way possible, even with the use of hard structures such as seawalls and even if it is at the cost of the coastal environment. The measures, particularly those that are environmentally destructive, that are demanded in a state of desperation by the local communities and followed out of popular demand are not necessarily the best for their livelihoods, the environment, the society at large and the future generations, especially in the long term.

71. Since the construction of the harbor, seawalls and groynes commenced in Puducherry and Tamil Nadu, numerous civic groups, including Coastal Action Network, have complained to the Government of Puducherry and Government of Tamil Nadu and warned of the worsening environmental and economic disaster. Both governments have ignored these warnings and continued to build hard structures, in the Cuddalore, Puducherry and Villupuram Districts, disrupting the natural flow of coastal sediment, damaging their own coast and their neighbor's, in complete disregard of the economic, social, and environmental consequences of this construction.

72. The Government of Tamil Nadu currently proposes to build a series of 12 more groynes from Chinnamudalaiyar Chavadi to Bommiyarpalayam, as well as additional seawalls and groynes to the south of Puducherry, as far south as Cuddalore. Some of the work has already commenced. The Government of Tamil Nadu has not sought or been given prior permission and approval by the Ministry of Environment and Forests, Government of India to construct these groynes.

73. On or about 18 November 2012, the Government of Tamil Nadu began dumping rocks on the coast at Chinnamudalaiyar Chavadi, thereby commencing construction of a planned 180m groyne. This activity will cause further damage to the coastline, and to the lives and livelihoods of those who live along the coastline, if it is allowed to proceed. The Government has, without considering the hazards of undertaking such activity has commenced and is continuing with the construction of the groyne, the fact that the detriment caused to the coastal environment is not limited only to that particular sector has not, even been considered. No proper environmental impact assessment has been done by the concerned authorities, in violation of governing laws and violating rights guaranteed under Article 21 of the Indian Constitution. The economic consequences of the damage caused by the construction of the groyne will be disastrous.

74. On 27th December 2012 the Puducherry Coastal Zone Management Authority (PCZMA) wrote to the MoEF requesting it to impress upon the Government of Tamil Nadu to refrain from undertaking ad hoc coastal protection measures such as seawalls and groynes without consulting and taking the consent of the Government

of Puducherry and required CRZ clearances. The PCZMA also expressed its apprehension that the proposed and on-going coastal protection measures erected in adjacent Tamil Nadu would cause erosion of the Puducherry coastline. Moreover, the PCZMA also expressed the need to follow the recommendations of the stated NIOT report which suggests that a common shoreline management plan for the entire Puducherry and adjacent Tamil Nadu coastline should be prepared so that short-term and long-term strategies can be drawn considering the coast in total.

75. According to the CRZ Notification 2011, Section 3, (iv), activities that disturb the natural course of seawater such as for erosion control are prohibited if constructed without an Environmental Impact Assessment study. Section 4.2, (i), (c) of the same notification also states that the procedure for clearance of such activities should be undertaken after comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding by MoEF based on scientific studies and in consultation with the State Governments and Union territory Administration. The seawalls and groynes being built by the GoTN at Chinnamudalaiyar Chavadi Kuppam and in Villupuram District and Devanampattinam in Cuddalore District are being undertaken without an EIA, neither with a comprehensive EIS with cumulative studies and without consultation with the State Governments and Union territory Administration and are therefore in violation of CRZ Notification 2011.

76. According to the Environmental Impact Assessment Notification 2006, the construction of seawalls and groynes being built by the GoTN at Chinnamudalaiyar Chavadi Kuppam and in Villupuram District and Devanampattinam in Cuddalore District are classified as "Category A"

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projects as they fall within 10 km of the inter-state boundary and would therefore require an EIA. The natural flow of sediment and beach sand along the coast is an essential phenomenon and process which supports natural habitats, flora and fauna, human populations and their fundamental right to life and livelihood. Coastal sediment is a public good that forms the very foundation of the sandy coastal environment, without which none of the sandy coastal environments can be sustained. The human induced loss of sediment from the coast and the resulting erosion and destruction of coastal habitats therefore directly results in the violation of the fundamental right to life and livelihood of all that which is dependent on coastal sediment. Just as water, food, air, light, etc., are an essential part of the life and livelihood of every citizen of this country, similarly coastal sediment is equally an essential public good which is a part of the life and livelihood of all that which depends on the coastal environment. The human induced loss of coastal sediment within and even across state boundaries therefore results in the violation of the fundamental right to life and livelihood of all that which depends on the coastal environment. Numerous representations on the above issues described above, particularly such as the human induced coastal erosion, mitigation and restoration through sand nourishment, restoration of the sandy beach ecosystems and the livelihoods of the local communities, etc., spanning a period of more than a decade have been made by several citizen and civil society groups. However, not only is the human induced erosion of the coast increasing unabated, but it is even being aggravated by adhoc, unscientific and unsustainable coastal management measures which are arbitrary and illegal. The Respondents have not undertaken any scientific studies with regard to the exacerbation of erosion due to the

groynes already constructed, and erosion is rapidly progressing with no intervention to prevent the same on the part of the statutory authorities.

77. On 29th Sep 2012, a representation was submitted to the District Collector, Cuddalore, the 2nd applicant submitted representation to several authorities including the respondents herein. On 06th Jan 2012, a representation was submitted to the Government of Tamil Nadu, requesting them to refrain from construction of groynes. On 20th Nov 2012 and 12th Dec 2012, further representations were made by the applicants to the authorities, requesting them to take appropriate action. However, no reply has been received from the authorities and the damage caused to the environment due to the indiscriminate construction of hard structures along the coast continues to this day.

Stand of Puducherry Coastal Zone Management Authority (PCZMA) and MoEF&CC

78. Replies have been filed by contesting respondents. It is not necessary to refer to all the replies. It will suffice to refer to the affidavit filed by Puducherry Coastal Zone Management Authority (PCZMA) on 06.10.2021 and the reply filed by the MoEF&CC. PCZMA refers to comprehensive Shoreline Management Plan (SMP) for Puducherry in May, 2015 by the National Institute of Ocean Technology (NIOT), Ministry of Earth Sciences, after monitoring the coastal processes responsible for the shoreline changes from 2012. The SMP was submitted to the MoEF&CC. NIOT designed a hybrid solution for the first time in the country with two reefs and sand nourishment for restoring the eroding beach along Puducherry town. The proposed hybrid solution involved the following:-

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- i. Construction of one Nearshore Wedge Reef opposite to the Chief Secretariat on the north end of Puducherry town foreshore, with the crest at Chart Datum.
- ii. Construction of one Offshore Reef placed at the south end, at 300 m north of the pier, with the crest at 1 m above Chart Datum.
- iii. Sand nourishment using 4,50,000 m³ of sand between northern and southern reef along the Coastline of Pondichery Town and Gandhi Statue

79. The above project has been adopted in Puducherry for which CRZ Clearance has been granted.

80. The executive summary in the report of the NIOT is as follows:-

"Many beaches along East coast of India are subjected to erosion, which threatens habitat, property, public infrastructure, and the tourist industry. Loss of sand can be attributed natural changes (sea level rise, storms, and more recently persistent low pressures due to climate change) and man-made activities (harbors, jetties, seawalls, groins, dredging of tidal inlets and damming of rivers). Pondicherry coast is not exceptional and after construction of Pondicherry harbour, coast north of harbour is subjected to sea erosion. Initially, sand bypassing was carried out by harbour authorities to prevent down drift erosion and to maintain channel free from siltation. Later, discontinuing of sand bypassing due to various technical reasons, lead to erosion on Pondicherry city. UT Pondicherry and Tamil Nadu State Government resorted to short term measures to protect the coast from erosion. Seawall of length 6 Km was constructed by UT Pondicherry, which covers city of Pondicherry and the coastal stretch (2 km) from Sodhanaikuppam to Thanthriyankuppam was protected groin field combined with seawall by Tamil Nadu government. The erosion problem shifted further north, Chinnamudalaiyar Chavadi is experiencing increased erosion and many buildings were lost to sea. Highly eroding fishing hamlet, north of Chinnamudalaiyar Chavadi, and Chinnakalapettai village in UT Pondicherry were also protected by seawall. As on date, 8 km length of the coast was protected by seawall and groin field along Pondicherry coast by UT Pondicherry and Tamil Nadu Government. The above solutions could protect the coast under threat but the authorities and stake holders need an integrated long-term solution for protection of coast and restoration of natural beach.

Since, the available information on Pondicherry coast is not sufficient for working out suitable strategies; NIOT was consulted by both UT Pondicherry and Tamil Nadu government to work out long

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term/ short term strategies for management of coast from erosion and impact of cyclones. NIOT has initiated studies to evolve strategies for protection of Pondicherry coast under the project "Demonstration of Shore Protection Measures through Pilot project", with financial support from Ministry of Earth Sciences. NIOT has taken p task of developing strategies for protection of Pondicherry coast with objectives: 1) Assessment of status of existing protection measures and its performance 2) To Understanding the processes responsible for shoreline changes through monitoring waves, tides, currents, sediment characteristics and coastal morphology 3) Analysis of long/short term trends of shoreline along Pondicherry coast and 4) Development of shore protection measures through numerical models. The first three activities were completed and documented in the present report. The final report with strategies for protection of coast will be arrived at based on the discussion with the governments of Tamil Nadu and UT Pondicherry and stake holders.

The study aims at understanding various dynamical aspects of coast (water level variations, currents & circulation, tides, waves, bathymetric variations, sediment transport, shoreline changes etc.) to develop hind cast, now cast and forecast models on shoreline changes in priority areas for identification of vulnerable areas of erosion/ accretion to arrive at remedial measures for protection of coastline from natural and human perturbations. The strategy proposed in the present study aims at obtaining a comprehensive picture on shoreline changes along Pondicherry coast and to take remedial measures for shoreline management along the stretch.

The study area with coastline length of 18 km was divided into four distinct zones, namely 1) Pondicherry harbour and adjoining areas, 2 km 2) Pondicherry city, protected by seawall, 6 km 3) Groin field, 2 km and 4) Open coast, 8 km. The shoreline changes in these four zones were analyzed using remote sensing data and field measurements. The result indicate that the average rate of erosion and accretion is 4m/yr and 5m/yr respectively and the coast needs immediate attention for its protection from natural causes or man-made activities. The estimated rate of net drift would be in the order of 0.28 -0.30 million cum, which needs to be confirmed by detailed shoreline monitoring.

Coastal processes responsible for shoreline changes were monitored during 2012, where data on winds, waves, tides, currents, sediments, bathymetry etc. were collected between Pondicherry Port and Kalapettai village, covering a coastline of 18 km. Seasonal variations on water levels, wave climate, currents and circulation sediment transport, shoreline changes etc. were studied. The measurements made indicated that the tide propagates from south to north. Currents measured upto a depth of 20 m were found to be seasonal, northerly during SW monsoon and southerly during NE monsoon. The average currents during SW and NE monsoon would be 0.3m/s and 0.5m/s. The near shore currents generated by waves follow pattern of coastal Currents In Tamil Nadu coast, which is added

advantage in developing shore protection measures. Wave climate indicate that 70% of the waves approach the coast from SE direction and the remaining 30% from NE direction.

Pondicherry, known for tourism/recreation, has lost its natural beach due to construction of seawall. **It is advisable to restore natural beach by implementing beach nourishment. Initial estimates indicate that sand to extent of 3.0 million cum need to be placed north of harbour for length of 600 m near the Gandhi statue. The above option not only helps in gaining natural beach but also helps in controlling the erosion of northern coast. The detailed design of beach nourishment scheme can be worked based on the discussions. Also, eco-friendly techniques and "soft engineering measures" could be implemented along with beach nourishment for retaining of sand and also to restore ecological functions of the coast.**

Short-term solutions may need to be implemented, but these solutions have to take into account the long-term solutions and should be "no-regret" solutions.

A long-term and permanent solution can be found if both the Tamil Nadu and Pondicherry governments jointly work towards a common, long-term and sustainable shore restoration strategy."

81. Summary and recommendations in the report are as follows:-

"Summary and Recommendations

The coast along Pondicherry and the adjacent areas of the Villupuram district has been experiencing severe erosion for the past 20 years. Natural causes interception of littoral drift by the harbour at Ariyankuppam village, Pondicherry constructed in 1990 and the subsequent construction of coastal defence structures such as seawalls and groins caused erosion in this and groins regions. Pondicherry and Tamil Nadu governments made several attempts to protect the coast under threat using options like seawalls and groins. Though these protection measures have offered some relief to the coast under threat, adjacent parts of coast areas are eroding, more unstable and are constantly under threat.

There is a need for a well-defined plan that seeks to treat the shoreline and the issue of erosion in a more integrated, sustainable and strategic manner. This can be achieved by a Shoreline Management Plan (SMP), which considers the issues at a reasonable scale and focuses on restoring the natural sandy beaches. Policy makers, engineers and stakeholders seek a long term solution to restore the sandy beaches of this entire affected region. The basic questions which need to be answered and understood before attempting any such coastal restoration scheme are following:

1. Present status of coast (geomorphic setting and functional performance of already implemented protection measures)
2. Coastal processes along this coast in relation to proposed coastal restoration schemes.
3. Priorities of policy makers and stakeholders
4. Requirements of stakeholders
5. Economical, environmental and social sustainability of proposed restoration measures.

Considering the above, the overall objective of the coastal restoration project should be to address the coastal restoration needs through the implementation of economically viable restoration works using environmental and socially appropriate solutions. This report describes the present status of the coast and the performance of existing coastal protection schemes. The data on sea bathymetry, land topography, hydrodynamics (tides, waves, currents and sediment characteristics) and shoreline changes was collected for analyzing the coastal processes. A joint meeting with Tamil Nadu and Pondicherry governments is required to draw strategies for coastal restoration measures where various technical alternatives can be analysed in relation to the priorities of the government keeping in view that the solution adopted should be sustainable, long term and permanent without affecting the coastline located further north.

The analysis of long-term shoreline change data indicate that the average rate of Shoreline recession and progression over a period of 30 years is in order of 4 m/yr and 5 7yr respectively. However, localized shoreline change rates, recession specifically, of 50 In in a season were observed. However, the rate of shoreline change and/or erosion is dependent on gradient of sediment transport along the coast, which is dependent on Configuration of the coast, near shore current and availability of the sediments.

The 18 km length of coastline of Pondicherry was divided into four zones for analysis. The first zone (Zone A) covering a length of 3.5 km represents the zone of direct influence of the Pondicherry harbour. The sand has accumulated up to the tip of the south breakwater with maximum accretion of 180 m and the sediment started bypassing to the north. The northern side of the harbour is protected by a seawall and sediment deposition is noticed, during the NE monsoon due to the southerly drift. The maximum erosion is about 40 m at distance of 600 m from north breakwater from 1991 to 2000. The second zone (Zone B- 4 km), which is part of Pondicherry township is protected by a seawall. Securing at the foot of the seawall is noticed during active monsoon. The third zone (Zone C- 2.5 km) is protected by a series of disjointed groins. These groins were constructed during 2005-2007 and, accretion to an extent of 90 m is noticed at northern longest groin located at Thathiriyankuppam. The accretion at all groin compartments indicate availability of sediments along the Pondicherry coast during both monsoons.

The CWPRS (1978) has reported that the net drift was estimated to be about 500,000 cu.m. at the time of design of Pondicherry Harbour but the present estimated rate of net drift by us would be in the order of 2,00,000 - 2,80,000 cu m, which needs to be confirmed by detailed shoreline monitoring. The coast north of longest groin at Chinnamudalaiyar Chavadi village has experienced increased erosion and shoreline recession during 2008 to an extent of 70 m. South of this coast regained some lost material during 2012 due to southerly drift and bypassing of sediments from the groin with a net accretion of 20 m. The Zone D with a length of 8 km is not protected by major scheme and maximum erosion observed 1991-2010 is around 25m. A sea wall of length 165 m was constructed at village Chinnakalapettai to protect the coast from erosion.

The following are major observations for arriving at coastal restoration strategies for both the Pondicherry and adjacent Tamil Nadu coast.

- Pondicherry has been known as a beautiful beach town. The beaches here, particularly along the famous beach road were used for all kinds of activities by a large cross-section of people. Children chased crabs and looked for interesting shells. The famous Masi Magam festival of Pondicherry relied on the big beach where the chariots of all the gods from all the temples near and far would come. With the beach almost gone and the rocky sea wall, all these little everyday pleasures of each and every resident of Pondicherry and all those who throng to its shores, have been snatched away.
- The basic objective of shore restoration projects moderate the long-term average erosion rate and shoreline change from man-made causes, which can be achieved only if the natural dynamics of the coast is well understood.
- The medium term analysis of shoreline change data from 1991 -2012, indicate that this region needs immediate attention.
- Protection schemes till date have been implemented in isolation both in Pondicherry and Tamil Nadu, a common phenomenon even in developed countries. This has happened because of various constraints like scientific/engineering understanding of nature, economics of the scheme to be implemented, institutional issues, lack of interstate coordination and acceptance by stakeholders. It is recommended that short-term and long-term strategies can be drawn considering the coast in total by Pondicherry and Tamil Nadu Government. The short-term strategies required at specific sites can be designed and

integrated in long-term strategies, if a shoreline management plan is prepared.

- **Pondicherry harbour is causing a deficit in sediment supply to the northern coast. Sand bypassing carried out by harbour authorities for certain period could maintain the beach north of the harbour. Later, discontinuing the sand bypassing resulted in loss of beaches in the northern coast. The recent analysis of satellite data suggests that parts of the littoral sediments are bypassed naturally to northern coast. While designing the shore restoration scheme for Pondicherry coast, the configuration of harbour and its relation to natural bypassing of sand at harbour should be studied.**
- **Pondicherry wave climate is influenced by both the SE and NE waves. With occasional cyclonic storms crossing the coast. The maximum surge level observed above tide is 0.7m with a tidal range of 1.2 m. The waves approaches from SE direction from April September with mean direction 135 deg, while during NE monsoon, the direction is 90 deg. The coastal currents are seasonal, directed to north during SW monsoon and south during NE monsoon. The average currents during SW and NE monsoon would be 0.3m/s and 0.5 m/s. The near shore currents generated by waves follow similar pattern like coastal currents in Tamil Nadu coast, which is an added advantage in developing Common shore restoration measures. A detailed study conducted at Vellar estuary and Ennore shows shoreline change governed by wave climate and tidal influence is insignificant. Low pressure systems like events of 2007 can cause significant damage to coast and some of its changes could be permanent. The coastal protection scheme seawall built along the Pondicherry town for length of 6 km need to be assed carefully to avoid further damage during cyclone or low pressure periods.**
- **Pondicherry is known for its tourism/recreation, it is advisable to restore the natural beach by implementing beach nourishment. At Ennore, sand dredged from harbour to an extent of 3.5 million cum was placed. on, north of harbour to prevent down drift erosion. The performance of beach nourishment was assessed based on long-term data at Ennore which shows nourishment has supplied sand to northern coast for period of 5 years and coastline was stable even after the construction of harbour. Initial estimates indicate that sand to the extent: of 3.0 million cum needs to be placed north of the harbor for length of 600m near the Gandhi statue. The above option will not only help in gaining a natural beach but also help in controlling the erosion of the northern coast. The detailed design of beach nourishment scheme can be worked out based on discussions. Also, eco-friendly techniques and "soft**

engineering measures" to stabilize the coast could be implemented along with beach nourishment for retaining the sand and to restore the ecological functions and services that are provided by sandy beach ecosystems as well as enhance livelihood opportunities for the fishing communities and increase value to the coast.

- **A long term and permanent solution can be found if both the Tamil Nadu and Pondicherry Governments jointly work towards a common; long-term and sustainable shore restoration strategy.**
- **Short-term solutions may need to be implemented, but these have to take into account the long-term solutions and should be "no-regret" solutions.**
- **Worldwide there is now increasing examples of replacement of hard structures like seawalls with softer options Such as beach nourishment, Sand bypassing, dune planting and offshore submerged reefs. Thus, the general principle of "working with nature" Would be a better approach for cost-effective and sustainable coastal protection measures. Pondicherry needs to consider modern protection practices which achieve more effective and sustainable means of coastal protection while also addressing local amenity and economic development aspects. It is most important to ensure that the natural movement and flow of sediment along the shoreline is maintained.**
- **All Shore protection schemes should be monitored scientifically under technical guidance of expert institutes by Tamil Nadu and Pondicherry governments for improvement in its performance. The crest of berm data collected by Tamil Nadu PWD do not cover any location along Pondicherry coast. The closest locations considered for analyzing the data along this coast are Devanampattinam and Oyyalikuppam at south and north of Pondicherry respectively.**
- **Given the social and economical importance of the Pondicherry beaches, the coastal restoration option should consider the protection of land, buildings, groundwater, ecology, livelihoods and public and private infrastructure against future loss and damage caused by erosion and storms.**
- **The beach restoration will primarily benefit the coastal dwellers living along the Pondicherry and nearby Tamil Nadu coast including fishing households, the owners, operators and employees of fishing boats, hotels and other tourism related businesses and their employees. But mostly it will benefit all the residents of this peaceful coastline whose young children have never even seen its beautiful beaches. No One expected that waves due to monsoon or cyclone take away the natural beach."**

Reply of MoEF&CC

82. Reply of the MoEF&CC dated 02.02.2021 deals with the status of updation/revision of CZMPs as follows:-

"2. That in exercise of the powers conferred by the sub-section (1) and Clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of the sub-rule 5 of the Environment (Protection) Rules, 1986, Ministry of Environment and Forest had notified the Coastal Regulation Zone Notification, 1991 on 19th February, 1991, which, inter-alia, provided classification of Coastal Regulation Zone (hereinafter referred to as CRZ) areas and norms for regulating developmental activities therein. This Notification was subsequently amended from time to time.

3. That it is submitted that in supersession of the **CRZ Notification, 1991, the Coastal Regulation Zone Notification, 2011 was notified on 6 January, 2011 for regulation of developmental activities along the coastal stretches and to ensure the livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches.**

4. The validity of the Coastal Zone Management Plans (hereinafter referred to as CZMPs) approved under CRZ Notification, 1991 was extended from time to time, the last such extension being upto 31.07.2018, pending preparation and subsequent approval of fresh CZMPs under the CRZ Notification, 2011. All the developmental activities in the CRZ areas of coastal States were required to be regulated as per the above mentioned notifications and within the framework of approved CZMPs.

5. It is humbly submitted that the CZMPs of all coastal States except State of Goa has been approved under the provisions of the CRZ Notification, 2011.

6. That it is submitted that in supersession of the CRZ Notification, 2011, the Coastal Regulation Zone Notification, 2019 was notified on 18th January, 2019 for regulation of developmental activities along the coastal stretches and to ensure the livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, specifically focused on conservation and management plans of Ecologically Sensitive Areas (ESAs) which did not feature in the CRZ Notification, 2011.

7. It is humbly submitted that the High Tide Line (HTL) has been mapped out and standardized for the entire coast of the country unlike the HTL earlier allowed to be demarcated by one of the seven authorized agencies, that too only for identified stretches/sites, and

thereby bringing in standardization and authenticity and removing arbitrariness.

8. It is submitted that the Hazard Line for the entire coast of the country has also been mapped and is required to be incorporated in CZMPs of the coastal States or Union territories.

9. It is humbly submitted that the CRZ Notification, 2019 shall, however, come in force only after the respective CZMP framed to the CRZ Notification, 2011 have been revised/updated by the States/UTs, as per the provisions of the new CRZ Notification and approved by the Ministry of Environment, Forest & Climate Change. Para 6 (i) of CRZ Notification, 2019 inter alia states as under:

"All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects."

Before finalizing the CZMP concerned State/ Union Territories/ Coastal Zone Management Authorities are required to adopt due procedure in preparation of CZMPs as stipulated in Para 6 (ii) of CRZ Notification, 2019 which includes public consultation. Para 6 (iii) of said notification inter alia states as under:

"The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV to this notification, which involve public consultation."

A true copy of CRZ Notification, 2019 is annexed herewith and marked as ANNEXURE-R/1.

10. It is humbly submitted that the National Centre for Sustainable Coastal Management (hereinafter referred to as NCSCM) made a presentation on the status of the updation/revision of CZMPs prepared based on provisions of CRZ Notification, 2019, in the 40 meeting of National Coastal Zone Management Authority (NCZMA) held on 28.08.2020, as under:

S.No.	State/UT	Status of Approved CZMP 2011	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Time Required to Complete
1.	Maharashtra	Approved	COMPLETED <u>Public hearing completed</u> in all districts other than Palghar and Sindhudurg districts	NCSCM	COMPLETED
2.	Odisha	Approved	COMPLETED <u>Public hearing completed</u>	ORSAC/SAC	COMPLETED
3.	Andhra Pradesh	Approved	80% work Completed including Buffering of CRZ boundaries	NCSCM	4 MONTHS-DEC 2020
4.	Karnataka	Approved	50% work Completed including Buffering of CRZ boundaries	NCSCM	4 MONTHS-DEC 2020
5.	Puducherry	Approved	30% work Completed including Buffering of CRZ boundaries	NCSCM	3 MONTHS-NOV 2020
6.	Daman&Diu	Approved	50% work Completed including Buffering of CRZ boundaries	NCSCM	3 MONTHS-NOV 2020
7.	Tamil Nadu	Approved	20% work completed	NCSCM	5 MONTHS-JAN 2021
8.	Gujarat	Approved	20% work completed	NCSCM	6 MONTHS-FEB 2021
9.	Kerala	Approved	In progress Being monitored by Kerala High Court	NCSCM	Status to be obtained from NCESS
10.	West Bengal	Approved	Pending. Status not known	IESWM	Status to be obtained from IESWM
11.	Goa	Draft published in website for public hearing. Revision based on amendments, in	Pending	Not Known	Amendments to CRZ Notification 2011 notified on 1 st May 2020

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		progress (NCSCM)			
12	Andaman & Nicobar Islands	ICRZ plans:9 Islands IIM Plans:5 Islands Approved	ICRZ Plans of Great Nicobar & Little Andaman Islands completed and submitted to ANCZMA for public hearing	NCSCM	6 MONTHS-FEB 2021
13	Lakshadweep Islands	Approved	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress	NCSCM	6 MONTHS-FEB 2021

11. It is humbly submitted that the answering Ministry is yet to receive the draft CZMPs updated/revised as per the provisions of the CRZ Notification, 2019 from all the coastal State Governments for further consideration and approval.

12. It is further humbly submitted that the CRZ Regulations are to be implemented and monitored including violations thereof by the concerned State Coastal Zone Management Authority in accordance with the proved CZMPs of the respective region of the coastal state."

Consideration of the Issue, finding and Directions

83. We have given due consideration to the issue of protection of the beaches from human induced erosion caused by hard structures. It is a fact that these hard structures may prevent erosion at the said stretch temporarily but the adverse impact of such measures are felt upstream or downstream where erosion starts. Thereby such hard measures only transfer the problem of shoreline change until and unless a holistic study is undertaken keeping in view that sediment cells and appropriate scientific measures taking into consideration both soft and hard. The problem exhaustively highlighted by the applicant, noted above raises substantial question of environment. We are satisfied that the same needs to be addressed by all coastal States/UTs for protection of beaches from human induced erosion caused by hard structures. We find that

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Puducherry model of SMP based on report of NIOT submitted in March 2015 addresses the issue comprehensively and can be adopted subject to any suitable change based on further study in terms of the recommendations in the said report. As suggested in the report, there is need to replace hard structures like seawalls, Groynes etc. with softer options such as beach nourishment, sand bypassing, dune planting, offshore submerged reefs, etc. Thus, the general principle of "working with nature" would be a better approach for cost-effective and sustainable coastal protection measures. There is no objection to the said model by any of the appearing parties. Further, the Tribunal also notes that depiction of high, Medium and low erosion stretches along the coast line is mandatory in the CZMPs. The CRZ Notification, 2019 regulates foreshore developmental activities based on these parameters as well. Like ports and harbours are prohibited in high erosion stretches. We also note that inspite of the CRZ Notification being issued in Jan, 2019, the CZMPs have not been finalized and approved for 11 State/UT. This is gross violation of Hon'ble Supreme Court judgment in *Indian Council For Enviro Legal ... vs Union of India & Ors.*, (1996) 5 SSC 281. Accordingly, we direct Chief Secretaries of the Coastal State/UT to finalise the CZMP and get them approved by MoEF within 2 months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including High, Medium and Low erosion stretches for such erosion prone areas. SMP shall be prepared as illustrated by NIOT for such erosion prone areas. We further direct preparation/updation of their SMPs for such identified eroding stretches shown in the CZMPs within six months. Pending preparation/updation of such SMPs by the Coastal States/UTs, no further hard structures for erosion control be raised or constructed.

The application is disposed of.

2.9.8

A copy of this order be forwarded to all the Coastal States/UTs and MoEF&CC for compliance by e-mail.

Appeal No. 18/2017 (SZ)

84. As noted earlier challenge in the appeal is to the proposed construction of series of 19 Groynes from Ennore to Ernavoorkuppam in Madhavaram Tuluk of Tiruvallur District, Tamil Nadu by the Public Works Department (WRD). The main ground challenge of the CRZ Clearance is that construction of groynes in coastal area has adverse impact by obstructing littoral drift. The impugned clearance ignores this aspect. The impugned CRZ clearance itself mentions that the same is subject to further orders in O.A. 04/2013 which was pending on the date when CRZ Clearance was granted.

85. While dealing with the O.A. No. 4/2013 (SZ), we have approved the report of the NIOT recommending preparation of SMP which should be environmentally compatible, in the manner suggested and discussed above. We have also directed all the Coastal States/UTs in the Country to prepare their respective SMPs accordingly. The impugned CRZ Clearance is not sustainable in view of above discussion. The same is accordingly set aside without prejudice to fresh clearance being granted in accordance with the approved SMP.

The appeal is allowed in above terms.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Sudhir Agarwal, JM

Pushpa Sathyanarayana, JM

Dr. Satyagopal Korlapati, EM

Prof. A. Senthil Vel, EM

April 11, 2022
O.A. No. 04/2013(SZ)
With Appeal No.18/2017(SZ)
A

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Urgent

**F.No: 3-65-2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section(CRZ)**

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi-110 003
Tele: 011-20819371
E-mail:h.kharkwal@nic.in
Dated: 8th September, 2022

To,

The Director,
National Centre for Sustainable Coastal Management [NCSCM]
Ministry of Environment, Forests and Climate Change
Anna University Campus, Chennai- 600 025,
Tamil Nadu, India.
Ph: [91]-44-22200600 / 22200900

Sub: Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. in the Special Bench, National Green Tribunal, Southern Zone, Chennai- reg.

This has reference to (attached) order dated 11.04.2022 in Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. before the Special Bench, National Green Tribunal, Southern Zone, Chennai.

2. The matters involve common issue of protection of stretches of coastal line affected by the human induced erosion caused by hard structures wherein it is noted by the Hon'ble Tribunal that inspite of the CRZ Notification being issued in Jan, 2019, the CZMPs have not been finalized and approved for 11 State/UT.

3. Hon'ble Tribunal has inter-alia noted that depiction of high, Medium and low erosion stretches along the coast line is mandatory in the CZMPs and directed, *... "Chief Secretaries of the Costal State/UT to finalise the CZMP and get them approved by MoEF within 2 months. The approved CZMP shall contain the*

parameters as listed in the CRZ 2019 Notification including High, Medium and Low erosion stretches for such erosion prone areas."...

3. That, in light of the above order, you are requested to share the status of CZMPs being prepared as per CRZ Notification, 2019 along with difference between the same and CZMP to be prepared as per direction of Hon'ble Tribunal's direction in the subject matter, if any.

4. This issues with the approval of competent authority.


(Amardeep Raju)
Scientist 'E'

Encl.: As above

Copy for information to:

1. Sr. PPS to JS(SKB)
2. Office file / Guard file.

Urgent
NGT Matter

F.No: 3-85-2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section(CRZ)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi-110 003
Tele: 011-20819371
E-mail:h.kharkwal@nic.in
Dated:8th September, 2022

OFFICE MEMORANDUM

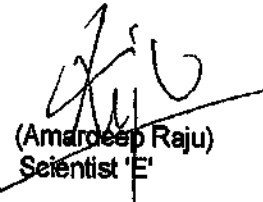
Sub: Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. in the Special Bench, National Green Tribunal, Southern Zone, Chennai- reg.

This is regarding order of Hon'ble NGT dated 11.04.2022 in Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. before the Special Bench, National Green Tribunal, Southern Zone, Chennai. The matters involve common issue of protection of stretches of coastal line affected by the human induced erosion caused by hard structures.

2. As per the (enclosed) order dated 11.04.2022, Hon'ble Tribunal has *inter-alia* directed Chief Secretaries of the Costal States/ UTs to finalise the Coastal Zone Management Plan (CZMP) and get them approved by MoEF within 2 months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including High, Medium and Low erosion stretches for such erosion prone areas.

3. A copy of the above-said order dated 11.4.2022 is enclosed for perusal and necessary action.

4. This issues with the approval of competent authority.


(Amardeep Raju)
Scientist 'E'

Encl.: As above

To,

1. Chief Secretaries of the Costal States/UTs.

2. The Director, National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu.
3. The Director, National Centre for Sustainable Coastal Management (NCSCM), Anna University, Chennai, Tamil Nadu.

Copy for information to:

1. Sr. PPS to JS(SKB)
2. Office file / Guard file.


(Amardeep Raju)
Scientist 'E'

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F.No: 3-65-2017-IA-III

Government of India

Ministry of Environment, Forest and Climate Change

IA-III Division (CRZ)

Indira Paryavaran Bhawan,

Jor Bagh Road,

New Delhi-110 003

Dated: 11th October, 2022**OFFICE MEMORANDUM**

Subject: Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. in the Special Bench, National Green Tribunal, Southern Zone, Chennai-regarding.

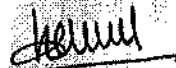
This has reference to (attached) order dated 11/04/2022 in Original Application Number 04 of 2013 with Appeal Number 18 of 2017 titled as C.H Balamohan Versus Union of India and Ors. before the Special Bench, National Green Tribunal, Southern Zone, Chennai.

2. The above mentioned matters involve common issue of protection of stretches of coastal line affected by the human induced erosion caused by hard structures wherein it is noted by the Hon'ble Tribunal that inspite of the CRZ Notification being issued in Jan, 2019, the CZMPs have not been finalized and approved for 11 State / UT.

3. Hon'ble Tribunal has inter-alia noted that depiction of high, Medium and low erosion stretches along the coast line is mandatory in the CZMPs and directed, *...Chief Secretaries of the Coastal State / UT to finalise the CZMP and get them approved by MoEF within 2 months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including High, Medium and Low erosion stretches for such erosion prone areas.*...

4. That, in light of the above order, you are requested to take note of the above-said direction of Hon'ble Tribunal and ensure its compliance while preparing the CZMPs for different states.

5. This issues with the approval of Competent Authority.


(Dr. H. Kharkwal)
Scientist 'E'

Encl.: As above

To,

1. The Director, National Centre for Sustainable Coastal Management (NCSCM) Anna University Campus, Chennai - 600025, Tamil Nadu E-mail: director@ncscm.res.in
2. The Director, Space Applications Centre, Jodhpur Tekra, Ambawadi Vistar P.O. Ahmedabad - 380015 Email- srtd@sac.isro.gov.in

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3. The Director, National Centre for Earth Science Studies, Post Box No.7250, Akkulam, Thiruvananthapuram – 695 011 Email : dircell@ncess.gov.in.
4. The Director, Institute of Remote Sensing, Anna University, Rajith Rd, Kotturpuram Chennai – 600025, Tamil Nadu Email: elearning@iirs.gov.in
5. The Director, Institute of Environmental Studies and Wetland Management Department of Environment, Govt. Of West Bengal, DD-24, Sector-I, Salt Lake, Kolkata- 700 064 Email : director@ieswm.org / contact.ieswm@gmail.com.
6. The Director, CSIR - National Institute of Oceanography Dona Paula - 403 004, Goa E-mail: director@nio.org
7. The Director, Velacherry-Tambaram Main Road, Narayanapuram, Palikaranai, Chennai - 600 100, Tamil Nadu Email Id : postmaster@niot.res.in
8. Office file / Guard file.

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F.No.3-65-2017-IA-III (E-94919)
Governments of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan,
 Jor Bagh Road,
 New Delhi-110003
 Dated: 28th March, 2023

OFFICE MEMORANDUM

Subject: Record of discussion of the meeting held under the Chairmanship of Dr. Sujit Kumar Bajpayee, Joint Secretary (CRZ) held on 16/03/2023 through VC related Incorporating Shoreline Management Plan in the CZMP as per the CRZ Notification 2019 -regarding.

The record of discussion of the meeting held under the Chairmanship of Dr. Sujit Kumar Bajpayee, Joint Secretary (CRZ), Ministry of Environment, Forest and Climate Change, with the Seven authorized Institutes to discuss the preparedness by the Institutes for incorporating shoreline management plan in the Coastal Zone Management Plan being prepared / prepared as per the CRZ Notification 2019 on 16/03/2023 through Video Conferencing is enclosed herewith for kind perusal and necessary action please.

Encl: As above.



(Dr. H. Kharkwal)
 Scientist 'E' (CRZ)

Email: h.kharkwal@nic.in

To,

1. The Director, National Centre for Sustainable Coastal Management (NCSCM) Anna University Campus, Chennai - 600025, Tamil Nadu E-mail: director@ncscm.res.in
2. The Director, Space Applications Centre, Jodhpur Tekra, Ambawadi Vistar P.O. Ahmedabad - 380015 Email- srted@sac.isro.gov.in
3. The Director, National Centre for Earth Science Studies, Post Box No.7250, Akkulam, Thiruvananthapuram - 695 011 Email: dircell@ncess.gov.in
4. The Director, Institute of Remote Sensing, Anna University, Rajith Rd, Kotturpuram Chennai - 600025, Tamil Nadu Email: elearning@iirs.gov.in
5. The Director, Institute of Environmental Studies and Wetland Management Department of Environment, Govt. Of West Bengal, DD-24, Sector-I, Salt Lake, Kolkata- 700 064 Email : director@ieswm.org / contact.ieswm@gmail.com
6. The Director, CSIR - National Institute of Oceanography Dona Paula - 403 004, Goa E-mail: director@nio.org
7. The Director, Velacherry-Tambaram Main Road, Narayanapuram, Pallikaranai, Chennai - 600 100, Tamil Nadu Email Id :postmaster@niot.res.in
8. Office file / Guard file.

Record of discussion of the meeting held under the Chairmanship of Dr. Sujit Kumar Bajpayee, Joint Secretary (CRZ), Ministry of Environment, Forest and Climate Change, with the Seven authorized Institutes to discuss the preparedness by the Institutes for incorporating shoreline management plan in the Coastal Zone Management Plan being prepared/prepared as per the CRZ Notification 2019 on 16/03/2023 through Video Conferencing.

The Hon'ble NGT (SZ) vide order dated 11/04/2022 in the matter C.H. Bala Mohan Vs Uoi has directed that Shore Line Management Plan has to be incorporated in the draft CZMP 2019. However, proposal received in the Ministry for approval of CZMP 2019 do not include detailed shore line management plan. In this regard, a meeting is convened on 16/03/2023 with all the Seven Authorized Institutes to discuss the preparedness by the Institutes for incorporating shoreline management plan in the Coastal Zone Management Plan being prepared / prepared as per the CRZ Notification 2019, through Video Conferencing (VC) under the Chairmanship of Dr. S. K. Bajpayee, Joint Secretary (CRZ), MoEFCC, Delhi. The list of participants is at Annexure.

2. Dr. S. K. Bajpayee, Joint Secretary (CRZ) informed that Hon'ble NGT (SZ) vide order dated 11/04/2022 in the matter C.H. Bala Mohan Vs Uoi has directed that:-
"Consideration of the Issue, finding and Directions"

83. We have given due consideration to the issue of protection of the beaches from human induced erosion caused by hard structures. It is a fact that these hard structures may prevent erosion at the said stretch temporarily but the adverse impact of such measures are felt upstream or downstream where erosion starts. Thereby such hard measures only transfer the problem of shoreline change until and unless a holistic study is undertaken keeping in view that sediment cells and appropriate scientific measures taking into consideration both soft and hard. The problem exhaustively highlighted by the applicant, noted above raises substantial question of environment. We are satisfied that the same needs to be addressed by all coastal States/UTs for protection of beaches from human induced erosion caused by hard structures. We find that Puducherry model of SMP based on report of NIOT submitted in March 2015 addresses the issue comprehensively and can be adopted subject to any suitable change based on further study in terms of the recommendations in the said report. As suggested in the report, there is need to replace hard structures like seawalls, Groynes etc. with softer options such as beach nourishment, sand bypassing, dune planting, offshore submerged reefs, etc. Thus, the general principle of "working with nature" would be a better approach for cost-effective and sustainable coastal protection measures. There is no objection to the said model by any of the appearing parties. Further, the Tribunal also notes that depiction of high, Medium and low erosion stretches along the coast line is mandatory in the CZMPs. The CRZ Notification, 2019 regulates foreshore developmental activities based on these parameters as well. Like ports and harbours are prohibited in high erosion stretches. We also note that inspite of the CRZ Notification being issued in Jan, 2019, the CZMPs have not been finalized and approved for 11 State/UT. This is gross violation of Hon'ble Supreme Court judgment in Indian Council For Enviro Legal ... vs Union of India & Ors., (1996) 5 SSC 281. Accordingly, we direct Chief Secretaries of the Costal State/UT to finalise the CZMP and get them approved by MoEF within 2 months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including High, Medium and

Low erosion stretches for such erosion prone areas. SMP shall be prepared as illustrated by NIOT for such erosion prone areas. We further direct preparation / updation of their SMPs for such identified eroding stretches shown in the CZMPs within six months. Pending preparation / updation of such SMPs by the Coastal States/UTs, no further hard structures for erosion control be raised or constructed."

3. The Joint Secretary (CRZ) desired that the Institutes may give details of compliance of the Hon'ble NGT order and preparedness by the Institutes for incorporating Shoreline Management Plan (SMP) in the Coastal Zone Management Plan being prepared or which have been already prepared or approved as per the CRZ Notification 2019.

4. During the meeting representatives of the institute informed the following:-

- i. The National Institute of Ocean Technology (NIOT) informed that Shoreline Management Plan (SMP) for the Puducherry was completed in a span of two years. Hon'ble NGT has desired that SMP shall be prepared for other States as illustrated by NIOT for erosion prone areas. NIOT also mentioned at least three season data is required for developing shoreline management plan. However, High / Medium / Low eroding coast can be mapped in CZMP within six months.
- ii. The National Centre for Sustainable Coastal Management (NCSCM) informed that they have undertaken study to understand and delineate High / Medium / Low eroding coast of the country in the year 2018 and the data can be shared with other institutes if they desire for including these details in the CZMP maps being prepared by them. NCSCM further mentioned that at least two year would be required to complete detailed SMP and to incorporate it with CZMP. NCSCM also desired to know the procedure policy on procurement of such data either from NIOT or NCSCM by other institutes / States. Details of time period of the study for SMP should also require to be specified.
- iii. The National Centre for Earth Science Studies (NCESS) mentioned that in line with SOP for CZMP / CRZ map, NCSCM may develop a common methodology for SMP. NIOT may share the details with all institutes and NCSCM may prepare the methodology in consultation with all.
- iv. The Institute of Environmental Studies and Wetland Management (IESWM) suggested that High / Medium / Low eroding coast details can be incorporated in the CZMP however preparation of SMP would take at least 1-2 years after finalizing common methodology.
- v. The Institute for Remote Sensing, Anna University (IRS) informed that they are undertaking CRZ mapping presently and SMP for High / Medium / Low eroding coast details can be undertaken only if some hard structures are proposed in the area.
- vi. All institute reiterated that at least two years would be required for detailed shore line management plan. However, SMP for High / Medium / Low eroding coast study can be taken up for specific areas if some hard structures are proposed in the area. Exhaustive study for the entire coastline would require more money and time and site specific study can be undertaken in consultation / requirement of State Government.

5. After detailed discussion and deliberations, followings are decided:
- i. The NCSCM shall prepare detailed guideline / methodology in consultation with other authorized institutes for mapping of High / Medium / Low eroding coastal areas and also for preparation of SMP for such areas. It can include the cost of data and procurement process.
 - ii. The study period for analysing shore line change may be decided in consultation with other authorized institutes and depending upon the availability of satellite data.
 - iii. State Government shall prepare and include SMP in CZMP through authorized institutes in compliance to order of Hon'ble NGT.
 - iv. The recommendation of the expert institutes can be placed to Ministry / NCZMA for further decision in view of the order of Hon'ble NGT.
 - v. High / Medium / Low eroding coast details as provided by NCSCM shall be incorporated in the CZMP within six months. Sharing policy of the data can be made in mutual agreement.
 - vi. As there are only 4-5 institutes who are actively engaged in CZMP / CRZ preparation and considering high pressure on the existing institutes, Ministry may consider authorizing additional recognized institutes for the purpose based on their willingness.
6. The meeting ended with vote of thanks to the Chair and participants.

Annexure

S. No.	Participant	Organization
1	Dr. Sujit Kumar Bajpayee	MoEF&CC, New Delhi sujit.baju@gov.in
2	Dr. Reji Srinivas	National Centre for Earth Science Studies, Thiruvananthapuram reji.srinivas@ncess.gov.in
3	Prof Thirumalaivasan Prof. Dr. D. Thirumalaivasan, Director, IRS, Anna University	Institute for Remote Sensing, Anna University, Chennai dtvasan22@gmail.com
4	Dr. Purvaja Ramachandran and Other representatives	National Centre for Sustainable Coastal Management, Chennai purvaja.ramachandran@gmail.com
5	Dr Basanta Kumar Jena	National Institute of Ocean Technology, Chennai. bkjena.niot@gov.in
6	Mr. Debajyoti Bhowmik and Other representatives	Institute of Environmental Studies and Wetland Management, Kolkata debbhk@gmail.com contact.leswm@gmail.com
7	Dr. H. Kharkwal	MoEF&CC, New Delhi h.kharkwal@nic.in
8	Dr. Nobi E.P	MoEF&CC, New Delhi nobi.ep@nic.in
9	Ms. Vijya Kashyap	MoEF&CC, New Delhi vijyakashyap.crlu@gmail.com

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F.No. IA3-12/12/2021-IA.III (E- 153024)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA.III Section (CRZ)

Indira Paryavaran Bhawan
 Jor Bagh Road,
 New Delhi-110003
 Dated: 27th February, 2023

To

The Member Secretary
 West Bengal Coastal Zone Management Authority
 IESWM, DD-24, Sector-I, Salt Lake City
 Kolkata - 700 064, West Bengal

Subject: Submission of draft Coastal Zone Management Plan (CZMP) and Coastal Regulation Zone Maps for Purba Medinipur District, West Bengal - reg.

Please refer to your letter dated 13/01/2023 marked to Ministry regarding submission of draft Coastal Zone Management Plan (CZMP) and Coastal Regulation Zone Maps for Purba Medinipur District, West Bengal.

2. The draft CZMP plan has been examined in the Ministry. Following are the observations of the Ministry on the draft CZMP:

- i. The Shore Line Management Plan needs to be incorporated in the draft CZMP 2019 as per Hon'ble NGT (SZ) order dated 11/04/2022 in the matter C.H. Bala Mohan Vs UIO. In this regard, Ministry had issued an OM dated 08/09/2022 to Chief Secretaries of all the Coastal States for complying with the NGT order (copy enclosed).
- ii. As per the amendment in guidelines for preparation of CZMP issued vide letter dated 26/10/2021, ESZ amongst other Ecological Sensitive area is also to be demarcated in CZMP as per CRZ Notification 2019 (Copy enclosed).

3. It is requested to incorporate the above and submit the revised proposal to the Ministry for further consideration by the National Coastal Zone Management Authority.



(Dr. H. Kharkwal)
 Scientist 'E' (CRZ)

Email: h.kharkwal@nic.in

Copy to:

1. Institute of Environmental Studies and Wetland Management (IESWM), DD-24, Sector-I, Salt Lake City, Kolkata - 700 064.
2. The Director NCSCM Chennai, Tamil Nadu - for information to take any State CZMP 2019 proposal before TSC for its recommendation.
3. Office Copy / Guard File.

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Item No. 02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 795/2023

News Item titled "**Third of India's coastline vulnerable to erosion - here are the worst hit states**" appearing in Indian Express dated 06.12.2023.

Date of hearing: 16.01.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Ravinder Kr. Gupta, Adv. for MoEF & CC
Mr. Gigi. C. George & Mr. Dheeraj Singh, Advs. for Andaman & Nicobar
CZMA (Through VC)
Ms. Madhuri Donti Reddy, Adv. for APCZMA (Through VC)

ORDER

1. This Original Application has been registered *suo-moto* under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **NGT Act, 2010**) taking cognizance of newspaper report published in Indian Express dated 06.12.2023 with the title "Third of India's coastline vulnerable to erosion - here are the worst hit states". Report says that various beaches in Coastal areas/States like Maharashtra, Tamil Nadu, Kerala, Karnataka etc. are vulnerable to erosion and are getting damaged on account of lack of proper management due to non-finalization of Coastal Regulatory provisions i.e. Coastal Zone Management Plan.

2. We are informed by Mr. Gigi. C. George, Advocate that a similar issue is already pending before Tribunal in O.A. No. 249/2023, *In re: News item published in Newspaper The Hindu dated 19.03.2023 titled "India's Sinking Island"*.

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3. In O.A. No. 77/2023 (I.A. No. 33/2023) dated 17.02.2023, it is stated that the Tribunal has already passed order dated 11.04.2022 in O.A. No. 04/2013 (SZ), *C.H. Balamohan vs. Union of India & Ors.* and connected matters and relevant extract of the order is as follows:-

"83. Accordingly, we direct Chief Secretaries of the Coastal States/UTs to finalize the CZMP and get them approved by MoEF within two months. The approved CZMP shall contain the parameters as listed in the CRZ 2019 Notification including high, medium and low erosion stretches for such erosion prone areas."

4. List this matter along with O.A. No. 249/2023 on 06.03.2024, the date already fixed.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 16, 2024
Original Application No. 795/2023
SN

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Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 249/2023

In re : News item published in Newspaper The Hindu dated 19.03.2023
titled "India's Sinking Island"

Date of hearing: 13.10.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Dr. Swati Jindal Garg, Adv. for MoEF & CC (Through VC)

ORDER

1. The original application involves the issue of dangers of sea level rise and submergence of low lying islands.
2. In pursuance to the previous directions of the Tribunal, joint committee has filed report dated 10.10.2023. The report reflects that there is rise in the water level of the sea and the areas of the islands are coming in submergence because of the said rise. In the report suggested policies and measures to protect the islands.
3. We take note of the fact that in the notification dated 18.01.2019 issued by MoEF&CC, it has been provided that Integrated Island Management Plans (IIMPs) will be formulated by the respective States/Union Territories for the concerned islands and that the earlier notification dated 06.01.2011 was issued for preparation of the Integrated Island Management Plan for Andaman Nicobar and Lakshadweep. The suggestions incorporated in the report dated 10.10.2023 need to be looked into for preparation/amendment of the Integrated Island Management Plan.

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4. In view of the larger issue involved in the original application and also considering seriousness of the matter, we deem it proper to issue notice to Coastal Management Authority of all the Coastal States as also the Union Territories.
5. A memo of parties be prepared by the Registry including the coastal management authorities of all the Coastal States, Union Territories, the Secretary, MoEF & CC, Secretary of Ministry of Earth Science and Secretary, Island Development Authority.
6. Let notice be issued to all the aforesaid authorities by the Registry of the Tribunal.
7. The Learned Counsel appearing for MoEF &CC also seeks time to obtain instructions in the matter.
8. List the matter on 08.01.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. SenthilVel, EM

October 13, 2023
Original Application No. 249/2023
SN

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IA3-3/91/2023-IA.III (E-223215)

Government of India

Ministry of Environment, Forest and Climate Change

IA-III Section (CRZ)

Indira Paryavaran Bhawan

Jor Bagh Road,

New Delhi-110003

Dated: 24th November, 2023

To,

All State / UTs Coastal Zone Management Authority

Subject: Compliance of the Order dated 13/10/2023 in O.A. No. 249/2023 the matter of In re: News item published in Newspaper The Hindu dated 19/03/2023 titled "India's Sinking Island", pending before the Hon'ble National Green Tribunal, Principal Bench-regarding.

Sir,

This has reference to the Hon'ble National Green Tribunal, Principal Bench order dated 13/10/2023 in the matter of In re: News item published in Newspaper The Hindu dated 19/03/2023 titled "India's Sinking Island" wherein the Hon'ble Tribunal has taken "note of the fact that in the notification dated 18/01/2019 issued by MOEF&CC, it has been provided that Integrated Island Management Plans (IIMPs) will be formulated by the respective States/ Union Territories for the concerned islands and that the earlier notification dated 06/01/2011 was issued for preparation of the Integrated Island Management Plan for Andaman Nicobar and Lakshadweep. The suggestions incorporated in the report dated 10/10/2023 need to be looked into for preparation/amendment of the Integrated Island Management Plan."

2. Further, this Ministry's letter dated 22nd September, 2023 may also be referred to vide which it was requested to expedite the finalization of CZMP/ ICRZP as per CRZ Notification, 2019 as directed by NCZMA (Copy of letter dated 22nd September, 2023 is enclosed herewith).

3. In view of the above, the copy of the Hon'ble NGT order dated 13th October, 2023 is being enclosed herewith for your kind information and necessary action.

4. This issues with the approval of the Competent Authority.

Yours faithfully



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

E-mail: h.kharkwal@nic.in

Encl:

1. Order dated 13th October, 2023 passed by the Hon'ble NGT, PB in O.A. No. 249/2023
2. DO Letter dated 22nd September, 2023

Copy to:

1. Office copy / Guard file for record

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IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 249/2023

IN RE: NEWS ITEM PUBLISHED IN NEWSPAPER THE HINDU DATED 19.03.2023
TITLED "INDIA'S SINKING ISLAND"

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Reply affidavit on behalf of Secretary, Ministry of Environment, Forest and Climate Change (Respondent No.14), Union of India.	1-4
2.	A copy of the CRZ Notification, 2011 is annexed herewith and marked as Annexure-R14/1.	5-25
3.	A copy of CRZ Notification, 2019 is annexed herewith and marked as Annexure-R14/2.	26- 52
4.	A copy of the Minutes of 46th Meeting of the NCZMA dated 01/08/2023 is annexed herewith and marked as Annexure-R14/3.	53-66
5.	A copy of the D.O. letter dated 22/09/2023 is annexed herewith and marked as Annexure-R14/4.	67
6.	A copy of the D.O. letter dated 30/11/2023 is annexed herewith and marked as Annexure R14/5.	68
7.	A copy of the order dated 13/10/2023 is annexed herewith and marked as Annexure-R14/6.	69-70
8.	A copy of letter dated 24/11/2023 is annexed herewith and marked as Annexure-R14/7.	71-74
9.	A copy of the Notifications dated 30/11/2022 is annexed herewith and marked as Annexure-R14/8.	75- 80

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 249/2023

IN RE: NEWS ITEM PUBLISHED IN NEWSPAPER THE HINDU DATED 19.03.2023
TITLED "INDIA'S SINKING ISLAND"

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 14, MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE, UNION OF INDIA

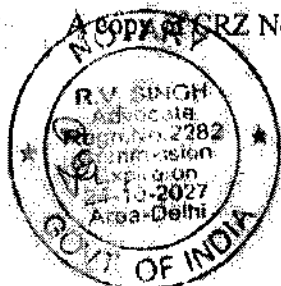
I, Dr. Harendra Kharkwal S/o Shri Liladhar Kharkwal aged about 53 years, presently working as Scientist 'E' in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF&CC) do hereby, in my official capacity, solemnly affirm and state on oath as follows:

1. That I am authorized by the Competent Authority in the MoEF&CC, New Delhi to swear the present affidavit on behalf of the MoEF&CC on the basis of the official records maintained therein.

2. It is humbly submitted that I have perused and understood the contents of the present matter. At the outset, I deny all averments, submissions, statements, allegations made therein except may be specifically admitted herein after.

3. It is humbly submitted that in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, Ministry of Environment and Forest had notified the Coastal Regulation Zone Notification, 1991 on 19th February, 1991. In supersession of the CRZ Notification 1991, the Coastal Regulation Zone Notification, 2011 was notified on 6th January, 2011, for regulation of developmental activities along the coastal stretches and to ensure the livelihood security to the fisher communities and other local communities living in the coastal areas, to conserve and protect coastal stretches.

A copy of CRZ Notification, 2011 is annexed herewith and marked as Annexure-R14/1.



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4. That, it is further submitted that in supersession of the CRZ Notification, 2011, the Coastal Regulation Zone Notification, 2019 was notified on 18th January, 2019, having specific focus on conservation and management plans of Ecologically Sensitive Areas (ESAs) which did not feature in the CRZ Notification, 2011. A copy of CRZ Notification, 2019, is annexed herewith and marked as **Annexure-R14/2**.

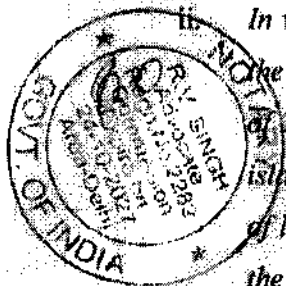
5. It is humbly submitted that as per paragraph 6(i) of the CRZ Notification, 2019, "All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and to submit before the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects."

6. Further, it is humbly submitted that paragraph 10.2 of CRZ Notification, 2019 deals with "CRZ for inland backwater islands and islands along mainland coast:

- i. All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

ii. In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone. (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.

- iii. Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011,



③

shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply."

7. It is humbly submitted that as on date, CZMP as per CRZ Notification, 2019 have been approved for the State of **Odisha, Karnataka and Maharashtra**. The ICRZP as per ICRZ Notification, 2019 has been approved for **Great Nicobar Island and Little Andaman Island**. That, for the rest of the Coastal States, CZMP/ICRZP as per CRZ Notification, 2011 and IPZ Notification, 2011 are presently applicable.

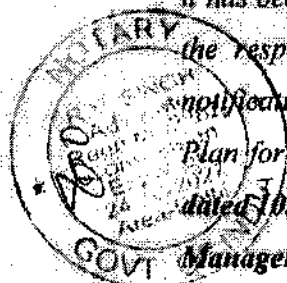
8. It is humbly submitted that the National Coastal Zone Management Authority (NCZMA) in its 46th meeting dated 01/08/2023 has directed that all Coastal States/ UTs whose CZMP/ICRZP are yet to be finalized as per CRZ Notification, 2019 must complete the same within two months i.e. 31/10/2023. A copy of the Minutes of the 46th Meeting of the NCZMA dated 01/08/2023 is annexed herewith and marked as **Annexure-R14/3**. Further, vide D.O. letters dated 22/09/2023 and 30/11/2023, this Ministry has again requested all remaining coastal states/ UTs to expedite the finalization of CZMP/ICRZP as per CRZ Notification, 2019 as directed by NCZMA. A copy of the aforesaid letter dated 22/09/2023 and 30/11/2023 is annexed herewith and marked as **Annexure-R14/4 and R14/5** respectively.

9. It is humbly submitted that this Hon'ble Tribunal vide order dated 13/10/2023 has observed the following:

"...3. We take note of the fact that in the notification dated 18.01.2019 issued by MOEF&CC, it has been provided that Integrated Island Management Plans (IIMPs) will be formulated by the respective States/ Union Territories for the concerned islands and that the earlier notification dated 06.01.2011 was issued for preparation of the Integrated Island Management Plan for Andaman Nicobar and Lakshadweep. The suggestions incorporated in the report dated 10.10.2023 need to be looked into for preparation/amendment of the Integrated Island Management Plan..."

A copy of the order dated 13/10/2023 is annexed herewith and marked as **Annexure-R14/6**.

10. It is humbly submitted that in compliance of the order dated 13/10/2023, this Ministry has also issued letter dated 24/11/2023 to all the State/ UTs Coastal Zone Management Authority



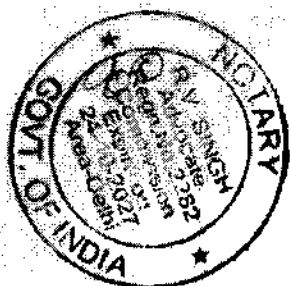
seeking "Compliance of order dated 13/10/2023 in O.A. No. 249/2023 in the matter of In re: News Item published in Newspaper The Hindu dated 19/03/2023 titled India's Sinking Island pending before the Hon'ble. National Green Tribunal, Principal Bench".

A copy of letter dated 24/11/2023 is annexed herewith and marked as Annexure-R14/7.

11. It is humbly submitted that as per the CRZ Notifications, 2011/2019, the State Coastal Zone Management Authorities (SCZMAs) are primarily responsible for the enforcement and implementation of the provisions of the CRZ Notification and compliance of the conditions stipulated thereunder. The main function of these Authorities includes enquiring into the cases of alleged violation of the provisions of the CRZ Notifications and take appropriate decision and action including power to enforce provisions under Section 5, 10 and 19 of the Environment (Protection) Act, 1986. A copy of the Notifications dated 30/11/2022 is annexed herewith and marked as Annexure-R14/8.

12. It is humbly submitted that this Ministry holds this Hon'ble Court in the highest of esteem and have deepest respect for the Hon'ble Courts and the orders passed by them.

13. It is respectfully submitted that this answering respondent (no.14) without prejudice reserves his right to file an additional affidavit at a later stage, if so necessary.




DEPONENT

(डॉ. एच. खर्कवाल)
(Dr. H. KHARKWAL)
वैज्ञानिक (Scientist E)
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION

I, the above named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed there from.

Identified by 
who has signed in presence of

solemnly affirmed before me, read
over & explained to the Deponent.


Notary Public, DELHI

26 DEC 2023

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DEPONENT

(डॉ. एच. खर्कवाल)
(Dr. H. KHARKWAL)
वैज्ञानिक (Scientist E)
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

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F No. IA3-3/91/2023-IA.III (E-223215)
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
Jor Bagh Road,
New Delhi-110003
Dated: 05th February 2024

To,
The Chief Secretary,
All State/ UTs Coastal Zone Management Authority
(Except State of Odisha, Karnataka and Maharashtra)

Subject: Urgent compliance of the order dated 08/01/2024 in O.A. No. 249/2023
2023 titled In re: News item published in The Hindu dated 19/03/2023
titled "India's Sinking Island" before Hon'ble National Green Tribunal
(Principal Bench) - regarding.

Sir / Madam,

This has reference to the above mentioned O.A. No. 249/2023 titled In re: News item published in The Hindu dated 19/03/2023 titled "India's Sinking Island" pending before Hon'ble National Green Tribunal (Principal Bench).

2. The Hon'ble Tribunal in O.A. No. 249/2023 vide order dated 13/10/2023 (enclosed) had taken "note of the fact that in the notification dated 18/01/2019 issued by MOEF&CC, it has been provided that Integrated Island Management Plans (IIMPs) will be formulated by the respective States/ Union Territories for the concerned islands and that the earlier notification dated 06/01/2011 was issued for preparation of the Integrated Island Management Plan for Andaman Nicobar and Lakshadweep. The suggestions incorporated in the report dated 10/10/2023 need to be looked into for preparation/amendment of the Integrated Island Management Plan." The Ministry vide letter dated 24/11/2023 (enclosed) had sought compliance of the order dated 13/10/2023 by all the State / UTs Coastal Zone Management Authority.

3. Further, the National Coastal Zone Management Authority (NCZMA) in its 46th Meeting dated 01/08/2023 (enclosed) had directed that all Coastal States/ UTs whose CZMP/ ICRZP are yet to be finalised as per CRZ Notification 2019 and ICRZ Notification, 2019, must complete the same within two months. It was also directed that if CZMP/ICRZP as per CRZ Notification, 2019 and ICRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private/ Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas.

4. Further, this Ministry vide letter dated 22/09/2023 and 30/11/2023 (copies enclosed) has requested to expedite the finalization of CZMP/ ICRZP as per CRZ Notification, 2019 and ICRZ Notification, 2019 as directed by NCZMA. However, no significant progress has been made in this regard by remaining SCZMA.

5. It is inform that the as on date CZMP as per CRZ Notification 2019 have been approved for the State of Odisha, Karnataka and Maharashtra and ICRZP as per ICRZ Notification 2019 has been approved for Great Nicobar and Little Andaman Island and for the rest of the Coastal State CZMP / ICRZP / IIMP as applicable is pending.

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6. The Hon'ble Tribunal in O.A. No. 249/2023 vide order dated 08/01/2024 (enclosed) has taken a serious note of the matter and has directed the Ministry " **..to ensure that the plan is prepared by each Coastal Management Authority and Union Territory Coastal Management Authority expeditiously within a time bound period...**" In this regard, it is reiterated that the directions of the National Coastal Zone Management Authority (NCZMA) may be strictly complied and the CZMP/ICRZP as per CRZ Notification, 2019 and ICRZ Notification, 2019 may be formulated at the earliest.

7. It is also requested to furnish the latest status in respect of updation of CZMPs as per CRZ Notification 2019 along with time-line for further action.

8. This issues with the approval of the Competent Authority.

Encl. As above

Yours faithfully,



(Dr. H. Kharkwal)
Scientist 'E'

Copy to:

1. All Member Secretary State/ UTs Coastal Zone Management Authority- **Except State of Odisha, Karnataka and Maharashtra.**
2. Office copy / Guard file for record.

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F No. IA3-3/91/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
Jor Bagh Road,
New Delhi-110003

Dated: 9th February 2024

To,

The Chief Secretary,
All States/ UTs Coastal Zone Management Authority
(Except State of Odisha, Karnataka and Maharashtra)

Subject: Urgent compliance of the order dated 08/01/2024 in O.A. No. 249/2023 titled In re: News item published in The Hindu dated 19.03.2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench)- regarding.

Sir / Madam,

This is in continuation to the earlier letter dated 05/02/2024 issued in compliance of the order dated 08/01/2024 passed by Hon'ble NGT (PB) in O.A. No. 249/2023 titled In re: News item published in The Hindu dated 19.03.2023 titled "India's Sinking Island" (copies enclosed).

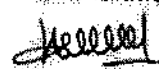
2. It is requested to furnish the latest status of the preparation of CZMPs/ICRZP as per CRZ Notification, 2019, as on date with regard to your concerned State/UT (District Wise) in the enclosed format. The duly filled format may be forwarded to this Ministry by 14/02/2024, positively.

3. It is also informed that a meeting on this matter is scheduled to be held under the Chairmanship of the Joint Secretary, MoEF&CC on 16/02/2024 at 3.00 PM through Video conference. The meeting link shall be shared subsequently.

4. This issues with the approval of the Competent Authority.

Encl: As above.

Yours faithfully,


(Dr. H. Kharkwal)
Scientist 'E'

E-mail: h.kharkwal@nic.in

Copy to:

1. All MS State / UTs Coastal Zone Management Authority- Except State of Odisha, Karnataka and Maharashtra.

2. Office copy / Guard file for record.

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Status Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Vishakhapatnam 4. East Godavari 5. West Godavari 6. Krishna 7. Guntur 8. Prakasam 9. Nellore 10. 11. 12. 13. ..	NCSCM		
2.	Andaman & Nicobar (UT)	1. Long island 2. Havelock 3. Neil 4. South Andaman 5. Baratang 6. Ross & Smith 7. Aves 8. Flat Bay 9. Rutland 10. Middle Andaman 11. Car Nicobar 12. Kamorta Islands 13. Katchal	NCSCM	Total 3 districts	
		14. Great Nicobar - ICRZP	NCSCM	Completed and Approved on 01/06/2021.	
		15. Little Andaman - ICRZP	NCSCM	Completed and Approved on 12/09/2022.	
3.	Daman & Diu (UT)	1. Daman & Diu	NCSCM		
4.	Goa	1. North Goa 2. South Goa	NCSCM		
5.	Gujarat	1. Ahmedabad 2. Bharuch 3. Gir Somnath	NCSCM		

		4. Surat Navsari 5. Junagarh 6. Valsad 7. Amreli 8. Porbandar 9. Devbhumi 10. Dwarka 11. Anand 12. Vadodara 13. Bhavnagar 14. Jamnagar 15. Kutch & Morbi			
6.	Karnataka	1. Uttara Kannada 2. Udupi 3. Dakshina Kannada	NCSCM	Completed and Approved on 02/09/2022.	
7.	Kerala	1. Kasargod 2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram	NCESS		
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Suheli 6. Minicoy 7. Kadmat	NCSCM		
		8. Kavaratti 9. Agatti 10. Androth 11. Amini 12. Kalpeni 13. Chetlat 14. Kiltan 15. Bitra			
9.	Maharashtra	1. Mumbai City 2. Mumbai Sub-Urban	NCSCM	Completed and Approved on 29/09/2021.	
		3. Raigad, 4. Ratnagiri 5. Sindhudurg 6. Thane 7. Palghar	NCSCM	Completed and Approved on 25/08/2023.	

10.	Odisha	1. Baleswar 2. Bhadrak 3. Ganjam 4. Jagatsinghpur 5. Kendrapara 6. Khordha 7. Puri	ORSAC/SAC	Completed and Approved on 01/06/2021.	
11.	Puducherry (UT)	1. Puducherry 2. Karaikal 3. Yanam 4. Mahe	NCSCM		
12.	Tamil Nadu	1. Chennai 2. Cuddalore 3. Kanchipuram 4. Kanyakumari 5. Nagapattinam 6. Pudukkottai 7. Ramanathapuram 8. Thanjavur 9. Thiruvallur 10. Thoothukudi 11. Villupuram 12. Thirivarur 13. Tirunelveli 14. ...	NCSCM		
13.	West Bengal	1. North 24 Parganas 2. South 24 Parganas 3. Medinipur	IESWM		



Andhra Pradesh Coastal Zone Management Authority (APCZMA),
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar,
Vijayawada-520007



Letter No. 12 (a)/CRZ/APCZMP/2015-

Dated: 14.02.2024

To
The Secretary,
Ministry of Environment and Forests and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road,
New Delhi - 110 003.

Sir,

Sub: APCZMA - Urgent compliance of the order dated 08.01.2024 in O. A. No. 249/2023 titled in re: News item published in the The Hindu dated 19.03.2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench) - Reply furnished - Reg.

Ref: Letter dated 09.02.2024 received from MoEF&CC, GoI, New Delhi.

In the reference cited above, the MoEF&CC, GoI, New Delhi (CRZ) had requested to furnish the latest status of preparation of CZMPs/ ICRZP as per CRZ Notification, 2019, as on date with regard to Coast of Andhra Pradesh in the format. It is also informed that video conference on the subject is scheduled on 16.02.2024 @ 03:00 PM under the Chairmanship of Joint Secretary, MoEF&CC, GoI, New Delhi.

In this regard, the latest status of preparation of CZMPs/ ICRZP as per CRZ Notification, 2019, as on date with regard to Coast of Andhra Pradesh, duly filled in the prescribed format is enclosed for kind information. The APCZMA is constantly pursuing with the NCSCM, Chennai for preparation of Coastal Zone Management Plans (CZMPs); and NCCR, Chennai for preparation of Shoreline Management Plan (SMP) for the State of Andhra Pradesh at earliest.

Encl: As above

Yours faithfully,

Member Secretary
APPCB & APCZMA

Status Report of CZMP/ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Vishakhapatnam 4. Anakapalli 5. Kakinada 6. Dr. B. R. Ambedkar Konaseema 7. West Godavari 8. Eluru 9. Krishna 10. Bapatla 11. Prakasam 12. SPSR Nellore 13. Tirupathi	NCSCM	- Preparation of CZMP as per CRZ Notification, 2019 was awarded to M/s. NCSCM, Chennai vide lr dt 31.01.2020 by the EPS&T Dept., Govt. of A.P. - APPCB paid an amount of Rs.1,98,66,480/- vide lr dt 03.09.2020 for the above work. - APCZMA has conducted meetings with NCSCM & Stakeholder Departments on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023. The views and data submitted by the Stakeholder Depts., were forwarded to the NCSCM. - The draft CZMPs are at final stage. After receipt of draft CZMPs, Public Hearing Notifications will be given and further course of action will be taken to prepare final CZMPs for onward submission to the MoEF&CC, GoI, new Delhi for final approval.	May 2024

Status Report of SMP/ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing SMP	At what stage of preparation the SMP is pending	Expected date of completion
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Vishakhapatnam 4. Anakapalli 5. Kakinada 6. Dr. B. R. Ambedkar Konaseema 7. West Godavari 8. Eluru 9. Krishna 10. Bapatla 11. Prakasam 12. SPSR Nellore 13. Tirupathi	National Centre for Coastal Research (NCCR), Chennai	- The APCZMA had requested the Secretary, Ministry of Earth Sciences (MoES) vide Ir. Dt. 01.11.2023 to prepare Shoreline Management Plan (SMP) for the Coast of Andhra Pradesh. - APCZMA has conducted meetings with NCCR & Stakeholder Departments on 16.08.2023, 17.08.2023, 01.12.2023 & 12.12.2023. The views and data submitted by the Stakeholder Depts., were forwarded to the NCCR. The preparation of draft SMP is at final stage.	May 2024

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV, Sec.I) DEPARTMENT

Letter No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P. Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai - 600025(w.e)

Sir,

Sub: E.F.S & T Dept. - EFS&T Dept. - APCZMA - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 - Requested - Reg.

- Ref: 1. From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated: 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III, Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated: 25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated: 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, Dated: 12.11.2019

B&B

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management (NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ - 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P. Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan (CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below:

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a. Revised cost: Rs. 1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadeeswarar
for Special Chief Secretary to Government

Copy to :
✓ The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

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ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: <https://pcb.ap.gov.in>

PROCEEDINGS OF THE MEMBER SECRETARY, APPCB

PRESENT: SRI. VIVEK YADAV, I.A.S., MEMBER SECRETARY

Proc.No.12(a)/APCMZA/CRZ/APCZMP/2019

03/09/2020

Sub: CRZ - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the new CRZ Notification, 2019 - Sanction of an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai towards the payment - Orders - Issued - Reg.

Ref: 1. EFS&T Department, Govt. of A.P. vide Memo. No. EFS01-ENV0PEST (CZMA)/7/2019-SEC-I, dated 20.07.2020
2. Note approval of Member Secretary, APPCB on 03/09/2020

ORDER:

The EFS&T Department, Government of Andhra Pradesh has accorded permission to the A.P. Pollution Control Board for payment of Rs.1,98,66,480/- to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of APCZMP as per the new CRZ Notification, 2019, subject to meeting the expenditure from the APPCB funds, vide reference 1st cited.

Sanction is hereby accorded for payment an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST) to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

The Chief Accounts Officer is requested to release an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST), by way of Demand Draft drawn in favour of "Director, National Centre for Sustainable Coastal Management" payable at Chennai towards the above payment for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

Siva Sankar
Prasad Bandla

Digitally signed by Siva
Sankar Prasad Bandla
Date: 2020.09.07 12:15:49
+05'30'

BANDLA SIVA
SANKARA PRASAD,
CHAIRMAN, O/o
CHAIRMAN-APPCB
Member Secretary
APPCB

To
The Chief Accounts Officer (FAC),
A.P. Pollution Control Board,
Head Office, Vijayawada.

Copy to:

1. The Special Chief Secretary to Government, EFS&T Department, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District for favour of information.
2. The Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, Govt. of India, Anna University Campus, Chennai -600025 for favour of information.

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Andhra Pradesh Coastal Zone Management Authority (APCZMA),
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
Paryavaran Bhavan, APIC Colony Road, Gurumanak Colony,
Auntanagar, Vijayawada-520007



Letter No. 12 (a)/CRZ/APCZMP/2015- 619

Date: 01.11.2023

To
The Secretary,
Ministry of Earth Sciences (MoES),
Govt. of India, Prithvi Bhavan,
Opp. Indian Habitat Centre,
Lodhi Road, New Delhi - 110003.

Sir,

Sub: APCZMA - Preparation of Coastal Zone Management Plan (CZMP) for
the State of Andhra Pradesh, as per the provisions of the CRZ
Notification 2019 - Preparation of Shoreline Management Plan for
Andhra Pradesh - Reg.

01.11.2023
DESPATCH

Ref: Hon'ble NGT Order dt. 11.01.2022 in OA No. 04 of 2013.

In the reference cited, the Hon'ble NGT had issued directions to the Coastal States of India to prepare Shoreline Management Plan to protect the erosion of Sea Shore by adopting suitable remedial measures before taking up any coastal protection measures.

In the recent times the coast of Andhra Pradesh is facing severe erosion and many of the infrastructures like roads, buildings and other basic amenities have got damaged. The phenomenon is increasing day by day.

In view of the above, there is dire requirement to prepare Shoreline Management Plan for Andhra Pradesh to find scientific solutions to address the intensifying coastal erosion problems.

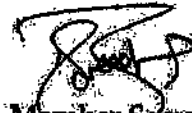
It is requested that the Ministry may support the Govt. of Andhra Pradesh by preparing shore line management plan for Andhra Pradesh through National Centre for Coastal Research (NCCR) and suggest solutions to address the present problem of coastal erosion.

It is therefore requested that Shoreline Management Plan (SMP) of Andhra Pradesh may be prepared through NCCR in order to save the eroding coast of Andhra Pradesh.

The APPCB will provide necessary logistic support and local hospitality.

We look forward for a favorable reply in this regard.

Yours faithfully,



(33) Member Secretary
APPCB & APCZMA

Copy to

1. The Director, National Centre for Coastal Research (NCCR), Ministry of Earth Sciences, 2nd Floor, NIOT Campus, Velachery - Tambaram Main Road, Pallikaranai, Chennai, Tamil Nadu 600100 for information.
2. The Spl. Chief Secretary to Govt. EPS&T Dept., Govt. of A.P. for kind information.



APCCF ANDAMANS FCA & CRZ <apccf.crzfc@gmail.com>

Urgent Compliance of Order dated 08.01.24 in O.A.249/2023 titled in re:News Item published In the Hindu dated 13.03.2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench) -reg.

APCCF ANDAMANS FCA & CRZ <apccf.crzfc@gmail.com>

Wed, Feb 14, 2024 at 1:24 PM

To: h.kharkwal@nic.in

Sir,

Find attached herewith the latest Status report of the preparation of the CZMPs as per the ICRZ Notification, 2019 in the prescribed format for your kind perusal please.

With regards,

ACF(CZ)
Van Sadan
Haddo.

 CZMP Status.pdf
164K

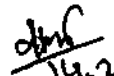
Status Report of CZMP (ICRZP/IIMP) as per CRZ / ICRZ Notification 2019 with respect to Andaman & Nicobar Islands

Sl.No.	Coastal Districts/ Islands	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Great Nicobar	NCSCM	Completed and Approved on 01/06/2021.	
2.	Little Andaman	NCSCM	Completed and Approved on 12/09/2022.	--
3.	Flat Bay	NCSCM	Comments of Administration on the comments of TSC was submitted to NCSCM on 27.12.2022. Final draft IIMP from NCSCM is awaited.	--
4.	Smith	NCSCM	The comments of the administration on the comments of the Technical Scrutiny Committee have been submitted to the NCSCM on 16.01.2024 for finalization of IIMP. Final draft IIMP from NCSCM is awaited.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month
5.	Kamorta Island	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on 26.12.2022. The Administration is awaiting the placement of draft IIMPCRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
6.	Swaraj Dweep (Havelock)	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on 07.03.2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
7.	Rutland	NCSCM	The comments of administration on claims/ objections/suggestions of general public and stakeholder have been submitted to the NCSCM for placing the same before the technical scrutiny committee on 07.03.2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
8.	Long island	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on November 23, 2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
9.	Baratang	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on November 23, 2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	

10. Middle Andaman	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on November 23, 2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.
11. North Andaman	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on November 23, 2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
12. Car Nicobar	NCSCM	The comments of administration on claims/ objections/suggestions of stakeholders have been submitted to the NCSCM for placing the same before the TSC on November 23, 2023. The Administration is awaiting the placement of draft ICRZ before the TSC.	
13. Shaheed Dweep (Neil)	NCSCM	The preparation of draft comments of the Administration on the comments/claims/objection/suggestion of the stakeholders and general public is finalized.	
14. South Andaman	NCSCM	The draft comments of the Administration on the comments/claims/suggestions/objections of the stakeholder have been submitted to the competent authority for approval and will be forwarded to NCSCM shortly.	The comments of the Administration on the comments/suggestions/claims/objections of stakeholder shall be submitted to the NCSCM shortly.
15. Aves	NCSCM	The comments of the A&N Administration on the IIMP of Avis Island have not yet been finalized due to SLP No. 25445/2019 filed in the Hon'ble Supreme Court. The Administration is in the process of seeking relief from the Apex court to allow the finalization of the IIMP.	On receipt of approval, the comments of the Administration shall be submitted to the NCSCM for placing the same before the TSC within no time.
16. North Passage, Stewart, East Narcondum, and Curlew Island, Interview & Tillong Chong Island.	NCSCM	The draft CZMPs are awaited.	On the receipt of relief from the Hon'ble Court, the comments of the Administration shall be submitted to the NCSCM for placing the same before TSC within 01 month.
			On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.

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17.	Teressa, Strait, Nancowrie, Pillomillow, Little Nicobar, Katchal Island & Chowra	NCSCM	The public/stakeholder consultation and collection of field data by NCSCM are awaited to prepare the draft IIMP plan.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
18.	Netaji Subash Chandra Bose Dweep	NCSCM	The draft IIMP is awaited from NCSCM.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.


 14.2.2024
 सहायक वन संरक्षक / Assistant Conservator of Forests
 (तटवर्ती अंचल/Coastal Zone)

वन सदन, पोर्ट ब्लेयर / Van Sadan, Port Blair



Government of Goa
Department of Environment & Climate Change
4th Floor, Dempo Tower, Patto, Panaji-Goa
Phone Nos.: 0832-2951089 e-mail: dir-env.goa@gov.in

No:86-1-2018/ENV/ACTS-NOTI/Part-I/931

Date: 10/10/2023

To,

1. **Shri. Sujit Kumar Bajpayee**, Joint Secretary, Ministry of Environment, Forest and Climate Change, CRZ Division, 1st floor, Prithvi Wing, Indira Paryavaran Bhavan, Jor Bagh Road, New-Delhi 110003.
2. **Dr. H. Kharakwal**, Additional Director (CRZ), Ministry of Environment & Climate Change), Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi 110003.
3. **The Member Secretary**, National Coastal Zone Management Authority, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi 110003.

Sub: Request for granting additional time to the State of Goa for preparation of CZMP 2019 upto 31st March 2024.

Ref: Minutes of Meeting of the 46th of the National Coastal Zone Management Authority (NCZMA) held on 01/08/2023.

Sir/Madam,

This is in respect of decision of the National Coastal Zone Management Authority (NCZMA) in its 46th meeting held on 01/08/2023 with regards to the status of updation / revision of Coastal Zone Management Plan (CZMP) based on CRZ Notification, 2019.

The NCZMA has directed that all State must complete CZMP, 2019 within 2 months i.e 31st October, 2023 and in the instance CZMP, 2019 not submitted within the said time line, *no project should be considered for CRZ clearance as per CRZ Notification, 2011 in such area.*

The State of Goa had entrusted the task of preparation of of CZMP 2011 to National Centre for Sustainable Coastal Management (NCSCM). The NCSCM has submitted the CZMP 2011 in 1:25000 scale however in spite of making full payment to NCSCM in March 2023, the NCSCM has failed to provide correct CZMP 2011 in 1:4000 scale shape file as well as hard copies till date. As the State of Goa had carried out public consultation of CZMP 2011 in 1:25000 scale as well as 1:4000 scale, the Public Consultation for CZMP 2019 will also have to be conducted in 1:25000 and 1:4000 scale.

(342)

The NCESS vide their email dated 26/07/2023 has submitted the work plan and time schedule for compilation of CZMP 2019. (Copy of said email with work plan is attached herewith) The NCESS has sought time till April / May 2024 to complete the CZMP 2019.

In such circumstances, the NCESS would require time upto 31st May, 2024 to complete the updation / modification as per CZMP 2019. Therefore, we request you to grant time upto 31st May, 2024 for completion of CZMP 2019 and until then permit the approval for projects as per CZMP, 2011.

Yours faithfully



(Dr Levinson J. Martins)
Director (Environment & CC)

Encl: as above

Copy to

1. O.S.D. to Hon'ble Minister for Environment & Climate Change, Secretariat, Porvorim-Goa.....*for kind information.*
2. P.A. to Secretary (Environment & Climate Change), Secretariat, Porvorim-Goa.....*for kind information.*
3. The Director, National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change (MoEF & CC), Koodal Building, Anna University Campus, Chennai, 600025 India.

343

120/c

Email

Director Environment

Time schedule for Goa CZMP-2019 reg-

From : CZM Lab NCESS <czmlab@ncess.gov.in>

Wed, Jul 26, 2023 05:36 PM

Subject : Time schedule for Goa CZMP-2019 reg-

1 attachment

To : Director Environment <dir-env.goa@gov.in>,
sanjucat@yahoo.com, Director NCESS
<director@ncess.gov.in>

Cc : Dr. Reji Srinivas <reji.srinivas@ncess.gov.in>

Dear Sir/Madam,

As per your request the schedule and timeline for the preparation of draft Goa CZMP-2019 is attached here with for your reference.

Regards

Coastal Zone Management Lab
National Centre For Earth Science Studies
Contact No - 0471-2511709
- 0471-2511706

"CZM Lab NCESS" <crz.ncess@ncess.gov.in>;

75
Azadi Ka
Amrit Mahotsav

समृद्धि कल्पना
ONE EARTH - ONE FAMILY - ONE FUTURE

GCZMA Time schedule.pptx
1 MB

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Proposed Work Plan and Time Schedule

PLAN OF WORK \ BI-MONTHLY

Procurement of cadastral maps, shape file of GCZMP 2011 from GOA CZMA (Landuse, Administrative boundary, etc.) and other supporting data

Field survey, GIS vectorization & geo referencing

Extraction of information from imageries, toposheets & 2011 CZMP

Field mapping and verification of HTL LTL, morphology/ ecosystems & landuse

Analysis of field data & incorporation of HTL LTL, coastal systems to base maps

Submission of district-wise draft maps in 1:25000 & interaction with GCZMA for incorporating additional information as needed

Finalization of district-wise draft CZMP maps & Reports in 1:25000 scale

Public hearing in each of the districts & modifications

Preparation of 1:4000 CZMP maps

Delivering all copies and reports including 1:25000 & 1:4000 scales after discussion with GCZMA





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भारत 2023 INDIA
भारत गठित 75 वर्षों में
सबसे तेजी से बढ़ती अर्थव्यवस्था

Government of Gujarat
Forest & Environment Department
Block No-14/8th Floor,
Sachivalaya,
Gandhinagar Phone: 079- 23255854
E-mail: direnv@gujarat.gov.in

D. M. Thaker
Director (Environment) &
Member Secretary (GCZMA)

No. ENV-10/2024/98-T

Date: 09.02.2024

To,
Dr. H. Kharkwal
Director (CRZ)
Ministry of Environment, Forest and Climate Change,
Government of India,
Room No-215, 2nd Floor, Agni Block
Indira Paryavaran Bhavan, Jor Baugh,
Alliganj Road, New Delhi – 110 003.

Sub: Urgent Compliance of the order dated 08.01.2024 in OA no. 249/ 2023 titled in re: News item published in the Hindi dated 19/03/2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench) – regarding.

Ref:

1. Minutes of 46th meeting of NCZMA held on 01/08/2023.
2. Office Memorandum letters of MoEF& CC on subject and Letter from Joint Secretary, MoEFCC dated. 30.11.2023.
3. This office letter/ email no. ENV-10-2019-98-T dated 27.12.2023.
4. Your office letter no. F. No. IA3-3/91/2023-IA.III (E- 223215) dated. 05.02.2024.
5. MoEFCC letter no. F No. IA3-3/91/2023-IA.III dated. 09.02.2024

Dear Sir,

This is in reference to above referred letters and instructions from the Ministry of Environment, Forest and Climate Change, New Delhi on subject matter. Considering the Coastal Regulation Zone Notification, 2019 dated 18.01.2019 please be noted that State of Gujarat is working vigorously for finalization of CZMP-2019 for all 16 coastal districts of the entire State.

Further to this office letter under reference (3), It is to submitted that Government of Gujarat has allotted the work of preparation of CZMP- 2019 to NCSCM, Chennai. Based on draft CZMP- 2019 from NCSCM, Public consultation process has been started in all 16 coastal districts. Out of 16 districts, public hearings have been completed in 13 districts and for remaining 03 districts i.e Bhavnagar,

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Page 1 of 3

Amreli & kutch public hearing has been scheduled 05.03.2024, 01.03.2024 & 03.03.2024 respectively.

Details In Format are as under:

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP- 2019	At what stage of preparation the CZMP is pending	Expected date of completion
5.	Gujarat	1. Ahmedabad 2. Bharuch 3. Gir Somnath 4. Surat Navsari 5. Junagarh 6. Valsad 7. Amreli 8. Porbandar 9. Devbhumi 10. Dwarka 11. Anand 12. Vadodara 13. Bhavnagar 14. Jamnagar 15. Kutch & 16. Morbi	NCSCM	Public hearings have been completed in the month of January-February, 2024 in 13 coastal districts. Public hearing has been scheduled for remaining 03 districts- Bhavnagar, Amreli & kutch on 05.03.2024, 01.03.2024 & 03.03.2024 respectively.	Public hearing will be completed by first week of March, 2024 for all the coastal districts. Suggestions/ recommendation of public consultation process will be submitted for all the coastal districts by 15 th March- 2024. NCSCM will finalize CZMP for submission to GCZMA for which NCSCM will be consulted.

Now, GCZMA is working on submitting details of public consultations to NCSCM for incorporation and revising maps (if required) on case to case basis.

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Kindly note the efforts being taken by the State of Gujarat and GCZMA for expediting finalization of CZMP-2019 on top priority basis.

Thanking You,

For and on behalf of GCZMA

D. M. Thaker
9/2/2019

(D M. THAKER)

**GOVERNMENT OF KERALA****Environment (B) Department**

No.B3/28/24/Env.

14-02-2024, Thiruvananthapuram

Secretary to Government

The Secretary,

Ministry of Environment, Forest and Climate Change
(IA III Section)

Indira Paryavaran Bhawan,

Jor Bagh Road, New Delhi -110003

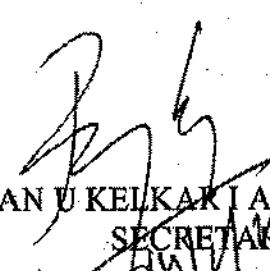
Sir,

Sub: Urgent Compliance of the order dated 08/01/2024 in OA No 249/2023 titled in re: news item published in the Hindi dated 19/03/2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench)-regarding

Ref: Letter no.IA3-3/91/2023-IA-III dated 09.02.2024 from Scientist E, Ministry of Environment, Forest and Climate Change.

I am directed to invite your attention to the reference cited and to forward herewith the Status Report of CZMP as per CRZ Notification 2019 pertaining to the state of Kerala in the prescribed format for information.

Yours Faithfully,


DR RATHAN U KELKAR I A S
SECRETARY
For Secretary to Government.

KERALA COASTAL ZONE MANAGEMENT AUTHORITY**Directorate of Environment & Climate Change**4th Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram - 01Ph: 0471-2339696, E-mail: kczmamanduk@gmail.com

No: 3597/A1/2023/KCZMA

Dated: 14.02.2024

From

The Member Secretary
Kerala Coastal Zone Management Authority

To

1. Dr.H.Kharkwal
Scientist 'E'
Ministry of Environment Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi - 110 003
2. The Chief Secretary
Environment Monitoring Cell
Environment Department
Thiruvananthapuram
3. The Secretary
Environment Department
Thiruvananthapuram

Sir

Sub:- KCZMA- Urgent compliance of the Order dated 08.01.2024 in O.A. No.249/2023 titled in re: News item published in the Hindu daily dated 19.03.2023 titled "India's Sinking island" before Hon'ble National Green Tribunal (Principal Bench)- Reg.

Ref:- Letter No. F.No.IA3-3/91/2023-I.A.III dated 09.02.2024 from Ministry of Environment Forest and Climate Change

I am to forward herewith the Status Report of CZMP/ICRZP/HMP pertaining to Kerala as per CRZ/ICRZ Notification 2019 in the prescribed format for kind information.

Yours faithfully

P.C. SABU

Joint Secretary, KCZMA



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Format

Status Report of CZMP/ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Kerala	1. Kasargod 2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram	NCESS	Draft CZMP 2019 pertaining to Kerala has been forwarded to National Centre for Sustainable Coastal Management for placing before the Technical Scrutiny Committee.	Depending on the date of Technical Committee meeting expected to complete by March 2024.

Sd/-
SUNEEL PAMIDI IFS
 Member Secretary, KCZMA





GOVT. OF INDIA
LAKSHADWEEP ADMINISTRATION
LAKSHADWEEP COASTAL ZONE MANAGEMENT AUTHORITY
KAVARATTI-682555

File No: LD-08/15/2017-S and T-UT-LKS

Dated. .02.2024

To,

Dr.H. Kharkwal
Scientist E
IA-III Section (CRZ)
Ministry of Environment Forest and Climate Change
Indira Parayavaran Bhawan
New Delhi - 110003

Sub: - Forwarding of the latest status of the preparation of CZMPs/ICRZP as per CRZ
Notification 2019- Regarding
Ref: - Your Letter dated 9th February 2024.

Sir,

Hereby forwarding the latest status of the preparation of CZMPs/ICRZP as per CRZ
notification 2019 in the prescribed format for further necessary action.

Yours faithfully


Member Secretary (LCZMA)

Copy to : 1. PA to Advisor to the Hon'ble Administrator and Chairman, LCZMA for information.
2. PA to Secretary (Science & Technology) for information
3. Dr. Ragavan P, Scientist B (CRZ), IA-III Section (CRZ), MoEF&CC for information.

Status Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Vishakhapatnam 4. East Godavari 5. West Godavari 6. Krishna 7. Guntur 8. Prakasam 9. Nellore 10. 11. 12. 13. ...	NCSCM		
2.	Andaman & Nicobar (UT)	1. Long island 2. Havelock 3. Neil 4. South Andaman 5. Baratang 6. Ross & Smith 7. Aves 8. Flat Bay 9. Rutland 10. Middle Andaman 11. Car Nicobar 12. Kamorta Islands 13. Katchal	NCSCM	Total 3 districts	
		14. Great Nicobar - ICRZP	NCSCM	Completed and Approved on 01/06/2021.	
		15. Little Andaman - ICRZP	NCSCM	Completed and Approved on 12/09/2022.	
3.	Daman & Diu (UT)	1. Daman & Diu	NCSCM		
4.	Goa	1. North Goa 2. South Goa	NCSCM		
5.	Gujarat	1. Ahmedabad 2. Bharuch 3. Gir Somnath	NCSCM		

		4. Surat Navsari 5. Junagarh 6. Valsad 7. Amreli 8. Porbandar 9. Devbhumi 10. Dwarka 11. Anand 12. Vadodara 13. Bhavnagar 14. Jamnagar 15. Kutch & Morbi			
6.	Karnataka	1. Uttara Kannada 2. Udupi 3. Dakshina Kannada	NCSCM	Completed and Approved on 02/09/2022.	
7.	Kerala	1. Kasargod 2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram	NCESS		
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Suheli 6. Minicoy 7. Kadmat 8. Kavaratti 9. Agatti 10. Androth 11. Amini 12. Kalpeni 13. Chetlat 14. Kiltan 15. Bitra	NCSCM	Draft report of IIMPs of Suheli, Kadmat, and Minicoy is completed and the preparation of IIMPs of other Islands is under progress.	
9.	Maharashtra	1. Mumbai City 2. Mumbai Sub-Urban	NCSCM	Completed and Approved on 29/09/2021.	
		3. Raigad 4. Ratnagiri 5. Sindhudurg 6. Thane 7. Palghar	NCSCM	Completed and Approved on 25/08/2023.	

10.	Odisha	1. Baleswar 2. Bhadrak 3. Ganjam 4. Jagatsinghpur 5. Kendrapara 6. Khordha 7. Puri	ORSAC/SAC	Completed and Approved on 01/06/2021.	
11.	Puducherry (UT)	1. Puducherry 2. Karaikal 3. Yanam 4. Mahe	NCSCM		
12.	Tamil Nadu	1. Chennai 2. Cuddalore 3. Kanchipuram 4. Kanyakumari 5. Nagapattinam 6. Pudukkottai 7. Ramanathapuram 8. Thanjavur 9. Thiruvallur 10. Thoothukudi 11. Villupuram 12. Thirivarur 13. Tirunelveli 14. ...	NCSCM		
13.	West Bengal	1. North 24 Parganas 2. South 24 Parganas 3. Medinipur	IESWM		



505

Vijya Kashyap <vijyakashyap.moefcc@gmail.com>

Fwd: Status of Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019.

1 message

Dr. Harendra Kharkwal <h.kharkwal@nic.in>

Fri, Feb 16, 2024 at 12:50 PM

To: vijyakashyap moefcc <vijyakashyap.moefcc@gmail.com>, kaushal isha19 <kaushal.isha19@gmail.com>

Cc: Ragavan P <ragavan.p@gov.in>, TUNTUN KUMAR SINGH <tk.singh@gov.in>

From: "Director DSTE" <dste@py.gov.in>**To:** "Dr. Harendra Kharkwal" <h.kharkwal@nic.in>, "TUNTUN KUMAR SINGH" <tk.singh@gov.in>**Sent:** Thursday, February 15, 2024 5:58:54 PM**Subject:** Status of Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019.

Sir,

With reference to the subject cited above, the status of CZMP preparation as per CRZ Notification, 2019 of UT of Puducherry is as follows:

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
11	Puducherry (UT)	Puducherry Karaikal Yanam Mahe	NCSCM	Public Hearings for the Draft CZMP of Mahe and Yanam regions were completed on 24.03.2023 and 12.04.2023 respectively. The Public Hearings for Puducherry and Karaikal regions are schedule on 20.03.2024 and 22.03.2024.	

With regards,
Director / Member Secretary
DSTE/PCZMA

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DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From
Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director,
Department of Environment & Climate Change,
Panagal Building, Saidapet,
Chennai 600 015

To
Dr. H. Kharkwal,
Scientist 'E'
Ministry of Environment, Forest and
Climate Change,
Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 003.

R.C.No.P1/530/2019 Dated: 15.02.2024

Sir,

Sub.: Department of Environment and Climate Change TN- Status report & Time line submitted for Preparation of Coastal Zone Management Plans (CZMPs) for Tamil Nadu as per CRZ notification 2019- Regarding.

- Ref: 1. Letter from MoEF&CC, GoI, F No. IA3-3/912023-IA,III (E-223215), dated : 5.02.2024.
2. Writ Petition No. 30292 of 2022, filed by Thiru K. Saravanan, Chennai.90 before the Hon'ble High Court of Madras.
3. Orders issued by The Hon'ble Acting Chief Justice dated:21.11.2022
4. Orders of the Hon'ble NGT (SZ) in Original Application No.101 of 2023
Dated: 18.08.2023.

I wish to inform that, the Ministry of Environment, Forests and Climate Change, GoI (MoEF & CC, GoI) has issued the CRZ Notification, 2019 in the supersession of CRZ Notification, 2011. The Department of Environment and Climate Change, Government of Tamil Nadu has been entrusted with the responsibility of preparation of the Coastal Zone Management Plans (CZMPs) of the coastal area of the State through agencies authorized by the MoEF&CC, New Delhi. Accordingly, the work of preparation of CZMPs for all the coastal districts of Tamil Nadu was entrusted with National Centre for Sustainable Coastal Management (NCSCM), Chennai; which is an authorized agency approved by the GoI, for the said purpose.

2) The NCSCM submitted the draft CZMP and Landuse map to Department of Environment & Climate Change on 06.10.2022. The said draft CZMP and Landuse map was immediately Published in the DoE & CC & ENVIS Website for inviting suggestions / objections, if any, from all the Stakeholders/ Departments/ local communities/ NGO's etc.,

3) The Soft copies of the draft CZMP, Landuse map, Executive summary (Tamil and English) were sent to the respective District Collectors/Chairmans, District Coastal Zone Management Authorities (DCZMAs) and the convener DCZMA/ District Environmental

Engineers (DEEs) of TNPCCBs with an instruction to conduct the public hearings after following the established procedures laid down in the EIA Notification 2006.

4) In the meanwhile, vide reference 2nd cited, the Hon'ble High Court of Madras has issued orders for preparing the maps in Tamil language. Accordingly, the Department has prepared the draft CZMPs and landuse maps in both Tamil & English and published in the website on 16.06.2023 for obtaining comments / remarks from Govt. Departments, Public, NGOs etc., The reply and remarks were obtained from all the coastal districts except Chennai and Tiruvallur districts due to an ongoing OA No.131 of 2022 in NGT (SZ). The tentative dates for public hearing have been fixed in the month of August 2023 in 12 coastal districts except Chennai & Thiruvallur districts.

5) However, one Application No.101 of 2023 has been filed by Ms. Jesu Rethinam and Thiru K. Saravanan before the Hon'ble NGT (SZ) to issue injunction order for conducting public hearing and requested to prepare the CZMP with the details of fishing zones, fish breeding areas, fishing village boundaries, breeding and spawning grounds, common properties of the fishermen communities, etc.,

6) The Hon'ble NGT (SZ) on 18.08.2023 has issued stay order for conducting public hearing till such time the draft CZMP is complete in all aspects. A copy of the said order is sent herewith, for reference.

7) In the said order, the Hon'ble NGT (SZ) has directed this Department to get the details of fishing zones, fish breeding areas, fishing village boundaries, breeding and spawning grounds, common properties of the fishermen communities, etc., from the Department of Fisheries and Fishermen Welfare to finalize the CZMP. In this connection, it was requested from all the 14 Coastal district Collectors to Collect the details as per the NGT orders through Fisheries and Revenue Departments and forward it to this department with authentication from District administration. A stakeholder meeting was also conducted under the Chairmanship of Additional Chief Secretary to Government, Environment, Climate Change and Forest Department on 19.09.2023. Subsequently, the details were collected from the coastal districts and were forwarded to NCSCM for making corrections in the draft CZMP. The draft CZMP aligned with CRZ Notification, 2019 by end of June 2024.

8) Further it is informed that as per the direction of the Hon'ble NGT(SZ), the TNSCZMA is preparing the "Shoreline Management Plan (SMP)" through National Centre for Coastal Research (NCCR) for the entire coast of Tamil Nadu. The inception report and the Shoreline change Assessment along Tamil Nadu Coast was submitted by NCCR. A meeting was

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also conducted with NCCR officials on 08.02.2024 and directed to submit the draft report of SMP by end for February 2024.

Encl: As above

Yours faithfully,
Sd./- A.R. Rahul Nadh,

Director of Environment and Climate Change

Copy to:

1. The Additional Chief Secretary to Government, Environment, Climate Change
& Forest Department, Secretariat, Chennai - 600 009.

// forwarded by order //


For Director of Environment
and Climate Change


15/2/24

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Status Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
1.	Andhra Pradesh	1. Srikakulam 2. Vizianagaram 3. Vishakhapatnam 4. East Godavari 5. West Godavari 6. Krishna 7. Guntur 8. Prakasam 9. Nellore 10. 11. 12. 13..	NCSCM		
2.	Andaman & Nicobar (UT)	1. Long island 2. Havelock 3. Neil 4. South Andaman 5. Baratang 6. Ross & Smith 7. Aves 8. Flat Bay 9. Rutland 10. Middle Andaman 11. Car Nicobar 12. Kamorta Islands 13. Katchal	NCSCM	Total 3 districts	
		14. Great Nicobar - ICRZP	NCSCM	Completed and Approved on 01/06/2021.	
		15. Little Andaman - ICRZP	NCSCM	Completed and Approved on 12/09/2022.	
3.	Daman & Diu (UT)	1. Daman & Diu	NCSCM		
4.	Goa	1. North Goa 2. South Goa	NCSCM		
5.	Gujarat	1. Ahmedabad 2. Bharuch	NCSCM		

		3. Gir Somnath 4. Surat Navsari 5. Junagarh 6. Valsad 7. Amreli 8. Porbandar 9. Devbhumi 10. Dwarka 11. Anand 12. Vadodara 13. Bhavnagar 14. Jamnagar 15. Kutch & Morbi			
6.	Karnataka	1. Uttara Kannada 2. Udupi 3. Dakshina Kannada	NCSCM	Completed and Approved on 02/09/2022.	
7.	Kerala	1. Kasargod 2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram	NCESS		
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Suheli 6. Minicoy 7. Kadmat	NCSCM		
		8. Kavaratti 9. Agatti 10. Androth 11. Amini 12. Kalpeni 13. Chetlat 14. Kiltan 15. Bitra			
9.	Maharashtra	1. Mumbai City	NCSCM	Completed and Approved on 29/09/2021.	

		2. Mumbai Sub-Urban			
		3. Raigad, 4. Ratnagiri 5. Sindhudurg 6. Thane 7. Palghar	NCSCM	Completed and Approved on 25/08/2023.	
10.	Odisha	1. Baleswar 2. Bhadrak 3. Ganjam 4. Jagatsinghpur 5. Kendrapara 6. Khordha 7. Puri	ORSAC/SAC	Completed and Approved on 01/06/2021.	
11.	Puducherry (UT)	1. Puducherry 2. Karaikal 3. Yanam 4. Mahe	NCSCM		
12.	Tamil Nadu	1. Tiruvallur 2. Chennai 3. Chengalpattu 4. Villupuram 5. Cuddalore 6. Mayiladuthurai 7. Nagapattinam 8. Thiruvarur 9. Thanjavur 10. Pudukottai 11. Ramanathapuram 12. Thoothukudi 13. Tirunelveli 14. Kanyakumari	NCSCM	The NCSCM has requested all the Coastal District administrations to depute two representatives from the Fisheries and Revenue department. The representatives is being presented at NCSCM and making corrections in the draft CZMP from 18.01.2024 to 12.03.2024. The work is under progress.	Oct-2024
13.	West Bengal	1. North 24 Parganas 2. South 24 Parganas 3. Medinipur	IESWM		



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Vijya Kashyap <vijyakashyap.moefcc@gmail.com>

Urgent Compliance of the order dated 08/01/2024 in OA No 249/2023 titled in re: news item published in the Hindi dated 13/03/2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench)-regarding

Dr. Harendra Kharkwal <h.kharkwal@nic.in>

Fri, Feb 16, 2024 at 12:52 PM

To: vijyakashyap moefcc <vijyakashyap.moefcc@gmail.com>, kaushal isha19 <kaushal.isha19@gmail.com>

Cc: Ragavan P <ragavan.p@gov.in>, TUNTUN KUMAR SINGH <tk.singh@gov.in>

From: wbsczma@gmail.com

To: "Dr. Harendra Kharkwal" <h.kharkwal@nic.in>

Cc: "TUNTUN KUMAR SINGH" <tk.singh@gov.in>

Sent: Thursday, February 15, 2024 3:17:49 PM

Subject: Re: Urgent Compliance of the order dated 08/01/2024 in OA No 249/2023 titled in re: news item published in the Hindi dated 13/03/2023 titled "India's Sinking Island" before Hon'ble National Green Tribunal (Principal Bench)-regarding

Sir,
Kindly find attached the status report in respect of West Bengal for your kind perusal.

With regards

On Fri, Feb 9, 2024 at 6:37 PM Dr. Harendra Kharkwal <h.kharkwal@nic.in> wrote:
[Quoted text hidden]

 **Draft CZMP Status In Format-SCZMA-letter.docx**

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Status Report of CZMP/ ICRZP/IIMP as per CRZ / ICRZ Notification 2019

Sl. No.	Coastal State's / UT's	Coastal Districts	Agency preparing CZMP-2019	At what stage of preparation the CZMP is pending	Expected date of completion
	West Bengal	1. Purba Medinipur	IESWM	1. Draft is complete. Clarification is sought from NCSCM regarding integration of shoreline data.	1. Will be submitted soon after getting clarifications from NCSCM.
		2. North 24 Parganas		2. Draft is complete. Clarification is sought from NCSCM regarding integration of shoreline data.	2. Will be submitted soon after getting clarifications from NCSCM.
		3. South 24 Parganas		3. Work is under progress.	3. It will be completed by June 2024

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भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4440]
No. 4440]

नई दिल्ली, शुक्रवार, सितम्बर 30, 2022/आश्विन 8, 1944
NEW DELHI, FRIDAY, SEPTEMBER 30, 2022/ASVINA 8, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

का.आ. 4648(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 10 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना, संख्यांक का.आ. 83(अ), तारीख 16 फरवरी, 1987 में निम्नलिखित और संशोधन करती है :-

उक्त अधिसूचना की सारणी में, क्र. सं. 64 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

क्रम सं.	अधिकारी/अभिकरण	निम्नलिखित के अधीन नियुक्त
1	2	3
"65	राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकरण का अध्यक्ष और सदस्य-सचिव	पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29)"।

[फा. सं. आईए 3-12/2/2022-आईए. III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण:- मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) संख्यांक 83 (अ), तारीख 16 फरवरी, 1987 द्वारा प्रकाशित की गई थी और संख्यांक सा.का.नि. 585 (अ) तारीख 1 सितंबर, 2006 द्वारा अंतिम बार संशोधित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 30th September, 2022

S.O. 4648(E).—In exercise of the powers conferred by sub-section (1) of section 10 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following further amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.83(E), dated the 16th February, 1987, namely:-

In the said notification, in the Table, after S.No. 64 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

S.No	Officer/Agency	Appointed under
1	2	3
"65	Chairman, Member Secretary of all the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities	The Environment (Protection) Act, 1986 (29 of 1986)".

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAIJAYEE, Jt. Secy.

Note:- The principal notification was published in the Gazette of India vide number S.O.83(E) dated 16th February, 1987 and last amended on vide number G.S.R.585(E) dated 1st September, 2006.



भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-01102022-239272
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4441]
No. 4441]

नई दिल्ली, शुक्रवार, सितम्बर 30, 2022/अश्विन 8, 1944
NEW DELHI, FRIDAY, SEPTEMBER 30, 2022/ASVINA 8, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

का.आ. 4649(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना, संख्यांक का.आ. 638(अ), तारीख 28 फरवरी, 2014 में निम्नलिखित संशोधन करती है :-

उक्त अधिसूचना में, क्र.सं. 2 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

क्रम सं.	प्राधिकारी/अधिकारी	अधिकारिता
(1)	(2)	(3)
"3.	राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र तटीय जोन प्रबंध प्राधिकरण	उनकी संबंधित क्षेत्रीय अधिकारिता के भीतर।

[फा. सं. आईए 3-12/2/2022-आईए. III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण:- मूल अधिसूचना, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) संख्यांक 638(अ), तारीख 28 फरवरी, 2014 द्वारा प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 30th September, 2022

S.O. 4649(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.638 (E), dated the 28th February, 2014, namely:-

In the said notification, after S.No.2 and the entries relating thereto, the following S.No.and entries shall be inserted, namely:-

S.No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
"3.	The State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities	Within their respective territorial jurisdiction".

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note:-The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O.638 (E), dated 28th February, 2014.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-03102022-239323
CG-DL-E-03102022-239323

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4442]
No. 4442]

नई दिल्ली, सोमवार, अक्तूबर 3, 2022/आश्विन 11, 1944
NEW DELHI, MONDAY, OCTOBER 3, 2022/ASVINA 11, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 30 सितम्बर, 2022

का.आ. 4650(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की धारा 3 की उपधारा (1) और उपधारा (3) के अधीन इसके द्वारा गठित किए गए राज्य तटीय जोन प्रबंध प्राधिकरण और संघ राज्यक्षेत्र प्रबंध प्राधिकरण को उक्त अधिनियम की धारा 5 के अधीन जारी निदेशों की अपनी शक्ति का, अपनी संबंधित क्षेत्रीय अधिकारिता के भीतर, निम्नलिखित शर्तों और परिसीमाओं के अधीन रहते हुए, प्रत्यायोजन करती है, अर्थात् :-

(i) ऐसे निदेश राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण या केन्द्रीय सरकार द्वारा किसी विनिर्दिष्ट मामले में जारी किए गए किसी निदेश से अंगसत न हो ;

(ii) केन्द्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त धारा के उपबंधों का स्वयं अवलंब ले सकेगी, यदि केन्द्रीय सरकार की राय में लोकहित में ऐसी कार्यवाही आवश्यक है।

[फा. सं. आईए 3-12/2/2022-आईए. III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 30 September, 2022

S.O. 4650(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates its powers to issue directions under section 5 of the said Act to the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities, as constituted by it under sub-sections (1) and (3) of section 3 of the said Act, within their respective territorial jurisdictions, subject to the following conditions and limitations, namely:—

- (i) that such directions are not inconsistent with any direction issued in any specific case by the National Coastal Zone Management Authority or Central Government;
- (ii) that the Central Government may revoke such delegations of powers or may itself invoke the provisions of the said section, if in the opinion of the Central Government such a course of action is necessary in the public interest.

[F. No. IA3-12/2/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.